
HIGH COURT OF JAMMU & KASHMIR AND LADAKH

ANNUAL REPORT 2023 & 2024



**High Court of
Jammu & Kashmir and Ladakh**

**Annual Report
2023 & 2024**

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FROM THE DESK OF THE HON'BLE CHIEF JUSTICE

It gives me immense pleasure to present the Annual Report of the High Court of Jammu & Kashmir and Ladakh for the years 2023-2024. This Annual Report gives a glimpse of the key accomplishment of the High Court and the District Judiciary for the period of two years. It shall act as a constant reminder for all of us to see how far we have travelled in our journey of providing justice to the last man standing in the queue for his quest for justice and also to understand how many miles are yet to go. This report contains the details of the activities undertaken by the High Court in last two years to enhance the efficacy of justice delivery system.

The process of compiling the report had already begun before I took over as Chief Justice of this High Court and belatedly though, the task has been well accomplished. My brother and sister judges in the Editorial Committee have minutely examined the statements and statistical data on various aspects of judicial and administrative functioning of the High Court and District Courts. They have taken great care to see that all the data is accurate and verifiable. The compilation committee has done a good job to present the data in clear and lucid manner, for which it deserves my appreciation.

What I can say on studying the report is that in these two years there has been a lot of development of infrastructure, especially the district courts in remote areas. Many projects which had been started in the recent past have been completed with spacious and modern structures. There has been a marked

Arun Palli
Chief Justice



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improvement in providing the human resource for efficient working of the courts. The infrastructural and human resource need our more attention to create a conducive atmosphere for all the stakeholders in the justice delivery system.

The ICT innovations have also been enhanced to ensure the ease of business and efficient working of the High Court and the District Courts. We are marching ahead shoulder to shoulder with many other state judiciaries which are considered to be pioneer in use of science and technology.

I sincerely wish that this report shall be helpful to all those who are interested in understanding the work processes of the High Court and in analysing the performance of various units of the High Court and the District Courts.

The signature of Justice Arun Palli, which is a stylized, cursive "A" and "P".
(Justice Arun Palli)
Chief Justice



MESSAGE

It is with great pleasure that I note the Annual Report of the High Court of Jammu & Kashmir and Ladakh for the years 2023 and 2024 is being published as an e-Book. As Chairperson of the Editorial Committee, I have closely reviewed its contents, which meticulously compile our institution's rich history, current structures, and key achievements. Successful organizations maintain detailed records of their progress, triumphs, and challenges – essential for sustained growth. This report catalogues the High Court's and district courts' accomplishments across the Union Territories of Jammu & Kashmir and Ladakh over these two years, inviting reflection on our strengths and areas for improvement.

During 2023 and 2024, we made significant strides in addressing infrastructural needs elevating court buildings to be more user friendly for all stakeholders. We also bolstered human resource by filling key vacancies. These efforts aim to enhance judicial efficiency, fostering greater public trust in our system.

Case institution and disposal data reflect steady progress, with declining pendency and targeted reduction in long pending matters. Strategic case management tools promise further gains.

The compilation committee commendation for its thorough and accurate collation of information and statistics. Readers will find this report an insightful introduction to our judicial and administrative operations.

Justice Sindhu Sharma

*Judge, High Court of Jammu & Kashmir and Ladakh
Chairperson, Editorial Committee*



MESSAGE

The Annual Report of the High Court of Jammu & Kashmir for the years 2023 and 2024 marks an important milestone as it is set for publication. This comprehensive document provides detailed insights into the judicial and administrative achievements of the High Court and District Courts over the past two years. The report commences with a historical overview, highlighting the illustrious legacy of the High Court and acknowledging the legal luminaries who have contributed to the institution's progress for over nine decades. It offers valuable information regarding the institution, disposal, and pendency of cases in the High Court as well as various courts across the districts of the two Union Territories. Included within are statistical data and analyses that illustrate the functioning of the High Court and the incremental advancements across infrastructural and human resource domains.

Considerable progress has been made by the High Court and district courts in various spheres, as evidenced by the statistical data presented in this report. The ongoing development of infrastructure and the enhancement of human resources foster optimism that institutional efficiency will be optimally utilised to achieve the core objective of strengthening public trust and confidence in judicial institutions. Moving forward, institutional mechanisms will be continually refined to address the persistent challenge of rising case pendency. The effective use of available data will enable timely course corrections and facilitate better strategic planning.

The compilation committee has rendered exemplary service by collating information and data accurately and presenting it in a clear and engaging manner. This report serves as a valuable resource for understanding the performance of judicial institutions in Jammu & Kashmir and Ladakh. Stakeholders within the justice dispensation system may find the statistical data beneficial for future planning, aiming to enhance their efficiency and service delivery.

Justice Rajneesh Oswal

*Judge, High Court of Jammu & Kashmir and Ladakh
Member, Editorial Committee*

Foreword

It is with immense pride that I present the Annual Report of the High Court of Jammu & Kashmir and Ladakh for the years 2023 and 2024. This report not only celebrates the notable milestones achieved by this respected institution over the past two years, but also encapsulates significant information regarding the judicial and administrative work processes. It reflects the substantial progress made by the Courts across the Union Territories of Jammu & Kashmir and Ladakh, all aimed at strengthening the justice delivery system.

Throughout the last two years, the institution has faced various challenges with steadfast determination and has capitalised on opportunities with foresight. The effective leadership provided by the Hon'ble Chief Justice during this period, along with the wise guidance of the Hon'ble Judges of the High Court, has enabled the High Court Registry to implement policies aimed at fortifying the justice delivery system and enhancing overall efficiency. This report offers a comprehensive perspective on the new initiatives introduced by the High Court to improve the delivery mechanism and the support system, ensuring the smooth functioning of the Courts. It also serves as evidence of the tireless efforts of everyone involved in the operations of the High Court, all working collectively to optimise judicial outcomes. The dedication of our support staff has been instrumental in delivering value and maintaining the trust, faith and confidence placed in the justice system.

It is my hope that readers will find this report insightful, both for understanding the judicial and administrative processes of the High Court and district courts, and for analysing the data to evaluate the institution's strengths and challenges.

As we look to the future, our commitment remains unwavering towards further enhancing judicial and administrative processes and making a meaningful impact for all stakeholders in the justice delivery system. This report stands as more than a mere record of statistics; it stands as a testament to our collective journey and the promise of continued progress in the years ahead.

*Rajeev Gupta
Registrar Vigilance
Head, Compilation Committee*

CONTENTS

1. Historical Background of the High Court	
1.1 Origin and evolution of the Judicial System	11
1.2 Establishment of the High Court	12
1.3 Constitutional developments (1939, 1954, 2019)	14
1.4 Accession to India and integration with the Indian judicial framework	16
2. The Seal of the High Court	
2.1 Description of the official seal	17
2.2 Custody and authorized usage	17
3. High Court Buildings	
3.1 Overview of Jammu & Srinagar Wings	18
3.2 Buildings at Srinagar	18
3.2.1 Former building at Lal Chowk	18
3.2.2 Present building at Jehangir Chowk	18
3.2.3 New High Court Complex at Rakh-e-Gund Aksha (proposed)	18
3.3 Buildings at Jammu	19
3.3.1 Former building at Mubarak Mandi	19
3.3.2 Present Janipur Complex	19
3.3.3 New High Court Complex at Raika (proposed)	20
4. Strength of the High Court & Judges' Profiles	
4.1 Sanctioned strength and composition	21
4.2 Chief Justice	22
4.3 Sitting Judges	23
4.4 Former Chief Justices	45
4.5 Chief Justices & Judges elevated to the Supreme Court	50
4.6 Former Judges	51
5. Jurisdiction of the High Court	
5.1 Civil Original Jurisdiction	58
5.2 Civil Appellate, Revisional & Review Jurisdiction	58
5.3 Criminal Original & Appellate Jurisdiction	58
5.4 Supervisory Jurisdiction (Sections 482 CrPC, Articles 226 & 227)	59
5.5 Extraordinary Jurisdiction (Contempt, PILs, Arbitration, etc.)	59
6. Committees of the High Court (As constituted for 2023 & 2024)	
6.1 Administrative Committee	61
6.2 Building & Infrastructure Committees (High Court)	62
6.3 Juvenile Justice Committee	62
6.4 Building & Infrastructure Committees (Subordinate Courts)	63
6.5 Protocol Committee	64
6.6 Mediation & Conciliation Committee	64
6.7 Family Court Committee	65
6.8 Vulnerable Witness Deposition Centre Committee	65
6.9 Centrally Sponsored Schemes Monitoring Committee	66
6.10 Information Technology & Artificial Intelligence Committee	67

6.11 Translation Oversight Committee (SUVAS)	67
6.12 Vigilance Committee	68
6.13 Court Management Systems Committee	68
6.14 Higher Judicial Service Examination Committee	69
6.15 Committee for Supreme Court Litigation	70
6.16 Appointment & Promotion Committee (HC Staff)	70
6.17 Daily Wagers/Contractual Employees Committee	71
6.18 Judicial Academy Governing Committee	71
6.19 Enrolment Committee	72
6.20 Allotment of Lawyer Chambers & Disciplinary Committee	72
6.21 Rules Committee	73
6.22 Implementation of Chief Justices' Conference Resolutions Committee	74
6.23 High Court Legal Services Committee	74
6.24 PCPNDT Act Monitoring Committee	75
6.25 Sexual Harassment (POSH) Committees	75
6.26 Finance Committee	76
6.27 RTI Committee	77
6.28 Oath Commissioners & Research Assistants Committee	77
6.29 Facilities for Former Judges Committee	78
6.30 Library Committee	79
6.31 Media Accreditation Committee	79
6.32 Committee on Sexual Violence Case Monitoring	80
6.33 NDPS Cases Monitoring Committee	80
6.34 Museum Management Committee	80
6.35 MACT Cases Monitoring Committee	80
6.36 AIR Café-cum-e-Library Supervision Committee	81
7. High Court Registry	
7.1 Registrar General	82
7.2 Principal Secretary to Chief Justice	83
7.3 Registrar Vigilance	83
7.4 Registrar Rules	84
7.5 Registrar Judicial	85
7.6 Registrar IT	85
7.7 Registrar Administration	86
7.8 Registrar Recruitment	86
7.9 Registrar Management	87
7.10 Joint Registrar Protocol	87
7.11 Officers of the Registry – Profiles	88
7.12 Sections of the Registry	90
7.13 Strength and Pay Levels (Gazetted, Non-Gazetted & Class-IV Staff)	91
8. Judicial Wing Functions	
8.1 Filing and registration process	104
8.2 Listing and cause list management	104
8.3 Roster & Bench constitution	105

9. Institution, Disposal & Pendency of Cases	
9.1 Category-wise institution (2023)	106
9.2 Category-wise institution (2024)	107
9.3 Disposal and pendency data	107
9.4 Judge-wise and category-wise disposal for 2023	108
9.5 Judge-wise and category-wise disposal for 2024	112
9.6 Age-wise pendency of cases	115
10. Technological Accomplishments	
10.1 Document Management System (DMS)	122
10.2 National Service & Tracking of Electronic Processes (NSTEP)	122
10.3 e-Filing System & Helpdesk Counters	123
10.4 Neutral Citation System	123
10.5 Website migration to S3WAAS	124
10.6 Digitization of administrative and judicial records	124
10.7 e-Courts Phase III implementation	124
10.8 IT Infrastructure Revamp Project (Hybrid Courts & Data Centre)	125
10.9 Online RTI Portal	125
10.10 SUVAS (AI-assisted translation project)	126
10.11 Integrated Judicial Upgradation System (iJuris)	126
10.12 Technical achievements of 2024	127
11. State Legal Service Authorities and Alternate Dispute Resolution	
11.1 Jammu & Kashmir Legal Services Authority	
11.1.1 Legal Service Institutions (Constitution and Functions)	130
11.1.2. Prominent Activities of Legal Services Institution	131
11.1.3 Other Legal Services Activities	140
11.1.4 All India Legal Services Authorities Meet at Srinagar	145
11.1.5 Conclave of Chairpersons & Executive SLSAs & HCLSC	158
11.1.6 Observance of Important Days of 2023	164
11.1.7 Activities carried out by JKLSA during the year 2024	168
11.1.8 Observance of Important Days of 2024	179
11.2. Ladakh Legal Services Authority	
11.2.1 Organisational Structure	189
11.2.2 Achievements during the year 2023	189
11.2.3 Lok Adalats, Mega Lok Adalats & National Lok Adalats	212
11.2.4 Activities carried out during the year 2024	212
12. Law Officers of the Government	
12.1 Advocate General	230
12.2 Law Officers in Jammu Wing of the High Court	230
12.3. Law Officers in Srinagar Wing of the High Court	230
13. Library & Museum of the High Court	232
14. Jammu & Kashmir Judicial Academy	
14.1. History	239
14.2 Aims & Objectives	239
14.3 Academy Campuses	240

14.4. Academy Publication	241
14.5 Training Programmes organised during the year 2023	243
14.6 Training Programmes organised during the year 2024	248
15. Budget Estimates of the High Court and District Judiciary	
15.1 High Court (charged) for Financial Year 2023-24	256
15.2 District Courts for Financial Year 2023-24	257
15.3 High Court (charged) for Financial Year 2024-25	258
15.4 Districts Court for Financial Year 2024-25	259
16. Annual Progress Report of Judicial Infrastructure APRJ1	
16.1 APRJ1 for (FY 2023-24)	260
16.2. APRJ1 for (FY 2024-25)	261
17. District Judiciary Jammu & Kashmir and Ladakh	
17.1 District Judiciary Anantnag	264
17.2 District Judiciary Budgam	266
17.3 District Judiciary Baramulla	268
17.4 District Judiciary Bandipora	270
17.5 District Judiciary Ganderbal	271
17.6 District Judiciary Kulgam	273
17.7 District Judiciary Pulwama	274
17.8 District Judiciary Srinagar	275
17.9 District Judiciary Shopian	278
17.10 District Judiciary Kupwara	279
17.11 District Judiciary Doda	281
17.12 District Judiciary Jammu	283
17.13 District Judiciary Kathua	285
17.14 District Judiciary Kishtwar	287
17.15 District Judiciary Poonch	288
17.16 District Judiciary Rajouri	290
17.17 District Judiciary Ramban	291
17.18 District Judiciary Reasi	292
17.19 District Judiciary Samba	293
17.20 District Judiciary Udhampur	295
17.21 District Judiciary Leh	296
17.22 District Judiciary Kargil	297

The Historical Perspective of the High Court

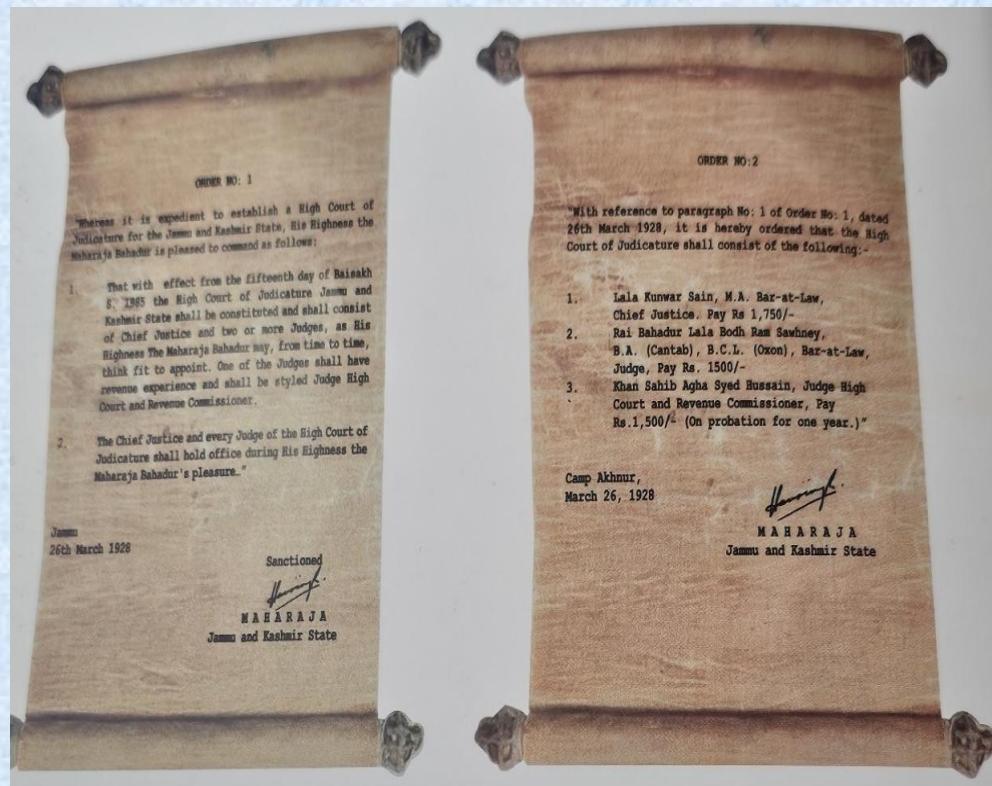
The former State of Jammu & Kashmir was created from three distinct and separate areas which were Jammu, Kashmir and Ladakh; its consolidation occurred in the year 1846 under the rule of Maharaja Gulab Singh. Coeval with its consolidation was the genesis, development & evolution of the Judicial system. His Highness Maharaja Gulab Singh, the first Maharaja of the Dogra dynasty, had entrusted the administration of justice to executive officers being himself the Chief Adawlte. He reserved with him the power to hear the cases in the first instance and so the appeals against a nazrana of one rupee presented together with the petition. That rudimentary judicial system evolved further, during the reign of Maharaja Ranbir Singh, with the creation of Sadar Adalats (Chief Courts) at Srinagar and Jammu which had power to hear all cases of importance. The State at that time had twenty-one Courts of which 14 were Wazarat Courts. The Maharaja would promulgate the J&K State Civil Courts Regulation, 1877 to establish the High Court, that is Adalat-i-Alia and defined its powers as under:

The High Court (Adalat-i-Alia) shall be deemed for the purposes of all enactments for the time being in force to be the highest court of appeal & revision, subject to the control & the judicial powers exercise by His Highness the Maharaja Sahib Bahadur. The general superintendence and control over all other Civil Courts shall be vested in, and all such courts shall be subordinate to, the High Court.

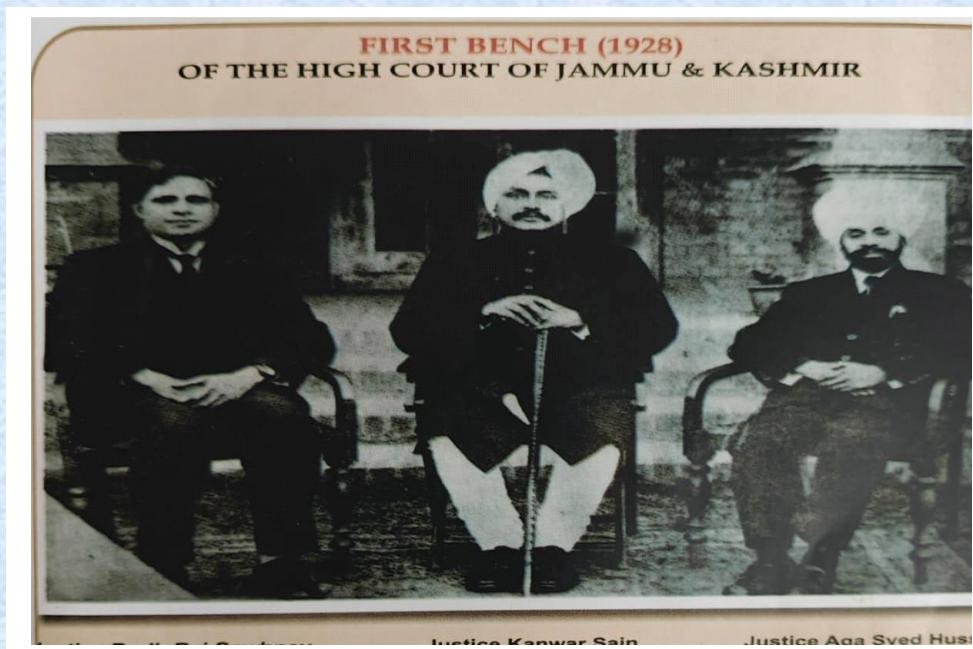
Maharaja Partap Singh strengthened the Judicial System of the State when he consolidated the laws and procedure regulating the powers of the High Court. He would promulgate the J&K Civil Courts Regulation (Regulation No. XLVI of Samvat, 1977). That Regulation provided for the reconstitution of the High Court of Judicature in the State. The Maharaja retained the power to appoint the Judges of the High Court. The High Court was, subject to powers of the Maharaja, vested

with original and appellate jurisdiction in civil and criminal matters. It possessed the power to withdraw and try, as a Court of extraordinary jurisdiction, any suit falling within the jurisdiction of any subordinate Court if it was deemed necessary. It had also the power to grant probates of testaments and administer the property of persons dying intestate. It had also been vested with it the general power of superintendence and control over all the other Civil Courts in the State, the power to visit and inspect the subordinate Courts and give such directions in matters not provided by law as may be found necessary to secure the ends of justice, the power to appoint ministerial officers for the administration of justice and for the exercise of powers conferred on it by the Regulation, the power to dismiss or suspend any such officer from his post, and the power to make rules for the transaction of its business.

With the ascension of Maharaja Hari Singh to the throne, the Judicial System was further strengthened. The Maharaja promulgated Order No. 1 of 26th March 1928 by virtue of which His Highness established the High Court of Judicature in 1928 A.D. consisting of the Chief Justice and two other Judges. Of them, one Judge had the revenue work assigned to him and he was styled as Judge High Court and Revenue Commissioner. They would hold office during pleasure of his Highness. The Maharaja issued Order No. 2, the contents of which show that His Highness appointed Lala Kanwar Sein M.A. Bar-at-Law as first Chief Justice of the High Court and appointed Rai Bahadur Bodh Raj Sawhney B. A. (Cantb.) B.C.L. (Oxon) Bar-at-Law and Khan Sahib Agha Sayed Hussain as the Puisne Judges.



Pictures of Order No. 1 and Order No. 2



Pictures of the first Chief Justice and Puisne Judges

The Maharaja promulgated the J&K Constitution Act, 1939 which defined the constitution and powers of the High Court. The High Court that His Highness had established under Order No. 1 of 26th March 1928 continued to be the High Court of the former State under the Constitution Act of 1939. The Maharaja had vested in him the power to appoint Judges of the High Court. A Judge was to hold office till he reached the age of fifty-five years or unless His Highness would otherwise direct. A Judge could, under the new Act, resign from his office by writing under his hand to the Prime Minister or be removed from his Office by order of His Highness on the ground of misbehaviour or infirmity of mind or body. The qualifications that the Act of 1939 had prescribed for appointment as Judge of the High Court required that the candidate should be a barrister of England or Ireland or member of the Faculty of Advocates in Scotland of not less than ten years standing, or he should have, for at least three years, held judicial office in the State or in British India, not inferior to that of District Judge or should have for at least five years held judicial office in the State or in British India, not inferior to that of a subordinate Judge or a Judge of Small Causes Court, or should have been an Advocate of the High Court or any High Court in British India and barrister of England or Ireland or member of the Faculty of Advocates in Scotland or law graduate of any recognized University in India who has been practicing as an Advocate of the High Court or of any High Court in British India for a period of at least ten years.

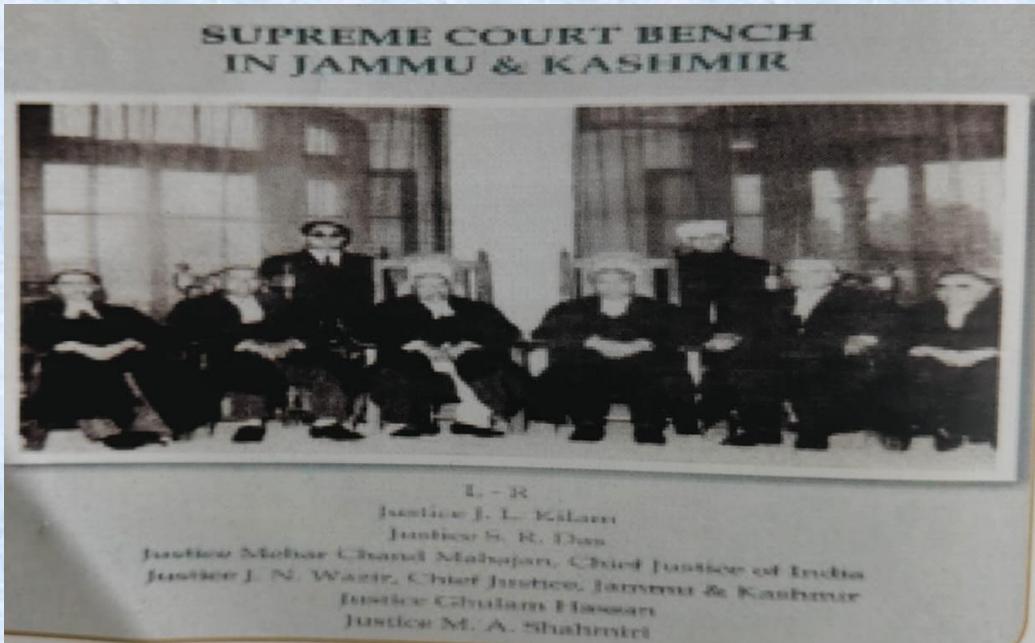
The J&K Constitution Act, 1939 provided that all writs, summonses, precepts, rules, orders and other mandatory processes to be issued by the High Court shall run and be in the name and style of His Highness and shall be sealed with the seal of the High Court. The seal of the High Court was required to bear and advice impression of the Jammu and Kashmir Coat of Arms with an exergue or label surrounding the same & was required to be delivered and kept in the custody of the Chief Justice or an officer of the Court, from time to time, nominated by the

Chief Justice. The Act of 1939 defined the jurisdiction of the High Court and provided that the High Court is a Court of Record, that it shall have jurisdiction to hear and determine any original civil suit or other proceeding of which the value is not less than rupees ten thousand and every such proceeding shall be instituted in the High Court, that it shall have jurisdiction to entertain and dispose of such appeals, revisions and other cases — civil, criminal or revenue as it may be empowered to do under any enactment in force in the State.

The Maharaja retained the highest Judicial Authority in the State and constituted the final Appellate Court. He would be advised by the Board of Judicial Advisers for the disposal of such civil and criminal appeals as may, under the law for the time being in force, lie to His Highness from the decisions of the High Court, and on such other matters as His Highness may choose to refer to the Board for advice. The Board performed functions identical to that of the Privy Council in England. The Maharaja then granted Letters Patent to the High Court on 10th September 1943.

India gained independence on August 15, 1947. The State acceded to the Dominion of India in the same year. Its constitutional relations with the Union were governed by the Constitution (Application to Jammu & Kashmir) Orders as the President would promulgate from time to time. The President promulgated the Constitution (Application to Jammu & Kashmir) Order, 1954 and extended the jurisdiction of the Supreme Court of India to the State of Jammu and Kashmir to issue writs for the enforcement of fundamental rights under Article 32 and to hear appeals from the High Court. The promulgation of that order resulted in abolition of the Judicial Board of Advisors. All the appeals (17 in number) and proceedings pending before it, were transferred to the Supreme Court. The Supreme Court had constituted a Special Bench consisting of Chief Justice Mehar Chand Mahajan,

Justice S.R. Dass and Justice Ghulam Hassan at Srinagar in 1954, to dispose of all those appeals and proceedings. The Constitution (Application to Jammu & Kashmir) Amendment Order, 1960 then extended the entire jurisdiction of Supreme Court of India to the State of Jammu and Kashmir.



Photograph of the Supreme Court Judges constituting the Bench

The Constituent Assembly of the former State enacted the Constitution and adopted it on 17th November 1956. Sections 1-8 and Section 158 of the Constitution came into force at once. The other provisions of the Constitution came into force on 26th January 1957, which day is referred to as the “Commencement of the Constitution. That Constitution made specific provisions for the High Court, its composition and jurisdiction, the qualification and the tenure of the Judges, their appointment and removal and place of sitting of the High Court. The Union Parliament passed the Jammu & Kashmir Re-organization Act, 2019. It came into force on October 31, 2019, and re-organized the State of Jammu & Kashmir into the Union Territory of Jammu & Kashmir & the Union Territory of Ladakh. The Constitution (Application to J&K) Order, 2019, C.O 271

notified vide Notification dated 5 August 2019 read with Declaration under Article 370 (3) of the Constitution, C.O 273 notified vide Notification dated 6 August 2019, have made provisions of the Constitution of India, as amended from time to time, without any modifications or exceptions, applicable to the former State of J&K. The name of the High Court of Jammu & Kashmir now stands substituted by the name “High Court of Jammu & Kashmir and Ladakh”. It is the common High Court for the Union Territory of Jammu and Kashmir and Union Territory of Ladakh.

The Seal of the High Court

The High Court uses, as occasion may arise, particular seal. The official seal of the High Court shall bear a device and impression of the State emblem with an exergue or label surrounding the same with the inscriptions: The Seal of the High Court of Jammu and Kashmir and Ladakh”. The seal shall be kept in the custody of the Registrar or such other officer of the Court as the Chief Justice may designate in this behalf. The seal of the Court shall not be affixed to any Writ, Rule, Order, Summons or other process or any other document save under the authority in writing of the Registrar.

The High Court Buildings

The High Court of Jammu & Kashmir & Ladakh has two wings: the Jammu Wing and the Srinagar Wing. Both remain functional throughout the year. The Main Wing of the High Court comprises of the Secretariat of Hon'ble the Chief Justice and the Registry. The officers/staff of the Administrative Wing of High Court move from Jammu to Srinagar during summers and from Srinagar to Jammu during winters. The Headquarter of the Chief Justice functions mainly from Srinagar during summers, that is, from May to October and from Jammu during winters, that is, from November to April every year. The judicial branches of the High Court remain functional in both wings throughout the year.

Buildings at Srinagar

The High Court Wing at Srinagar initially functioned from the old High Court Building located at Lal Chowk Srinagar, opened on 26th Sawan, 1969 Svt. (1911 C.E.). It was shifted from this historical building to the present building in the suburbs of Jehangir Chowk in the year 1987. The paucity of space there has urged the need to construct a new High Court complex at Rakh-e-Gund Aksha, Bemina, Srinagar. The foundation stone of the new High Court Complex was laid by the former Chief Justice of India, Justice N. V. Ramanna on May 14, 2022. The new High Court Complex at Srinagar will be constructed on 500 Kanals (62.50 acres) of land at village Rakh-e-Gund Aksha, Bemina. It will accommodate diverse legal facilities at one place. It will consist of 10 Court Rooms, one Vulnerable Witness Court Room, one Family Court, and residence for Hon'ble the Chief Justice besides other infrastructure. The Project will also include the construction of other ancillary infrastructure like Mediation Centre, Arbitration Centre, Litigants Facilities, Food Court, Police and Security infrastructure, Staff accommodation for judicial administration, Utility Buildings, Convention Facilities, Parking

Spaces and Spaces for fire station. The upcoming infrastructure will have universal accessibility and will be equipped with all the modern gadgets including the latest ICT set-up.



Photograph of the old High Court building at Lal Chowk, Srinagar

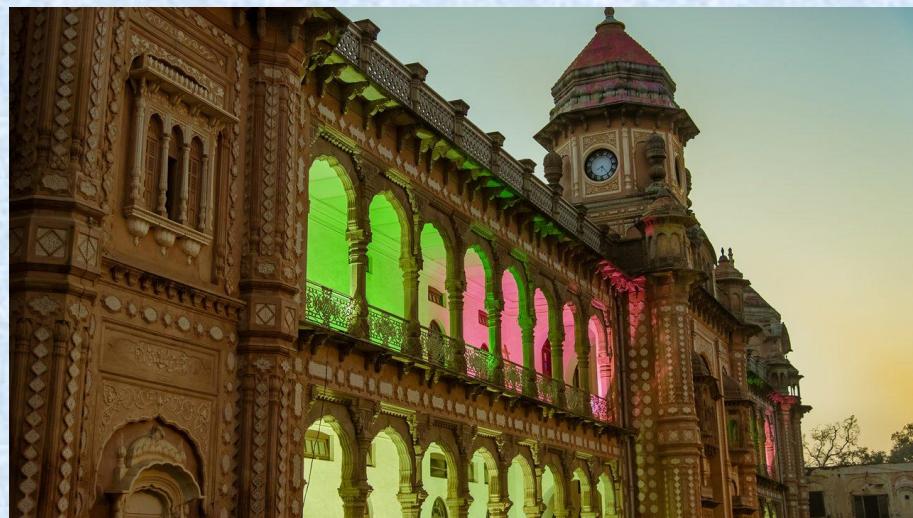


Photograph of the present High Court Building at Jahangir Chowk, Srinagar

Buildings at Jammu

The High Court Wing at Jammu initially functioned from the Mubarak Mandi Complex at Jammu. It was shifted from this historical building to the present building at Janipur in the year 1994. The High Court has undertaken the construction of a new High Court complex at Raika Jammu. The foundation stone of the new High Court Complex was laid by Hon'ble the Chief Justice of India, Justice Dr. D.Y. Chandrachud on June 28, 2023. The cost of the new High Court

complex is estimated at Rs. 9.38 thousand crores. It will be state-of-the-art structure, eco-friendly and equipped with all the modern facilities. It will consist of 25 Court rooms which may later be extended. It will have three auditoriums, an administrative block, mediation centre, a medical centre, computer centre, Judges' library, chambers for 1,000 lawyers, facilities for litigants, food courts and archive section. It will also be equipped with accommodation, Judicial Academy, convention facilities, helipad, fire station, a transport facility centre, etc. Apart from this, there will be sports, gym and yoga centre facilities for Judges and lawyers.



Photograph of the old High Court building at Mubarak Mandi



Photograph of the present High Court Building at Janipur, Jammu

Strength of the High Court and the Profile of the Sitting Judges

The Constitution of the former State contained specific provisions for the High Court, its composition and jurisdiction, the qualification and the tenure of the Judges, their appointment and removal and place of sitting of the High Court. With the promulgation and coming into force of the Jammu & Kashmir Re-organization Act, 2019, and the promulgation of the Constitution (Application to J&K) Order, 2019, C.O 271 notified vide Notification dated 5 August 2019 read with Declaration under Article 370(3) of the Constitution, C.O 273 notified vide Notification dated 6 August 2019, the provisions of the Constitution of India as amended from time to time, without any modifications or exceptions, have been, in entirety, made applicable to the State of J&K. The provisions of Chapter V of the Constitution deal with the subject of High Courts in the States; it contains provisions that deal with the constitution of the High Courts, the appointment and removal of the Judges, the terms and conditions of their service and their tenure, and the jurisdiction of the High Courts and the other matters. Article 216 of the Constitution provides that every High Court shall consist of a Chief Justice and such other Judges as the President may from time to time deem it necessary to appoint. The initial sanctioned strength of the High Court of J&K and Ladakh was three. It consisted of the Chief Justice and two other Judges. Its strength has since increased from time to time. It has the currently the strength of 17 Judges, that is, the Chief Justice and 16 Judges, 13 being Permanent Judges and four as Additional Judges.

Hon'ble Chief Justice and Sitting Judges of the High Court



Hon'ble Shri Justice N. Kotiswar Singh, LLB

The President of India has appointed His Lordship as the Chief Justice of the High Court of Jammu & Kashmir & Ladakh vide notification No. K.13021/02/2022-US. II dated 12th of February 2023. His Lordship took oath of office as the 36th Chief Justice of the High Court of Jammu & Kashmir & Ladakh on 15th day of February 2023. His Lordship was administered the oath by His Excellency Shri Manoj Sinha, the Lieutenant Governor of Jammu and Kashmir.

Hon'ble Shri Nongmeikapam Kotiswar Singh was born on 01.03.1963 at Imphal Manipur. His father Shri Justice N. Ibotombi was the first Advocate General of the State of Manipur. His Lordship completed his schooling from the Ramakrishna Mission Vidyapith, Purulia, West Bengal and obtained his Degree in Law (LL. B.) in 1986 from the Campus Law Centre, Law Faculty of the Delhi University. His Lordship got enrolled as Advocate in 1986 under the Bar Council of Delhi and attended six months' "Common-wealth Young Lawyers' Course" under the University of London in 1992. He had illustrious career as Advocate. His Lordship practiced in the Supreme Court of India for a brief period and then shifted his practice to the Gauhati High Court. His Lordship has appeared before the Central Administrative Tribunal Gauhati and the District Courts in Manipur. He has practiced in Civil, Criminal, Constitutional and Service matters and served as Standing Counsel for several public undertakings/ institutions and

Departments of the Government of Manipur including the Department of Health & family Welfare, Manipur Renewable Energy Development Agency, Manipur Board of Secondary Education, Regional Institute of Medical sciences, National Insurance Company Ltd., Allahabad Bank, Housing & Urban Development Corporation Ltd., and Department of Electronics & Accreditation of Computer Courses (DOEACC) Centre, Imphal. His Lordship was designated as Senior Advocate by the Gauhati High Court on 31/03/2008 and served as the Advocate General of Manipur from 03.11.2007 till elevation to the Bench. His Lordship was sworn in as Additional Judge of the Gauhati High Court on 17.10.2011 and Permanent Judge on 07.11.2012. His Lordship was appointed as Judge of the Manipur High Court upon its creation with effect from 23.03.2013 and appointed to perform the duties of the office of Chief Justice of the High Court of Manipur w.e.f. 01.07.2017 till 08.02.2018, and again from 23.02.2018 till 17.05.2018. His Lordship has authored several landmark judgments during his tenure as Judge in different High Courts which have added new aspects to the development of law. His Lordship got elevated as a Judge of the Supreme Court of India and took oath of office on 18.07.2024.



Hon'ble Shri Justice Tashi Rabstan, LLB

Hon'ble Shri Justice Tashi Rabstan was born in an agriculturist family of Varsudopa on 10th April 1963 at Village Skurbuchan, District Leh, Ladakh. His Lordship did his graduation and LLB from University of Jammu. His Lordship was enrolled as an Advocate on 6th March 1990 by the Bar Council of Jammu & Kashmir and started practicing in the High Court of Jammu & Kashmir and various other High Courts on Arbitration, Constitution, Service, Election, Civil and Criminal matters. His Lordship has served as Standing Counsel for Ladakh Autonomous Hill Development Council, Leh from 1997 till 2005. His Lordship was appointed as Additional Central Government Standing Counsel, now Central Government Counsel, for Jammu and Kashmir High Court, Jammu Wing in September, 1998 and continued to serve on that post till elevation; His Lordship has also served as panel counsel for Union Public Service Commission, New Delhi from April, 2008 till 31st December 2011.

His Lordship was appointed as Additional Judge of the High Court of Jammu & Kashmir vide Notification No. K.13021/01/2012-US. II dated 7th March 2013 & took oath of office on 8th March 2013. His Lordship was appointed permanent Judge of High Court of Jammu and Kashmir on 16.05.2014. His Lordship was appointed the Acting Chief Justice of the High Court of Jammu & Kashmir and Ladakh vide Notification No. 11019/46/2022-US. I/II(i) dated 06th December 2022 & served in that capacity till 14th February 2023. His Lordship is the foremost Puisne Judge of the High Court of Jammu & Kashmir and Ladakh. His

Lordship heads, as Chairman, several Administrative Committees of the High Court and serves as Executive Chairman of the J&K Legal Services Committee. His Lordship was appointed as Acting Chief Justice vide Notification No. K-11019/25/2024-US.I/II dated 16.07.2024. Subsequently, his Lordship was appointed as the Chief Justice of the High Court of Jammu & Kashmir and Ladakh vide Notification No. 13021/03/2024-US.II dated 21.09.2024 and took oath of the office on 27.09.2024.



Hon'ble Shri Justice Atul Sreedharan, B.A (History) LLB

Hon'ble Shri Justice Atul Sreedharan was born on May 24, 1966. His Lordship joined the chamber of Mr. Gopal Subramanium, Senior Advocate in 1992 at Delhi and stayed in his chamber till 1997. During this period, his Lordship assisted the Senior Advocate in several Civil and Criminal matters before the Supreme Court of India, High Court of Delhi and the Trial Courts at Delhi. From 1997 to December 2000, his Lordship practiced independently at Delhi and then shifted his practice to Indore in the year 2001. His Lordship has also been closely associated with Mr. Satyendra Kumar Vyas, Senior Advocate at Indore. His Lordship has practiced on the criminal and civil sides before the Trial Court and High Court, service matters and writ petitions before the High Court and cases of medical negligence before the consumer forums. His Lordship was also retained on the panel of Lawyers of the Madhya Pradesh Housing Board since 04.10.2002 to 2012 and on the panel of Lawyers of the Kendriya Vidyalaya Sangathan from the year 2004 till July 2012. His Lordship has represented the State of Madhya Pradesh as Panel Advocate before the High Court of Madhya Pradesh, Bench at Indore from 2001 to 2003, represented the State of Madhya Pradesh as Government Advocate before the High Court of Madhya Pradesh, Bench at Indore, from October, 2003 to February, 2004. His Lordship was appointed as Central Government Counsel on 19.09.2005 to appear in cases on behalf of the Union of India till 19.09.2008. His Lordship was appointed as Central

Government Counsel (Senior Panel) on 19.02.2010 to appear in cases on behalf of the Union of India till 19.02.2013.

His Lordship was appointed as Judge of the High Court of Madhya Pradesh on April 07, 2016, and Permanent Judge on March 17, 2018. His Lordship was transferred as a Judge of the High Court of Jammu & Kashmir and Ladakh vide Notification No. K-11019/13/2023-US.I/II(ii) dated 27th April 2023 and took Oath of Office on 10th May, 2023. His Lordship serves on, and heads several Administrative Committees of the High Court, most notably the IT Committee of the High Court and the SCMS Committee. His tenure has seen several e-Courts projects have taken form in the High Court.



Hon'ble Shri Justice Sanjeev Kumar, LLB

Hon'ble Shri Justice Sanjeev Kumar was born on 8th of April 1966 in village Prehta Nagrota of Tehsil Basohli, Distt. Kathua. His Lordship had pursued his early education from local Govt. Middle School, completed his matriculation from Govt. H.S.S. Basohli while securing 10th rank in the J&K State Board of School Education in Matriculation Examination in 1981. His Lordship graduated from the Govt. Degree College Kathua in 1985 in first Division and obtained the degree of law (LLB) from the University of Jammu in 1988, in first Division.

His Lordship was enrolled as an Advocate by the J&K Bar Council in February 1989. His Lordship had illustrious professional career spanning over a period of several years. His Lordship was appointed Govt. Advocate for Srinagar Wing of the High Court of J&K twice, first from 1992 to 1993, and again from 1994 to 1995. His Lordship was again appointed Govt. Advocate for Jammu Wing in the year 1995 and remained so till 1998. His Lordship holds the distinction of representing almost all Govt. Departments and PSUs. His Lordship was Counsel retained on the Panel of Advocate General for more than two years and represented Forest Department and Finance Department including Commercial Taxes and Excise Department of the State in the Jammu Wing of Hon'ble High Court. His Lordship has also served as standing counsel for the J&K Service Selection Board for almost six years between 2006-2012. His Lordship has practised mainly in the High Court and had more than two hundred reported judgments to his credit. His Lordship has appeared in many notable cases like

Toshakana Case, Assembly Dissolution Matter, 'Reservation in promotion Matter' and many more. His Lordship was administered oath on 06.06.2017 as Permanent Judge of J&K High Court. His Lordship has authored numerous judgments on several important matters and helped development of law.



Hon'ble Ms Justice Sindhu Sharma, LLB

Hon'ble Ms. Justice Sindhu Sharma was born on October 10, 1972. Her Ladyship was enrolled with the Bar Council of J&K and joined the Bar in the year 1996, after obtaining her LLB from Punjab University, Chandigarh. Thereafter, her Ladyship practiced in the District Courts and the High Court of Jammu & Kashmir. Her Ladyship became the Assistant Solicitor General of India in the year 2014 and was the first lady Advocate from Jammu and Kashmir to have been appointed on the post. Her Ladyship was also elected as the Vice President of the J&K High Court Bar Association in the year 2013. Her Ladyship has also served as the Standing Counsel for NHPC, Power Grid Corporation and Jammu Development Authority. Her Ladyship was appointed the Permanent Judge of High Court of Jammu & Kashmir vide notification No. K.13021/02/2017-US.II dated 3rd of August 2018 and took oath of office on 7th of August 2018. Her Ladyship is credited to have become the first woman Judge of High Court of Jammu and Kashmir and Ladakh.



Hon'ble Shri Justice Rajnesh Oswal, LLB

Hon'ble Shri Justice Rajnesh Oswal was appointed Judge of the High Court of Jammu & Kashmir and Ladakh vide Notification No. K.13021/01/2020-US.I Dt. 29th January, 2020 and took oath of office on 2nd of April 2020. His Lordship has, following the abrogation of Article 370 of the Constitution of India, become the first Judge to take oath as Judge of the High Court of Jammu & Kashmir and Ladakh under the Indian Constitution.

Hon'ble Shri Justice Rajnesh Oswal was born on 17.06.1973 at Jammu. His Lordship did his earlier schooling from DBN and Ranbir High School Jammu, obtained his graduation from GGM Science College Jammu and pursued his bachelor's in laws from the Jammu University and received gold medal, which showed his academic excellence. His Lordship has practiced in the High Court of J&K since 1998. During that period his Lordship has remained as standing counsel for the Crime Branch Jammu, ICICI Bank, United Bank of India, High Court Legal Services Authority, High Court of J&K, Yes Bank, Reliance Life Insurance and ICICI Prudent Life Insurance.



Hon'ble Shri Justice Vinod Chatterji Koul, LLB

Hon'ble Shri Justice Vinod Chatterji Koul was born on January 21, 1964, at Wanpoo Village of erstwhile District Anantnag, presently District Kulgam. His Lordship did his early schooling from Govt. School Srandoo and Govt. School Kanipora and further schooling from Govt. Hr. Secondary School, Anantnag. His Lordship did his graduation (B.Sc.) from Govt. Degree College, Anantnag and LLB from Kashmir University, Srinagar in the year 1989. His Lordship was enrolled as Advocate with the J&K Bar Council in 1990 and started practicing at High Court of J&K with Senior Advocate, Shri Jaswant Singh Kotwal. His Lordship cleared the KCS (Judicial) Examination, 1993 and secured first position. His Lordship joined as Munsiff in 1995 and had his first posting as the District Mobile Magistrate (Traffic) Udhampur. His Lordship was promoted as Sub-Judge in 1997 and was posted as Sub-Judge (Electricity Magistrate), Batote. His Lordship was posted as the first Railway Magistrate, Jammu. His Lordship served as Sub-Judge Bhaderwah, Sub-Judge Ramban, Municipal Magistrate Jammu and Chief Judicial Magistrate, Udhampur. His Lordship was also posted as Deputy Registrar, High Court of J&K. His Lordship was promoted as District & Sessions Judge in the year 2007 and served as Additional District & Sessions Judge Kathua, 2nd Additional District & Sessions Judge, Jammu, Additional District & Sessions Judge Udhampur, Principal District & Sessions Judge Anantnag, Principal District & Sessions Judge Kathua, Special Judge Anti-Corruption (CBI Cases) Jammu and Principal District & Sessions Judge Jammu. His Lordship has also served as Registrar Vigilance, High Court of J&K and Chairman, Sales Tax

Appellate Tribunal J&K. His Lordship was elevated as Permanent Judge of the High Court of J&K and Ladakh vide Notification No. K.13021/02/2019-US.II dated 03.04.2020 of the Ministry of Law and Justice, Government of India and was administered oath of office on 7th of April 2020.



Hon'ble Shri Justice Sanjay Dhar, LLB

Hon'ble Shri Justice Sanjay Dhar was born on 11th May 1965 at village Danow (Bogund), District Kulgam. His Lordship received initial education in his native village and pursued his graduation in science subjects from S.P. College Srinagar and LLB (Hon's) from University of Kashmir. His Lordship was enrolled as Advocate in the year 1990 and started practising law in the District Courts and the High Court at Delhi. His Lordship was appointed as Munsiff in year 1997 and promoted as Sub-Judge in the year 2001. His Lordship was promoted as District & Sessions Judge in year 2007. His Lordship has served as Chief Judicial Magistrate Jammu, Principal District & Sessions Judge Rajouri, Principal District & Sessions Judge Leh and Principal District & Sessions Judge Kathua, Special Judge Anti-corruption Jammu, Presiding Officer MACT Jammu and Special Judge Anti-corruption CBI Cases, Jammu. His Lordship has served as Registrar Vigilance and Registrar General of the High Court of Jammu & Kashmir and Ladakh. His Lordship was appointed the Judge of the High Court of Jammu & Kashmir and Ladakh vide Notification No.K.13201/2019-US.II dated 03rd April 2020 and was administered the oath of office on 7th April 2020.



Hon'ble Shri Justice Puneet Gupta, LLB

Hon'ble Shri Justice Puneet Gupta was born on 10th April 1963 at Jammu. His Lordship pursued his earlier education from Kendriya Vidyalaya Jammu and Mahavir Jain High School Jammu, pursued his bachelor's degree in laws from the Jammu University in 1985. His Lordship was appointed Munsiff in the year 1995 and was promoted as Sub-Judge in the year 1997. His Lordship was promoted to the cadre of District and Sessions Judge. His Lordship has served in various capacities like Registrar Judicial High Court of Jammu & Kashmir, Special Judge Anti-Corruption Court Jammu, Registrar Vigilance of J&K High Court (twice), Member Sales Tax Tribunal Jammu and Member J&K Special Tribunal Jammu. His Lordship was appointed as Judge of the High Court of Jammu & Kashmir and Ladakh vide Notification No. K. 13021/ 02/2019-US.II Dt. 03rd April 2020 and was administered the oath of office on 7th of April 2020.



Hon'ble Shri Justice Javed Iqbal Wani, LLB

Hon'ble Shri Justice Javed Iqbal Wani was born on 24th of March 1964 at Srinagar. His Lordship has pursued his initial schooling from Khalsa High School, Srinagar, graduated in science stream from the Sri Pratap Singh College, Srinagar, and pursued his bachelor's degree in law from the Kashmir University Srinagar, securing the 1st position and bagged a Gold Medal. His Lordship was enrolled as Advocate with the J&K Bar Council in the year 1990 and started practicing law in the District Courts and the High Court of J&K, Srinagar/Jammu. His functional areas were Criminal, Civil, Service and Arbitration matters. His Lordship was the Standing Counsel for Srinagar Development Authority, J&K Wakf Board and Panel Counsel for the High Court of J&K (Srinagar Wing), General Administration Department, State Forest Department, State Pollution Control Board, State Fisheries Department besides Bajaj Alliance Insurance Co., Economic Reconstruction Agency and J&K Bank in the High Court of J&K. His Lordship has served as the Senior Additional Advocate General, Government of J&K, with effect from January 2018 till October 2019. His Lordship was appointed as Judge of the High Court of Jammu & Kashmir and Ladakh vide Notification No. K.13021/01/ 2019-US.1 dated 09th of June 2020 and was administered the oath of office on 12th of June 2020.



Hon'ble Shri Justice Mohan Lal, LLB

Hon'ble Shri Justice Mohan Lal Manhas was born on 20th November 1961 in village Khallani (Killar) Tehsil Bhalla/Bhaderwah of District Doda. His Lordship did his matriculation from the Govt. High School Malothi (Bhaderwah) and 12th Grade from the SRML Higher Secondary School, Jammu in the year 1977-78. His Lordship did his graduation from the GGM Science College Jammu in 1980-81 and LLB from the Jammu University in 1985. His Lordship was enrolled as Advocate with the J&K Bar Council in the year 1986. His Lordship was appointed Prosecuting Officer in the year 1988/1989 and served in that capacity for several years. His Lordship was appointed Munsiff in the year 1995 and promoted as Sub-Judge in the year 1997. His Lordship was promoted as District & Sessions Judge in the year 2007. His Lordship served as District Judicial Mobile Magistrate Doda, Sub-Judge Nowshera, Sub-Judge Kishtwar, Sub-Judge/Municipal Magistrate Srinagar and CJM Udhampur, Principal District & Sessions Judge Leh, 2nd Addl. District & Sessions Judge Jammu, Principal District & Sessions Judge Kishtwar, Special Judge Anti-Corruption Srinagar, Principal District & Sessions Judge Samba, Special Judge Anti-Corruption (CBI cases) Jammu and Principal District & Sessions Judge Udhampur. His Lordship has also served as the Registrar Judicial J&K High Court Jammu wing and Judicial Member, J&K Special Tribunal Srinagar. His Lordship was appointed the Permanent Judge of the High Court of Jammu and Kashmir and Ladakh vide

Notification No. K. 13021/01/ 2020-US. II dated 03rd November 2021 and was administered the oath of office on 9th November 2021.



Hon'ble Shri Justice Mohd. Akram Chowdhary

Hon'ble Shri Justice Mohd. Akram Chowdhary was born on 10th June 1965 in village Thuroo District Reasi. His Lordship has pursued his early education from Govt. High School Thuroo and Govt. Higher Secondary School Reasi, pursued his Graduation from the Govt. Moulana Azad Memorial College, Jammu and completed his bachelor's degree in law from the University of Jammu in the year 1989. His Lordship has practiced law in Civil and Revenue Courts and the High Court of Jammu & Kashmir and Ladakh. His Lordship was appointed as Munsiff in the year 1995 and promoted as Sub-Judge in the year 1998. His Lordship was promoted to the cadre of District & Sessions Judge in the year 2007. His Lordship has served in all the three divisions of the erstwhile State of Jammu & Kashmir. His Lordship has served as Chief Judicial Magistrate Kargil and Budgam, J&K Eviction Authority (Wakfs), Principal District & Sessions Judge Bandipora, Principal District & Sessions Judge Ramban, Principal District & Sessions Judge Anantnag, Principal District & Sessions Judge Samba, Principal District & Sessions Judge Kathua and Principal District & Sessions Judge Srinagar, Chairman J&K Sales Tax Tribunal, Presiding Officer, MACT Jammu, Member Secretary J&K State Legal Services Authority. His Lordship was appointed as Judge of the High Court of Jammu & Kashmir and Ladakh vide Notification No. K.13021/01/2020-US.II dated 03rd November 2021 and was administered the oath of office on 09th November 2021.



Hon'ble Shri Justice Rahul Bharti

Hon'ble Shri Justice Rahul Bharti was born on July 31, 1967. His Lordship has studied in the GGM Science College Jammu and completed his bachelor's degree in laws from Himachal Pradesh University (HPU) Summer Hills Shimla. His Lordship joined the Bar in February, 1991. His Lordship has practiced in the High Court and the District Courts on the original, civil and criminal sides, and the appellate and writ jurisdiction sides of the Courts as the case may be. His Lordship has rich experience of having conducted litigations of varied nature like Industrial, Labour, Consumer, Cooperative, Revenue, Motor Accidents Claims, Banking, Taxation (excluding Income Tax), Arbitration and service matters. His Lordship was designated the Senior Advocate of the High Court of Jammu & Kashmir and Ladakh on December 15, 2020. His Lordship was appointed Additional Judge of the High Court of Jammu & Kashmir and Ladakh, vide Notification No. K-13021/01/2019-US.II dated 24th March 2022 and was administered the oath of office on 28th of March 2022. His Lordship was appointed the Permanent Judge vide Notification No. K-13021/02/2023-US.II dated 22nd January 2024 and was administered the oath of office on 29th of January 2024.



Hon'ble Ms. Justice Moksha Khajuria Kazmi

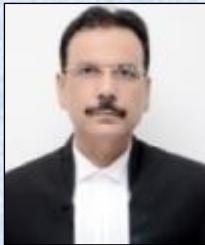
Hon'ble Ms. Justice Moksha Khajuria Kazmi was born on 1st January 1973. Her Ladyship has completed her bachelor's degree in laws in the year 1996 from Jammu University and started practicing in the J&K High Court at Jammu. Her Ladyship was awarded the 'Best Advocate of the year' Award in 1998 by Kashmir Law Journal. Her Ladyship moved to practice in the J&K High Court at Srinagar in 1999 and was the standing counsel for various organizations like Medical Council of India, J&K Sports Council, J&K Power Development Department, ASCOMS, J&K State Legal Services Authority, J&K State Forest Corporation Ltd., Board of Professional Entrance Examination (BOPE), Metlife India Insurance Company Limited, Islamic University of Science and Technology, etc. Her Ladyship has served as the Govt Advocate from 2002 to 2004 and as Additional Advocate General from 2016 to 2017. Her Ladyship was in the Board of Directors of the J&K State Financial Corporation, Board Member of Baramulla Central Cooperative Bank and Board Member of J&K State Cooperative Bank. Her Ladyship was designated as Senior Advocate on 3rd of December 2020. Her Ladyship was appointed the Additional Judge of the High Court of Jammu & Kashmir and Ladakh, vide Notification No. K-13021/01/2019-US. II dated 24th March 2022 and was administered the oath of office on 28th of March, 2022. Her Ladyship was appointed the Permanent Judge vide Notification No. K-13021/02/2023-US.II dated 22nd January 2024 and was administered the oath of office on 29th of January, 2024.



Hon'ble Shri Justice Wasim Sadiq Nargal

Hon'ble Shri Justice Wasim Sadiq Nargal hails from Katra, Jammu & Kashmir. His Lordship has pursued his initial schooling from the Dewan Badri Nath Vidya Mandir, Jammu and completed his bachelor's degree in laws from the University of Jammu following which he independently started his active practice from March 1991. His Lordship was designated Senior Advocate by J&K High Court on 03.12.2020. His Lordship has formerly served as Senior Additional Advocate General of the J&K Home Department, Standing Counsel for various departments of the Govt. of India and Govt. of Jammu & Kashmir, and Public Sector Undertakings and Banks. His Lordship has served as Standing Counsel for University of Jammu, SKAUST-J, Baba Ghulam Shah University, Rajouri, and Cluster University, Jammu. His Lordship has served as Senior Counsel for the Ministry of Home Affairs, Government of India, Union Public Service Commission, Food Corporation of India, J&K Public Service Commission, Service Selection Board, Sales Tax and Excise Department, JK IMPA, General Administration Department and the State Pollution Control Board. His Lordship has also served as Central Government Counsel, Counsel for J&K Education Department on terms and conditions as that of Additional Advocate General. His Lordship holds expertise in taxation, service, academic, arbitration and civil matters and writ jurisdiction. His Lordship was appointed the Additional Judge of the High Court of Jammu & Kashmir and Ladakh, vide Notification No. K-

13021/ 02/2017-US.II dated 1st June 2022 and was administered the oath of office on 3rd of June 2022.



Hon'ble Shri Justice Rajesh Sekhri

Hon'ble Shri Justice Rajesh Sekhri was born in Jammu. His Lordship has completed his matriculation from the S.D. Sabha Higher Secondary School & his graduation from the G.G.M. Science College, Jammu. His Lordship has obtained his bachelor's degree in laws from the Jammu University in the year 1989. His Lordship passed KCS (Judicial) Examination and joined as Munsiff in the year 1995. His Lordship was promoted to the cadre of Sub-Judge in the year 1998 and to the District & Sessions Judge in the year 2008. His Lordship has served as Munsiff at different places, Chief Judicial Magistrate Rajouri and Chief Judicial Magistrate Kargil, Special Judge TADA/POTA Court Srinagar, Additional District and Sessions Judge Anantnag, Additional District & Sessions Judge Jammu, Principal District & Sessions Judge Reasi, Principal District & Sessions Judge Ramban and Principal District & Sessions Judge Baramulla. His Lordship has also served as Special Judge Anti-Corruption (CBI Cases) Jammu. His Lordship was appointed as the Additional Judge of the High Court of Jammu & Kashmir and Ladakh, vide Notification No. K-13021/01/2021-US-II dated 27th July 2022 and was administered the oath of office on 29th of July, 2022.

Former Chief Justices of the High Court

1. Justice Kanwar Sain
27.04.1928 to 16.02.1931



2. Justice Birjor Dalal
16.02.1931 to 24.11.1936



3. Justice Abdul Qayoom
24.11.1936 to 20.07.1940
(Photo not available)



4. Justice Rachpal Singh
13.08.1940 to 06.03.1942



5. Justice Ganga Nath
24.06.1942 to 23.10.1945



6. Justice S. K. Ghose
29.03.1946 to 29.03.1948



7. Justice Janki Nath Wazir
30.03.1948 to 02.12.1967



8. Justice Syed Murtaza Fazl Ali
03.12.1967 to 01.04.1975



9. Raja Jaswant Singh
02.04.1975 to 23.01.1976



10. Justice M. R. A. Ansari
23.01.1976 to 08.11.1977



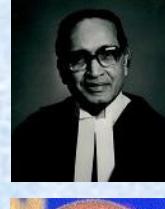
11. Justice Mian Jalal-ud-din
15.02.1978 to 22.02.1980



12. Justice Mufti Baha-ud-din Farooqi
07.03.1983 to 23.08.1983



13. Justice V. Angarial Khalid
24.08.1983 to 24.06.1984



14. Justice Dr. Adarsh Sein Anand
11.05.1985 to 23.10.1989



15. Justice S. S. Kang
24.10.1989 to 15.05.1993



16. Justice S. C. Mathur
10.10.1993 to 17.03.1994



17. Justice S. Saghir Ahmed
18.03.1994 to 22.09.1994



18. Justice M. Ramakrishna
10.10.1994 to 15.06.1997



19. Justice Bhawani Singh
16.06.1997 to 21.02.2000



20. Justice B. P. Saraf
21.02.2000 to 22.08.2001



21. Justice H. K. Sema
12.09.2001 to 08.04.2002



22. Justice B. C. Patel
15.05.2002 to 05.03.2003



23. Justice S. N. Jha
04.02.2004 to 11.10.2005



24. Justice B. A. Khan
25.01.2007 to 31.03.2007



25. Justice K.S.P. Radhakrishnan
07.01.2008 to 28.08.2008



26. Justice Manmohan Sarin
04.09.2008 to 19.10.2008



27. Justice Barin Ghosh
03.01.2009 to 13.04.2010



28. Justice Dr. Aftab Hussain Saikia
13.04.2010 to 06.04.2011



29. Justice F.M. Ibrahim Kalifulla
24.02.2011 to 02.04.2012



30. Justice M. M. Kumar
06.06.2012 to 04.01.2015



31. Justice N. Paul Vasanthakumar
02.02.2015 to 14.03.2017



32. Justice Badar Durrez Ahmed
01.04.2017 to 15.03.2018



33. Justice Ms. Gita Mittal
11.08.2018 to 08.12.2020



34. Justice Pankaj Mithal
04.01.2021 to 11.10.2022



35. Justice Ali Mohammed Magray
13.10.2022 to 07.12.2022



Chief Justices/Judges of the High Court elevated to the Supreme Court

S. No.	Name	Date of Appointment as Judge in the High Court	Date of Appointment as Chief Justice of the High Court	Date of Elevation to the Supreme Court
1.	Justice Murtaza Fazal Ali	09.04.1958	December 1967	02.04.1975
2.	Justice Raja Jaswant Singh	03.12.1975	02.04.1975	23.01.1976
3.	Justice V. Khalid	-	24.08.1983	25.06.1984
4.	Justice A.S. Anand	26.05.1975 (as Additional Judge) February 1976 (as Permanent Judge)	11.05.1985	18.11.1991
5.	Justice S. Saghir Ahmad	01.11.1993	18.03.1994	05.03.1995
6.	Justice R.P. Sethi	30.05.1986 (as Additional Judge) 05.08.1987 (as Permanent Judge)	-	08.01.1999
7.	Justice H.K. Sema	07.06.2001	23.08.2001	09.04.2002
8.	Justice Aftab Alam	06.06.2007	-	12.11.2007
9.	Justice T.S. Thakur			17.11.2009
10.	Justice K.S.P. Radhakrishnan	-	07.01.2008	17.11.2009
11.	Justice F.M. Ibrahim Kalifulla	24.02.2011	07.04.2011	02.04.2012
12.	Justice Pankaj Mithal	-	04.01.2021	06.02.2023
13.	Justice Rajesh Bindal	19.11.2018	-	13.02.2023
14.	Justice N. Kotiswar Singh	-	15.02.2023	18.07.2024

Former Judges of the High Court



Justice Mohan Lal
09-11-2021 to 18-11-2023



Justice Ali Mohammad Magrey
08-03-2013 to 10-10-2022



Justice Dhiraj Singh Thakur
08-03-2013 to 03-06-2022



Justice Rajesh Bindal
19-11-2018 to 02-01-2021



Justice Sanjay Kumar Gupta
06-06-2017 to 27-07-2020



Justice Rashid Ali Dar
07-09-2018 to 15-11-2019



Justice Alok Aradhe
20-09-2016 to 15-11-2018



Justice M. K. Hanjura
06-06-2017 to 21-10-2018



Justice Janak Raj Kotwal
08-03-2013 to 28-08-2018



Justice Mohammad Yaqoob Mir
23-11-2007 to 18-05-2018



Justice Ramalingam Sudhakar
18-04-2016 to 17-05-2018



Justice Bawa Singh Walia
12-02-2015 to 09-10-2017



Hon'ble Sh. Justice Bansi Lal Bhat
08-03-2013 to 18-04-2016



Justice F.M. Ibrahim
Kalifulla
24.02.2011 to 02.04.2012



Justice Hasnain Massodi
13-11-2009 to 01-01-2016



Justice Muzaffar Hussain Attar
05-11-2008 to 29-01-2017



Justice Virender Singh
19-04-2007 to 01-11-2014



Justice Mansoor Ahmad Mir
31-01-2005 to 27-11-2013



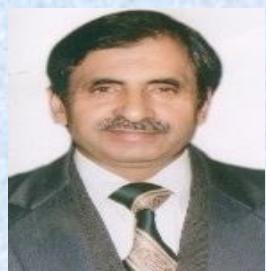
Justice Jai Pal Singh
04-10-2005 to 05-04-2013



Justice Hakim Imtiyaz
Hussain
30-09-2004 to 15-07-2011



Justice Sunil Hali
15-03-2008 to 03-07-2011



Justice Nisar Ahmad Kakru
26-11-1997 to 18-02-2010



Justice Nirmal Singh
18-03-2005 to 06-09-2009



Justice Yash Paul Nargotra
07-01-2003 to 22-08-2009



Justice Vinod Gupta
05-11-2008 to 05-04-2009



Justice Bashir. A. Kirmani
09-06-2005 to 13-06-2008



Justice Aftab Alam
07-06-2007 to 10-11-2007



Justice Permod Kohli
07-01-2003 to 28-04-2006



Justice R.C Gandhi
06-01-1995 to 15-01-2006



Justice V. K Jhanji
02-12-2001 to 11-10-2005



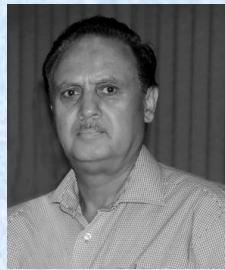
Justice Sudesh Kumar Gupta
11-06-2001 to 20-08-2005



Justice Bashir-Ud-Din
26-11-1997 to 23-06-2004



Justice Muzaffar Jan
05-03-2001 to 20-03-2004



Justice B. L. Bhat
11-06-2001 to 07-08-2003



Justice T.S. Doabia
11-12-1997 to 13-02-2003



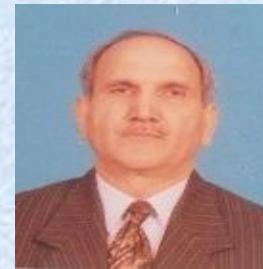
Justice A. M. Mir
21-01-1991 to 24-03-2002



Justice A.K. Goel
30-11-1995 to 03-06-2001



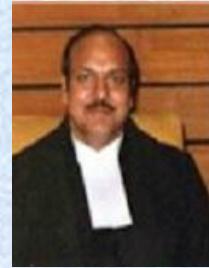
Justice G.D. Sharma
11-12-1995 to 17-03-2001



Justice O.P. Sharma
26-11-1997 to 16-04-2001



Justice G.L. Raina
26-11-1997 to 19-06-2000



Justice Bhawani Singh
22-03-1996 to 16-06-1997



Justice B.A. Nazki
06-01-1995 to 14-10-1997



Justice M.Y. Kawaosa
11-12-1995 to 30-12-1999



Justice R.K. Nehru
24-10-1994 to 13-10-1996



Justice T.S. Thakur
16-02-1994 to 04-03-1994



Justice Syed Saghir Ahmed
01-11-1993 to 17-01-1994



Justice A.Q. Paray
14-10-1991 to 14-08-1998



Justice M.L. Koul
14-10-1991 to 31-10-1994



Justice B.A. Khan
12-11-1990 to 07-10-1997
12-10-2005 to 24-01-2007



Justice V.K. Gupta
07-11-1990 to 04-05-1996



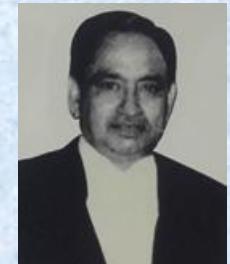
Justice R.P. Sethi
30-05-1986 to 17-10-1993



Justice G.A. Kuchhai
04-02-1985 to 13-09-1994



Justice S.M. Razvi
30-05-1984 to 28-06-1995



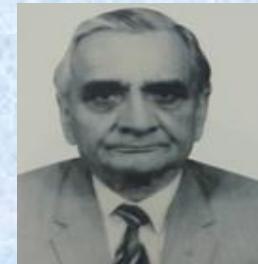
Justice K.K. Gupta
07-08-1984 to 19-10-1992



Justice M.L. Bhat
25-05-1981 to 23-10-1989



Justice Mazhar Ali Shah
25-05-1981 to 03-08-1989



Justice Iqbal
Kishen Kotwal
17-11-1976 to 10-09-1983



Justice Ghulam Mohd. Mir
17-11-1976 to 10-09-1981



Justice Dr. A.S. Anand
26-05-1975 to 10-05-1985



Justice Devi Dass Thakur
23-03-1973 to 21-02-1975



Justice Wasi-ud-Din
10-08-1972 to 28-10-1972



Justice Ishwar Singh
08-03-1972 to 28-10-1972



Justice Mufti Baha-ud-Din
27-08-1976 to 10-09-1976
19-02-1979 to 23-02-1980



Justice Mian Jalal-ud-Din
10-07-1968 to 14-02-1978



Justice Ram Narain Gurtu
15-12-1967 to 14-12-1968



Justice Anant Singh
12-12-1967 to 11-12-1970



Justice Basudeva Mukerjee
12-06-1967 to 12-12-1967



Justice Janki Nath Bhat
26-04-1963 to 28-02-1972



Justice K.V. Gopala Krishnan
Nair
18-06-1958 to 02-02-1963



Justice M. A. Shahmiri
18-06-1949 to 27-03-1958



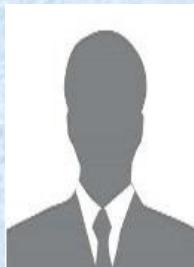
Justice Jia Lal Kilam
30-04-1948 to 18-08-1958



Justice Lala Haveli Ram
07-03-1942 to 24-06-1942



Justice Qazi Masud Hassan
20-07-1940 to 01-03-1950



Justice Pt. Kishen Lal
Kichlu
24-11-1936 to 13-08-1940



Justice Aga Syed Hussain
10-08-1928 to 30-07-1931



Justice Bodh Raj Sawhney
26-03-1928 to 24-11-1936

Jurisdiction of the High Court

The High Court exercises jurisdiction in many areas, generally categorized as original, appellate, revisional, writ, supervisory, extraordinary and Public Interest Litigation matters.

1. Civil Original Jurisdiction: The High Court is vested with jurisdiction to hear and determine any original suit or other proceeding of which the value is not less than rupees twenty thousand and every such suit or proceeding is instituted in the High Court. But this exercise of civil original jurisdiction by the High Court does not debar institution of original civil suits without limit as regards the value, in the Principal Civil Court of original jurisdiction in the district.

2. Civil Appellate, Revisional, Reference and Review Jurisdiction: The High Court has the Civil Appellate jurisdiction under sections 96 to 107 of the Civil Procedure Code, the Civil Revisional jurisdiction under section 115 of the Code, the Civil Reference Jurisdiction under section 117 of the Code and Civil Review Jurisdiction under section 121 of the Code. The 2nd Civil Appeal lies to the High Court under section 100 of the Code on a substantial question of law.

3. Criminal Original Jurisdiction: The High Court has criminal original jurisdiction, unless otherwise provided by the Code of Criminal Procedure, under section 26 of the Code to try any offence under the Indian Penal Code (45 of 1860) and to try any offence under any other law when no Court is so mentioned in this behalf by such law. The High court also has jurisdiction under section 28 of the Code, to pass any sentence authorized by law. Any person convicted on a trial by the High Court in its extraordinary original criminal jurisdiction may, under section 374 of the Code, prefer appeal to the Supreme Court.

4. Criminal Appellate, Revisional, Reference Jurisdiction: The High Court has criminal Appellate Jurisdiction under section 374 (2) to hear appeal of any

person convicted on a trial held by a Sessions Court or an Additional Sessions Court or on trial held by any other Court in which a sentence of imprisonment for more than seven years has been passed against him or against any other person convicted at the same trial. The High Court has jurisdiction to hear appeal against an original or appellate order of acquittal passed by any Court other than High Court, not being an appeal from an order of acquittal passed by a Magistrate in respect of a cognizable and non-bailable offence or an order of acquittal passed by the Court of Sessions in revision. The High Court has power under section 395 of the Code to hear a reference made to it by a Court subordinate to it. It has also the powers of revision under sections 397 to 405 of the Code of Criminal Procedure.

5. Supervisory Jurisdiction under Section 482 CrPC: The High Court has the inherent powers to make such orders as may be necessary to give effect to any order under the Code of Criminal Procedure, or to prevent abuse of the process of any Court or otherwise to secure the ends of justice.

6. Writ Jurisdiction under Article 226 of the Constitution: The High Court has the power, throughout the territories in relation to which it exercises jurisdiction, to issue to any person or authority, including in appropriate cases, any Government, within those territories, orders or writs, including writs in the nature of habeas corpus, mandamus, prohibition, quo warranto and certiorari, or any of them, for the enforcement of any of the rights conferred by Part III of the Constitution of India and for any other purpose. Such power to issue directions, orders or writs to any Government, authority or person may also be exercised by the High Court exercising jurisdiction in relation to the territories within which the cause of action, wholly or in part, arises for exercise of such power, notwithstanding that the seat of such Government or authority or the residence of

such person is not within those territories. The High Court can exercise such power notwithstanding anything contained in Article 32 of the Constitution but the power conferred on the High Court by Article 226 shall not be in derogation of the power conferred on the Supreme Court by clause (2) of Article 32.

7. Supervisory Jurisdiction under Article 227 of the Constitution: The High Court has, under Article 227, the general power of superintendence over all the Courts and Tribunals throughout the Union Territories of J&K and Ladakh except any Court or Tribunal constituted by or under any law relating to the Armed Forces. It may, in exercise of the power of superintendence, (a) call for returns from such courts; (b) make and issue general rules and prescribe forms for regulating the practice and proceedings of such courts; (c) prescribe the forms in which books, entries and accounts shall be kept by the officers of any such courts and (d) settle tables of fees to be allowed to the sheriff and all clerks and officers of such courts and to attorneys, advocates and pleaders practicing therein. But any rules made, forms prescribed or tables settled under the foregoing clauses shall not be inconsistent with the provision of any law for the time being in force, and shall require the previous approval of the Governor.

8. Other Jurisdictions: The High Court has jurisdiction to transfer cases, withdraw cases from Courts; it has extra-ordinary jurisdiction to entertain such matters which pertain to (a) Contempt of Courts, (b) Election Petitions, (c) Arbitration Proceedings, (d) Income Tax Reference and Appeals, (f) Sales Tax References and Appeals, and (g) Public Interest Litigation.

Committees of the High Court

The Committees of the High Court constituted by Hon'ble the Chief Justice, deal with various administrative and other functions of the High Court. The Committees, which are 35 in number, comprise of the High Court Judges. A description of the Committees of the High Court may hereby be provided as below:

1. Administrative Committee

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble the Chief Justice	Hon'ble the Chief Justice.
Hon'ble Mr. Justice Tashi Rabstan	Hon'ble Mr. Justice Sanjeev Kumar
Hon'ble Mr. Justice Atul Sreedharan	Hon'ble Ms. Justice Sindhu Sharma
Hon'ble Mr. Justice Sanjeev Kumar	
Hon'ble Mr. Justice Vinod Chatterji	
Koul	

The Chief Justice may invite any other Judge, who is not member of this Committee as a Guest Member, in any meeting of the Committee.

The Committee stands constituted to deal with all matters relating to (a) service conditions and disciplinary matters of Judicial Officers, (b) General Administration including: (i) Probation, Regularization and Confirmation of Judicial Officers; (ii) Seniority matters of judicial Officers; (iii) Screening of Judicial Officers for their continuation beyond the age of 50, 55 & 58 years; (iv) Awarding of Super time scale and Selection grade scale of pay; (v) awarding ACP Scale of pay; (vi) work review and assessment; (vii) Constitution, Continuance and Abolition of Courts; (viii) Conduct Rules; (ix) Alteration of Date of Birth; (x) Promotion of civil Judges (Junior Division)/Munsiffs to the posts of Civil Judges (Senior Division)/Sub-Judges; (xi) Appointment of District Judges from amongst Civil Judges (Senior Division) on the basis of merit-cum-

seniority; and (xii) any other matter which Hon'ble the Chief Justice decides to refer to the Committee.

2. Building and Infrastructure Committee for the High Court

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Tashi Rabstan Hon'ble Mr. Justice Atul Sreedharan Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Sanjay Dhar	Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Sanjay Dhar

In addition, the Chief Secretary of the UT of Jammu & Kashmir and the Secretaries of Finance Department, Public Works and Law shall be co-opted as Members of the Committee to closely monitor the timely completion of projects and to facilitate proper co-ordination between the officials at the district level and the decision-making authorities of the UT Government. The Committee stands constituted to deal with (a) all matters pertaining to infrastructure in the High Court including approval of building plans of court accommodation and residential accommodation of Hon'ble Judges and (b) maintenance and allotment/change of residential accommodation of High Court Staff.

3. Juvenile Justice Committee

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Tashi Rabstan Hon'ble Ms. Justice Sindhu Sharma Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Mr. Justice Mohd. Akram Chowdhary	Hon'ble Ms. Justice Sindhu Sharma Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Mr. Justice Mohd. Akram Chowdhary

This Committee has the mandate to review and monitor the functioning of all juvenile justice institutions in the UT of Jammu and Kashmir and UT of Ladakh which would include the Juvenile Justice Boards (JJBs) and the Child Welfare Committees (CWCs) constituted under the Juvenile Justice (Care and Protection

of the Children) Act, 2015. The Committee has been overseeing the efforts at reducing the pendency of cases before the JJBs and the CWCs. This Committee is convened by its secretary, who is a District Judge cadre judicial officer brought on deputation to the High Court. The Committee periodically convenes the meetings of all stakeholders.

4. Building and Infrastructure Committee for Subordinate Courts in the UT of J&K and UT of Ladakh

(As on 31.12.2023)	(As on 31.12.2024)
<u>For Ladakh</u> Hon'ble Mr. Justice Tashi Rabstan Hon'ble Mr. Justice Rajnesh Oswal	<u>For Ladakh</u> Hon'ble Mr. Justice Rajnesh Oswal Hon'ble Mr. Justice Mohd. Akram Chowdhary
<u>For Jammu</u> Hon'ble Mr. Justice Tashi Rabstan Hon'ble Mr. Justice Rajnesh Oswal Hon'ble Mr. Justice Sanjay Dhar.	<u>For Jammu</u> Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Ms. Justice Sindhu Sharma Hon'ble Mr. Justice Rajnesh Oswal
<u>For Kashmir</u> Hon'ble Mr. Justice Atul Sreedharan Hon'ble Mr. Justice Vinod Chatterji Koul Hon'ble Mr. Justice Javed Iqbal Wani	<u>For Kashmir</u> Hon'ble Mr. Justice Vinod Chatterji Koul Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Javed Iqbal Wani
Note: Concerned Principal District and Sessions Judge may be invited for discussion on Video Conference, if necessary.	

The Committee may invite the Pr. District Judge of the concerned District for discussion on video conference, if necessary. The views of the Hon'ble Administrative Judge of the concerned District shall be obtained. In addition, Chief Secretary of the UT of Jammu and Kashmir and Secretaries of Finance Department, Public Works and Law shall be co-opted as Members of the Committee to closely monitor the timely completion of projects and to facilitate a proper co-ordination between the officials at the district level and the decision-making authorities of the UT Government. The Committee stands constituted to

deal with (a) all matters pertaining to infrastructure in the District Courts of the UTs of J&K and Ladakh including approval of building plans of court accommodation and residential accommodation of judicial officers and (b) maintenance and allotment/change of residential accommodation of judicial officers and (c) monitoring infrastructure in district courts of UTs of J&K and Ladakh in terms of Resolution passed in Chief Justices' Conference in 2016.

5. Protocol Committee

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Tashi Rabstan Hon'ble Mr. Justice Vinod Chatterji Koul Hon'ble Ms. Justice Moksha Khajuria Kazmi	Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Rajnesh Oswal

The Committee stands constituted to deal with (a) monitoring the matters pertaining to Hospitality and Protocol, and (b) maintenance, purchase and furnishing of Guest Houses and selection of photographs of official functions. The hospitality matters and allotment of rooms of the High Court Guest Houses are to be decided by the chairperson.

6. Mediation and Conciliation Committee

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Tashi Rabstan Hon'ble Mr. Justice Vinod Chatterji Koul Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Mr. Justice Mohd. Akram Chowdhary Hon'ble Mr. Justice Rajesh Sekhri	Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Vinod Chatterji Koul Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Mr. Justice Mohd. Akram Chowdhary

This Committee has the mandate to oversee the functioning of the High Court Mediation Centre. The Mediation Centre has been catering to the needs of the

litigating parties by bringing about settlement between them. A whole range of issues including family disputes, commercial matters, civil and criminal both in pending cases and at the prelitigation stage are referred to the Mediation Centre. The Mediation Centre coordinates the activities being carried on by the District Mediation Centres. The Mediation Committee of the High Court has the mandate to organize the training programmes to train mediators and for referral judges also besides organizing awareness camps to educate the people about the benefits of mediation as an alternative dispute resolution mechanism.

7. Committee for Family Court Matters

(As on 31.12.2023)	(As on 31.12.2024)
<p><u>For Ladakh</u></p> <p>Hon'ble Mr. Justice Tashi Rabstan Hon'ble Mr. Justice Rajnesh Oswal</p>	<p><u>For Ladakh</u></p> <p>Hon'ble Mr. Justice Rajnesh Oswal Hon'ble Ms. Justice Moksha Khajuria Kazmi</p>
<p><u>For Jammu & Kashmir</u></p> <p>Hon'ble Ms. Justice Sindhu Sharma Hon'ble Mr. Justice Rajnesh Oswal Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Mr. Justice Mohan Lal</p>	<p><u>For Jammu & Kashmir</u></p> <p>Hon'ble Ms. Justice Sindhu Sharma Hon'ble Mr. Justice Vinod Chatterji Koul Hon'ble Mr. Justice Rahul Bhart</p>

This Committee stands constituted to deal with the subjects pertaining to (a) Building, Construction, Maintenance of Family Court Complexes, Identification of suitable premises in existing complexes for setting up of Family Courts, (b) to recommend Judicial Officers suitable for posting as Family Court Judges, (c) to prepare and re-command panel of Principal Counsellors and counsellors for the Family Courts, (d) to holistically consider all issues relating to Family Courts and (e) to look into sensitization and training of Family Court Judges, counsellors and the staff.

8. Vulnerable Witness Deposition Centre (VWDC) Committee.

(As on 31.12.2023)	(As on 31.12.2024)
For Ladakh Hon'ble Mr. Justice Tashi Rabstan Hon'ble Mr. Justice Atul Sreedharan.	Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Mohd. Akram Chowdhary Hon'ble Mr. Justice Rajesh Sekhri
For Jammu & Kashmir Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Mohd. Akram Chowdhary Hon'ble Mr. Justice Rajesh Sekhri	Hon'ble Mr. Justice Mohd. Yousuf Wani

This Committee stands constituted as per directions contained in the judgment of the Supreme Court of India passed on 11th January, 2022 in Smruti Tukaram Badade vs State of Maharashtra in Miscellaneous Application No. 1852 of 2019 in Criminal Appeal No. 1101 of 2019 (2022 SCC Online SC 78). The High Court has, in compliance with the directions contained in the said judgment, formulated the Vulnerable Witnesses Deposition Centres (VWDC) Rules, 2023. This Committee supervises and implements the directions of the Supreme Court in this regard and the matters connected therewith.

9. Committee to Monitor Pace, Progress and Implementation of Centrally Sponsored Projects and Operationalization of Gram Nyayalayas

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Tashi Rabstan Hon'ble Ms. Justice Sindhu Sharma Hon'ble Mr. Justice Puneet Gupta	Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Ms. Justice Sindhu Sharma

The High Court has constituted this Committee to monitor the pace, progress & implementation of Centrally Sponsored Schemes (CSS) including monitoring adherence to the timelines in respect of the projects under CSS for Development of Infra-structure for Judiciary. The Committee has the mandate to monitor the operationalization and functioning of the Gram Nyayalayas notified within the

jurisdictional limit of the High Court with a view to making this institution a robust and credible pillar of justice delivery system.

10. Information Technology & Artificial Intelligence Committee

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Atul Sreedharan	Hon'ble Mr. Justice Sanjeev Kumar
Hon'ble Mr. Justice Sanjay Dhar	Hon'ble Mr. Justice Rajnesh Oswal
Hon'ble Mr. Justice Rahul Bharti	Hon'ble Mr. Justice Sanjay Dhar
Hon'ble Ms. Justice Moksha Khajuria Kazmi	Hon'ble Mr. Justice Rahul Bharti

The Committee stands constituted to deal with the subjects pertaining to (a) Scanning and digitization of Court records; (b) Computerization of High Court as well as district court complexes; (c) Purchases of computers including computer hardware and software; (d) Purchase of electronic and digital systems including photocopiers, etc.; (e) Matters pertaining to cause list of the High Court; (f) Video conferencing facilities at High Court and various district court complexes; (g) E-filing project at High Court and district court complexes; and (h) Introduction and installation of new technologies developed by Ministry of Science and Technology, Government of India in respect of judicial administration.

11. Committee To Monitor Translation of Supreme Court Judgements in Regional Languages done through Supreme Court Vidhik Anuvaad Software (SUVAS)

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Atul Sreedharan	Hon'ble Mr. Justice Sanjay Dhar
Hon'ble Mr. Justice Sanjay Dhar	Hon'ble Mr. Justice Mohd. Yousuf Wani

On recommendation of the Hon'ble “AI Assisted Legal Translation Advisory Committee”, High Court of J&K and Ladakh which is duly approved by Hon'ble

the Chief Justice, High Court of J&K and Ladakh, formulated a panel of Translators to whom the job of translating the Supreme Court judgments into the local/vernacular language (Urdu for the time being) shall be entrusted. The panel consists of (1) Shri Shujat Ali Khan, Retired District & Sessions Judge, (2) Shri Mehraj-ud-din Sofi, Retired District & Sessions Judge, (3) Shri Javaid Aalam, Retired District & Sessions Judge, (4) Shri Javeed Ahmad Geelani, Retired District & Sessions Judge, (5) Ms. Masarat Shaheen, Retired District & Sessions Judge & (6) Shri Ilyas Ahmad Pandit, Retired Chief Administrative Officer. These empaneled persons have the mandate to carry on the job using translation tool SUVAS or any other translation software, the nuances of which shall be regulated as per the norms and guidelines issued on the subject by Al Assisted Legal Translation Advisory of the Supreme Court. The remuneration of Rs. 100= per page shall be paid for software enabled translation and validation thereof to the empanelled Translators on certification of the same by Secretary to Hon'ble "Al Assisted Legal Translation Advisory Committee", High Court of J&K and Ladakh.

12. Vigilance Committee for the Judicial Officers and the Staff

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Atul Sreedharan	Hon'ble Mr. Justice Rajnesh Oswal
Hon'ble Mr. Justice Rajnesh Oswal	Hon'ble Mr. Justice Vinod Chatterji
Hon'ble Mr. Justice Sanjay Dhar	Koul
Hon'ble Mr. Justice Puneet Gupta	

This Committee stands constituted to deal with the disciplinary matters related to Judicial Officers and the disciplinary matters related to the High Court and subordinate Court staff. Complaints that are anonymous or unsupported by an affidavit or unverified are usually not entertained.

13. Court Management Systems Committee

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Atul Sreedharan	Hon'ble Mr. Justice Sanjeev Kumar
Hon'ble Mr. Justice Javed Iqbal Wani	Hon'ble Mr. Justice Javed Iqbal Wani
Hon'ble Mr. Justice Mohd. Akram Chowdhary	Hon'ble Mr. Justice Mohd. Akram Chowdhary
Hon'ble Mr. Justice Rahul Bharti	Hon'ble Mr. Justice Rajesh Sekhri

This Committee stands constituted to deal with the subjects of (a) providing inputs and suggestions to National Court Management Systems Committee for formulation and effective implementation of National Management Plan/Policy; (b) Court and case management in the High Court and Subordinate Courts; (c) Control of delay and arrears including: (i) Judicial Reforms and devising plans to clear backlog in the High Court, (ii) Criminal and Civil Justice Reforms, (iii) Monitoring of pendency and disposal of Cases in all Subordinate Courts, (iv) Laying down of norms for disposal of cases dealt by Judicial Officers in different cadres, (v) Monitoring of drive for weeding out of old, infructuous and ineffective cases, (vi) Reduction of arrears and ensuring speedy trial, and (vii) Making five years plus cases as zero-a reality.

This Committee may associate the concerned Hon'ble Portfolio Judge, if His Lordship is not a member of this Committee, for the purpose of monitoring pendency and disposal of cases in Subordinate Courts. The Committee may associate Officers of Registry, Senior District Judges, Director Judicial Academy, Secretary to Government Law Department, Senior Advocates, Officers of Statistical Department of J&K Government, Experts in law and management for the purpose of providing inputs and suggestions to National Court Management Systems Committee for formulation and effective implementation of National Management Plan/Policy.

14. Higher Judicial Service (HJS) Examination Committee

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Atul Sreedharan	Hon'ble Mr. Justice Sanjeev Kumar
Hon'ble Mr. Justice Rajnesh Oswal	Hon'ble Mr. Justice Rajnesh Oswal
Hon'ble Mr. Justice Sanjay Dhar	Hon'ble Mr. Justice Sanjay Dhar
Hon'ble Mr. Justice Mohan Lal	Hon'ble Mr. Justice Mohd. Akram Chowdhary

This Committee deals with examination for recruitment of Officers in the cadre of District Judge by way of direct recruitment from the Bar and the Limited Competitive Examination. The direct recruitment is made according to The Jammu and Kashmir Higher Judicial Service Rules, 2009 as amended from time to time.

15. Committee to monitor the progress of the cases pending before the Hon'ble Supreme Court of India in which High Court of J&K is a party

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Atul Sreedharan	Hon'ble Mr. Justice Sanjay Dhar
Hon'ble Mr. Justice Mohan Lal	Hon'ble Ms. Justice Moksha Khajuria Kazmi
Hon'ble Ms. Justice Moksha Khajuria Kazmi	Hon'ble Mr. Justice Wasim Sadiq Nargal
Hon'ble Mr. Justice Wasim Sadiq Nargal	

This Committee stands constituted to deal with such subjects as (a) the finalization of pleadings including affidavits and reports to be filed before the Hon'ble Supreme Court on behalf of the High Court, (b) appointment of Advocate(s) on record and Senior Advocate(s) to represent the High Court before the Hon'ble Supreme Court and (c) any other connected matter.

16. Committee for Appointment and Promotion of Officials/ Officers of the High Court Staff

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Atul Sreedharan	Hon'ble Mr. Justice Sanjeev Kumar

Hon'ble Mr. Justice Rajnesh Oswal Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Puneet Gupta	Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Mr. Justice Mohd. Akram Chowdhary Hon'ble Mr. Justice Rajesh Sekhri
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This Committee stands constituted to deal with the subjects of (a) recruitment and promotion of all cadres of the High Court Staff including seniority matters, (b) Service Conditions and Disciplinary matters of the High Court Staff, (c) Service matters/ grievances of the High Court Staff and (d) compassionate appointments of staff in the High Court.

17: Committee to examine the matters regarding all Daily Wagers, Contractual employees including outsourced employees, if any

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Atul Sreedharan	Hon'ble Mr. Justice Sanjeev Kumar
Hon'ble Mr. Justice Sanjeev Kumar	Hon'ble Mr. Justice Vinod Chatterji
Hon'ble Mr. Justice Sanjay Dhar	Koul
Hon'ble Mr. Justice Rajesh Sekhri	Hon'ble Mr. Justice Sanjay Dhar
Registrar General	Hon'ble Mr. Justice Rajesh Sekhri
Registrar Vigilance	Registrar General
Principal Secretary to the Chief Justice	Registrar Vigilance
	Principal Secretary to the Chief Justice

This Committee stands constituted to deal with the subjects of (a) considering all matters relating to Daily Wagers/Contractual employees in terms of SRO 520 dated 21/12/2017 or in terms of any other statute/ regulation/ order on the subject, and (b) any other connected matter.

18: Governing Committee for Judicial Academy

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Sanjeev Kumar	Hon'ble Ms. Justice Sindhu Sharma
Hon'ble Mr. Justice Javed Iqbal Wani	Hon'ble Mr. Justice Javed Iqbal Wani
Hon'ble Mr. Justice Rahul Bharti	Hon'ble Mr. Justice Rahul Bharti

Hon'ble Ms. Justice Moksha Khajuria Kazmi	Hon'ble Ms. Justice Moksha Khajuria Kazmi Hon'ble Mr. Justice Mohd. Yousuf Wani
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This Committee stands constituted to deal with the matters pertaining to (a) Jammu & Kashmir State Judicial Academy, (b) Nomination of Judicial Officers for participation in training programmes of National Judicial Academy and other such institutions, and (c) Formulation and conduct of training programmes for newly recruited and serving Judicial Officers. The Judicial Academy conducts training workshops, seminars, conferences and events for the entire year with the aim to educate the judicial officers, update their knowledge of law and sensitize them in the areas of new developments in different areas of law and justice, sharpen their judicial acumen and elicit their feedback; the Judicial Academy has started focusing on imparting training to the staff working in the High Court and the District Judiciary and personnel from other departments like Police, Revenue, Prosecution, Administration etc. who have stakes in the administration of Justice.

19: Enrolment Committee

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Rajnesh Oswal Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Mr. Justice Mohan Lal	Hon'ble Ms. Justice Sindhu Sharma Hon'ble Mr. Justice Rajnesh Oswal

This Committee stands constituted to deal with matters pertaining to (a) considering the admission and enrolment of Advocates and (b) considering matters pertaining resumption of practice and also transfer of the enrolment.

20: Committee for Allotment of Chambers to Advocates and Disciplinary Committee under Advocates Act

(As on 31.12.2023)	(As on 31.12.2024)
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<u>For Srinagar Wing</u> Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Mohd. Akram Chowdhary	<u>For Srinagar Wing</u> Hon'ble Mr. Justice Vinod Chatterji Koul Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Ms. Justice Moksha Khajuria Kazmi
<u>For Jammu Wing</u> Hon'ble Ms. Justice Sindhu Sharma Hon'ble Mr. Justice Mohan Lal Hon'ble Mr. Justice Rahul Bharti	<u>For Jammu Wing</u> Hon'ble Ms. Justice Sindhu Sharma Hon'ble Mr. Justice Mohd. Akram Chowdhary Hon'ble Mr. Justice Rajesh Sekhri
Joint Registrar (Protocol) High Court wing Srinagar/Jammu shall act as Secretary of Disciplinary Committee under Advocates Act in their respective wings.	

The High Court, under the Advocates Act, is vested with jurisdiction to take disciplinary proceedings against advocates if they are found to have committed professional misconduct. The Joint Registrar (Protocol) High Court Wing Jammu/Srinagar act as Secretary of the Disciplinary Committee under the Advocates Act in their respective wings.

21: Rules Committee

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Ms. Justice Sindhu Sharma Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Rahul Bharti	Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Wasim Sadiq Nargal Hon'ble Mr. Justice Mohd. Yousuf Wani

This Committee stands constituted to deal with matters which pertain to considering proposals to annul, alter or add or to make new Rules for the High Court. The Committee has during the current year formulated Rules relating to diverse subjects and suggested amendments to the existing Rules on various subjects.

22: Committee to monitor the effective implementation of the various decisions/resolutions passed in the Chief Justices' Conference, 2016

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Ms. Justice Sindhu Sharma Hon'ble Mr. Justice Rajnesh Oswal Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Mr. Justice Wasim Sadiq Nargal	Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Mr. Justice Rahul Bharti Hon'ble Ms. Justice Moksha Khajuria Kazmi Hon'ble Mr. Justice Wasim Sadiq Nargal

The Chief Justices' Conference 2016 held on 22nd & 23rd April, 2016 adopted several resolutions. The Conference resolved that the Chief Justices will set up a Cell or a Committee for monitoring the implementation of the resolutions passed in the Chief Justices' Conferences and that each High Court shall create a mechanism for submitting progress reports to the Supreme Court on the implementation of the resolutions by periodically updating feedback formats. The resolutions passed in the Conference include amongst others those pertaining to (a) infrastructure in subordinate courts, (b) Creation of new posts/revision of cadre strength at all levels along with supporting staff and requisite infrastructure, (c) monitoring mechanism for tracking the progress of cases of undertrial prisoners, (d) implementation of information and communication technology, (e) electronic evidence, rules, directions and guidelines, (f) delay and arrears of cases, (g) National Judicial Academy and State Judicial Academies and their integration to ensure quality, responsiveness and timeliness, (h) strengthening the legal aid programmes, (i) strengthening the Juvenile Justice System, (j) effective integration of National Court Management Systems and State Court Management Systems, and (k) establishment of Commercial Courts, Commercial Division and Commercial Appellate Division of High Court.

23: High Court Legal Services Committee

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Ms. Justice Sindhu Sharma Mr. D.C. Raina, Advocate General Mr. Z.A Shah, Senior Advocate Mr. M.I. Qadri, Senior Advocate Mr. Sunil Sethi, Senior Advocate Ms. Seema Khajuria, Advocate Sh. Keshav Chopra, Social Worker Secretary, High Court Legal Services Committee, ex-Officio Member	Hon'ble Ms. Justice Rajnesh Oswal Advocate General Mr. Z.A Shah, Senior Advocate Mr. M.I. Qadri, Senior Advocate Mr. Sunil Sethi, Senior Advocate Ms. Seema Khajuria, Advocate Sh. Keshav Chopra, Social Worker Secretary, High Court Legal Services Committee, ex-Officio Member

This Committee stands constituted to deal with subjects pertaining to strengthening the availability of legal services and enhance the efficacy of legal aid and to give effect to such policies, programmes and schemes of legal aid, legal advice and legal services as the Government may formulate from time to time.

24: Committee to oversee progress of cases arising under J&K Pre-conception and Pre-natal Sex Selection/Determination (Prohibition and Regulation Act 2002) Arising under the preconception and pre-natal diagnostic techniques (Prohibition of Sex Selection) ACT 1994

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Ms. Justice Sindhu Sharma Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Ms. Justice Moksha Khajuria Kazmi	Hon'ble Ms. Justice Sindhu Sharma Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Ms. Justice Moksha Khajuria Kazmi

25: Sexual Harassment Probe Committee u/s 4 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition & Redressal) Act, 2013

(As on 31.12.2023)	(As on 31.12.2024)
<u>For Jammu Wing</u> Hon'ble Ms. Justice Sindhu Sharma (Chairperson) Mr. U.K. Jalali, Sr. Advocate	<u>For Jammu Wing</u> Hon'ble Ms. Justice Sindhu Sharma (Chairperson) Mr. U.K. Jalali, Sr. Advocate

Ms. Seema Khajuria Shekhar, Sr. Advocate Ms. Shivali Sharma, Law Officer, Social Welfare Department Ms. Veena Kumari, Assistant Registrar-I Ms. Deepika Mahajan, Advocate Mr. Prem Sadotra, Advocate Secretary, High Court Legal Service Committee, ex-Officio Member Secretary	Ms. Seema Khajuria Shekhar, Sr. Advocate Ms. Rimpash Sangotra, Law Officer, Social Welfare Department. Ms. Veena Kumari, Assistant Registrar-I Ms. Deepika Mahajan, Advocate Mr. Prem Sadotra, Advocate Secretary, High Court Legal Service Committee, ex-Officio Member Secretary
<u>For Srinagar Wing</u> Hon'ble Ms. Justice Moksha Khajuria Kazmi (Chairperson) Mr. Nazir Ahmad Beigh, Sr. Advocate Ms. Masooda Jan, Advocate Ms. Saima Maqbool, Assistant Registrar-II Ms. Naseema Hassan Baqal, Assistant Registrar-II Mr. Naveed Mir, Advocate Secretary, High Court Legal Service Committee, ex-Officio Member Secretary	<u>For Srinagar Wing</u> Hon'ble Ms. Justice Moksha Khajuria Kazmi (Chairperson) Mr. Nazir Ahmad Beigh, Sr. Advocate Ms. Masooda Jan, Advocate Ms. Saima Maqbool, Assistant Registrar-II Ms. Naseema Hassan Baqal, Assistant Registrar-II Mr. Naveed Mir, Advocate Secretary, High Court Legal Service Committee, ex-Officio Member Secretary

The Committee stands constituted under section 4 of the Sexual Harassment of Wo-men at Workplace (Prevention, Prohibition and Redressal) Act, 2013. The Act was enacted following the landmark judgment of the Supreme Court in the case of Vishaka & Ors. vs State of Rajasthan. The Act has made mandatory for every employer to provide mechanism to redress grievances pertaining to workplace sexual harassment and enforce the right to gender equality of working women. It casts an obligation upon the employer to address the grievances in respect of sexual harassment at workplace in a time bound manner.

26: Finance Committee

(As on 31.12.2023)	(As on 31.12.2024)
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Hon'ble Mr. Justice Rajnesh Oswal Hon'ble Mr. Justice Rahul Bharti Hon'ble Mr. Justice Rajesh Sekhri	Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Ms. Justice Sindhu Sharma
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The Committee stands constituted to deal with the subjects pertaining to (a) Purchase of Telephones, Cell Phones and Vehicles, and (b) Monitoring the utilization of funds, sanctioned under the 14th Finance Commission in terms of resolution passed in Chief Justices' Conference, 2016. The Hon'ble Chief Justice may refer to the Committee any other financial matter which may require its consideration.

27: Right to Information Committee

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Rajnesh Oswal Hon'ble Mr. Justice Puneet Gupta	Hon'ble Ms. Justice Moksha Khajuria Kazmi Hon'ble Mr. Justice Wasim Sadiq Nargal

The Committee stands constituted to deal with the subject pertaining to monitoring the disposal of matters under Right to Information Act.

28: Committee for Appointment of Oath Commissioners and Research Assistants etc.

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Vinod Chatterji Koul Hon'ble Mr. Justice Rahul Bharti Hon'ble Ms. Justice Moksha Khajuria Kazmi Hon'ble Mr. Justice Wasim Sadiq Nargal	Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Rajnesh Oswal Hon'ble Mr. Justice Vinod Chatterji Koul

The Committee stands constituted to deal with the subjects pertaining to (a) Appointment of Oath Commissioners in Jammu & Kashmir, (b) Appointment of

Research Assistants, (c) To lay down guidelines for appointment of Oath Commissioners, and (d) To revise and review the guidelines for appointment of Research Assistants.

29: Committee for making recommendations and working out facilities extended to the former Judges of the High Court including the staff requirement for the purpose

(As on 31.12.2023)	(As on 31.12.2024)
<p>For Jammu Wing</p> <p>Hon'ble Mr. Justice Vinod Chatterji Koul Hon'ble Mr. Justice Mohan Lal Joint Registrar (Protocol) Jammu Wing Accounts Officer, Jammu Wing</p>	<p>For Jammu Wing</p> <p>Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Rajesh Sekhri Joint Registrar (Protocol) Jammu Wing Accounts Officer, Jammu Wing</p>
<p>For Srinagar Wing</p> <p>Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Javed Iqbal Wani Joint Registrar (Protocol) Srinagar Wing Accounts Officer, Srinagar Wing</p>	<p>For Srinagar Wing</p> <p>Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Mr. Justice Wasim Sadiq Nargal Joint Registrar (Protocol) Srinagar Wing Accounts Officer, Srinagar Wing</p>

The Committee stands constituted to deal with the subjects pertaining to (a) Medical facilities and reimbursement of claims of Hon'ble former Judges, (b) Matters relating to welfare of Hon'ble former Judges including framing of rules and (c) Any other connected matter.

30: Library Committee

(As on 31.12.2023)	(As on 31.12.2024)
<p>Hon'ble Mr. Justice Vinod Chatterji Koul Hon'ble Mr. Justice Rahul Bharti</p>	<p>Hon'ble Mr. Justice Vinod Chatterji Koul Hon'ble Mr. Justice Rahul Bharti</p>

Hon'ble Mr. Justice Wasim Sadiq Nargal Hon'ble Mr. Justice Rajesh Sekhri	Hon'ble Mr. Justice Wasim Sadiq Nargal Hon'ble Mr. Justice Rajesh Sekhri
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The Committee stands constituted to deal with the subjects pertaining to (a) considering purchase of library books for High Court and District Courts, (b) considering purchase of newspapers, periodicals, etc. for library, official residences of Hon'ble Judges and Judicial officers, (c) Matters relating to maintenance of library books, (d) Purchase of various law packs (law reports in electronic format), & (e) Matters pertaining to availability of library books in courtrooms.

31: Accreditation committee in terms of The High Court of Jammu and Kashmir Norms for Accreditation as Legal Correspondents & Guidelines for reporting

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Mr. Justice Wasim Sadiq Nargal	Hon'ble Mr. Justice Mohd. Akram Chowdhary Hon'ble Mr. Justice Rahul Bharti Hon'ble Ms. Justice Moksha Khajuria Kazmi

The High Court by Full Court Resolution of 29.01.2018 has laid down and adopted "The High Court of Jammu & Kashmir Norms for Accreditation as Legal Correspondents and Guidelines for Reporting". It was thought expedient to lay down and prescribe the norms for accreditation of working journalists, correspondents and reporters of print and electronic media organizations, desirous of reporting in the media the judgments, orders and proceedings of the High Court and provide for some guidelines and facilities to them in that regard.

32: Committee to implement guidelines laid down by judicial precedents and law in cases involving sexual violence and monitoring the trial of such cases

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Sanjay Dha Hon'ble Mr. Justice Mohd. Akram Chowdhary Hon'ble Ms. Justice Moksha Khajuria Kazmi Hon'ble Mr. Justice Rajesh Sekhri	Hon'ble Mr. Justice Rahul Bharti Hon'ble Ms. Justice Moksha Khajuria Kazmi Hon'ble Mr. Justice Wasim Sadiq Nargal

The High Court has laid down guidelines regarding the subject involving sexual violence and monitoring the trial of such cases. Notable among the guidelines is those contained in Order No. 1113/Psy of 06/12/2018 relating to attendance of doctors and expert witnesses in the Courts as witnesses.

33: Committee for Monitoring NDPS Cases in District Courts

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Mohd. Akram Chowdhary Hon'ble Mr. Justice Rajesh Sekhri	Hon'ble Mr. Justice Mohd. Akram Chowdhary Hon'ble Mr. Justice Rajesh Sekhri Hon'ble Mr. Justice Mohd. Yousuf Wani

The Committee stands constituted to Monitor the trial of NDPS cases in the District Courts. The Supreme Court has laid down certain guidelines for the trial of NDPS cases in “Thana Singh vs Central Bureau of Narcotics (Criminal Appeal No. 1640 OF 2010”).

34: Supervision and Management of Museum

(As on 31.12.2023)	(As on 31.12.2024)
<u>For Jammu Wing</u> Hon'ble Mr. Justice Puneet Gupta	<u>For Jammu Wing</u> Hon'ble Mr. Justice Puneet Gupta
<u>For Srinagar Wing</u> Hon'ble Mr. Justice Javed Iqbal Wani	<u>For Srinagar Wing</u> Hon'ble Mr. Justice Javed Iqbal Wani

35: Committee for Monitoring MACT Cases in District Courts

(As on 31.12.2023)	(As on 31.12.2024)
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Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Mr. Justice Mohd. Akram Chowdhary Hon'ble Mr. Justice Rahul Bharti Hon'ble Mr. Justice Rajesh Sekhri	Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Mohd. Akram Chowdhary Hon'ble Mr. Justice Rahul Bharti Hon'ble Mr. Justice Rajesh Sekhri
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36: Supervision and Management of AIR Cafe cum e-Library — at Jammu

(As on 31.12.2023)	(As on 31.12.2024)
Hon'ble Mr. Justice Rahul Bharti.	Hon'ble Mr. Justice Rahul Bharti

THE HIGH COURT REGISTRY

The High Court Registry is a vital and integral organ of the High Court. It is manned by such officers who discharge the administrative functions of the High Court. The description of the officers operating the Registry may be given below:

I. Registrar General

The Registrar General is the chief executive officer of the High Court. In terms of the J&K High Court Rules, 1999, the Registrar General shall have custody of the records of the Court and shall exercise other functions as are assigned to him by or under the J&K High Court Rules, 1999 or may be assigned to him by the Chief Justice. Rule 20 of the J&K High Court Rules provides that the Chief Justice may assign and the Registrar may, with the approval of the Chief Justice delegate to any officer of the Registry any power or function required by the rules to be exercised and performed by the Registrar.

The Registrar General shall have power (a) to act as the spokesperson for the High Court and coordinate between the High Court and the State/Central Governments in administrative affairs; (b) to sign all the routine letters, conveying orders passed and asking for information required to complete cases for submission to the Chief Justice provided that matters of urgent nature shall be brought to the notice of the Chief Justice; (c) to sign all pay, travelling allowances and contingent bills of the office establishment and to pass orders for contingent expenses up to certain limit; (d) to prepare the agenda for the Meetings of the Judges (Full Court and Administrative Committees) as directed by the Chief Justice and record the proceedings of such meetings; (e) to address all correspondences which concern the Judiciary or which concern individual Judicial Officers; (f) to prepare proposals and issue transfer/posting orders of the Judicial Officers and supervise the Gazette-I Branch; (g) to prepare the budget and

maintain accounts of the High Court and supervise the budget branch; (h) to exercise financial powers including purchase of items up to an authorized limit; (i) to sanction advances from GP Fund in the case of Non-Gazetted Staff of the Court; (j) to process the ACRs of the Judicial Officers and prepare the ACRs of Gazetted Officers of the High Court; (k) to scrutinize the preparation of the record of the Supreme Court; (l) to convene the swearing-in of the Chief Justice and Judges; (m) to implement the Resolutions of the Chief Justices' Conferences, and those of the Full Court and Administrative Committees; (n) to submit information to the Supreme Court, other High Courts, Parliament, State Legislatures and State Governments; (o) to process and prepare cases for the grant of Selection Grade/Super-time Scale or ACP etc. to Subordinate and District Judges; (p) to maintain ACRs of the Judicial Officers and timely communication of the adverse/advisory remarks, processing of the representations, if any, received against such reports; (q) to process and prepare the pension and medical reimbursement claims of the Chief Justice and Judges (past and present) and those of all the serving and retired Judicial Officers/Gazetted officers of the Court; (r) to perform any other administrative work not expressly assigned to any other Registrar. Registrar General also functions the Appellate Authority for RTI queries.

II. Principal Secretary to Hon'ble the Chief Justice

The Principal Secretary holds and exercises charge of Hon'ble Chief Justice's Secretariat. He shall function as the Nodal Officer to coordinate with the Supreme Court and other High Courts for and on behalf of Hon'ble the Chief Justice. He shall have power to deal with matters pertaining to employees of subordinate judiciary such as transfers, promotions, leave etc.

III. Registrar Vigilance

The Registrar Vigilance shall have power to (a) process all the complaints received against the Judicial Officers and put up the same in a time-bound manner before the Chief justice; (b) hold discrete or preliminary inquiries and evolve confidential mechanism for holding such inquiries; (c) critically examine and analyze the complaints or discrete/preliminary inquiry reports to assist the Competent Authority in deciding as to whether a regular inquiry into the allegation(s) is required or not; (d) prepare draft charge-sheets/memorandum of allegations; (e) scrutinize assets and liabilities statements' of Judicial Officers and supervision of Vigilance Branch and Vigilance Cell; (f) receive reports from the Registrar Inspections, critically examine and analyze them for being put up before the Competent Authority for deciding as to whether a regular inquiry into the allegation(s) is required or not; (g) collect information to assess the over-all and spoken reputation of the Judicial Officers. (h) disciplinary matters (including complaints and enquiries) against the staff of the High Court; (i) attend to the functions of statistical section of the registry.

IV. Registrar (Rules)

The Registrar (Rules) serves as Member Secretary to the Rules Committee & holds the power to supervise the Rules Branch. He shall have power to deal with such matters as (a) processing and preparation of draft Rules, amendments in the existing Rules, notifications, administrative instructions/circulars pur-suant to the decisions taken by the Chief Justice in exercise of his powers under Article 229 of the Constitution; (b) drafting, amendment and updating of the Rules pertaining to service conditions of the Subordinate Judiciary, as per the decisions taken by the Full Court from time to time in exercise of its powers under Article 235 of the Constitution; (c) drafting of Administrative Circulars to be issued to the Subordinate Courts as per decisions taken by the Administrative Committee/Full

Court; (d) Revision and up-dating of High Court Rules and Orders; (e) Compilation of instructions issued from time to time by the High Court to the Subordinate Courts. In addition, Registrar Rules performs other functions pertaining to Mediation Cell and Mediation & Conciliation Centres and Secretary to Committee for implementation of decisions of the Hon'ble Supreme Court.

V. Registrar (Judicial)

The Registrar Judicial shall have power to deal with such matters as (a) preparation of paper-books; (b) file-tracking and maintenance of all judicial records; (c) preparation and timely issuance of the cause list as per the Roster prepared by the Chief Justice; (d) timely delivery of judicial files in each Court; (e) supervision and control over the Inspection Branch and safe custody of the judicial records (pending as well as decided cases); (f) statistics of the filing, disposal and pendency of cases; (g) to assist the Chief Justice in equitable distribution of cases; (h) maintenance of the Readers' Pool. The Registrar Judicial may also exercise judicial and quasi-judicial powers in relation to matters described under Rule 15 of the J&K High Court Rules, 1999. Rule 19 of the said Rules provides that the Registrar may exercise all the powers of a Court under section 151 of the Civil Procedure Code in respect of his own judicial or quasi-Judicial orders.

VI. Registrar (Computerization)/Registrar IT

The Registrar Computerization is a District Judge level Officer; he shall attend to matters such as (a) supervision of Computer Branch, and to look after the task of e-Courts project and computerization of High Court and subordinate Courts of UTs of Jammu and Kashmir and Ladakh. Assigned to the Registrar IT is also Central Project Coordinator e-courts in which capacity he would coordinate the implementation of various modules/tasks of the e-Courts Project and liaison with the e-Committee of the Supreme Court of India.

VII. Registrar (Administration)

The Registrar Administration shall have power to deal with matters such as (a) the appointment, promotion, seniority and other matters pertaining to the service conditions of the staff of the High Court and supervision of Establishment-I Branch; (b) pension, other retiral dues and medical reimbursement claims of the retired non-gazetted staff of the High Court; (c) transfer and posting of staff of the High Court to High Court Legal Services Committee/other Institutions on deputation; (d) rationalization and allocation of staff to different branches of High Court; (e) appointment and monitoring of the contractually appointed staff; (f) monitoring of the Accounts, Cash, Bills, Service Book, Audit, GPF, Pension, Establishment-I Branch and Salary Branches of the High Court. (g) finalization of Annual Confidential Reports of the non-gazetted staff of the Court.

VIII. Registrar (Recruitment)

The Registrar Recruitment shall hold the overall charge of the Recruitment Cell including the staff posted therein. He shall hold power to deal with such matters as (a) maintenance of the confidential records pertaining to examination keys, resource persons to set question papers for different recruitments, resource persons for checking of the answer sheets, (wherever required) and the process of preparation of the result; (b) Recruitment/Maintenance and updating of the data regarding actual and anticipated vacancies in the Subordinate and Superior Judicial Services, High Court Establishment and the Subordinate Courts; (c) Preparation of Annual Selection Calendar for all types of recruitments; (d) Updating of eligibility conditions, reservations policies and other recruitment related decisions taken by the State Governments and other High Courts from time to time; (e) Training Programmes for the newly recruited staff/officers (other than Judicial Officers).

IX. Registrar Management

The High Court has, vide order No: 1504 of 2023/RG dated: 18.12.2023 with a view to revamp the functioning of Protocol Sections of the High Court of J&K and Ladakh, Jammu/Srinagar and to utilize the services of Registrar Management, High Court Wing Srinagar in effective manner, required the Registrar Management, High Court Wing Srinagar to look after such matters as (a) the receiving and seeing off Hon'ble the Chief Justice/Hon'ble Sitting Judges of High Court of J&K and Ladakh and the visiting Hon'ble Sitting Judges of the other High Courts, at Airport/Railway Station (Srinagar); b) the protocol services of all retired Hon'ble Judges at Srinagar who are not holding any assignment; c) Maintenance, accommodation and upkeep of official residences of Hon'ble Judges at Srinagar; and d) Traffic regulations within the High Court Complex, Srinagar including issuance of parking passes.

X. Joint Registrar Protocol

The Joint Registrar Protocol (a) coordinates the tours and visits of the Chief Justice and Judges of the High Court of J&K and Ladakh within and outside the UTs of J&K and Ladakh; (b) coordinates the tours and visits to J&K and Ladakh of the Chief Justices and Judges of other High Courts as well as of the Supreme Court; and (c) coordinates with the State Government and the Police authorities in the matter of security of the Chief Justice and the Judges during tours;

Officers of the Registry



Shahzad Azeem
Registrar General



M. K. Sharma
Pr. Secretary to Hon'ble
The Chief Justice



Tasleem Arief
Registrar Vigilance



Rajinder Sapru
Registrar Rules



Rupali Ratta
Registrar Inspections Jammu



Sanddep Kour
Registrar Judicial



Shri Anoop Kumar
Registrar IT



Shri Farooq Ahmed
Registrar Judicial



Ms. Rajni Sharma
Jt. Registrar Protocol Jammu



Mayank Gupta
Jt. Registrar Protocol, Jammu
(from 29.08.2024)



Fayaz Ahmad Qureshi
CPC e-Courts
(from 29.08.2024)



Abdul Bari
Jt. Registrar Protocol,
Srinagar

Registrars Administration: There are three posts of Registrars Administration, one at Jammu Wing, one at Srinagar Wing and one for main Wing of the High Court.

Sh. Mohammad Yasin Beigh (Main-Wing)

Registrar Recruitment (Sh. Satinder Singh)

Registrar Management (Sh. Haroon Rashid Bhat)

Director Finance (Sh. Haroon Ahmad Bhat) on deputation at High Court of J&K and Ladakh

Sections of the Registry

The High Court has 7 sections dealing with various case types. These are: (a) Letter Patent Appeal (LPA), (b) Service Writ Petition (SWP), (c) Other Writ Petition (OWP), (d) Civil, (e) Criminal, (f) Civil Original Suit (COS), (g) Habeus Corpus Petition (HCP). In addition to the foregoing, the High Court has other sections like the Judicial Section, the Administrative Section, the Accounts Section, the Records Section, the Statistical Section, the Service Section, and the Law Reporting Section. The High Court has established the Computer Section in 1994 which has the aim of bringing about a transformation in the work culture and to reap the benefits of the latest tools of Information Technology. During the last more than five years many functions which were hitherto manually performed have been brought under the ambit of computerization. Some major areas of computer application are: (a) Filing Counter, (b) Daily and Weekly Cause list, (c) Monthly Payroll, (d) GPF Accounts, (d) Personnel Information System, (e) Judges Library, (f) Case law, (g) Connectivity between the High Court of J&K and Ladakh, other High Courts and the Supreme Court, (h) Administrative Functions and (i) Usage of email and Internet.

Strength of the High Court Establishment

Statement showing Sanctioned Strength/Working Strength and Vacancy

Position of High Court Staff as on 28-12-2023

S. No	Category of the post	Sanctioned Strength	Working Strength	Vacancy	Existing scale of Pay
1	2	3	4	5	6
GAZETTED OFFICERS CLASS-1					
(Posts manned by Judicial Officers)					
1	Registrar General	01	01	00	District & Sessions Judges Pay Scales
2	Pr. Secretary to Hon'ble the Chief Justice	01	01	00	-do-
3	Registrar Vigilance	01	01	00	-do-
4	Director (J&K Judicial Academy)	01	01	00	-do-
5	Registrar Rules	01	01	00	-do-
6	Registrar Judicial	02	02	00	-do-
7	District & Sessions Judge (LRP)	02	02	00	-do-
8	Registrar Inspection	02	01	01	-do-
9	Registrar Computers	01	01	00	-do-
Total		12	11	01	

(Posts manned by Officers from among the High Court Staff)

S. No	Category of the post	Sanctioned Strength	Working Strength	Vacancy	Existing scale of Pay
1	2	3	4	5	6
01	Registrar Administration	01	01	00	Level 13A (131100-216600)
02	Registrar Management	01	01	00	Level 13A (131100-216600)
03	Registrar Recruitment	01	01	00	Level 13A (131100-216600)
Total		03	03	00	

GAZETTED OFFICERS CLASS-II

(Posts manned by the Judicial Officers)

S. No	Category of the post	Sanctioned Strength	Working Strength	Vacancy	Existing scale of Pay
1	2	3	4	5	6
1	Joint registrar (Judicial)	02	02	00	Pay Scales of Civil Judge (Sr. Division)
2	Sub-Judge (LRP)	04	02	02	-do-
3	Joint Registrar (Inspection) (Sub Judge/Civil Judges Senior Division)	02	00	02	-do-
4	Munsiff (LRP)	04	02	02	-do-
Total		12	06	06	

(Posts Manned by Officers from among the High Court Staff)

S. No	Category of the Post	Sanctioned Strength	Working Strength	Vacancy	Existing Scale of Pay
1	2	3	4	5	6
1	Additional Registrar-cum Secretary	03	03	00	Level 13 (123100-215900)
2	Additional Registrar-cum Bench Secretary	03	03	00	Level 13 (123100-215900)
3	Additional Registrar (Administration)	02	02	00	Level 13 (123100-215900)
4	Joint Registrar-cum Secretary	04	04	00	Level 12 (78800-209200)
5	Joint Registrar-cum Bench Secretary	04	03	01	Level 12 (78800-209200)
6	Joint Registrar Administration	03	02	01	Level 12 (78800-209200)

7	Joint Registrar (Computer)	02	02	00	Level 12 (78800-209200)
8	Director Finance/Chief Accounts Officer	01	01	00	Level 11 (67700-208700)
9	Deputy Registrar (Computer)	02	02	00	Level 11 (67700-208700)
10	Deputy Registrar (Administration)	06	06	00	Level 11 (67700-208700)
11	Secretary (Entry Level Grade)	18	18	00	Level 11 (67700-208700)
12	Bench Secretaries (Entry Level Grade)	19	19	00	Level 11 (67700-208700)
	Total	67	65	02	

GAZETTED OFFICERS CLASS-III

(Posts manned by Officers from among the High Court Staff)

S. No	Category of the Post	Sanctioned Strength	Working Strength	Vacancy	Existing Scale of Pay
1	2	3	4	5	6
1	Assistant Registrar-I	09	09	00	Level 8A (50700-160600)
2	Assistant Registrar-II	09	09	00	Level 8 (47600-151100)
3	Accounts Officer	03	03	00	Level 8 (47600-151100)
4	Protocol Officer	02	02	00	Level 8 (47600-151100)
5	Assistant Registrar-I (Computer)	03	03	00	Level 8A (50700-160600)
6	Assistant Registrar-II (Computer)	04	04	00	Level 8 (47600-151100)
7	Private Secretaries	25	25	00	Level 8(47600-151100)

8	Readers	21	05	16	Level 8 (47600-151100)
	Total	76	60	16	

NON-GAZETTED

Ministerial / Clerical Staff (Class-I)

S. No	Category of the Post	Sanctioned Strength	Working Strength	Vacancy	Existing Scale of Pay
1	2	3	4	5	6
1	Section Officers	34	34	0	Level 7 (44900-142400)
2	Section Officer (Computer)	06	03	03	Level 7 (44900-142400)
3	P.A-cum-Senior Scale Stenographers	26	18	08	Level 7 (44900-142400)
4	Chief Librarian	02	00	02	Level 6F (40800-129200)
5	Court Officers	02	02	00	Level 6E (35900-113500)
6	Supervisors (Telephone)	02	02	00	Level 6E (35900-113500)
7	Translators	07	00	07	Level 6E (35900-113500)
8	Data Entry Operations (Selection Grade)	04	04	00	Level 6E (35900-113500)
9	Data Entry Operations (Selection Grade)	04	00	04	Level 4 (25500-81100)
10	Chauffer	09	09	00	Level 6C (35700-113100)
11	Junior Scale Stenographers	24	04	20	Level 6B (35600-112800)
12	Head Assistant/ Assistant Court Officer/ Accountant/	50	42	08	Level 6B (35600-112800)

	Accountant-cum- Head Assistant				
13	Librarian	02	00	02	Level 6 (35400- 112400)
14	Senior System Officer	02	02	00	Level 6 (35400- 112400)
15	Senior Technical Officer	02	01	01	Level 6 (35400- 112400)
16	Senior Developer	02	01	01	Level 6 (35400- 112400)
17	Senior Assistants	78	01	77	Level 5 (29200- 92300)
18	Librarian	02	00	02	Level 4 (25500- 81100)
19	Data Entry Operators	20	14	06	Level 5 (29200- 92300)
20	Computer Operator	08	01	07	Level 4 (25500- 81100)
21	Computer Operator	06	00	06	Level 2 (19900- 63200)
22	System Officers	02	02	00	Level 4 (25500- 81100)
23	Steno-Typists	11	06	05	Level 4 (25500- 81100)
24	Telephone Operators	04	01	03	Level 4 (25500- 81100)
25	Junior Assistants	101	81	20	Level 4 (25500- 81100)
26	Developer	04	02	02	Level 4 (25500- 81100)
27	Lift Operator	03	02	01	Level 4 (25500- 81100)
28	Drivers Grade-I	13	13	00	Level 4 (25500- 81100)
29	System Assistants	12	12	00	Level 2 (19900- 63200)
30	Compositor	01	00	01	Level 2 (19900- 63200)
31	Technical Assistant	02	02	00	Level 2 (19900- 63200)

32	Library Assistant	02	00	02	Level 2 (19900-63200)
33	Electronic Gadget Operator	02	02	00	Level 2 (19900-63200)
34	Drivers-II (Entry Level)	14	14	00	Level 2 (19900-63200)
35	Photo-Assistants	02	02	00	Level 2 (19900-63200)
36	Electricians	03	03	00	Level 2 (19900-63200)
37	Head Gardner	01	00	01	Level 2 (19900-63200)
	Total	469	280	189	

INFERIOR STAFF (CLASS-IV)

S. No	Category of the Post	Sanctioned Strength	Working Strength	Vacancy	Existing Scale of Pay
1	2	3	4	5	6
1	Usher-I	31	23	08	Level-1 (18000-56900)
2	Usher-II	47	35	12	Level SL-2 (15900-50400)
3	Orderlies (Entry Level) (including posts of Registrar Vigilance Office)	77	57	20	Level SL-1 (14800-47100)
4	Pump Operators	02	01	01	Level SL-2 (15900-50400)
5	Restorers	22	10	12	Level SL-2 (15900-50400)
6	Sanitary Supervisor	02	02	00	Level SL-2 (15900-50400)
7	Photostat Assistants	02	02	00	Level SL-1 (14800-47100)
8	Gateman-cum-Chowkidar	06	06	00	Level SL-1 (14800-47100)
9	Gardeners	13	03	10	Level SL-1 (14800-47100)

10	Plumber	01	01	00	Level SL-1 (14800-47100)
11	Driver-cum-Orderly	04	04	00	Level SL-1 (14800-47100)
12	Safaiwalas	10	10	00	Level SL-1 (14800-47100)
	Total	217	154	63	

Information regarding Sanctioned Strength, Working Strength and Vacancy Position in the High Court as on 28-12-2023

Gazetted	Sanctioned Strength	Working Strength	Vacancy Position	Remarks
Judicial Officers	24	17	07	
Posts manned by the Officers from among the High Court Staff	146	128	18	
Non-Gazetted Ministerial / Clerical Staff (Class-I)	469	280	189	
Inferior Staff (Class-IV)	217	154	63	
Total	856	579	277	

Sanctioned Strength/Working Strength and Vacancy Position of High Court Staff and their Pay Levels (w.e.f. 01-10-2024 to 31-12-2024)

S. No.	Category of the Post	Present Sanctioned Strength	Working Strength	Vacancy	Existing Scale of Pay
1	2	3	4	5	6
GAZETTED OFFICERS CLASS-I					
(Posts manned by Judicial Officers)					
1	Registrar General	01	01	00	D&SJ Pay Scales as per Judicial Pay Commission
2	Pr. Secretary to Hon'ble the Chief Justice	01	01	00	-do-
3	Registrar Vigilance	01	01	00	-do-
4	Director (J&K Judicial Academy)	01	01	00	-do-
5	Registrar Rules	01	01	00	-do-
6	Registrar Judicial	02	02	00	-do-

7	District & Sessions Judge (LRP)	02	02	00	-do-
8	Registrar Inspection	02	01	01	-do-
9	Registrar Computers	01	01	00	-do-
	Total	12	11	01	

(Posts manned by Officers of the Registry)

01	Registrar Administration	01	01	00	Level 13A (131100-216600)
02	Registrar Management	01	01	00	Level 13A (131100-216600)
03	Registrar Recruitment	01	01	00	Level 13A (131100-216600)
	Total	03	03	00	

GAZETTED OFFICERS CLASS-II
(Posts manned by the Judicial Officers)

1	Joint Registrar (Judicial)	02	02	00	Pay Scale of Civil Judge (Sr. Division)
2	Sub-Judge (LRP)	04	03	01	-do-
3	Joint Registrar (Inspection) (Sub Judge/Civil Judges Senior Division)	02	00	02	-do-
4	Munsiff (LRP)	04	01	03	-do-
	Total	12	06	06	

(Posts manned by Gazetted Officers of the Registry)

1	Additional Registrar-cum-Secretary	03	03	00	Level 13 (123100-215900)
2	Additional Registrar-cum-Bench Secretary	03	03	00	Level 13 (123100-215900)
3	Additional Registrar (Administration)	02	01	01	Level 13 (123100-215900)

4	Joint Registrar Cum Secretary	04	04	00	Level 12 (78800-209200)
5	Joint Registrar cum-Bench Secretary	04	04	00	Level 12 (78800-209200)
6	Joint Registrar Administration	03	03	00	Level 12 (78800-209200)
07	Joint Registrar (Computer)	02	02	00	Level 12 (78800-209200)
08	Director Finance/Chief Accounts Officer	01	01	00	Level 11 (67700-208700)
09	Deputy Registrar (Computer)	02	02	00	Level 11 (67700-208700)
10	Deputy Registrar (Adm.)	06	06	00	Level 11 (67700-208700)
11	Secretary	18	18	00	Level 11 (67700-208700)
12	Bench Secretaries	19	19	00	Level 11 (67700-208700)
Total		67	66	01	

GAZETTED OFFICERS CLASS-III

(Posts manned by Gazetted Officers of the Registry)

1	Assistant Registrar – I	09	09	00	Level 8A (50700-160600)
2	Assistant Registrar – II	09	09	00	Level 8 (47600-151100)
3	Accounts Officer	03	03	00	Level 8 (47600-151100)
4	Protocol Officer	02	02	00	Level 8 (47600-151100)
5	Assistant Registrar – I (Computer)	03	03	00	Level 8A (50700-160600)
6	Assistant Registrar – II (Computer)	04	03	01	Level 8 (47600-151100)
7	Private Secretaries	25	25	00	Level 8 (47600-151100)
8	Readers	21	11	10	Level 8 (47600-151100)
Total		76	65	11	

NON –GAZETTED

Ministerial Clerical Staff (Class-I) as 01-10-2024					
1	Section Officers	34	33	01	Level 7 (44900-142400)
2	Section Officer (Computer)	06	03	03	Level 7 (44900-142400)
3	P.A-cum-Senior Scale Stenographers	26	24	02	Level 7 (44900-142400)
4	Chief Librarian	02	02	00	Level 6F (40800-129200)
5	Court Officers	02	02	00	Level 6E (35900-113500)
6	Supervisors (Telephone)	02	02	00	Level 6E (35900-113500)
7	Translators	07	00	07	Level 6E (35900-113500)
8	Data Entry Operators (Selection Grade)	04	04	00	Level 6E (35900-113500)
9	Data Entry Operators (Selection Grade)	04	00	04	Level 4 (25500-811100)
10	Chauffer	09	09	00	Level 6C (35700-113100)
11	Junior Scale Stenographers	24	19	05	Level 6B (35600-112800))
12	Head Assistant / Assistant Court Officer/Accountant/ Accountant-cum- Head Assistant	50	39	11	Level 6B (35600-112800)
13	Librarian	02	00	02	Level 6 (35400-112400)
14	Senior System Officer	02	02	00	Level 6 (35400-112400)
15	Senior Technical Officer	02	01	01	Level 6 (35400-112400)
16	Senior Developer	02	01	01	Level 6 (35400-112400)
17	Senior Assistants	78	01	77	Level 5 (29200-92300)
18	Librarian	02	00	02	Level 4 (25500-81100)

19	Data Entry Operators	20	14	06	Level 5 (29200-92300)
20	Computer Operator	08	04	04	Level 4 (25500-81100)
21	Computer Operator	06	06	00	Level 2 (19900-63200)
22	System Officers	02	02	00	Level 4 (25500-811100)
23	Steno-Typists	11	00	11	Level 4 (25500-811100)
24	Telephone Operator	04	04	00	Level 4 (25500-81100)
25	Junior Assistants	101	90	11	Level 4 (25500-81100)
26	Developer	04	03	01	Level 4 (25500-81000)
27	Lift Operator	03	01	02	Level 4 (25500-81100)
28	Drivers Grade - I	13	13	00	Level 4 (25500-81100)
29	System Assistants	12	12	00	Level 2 (19900-63200)
30	Compositor	01	00	01	Level 2 (19900-63200)
31	Technical Assistant	02	02	00	Level 2 (19900-63200)
32	Library Assistant	02	00	02	Level 2 (19900-63200)
33	Electronic Gadget Operator	02	02	00	Level 2 (19900-63200)
34	Drivers – II (Entry Level)	14	14	00	Level 2 (19900-63200)
35	Photo-Assistants	02	02	00	Level 2 (19900-63200)
36	Electricians	03	03	00	Level 2 (19900-63200)
37	Head Gardner	01	00	01	Level 2 (19900-63200)
Total		469	314	155	

INFERIOR STAFF (CLASS-IV)

1	Usher-I	31	27	04	Level-1 (18000-56900)
2	Usher -II	47	47	00	Level SL-2 (15900-50400)
	Orderlies (Entry Level) (including posts of Registrar Vigilance Office and Judicial Academy)	77	72	05	Level SL-1 (14800-47100)
3	Pump Operator	02	01	01	Level SL-2 (15900-50900)
4	Restorers	22	10	12	Level SL-2 (15900-50900)

5	Sanitary Supervisor	02	02	00	Level SL-2 (15900-50900)
6	Photostat Assistants	02	02	00	Level SL-1 (14800-47100)
7	Gateman-cum-Chowkidar	06	06	00	Level SL-1 (14800-47100)
8	Gardeners	13	03	10	Level SL-1 (14800-47100)
9	Plumber	01	01	00	Level SL-1 (14800-47100)
10	Driver-cum-Orderly	04	04	00	Level SL-1 (14800-47100)
11	Safaiwala's	10	09	01	Level SL-1 (14800-47100)
Total		217	184	33	
Grand Total		686 (Superior - 469) (Inferior – 217)	481 (Superior - 297) (Inferior – 184)	205 (Superior - 172) (Inferior – 33)	

Posts to be filled by outsourcing (meant for Judiciary Academy)

S. No.	Category of the Post	Scale of Pay Revised	Sanctioned Strength	Working Strength	Vacancy Position
1.	Jamadar	Level-1 (18000-56900)	01	---	01
2.	Orderly	SL 3 (16900-53500)	04	---	04
3.	Chowkidar	Level-1 (18000-56900)	02	---	02
4.	Safaiwala	Level-1 (18000-56900)	02	---	02
5.	Driver	To be outsourced			

Information regarding Sanctioned Strength, Working Strength and Vacancy Position in the High Court for the period from 01-10-2024 to 31-12-2024

Gazetted	Sanctioned Strength	Working Strength	Vacancy position	Remarks
Judicial Officers	24	17	07	
Posts Manned by the Gazetted Officers of the Registry	146	134	12	
Non-Gazetted Ministerial Clerical Staff (Class-I)	469	297	172	
Inferior Staff (Class-IV)	217	184	33	
Total	856	632	224	

Appointment/Promotions made during, 01-10-2024 to 31-12-2024

Appointments	Gazetted	Non-Gazetted	Class-IV	
	Nil	Nil	Nil	
Promotions	Gazetted	Non-Gazetted	Class-IV	
	01	03	00	

Judicial Wing of the High Court

The Judicial Wing of the High Court is responsible for case management which commences from filing of the case till its final disposal and commitment to records. Each Judicial Wing of the High Court at Jammu and Srinagar is headed by the Registrar Judicial who is a District Judge level Officer. It functions through several sections who handle all the judicial matters, that is, writ petitions, original matters, revisions, references and appeals based on the nature of cases allocated to each section. These sections include the Filing Counter, Extension Counter, Paper Books Section, Scanning Section, Digitization Section, Sections relating to Listing and Data Entry, Monitoring Cell, Elimination Section, Sections dealing with maintenance of Original Record and Translation Work etc.

The suits, appeals, applications and other cases which are sought to be filed in the High Court shall be presented in the Registry before the Filing Counter and shall be registered and numbered after objections, if any, are removed. Rule 24 (2) provides that “unless otherwise provided by these rules all the cases shall ordinarily be listed before the Court on expiry of 7 days from the presentation thereof. However, in case of urgency, the party may approach the Court for relaxation of this period. In such case the petition shall be listed as per the directions of the Chief Justice or any other Court authorized in this behalf by him. Circular No. 104 of 14/03/2019 provides that cases of all nature pertaining to Leh District of Ladakh Division are to be filed, heard and decided in the Jammu wing of the High Court, whilst such matters relating to Kargil District of Ladakh Division are to be filed, heard and decided in the Srinagar wing of the High Court.

The Chief Justice constitutes the Benches and Special Benches of the High Court and assigns them the judicial work according to regular roster so framed for that purpose. Whenever a Judge is shifted from one wing to another wing of the Court,

the cases assigned to him including part heard matters shall stand released and may be listed before any other available Judge(s)/Bench(es). Special Bench(es) are constituted in addition to Roster Bench(es) and they usually convene in 2nd half of the Friday. The cause lists are issued according to the rosters. However, the Chief Justice may, from time to time, direct the preparation of monthly, weekly or daily lists of cases set down for hearing. The cases listed in the Regular Cause List are first taken up for hearing every day by the concerned Benches in both wings of the High Court. The Hon'ble Judges sitting in the Division Benches, after they finish the cases assigned to the Division Benches, also take up such cases, if any, as are assigned to them when sitting as Single Benches. The matters, which are not covered by the subjects allocated, are assigned to the Benches after obtaining special orders from Hon'ble the Chief Justice.

Rule 25 of the J&K High Court Rules provides that cases shall ordinarily be set down for hearing in orders of their date of admission unless otherwise directed by the Chief Justice. Cases involving similar or identical points shall, as far as feasible may be classified and grouped together and set down for simultaneous hearing unless otherwise directed by the Chief Justice. The Court may even weed out dead cases. However, as a matter of practice, the Criminal Conviction Appeals in which the accused is/are in custody, are taken up by the Benches on priority basis and so are cases involving senior citizens as party/parties and other old cases filed taken on priority basis. Mention for the listing of any urgent matters in both wings of the Hon'ble High Court is made before the Benches dealing with the assigned roster. However, when two or more Judges hold the same roster, then memos are placed before the Senior-most Hon'ble Judge. If the request for urgent listing/hearing of case(s) is allowed, the same is listed in the Supplementary Cause list. Caveat, if any, is specifically mentioned in the

Regular/ Supplementary Cause List. The Practice of the High Court requires that the first ten cases in the cause list before the Bench(es) are not to be ordinarily adjourned.

Contempt matters are listed in terms of Circular No. 22 dated 30.05.2020. All the matters preferred against orders/decisions rendered by the Commissions/Forums which are either headed by retired Hon'ble Judges of the Supreme Court/retired Hon'ble Chief Justices of the High Courts/retired Hon'ble Judges of the High Courts or the members of Commissions/Forums, are to be posted for hearing before the Division Bench No. 1 including the pending matters. The listed matters relating to personal liberty are usually taken up for hearing in the first half of the day. However, if such matters could not be so taken up in the first half of the day for any reason, they are invariably taken up by the concerned Benches at the beginning of the post lunch session as per the convenience of the concerned Roster Bench.

INSTITUTION OF CASES CATEGORY-WISE FOR THE YEAR 2023

Srinagar Wing

S. No	Category of Cases	Institution
01.	Letters Patent Appeal (LPA)	321
02.	Service Writ Petition (SWP)	1120
03.	Other Writ Petition (OWP)	2989
04.	Civil Cases (C)	683
05.	Criminal Cases (Cr)	1169
06.	Civil Original Suits/ Arbt. Application (COS)	40
07.	Habeas Corpus Petition (HCP)	469
08.	Public Interest Litigation (WPPIL)	09
	Total	6800

Jammu Wing

S. No	Category of Cases	Institution
01.	Letters Patent Appeal (LPA)	275

02.	Service Writ Petition (SWP)	760
03.	Other Writ Petition (OWP)	3078
04.	Civil Cases (C)	716
05.	Criminal Cases (Cr)	1767
06.	Civil Original Suits/ Arbt. Application (COS)	350
07.	Habeas Corpus Petition (HCP)	154
08.	Public Interest Litigation (WPPIL)	38
	Total	7138

INSTITUTION OF CASES CATEGORY-WISE FOR THE YEAR 2024

Srinagar Wing

S. No	Category of Cases	Institution
01.	Letters Patent Appeal (LPA)	405
02.	Service Writ Petition (SWP)	913
03.	Other Writ Petition (OWP)	2782
04.	Civil Cases (C)	932
05.	Criminal Cases (Cr)	1211
06.	Civil Original Suits/ Arbt. Application (COS)	4
07.	Habeas Corpus Petition (HCP)	410
08.	Public Interest Litigation (WPPIL)	15
	Total	6672

Jammu Wing

S. No	Category of Cases	Institution
01.	Letters Patent Appeal (LPA)	304
02.	Service Writ Petition (SWP)	1030
03.	Other Writ Petition (OWP)	2683
04.	Civil Cases (C)	830
05.	Criminal Cases (Cr)	1608
06.	Civil Original Suits/ Arbt. Application (COS)	155
07.	Habeas Corpus Petition (HCP)	164
08.	Public Interest Litigation (WPPIL)	28
	Total	6802

Data regarding Institution, Disposal and Pendency of cases in the High Court during the year 2024

Srinagar Wing

S. No.	Case type	Institution	Disposal	Pendency
1.	Letters Patent Appeal (LPA)	389	283	642
2.	Public Interest Litigation (WPPIL)	15	14	47
3.	Service Writ Petition (SWP)	913	1174	2997
4.	Other Writ Petition (OWP)	2782	2462	6966
5.	Civil Cases (Civil)	932	596	1941
6.	Civil Original Suit / Arbitration Application	04	17	24
7.	Criminal Cases (Cr.)	1211	884	2376
8.	Habeas Corpus Petition (HCP)	410	650	493
9.	Other than the above	217	381	1129
	Total	6873	6461	16615

Jammu Wing

S. No.	Case type	Institution	Disposal	Pendency
1.	Letters Patent Appeal (LPA)	304	275	660
2.	Public Interest Litigation (WPPIL)	28	20	83
3.	Service Writ Petition (SWP)	1030	1463	5924
4.	Other Writ Petition (OWP)	2683	2426	14391
5.	Civil Cases (Civil)	830	784	5803
6.	Civil Original Suit / Arbitration Application	155	158	319
7.	Criminal Cases (Cr.)	1608	1471	6298
8.	Habeas Corpus Petition (HCP)	164	197	319
	Total	6802	6796	33807

HON'BLE JUDGE-WISE AND CATEGORY-WISE DISPOSAL OF CASES

For Year 2023		
Judge Name	Branch	Count
Hon'ble The Chief Justice	Letters Patent Appeal (LPA)	90
Hon'ble The Chief Justice	Public Interest Litigation (WPPIL)	17
Hon'ble The Chief Justice	Service Writ Petition (SWP)	23
Hon'ble The Chief Justice	Other Writ Petition (OWP)	97
Hon'ble The Chief Justice	Civil Cases (C)	1

Hon'ble The Chief Justice	Civil Original Suits/Arbit. Application (COS)	163
Hon'ble Mr. Justice Tashi Rabstan	Letters Patent Appeal (LPA)	90
Hon'ble Mr. Justice Tashi Rabstan	Public Interest Litigation (WPPIL)	4
Hon'ble Mr. Justice Tashi Rabstan	Service Writ Petition (SWP)	60
Hon'ble Mr. Justice Tashi Rabstan	Other Writ Petition (OWP)	153
Hon'ble Mr. Justice Tashi Rabstan	Civil Cases (C)	8
Hon'ble Mr. Justice Tashi Rabstan	Criminal Cases (Cr)	23
Hon'ble Mr. Justice Tashi Rabstan	Civil Original Suits/Arbit. Application (COS)	80
Hon'ble Mr. Justice Sanjeev Kumar	Letters Patent Appeal (LPA)	164
Hon'ble Mr. Justice Sanjeev Kumar	Public Interest Litigation (WPPIL)	3
Hon'ble Mr. Justice Sanjeev Kumar	Service Writ Petition (SWP)	187
Hon'ble Mr. Justice Sanjeev Kumar	Other Writ Petition (OWP)	270
Hon'ble Mr. Justice Sanjeev Kumar	Civil Cases (C)	45
Hon'ble Mr. Justice Sanjeev Kumar	Criminal Cases (Cr)	64
Hon'ble Mr. Justice Sanjeev Kumar	Civil Original Suits/Arbit. Application (COS)	72
Hon'ble Mr. Justice Sanjeev Kumar	Habeus Corpus Petition (HCP)	5
Hon'ble Mrs. Justice Sindhu Sharma	Letters Patent Appeal (LPA)	7
Hon'ble Mrs. Justice Sindhu Sharma	Service Writ Petition (SWP)	267
Hon'ble Mrs. Justice Sindhu Sharma	Other Writ Petition (OWP)	339
Hon'ble Mrs. Justice Sindhu Sharma	Civil Cases (C)	30
Hon'ble Mrs. Justice Sindhu Sharma	Criminal Cases (Cr)	35
Hon'ble Mrs. Justice Sindhu Sharma	Civil Original Suits/Arbit. Application (COS)	1
Hon'ble Mrs. Justice Sindhu Sharma	Habeus Corpus Petition (HCP)	12
Hon'ble Mr. Justice Rajnesh Oswal	Letters Patent Appeal (LPA)	35
Hon'ble Mr. Justice Rajnesh Oswal	Public Interest Litigation (WPPIL)	1
Hon'ble Mr. Justice Rajnesh Oswal	Service Writ Petition (SWP)	370
Hon'ble Mr. Justice Rajnesh Oswal	Other Writ Petition (OWP)	404
Hon'ble Mr. Justice Rajnesh Oswal	Civil Cases (C)	191
Hon'ble Mr. Justice Rajnesh Oswal	Criminal Cases (Cr)	440
Hon'ble Mr. Justice Rajnesh Oswal	Civil Original Suits/Arbit. Application (COS)	9
Hon'ble Mr. Justice Rajnesh Oswal	Habeus Corpus Petition (HCP)	24
Hon'ble Mr. Justice Vinod Chatterji Koul	Letters Patent Appeal (LPA)	9
Hon'ble Mr. Justice Vinod Chatterji Koul	Service Writ Petition (SWP)	238
Hon'ble Mr. Justice Vinod Chatterji Koul	Other Writ Petition (OWP)	391
Hon'ble Mr. Justice Vinod Chatterji Koul	Civil Cases (C)	103
Hon'ble Mr. Justice Vinod Chatterji Koul	Criminal Cases (Cr)	206
Hon'ble Mr. Justice Vinod Chatterji Koul	Civil Original Suits/Arbit. Application (COS)	10
Hon'ble Mr. Justice Vinod Chatterji Koul	Habeus Corpus Petition (HCP)	12

Hon'ble Mr. Justice Sanjay Dhar	Letters Patent Appeal (LPA)	1
Hon'ble Mr. Justice Sanjay Dhar	Service Writ Petition (SWP)	171
Hon'ble Mr. Justice Sanjay Dhar	Other Writ Petition (OWP)	44
Hon'ble Mr. Justice Sanjay Dhar	Civil Cases (C)	135
Hon'ble Mr. Justice Sanjay Dhar	Criminal Cases (Cr)	215
Hon'ble Mr. Justice Sanjay Dhar	Civil Original Suits/Arbit. Application (COS)	1
Hon'ble Mr. Justice Sanjay Dhar	Habeus Corpus Petition (HCP)	23
Hon'ble Mr. Justice Puneet Gupta	Letters Patent Appeal (LPA)	90
Hon'ble Mr. Justice Puneet Gupta	Service Writ Petition (SWP)	95
Hon'ble Mr. Justice Puneet Gupta	Other Writ Petition (OWP)	184
Hon'ble Mr. Justice Puneet Gupta	Civil Cases (C)	52
Hon'ble Mr. Justice Puneet Gupta	Criminal Cases (Cr)	79
Hon'ble Mr. Justice Puneet Gupta	Civil Original Suits/Arbit. Application (COS)	102
Hon'ble Mr. Justice Puneet Gupta	Habeus Corpus Petition (HCP)	4
Hon'ble Mr. Justice Javed Iqbal Wani	Letters Patent Appeal (Lpa)	6
Hon'ble Mr. Justice Javed Iqbal Wani	Service Writ Petition (Swp)	24
Hon'ble Mr. Justice Javed Iqbal Wani	Other Writ Petition (OWP)	113
Hon'ble Mr. Justice Javed Iqbal Wani	Civil Cases (C)	84
Hon'ble Mr. Justice Javed Iqbal Wani	Criminal Cases (Cr)	26
Hon'ble Mr. Justice Javed Iqbal Wani	Civil Original Suits/Arbit. Application (COS)	9
Hon'ble Mr. Justice Javed Iqbal Wani	Habeus Corpus Petition (HCP)	2
Hon'ble The Acting Chief Justice	Letters Patent Appeal (LPA)	9
Hon'ble The Acting Chief Justice	Public Interest Litigation (WPPIL)	11
Hon'ble The Acting Chief Justice	Service Writ Petition (SWP)	1
Hon'ble The Acting Chief Justice	Other Writ Petition (OWP)	22
Hon'ble The Acting Chief Justice	Civil Original Suits/Arbit. Application (COS)	32
Hon'ble Mr. Justice Mohan Lal	Letters Patent Appeal (LPA)	44
Hon'ble Mr. Justice Mohan Lal	Service Writ Petition (SWP)	14
Hon'ble Mr. Justice Mohan Lal	Other Writ Petition (OWP)	46
Hon'ble Mr. Justice Mohan Lal	Civil Cases (C)	12
Hon'ble Mr. Justice Mohan Lal	Criminal Cases (Cr)	141
Hon'ble Mr. Justice Mohan Lal	Civil Original Suits/Arbit. Application (COS)	28
Hon'ble Mr. Justice Mohan Lal	Habeus Corpus Petition (HCP)	12
Hon'ble Mr. Justice M.A. Chowdhary	Letters Patent Appeal (LPA)	22
Hon'ble Mr. Justice M.A. Chowdhary	Public Interest Litigation (WPPIL)	3
Hon'ble Mr. Justice M.A. Chowdhary	Service Writ Petition (SWP)	4
Hon'ble Mr. Justice M.A. Chowdhary	Other Writ Petition (OWP)	159
Hon'ble Mr. Justice M.A. Chowdhary	Civil Cases (C)	8
Hon'ble Mr. Justice M.A. Chowdhary	Criminal Cases (Cr)	281

Hon'ble Mr. Justice M.A. Chowdhary	Civil Original Suits/Arbit. Application (COS)	12
Hon'ble Mr. Justice M.A. Chowdhary	Habeus Corpus Petition (HCP)	19
Hon'ble Mr. Justice Rahul Bharti	Letters Patent Appeal (LPA)	87
Hon'ble Mr. Justice Rahul Bharti	Service Writ Petition (SWP)	209
Hon'ble Mr. Justice Rahul Bharti	Other Writ Petition (OWP)	508
Hon'ble Mr. Justice Rahul Bharti	Civil Cases (C)	99
Hon'ble Mr. Justice Rahul Bharti	Criminal Cases (Cr)	79
Hon'ble Mr. Justice Rahul Bharti	Civil Original Suits/Arbit. Application (COS)	30
Hon'ble Mr. Justice Rahul Bharti	Habeus Corpus Petition (HCP)	18
Hon'ble Ms. Justice Moksha Khajuria Kazmi	Letters Patent Appeal (LPA)	38
Hon'ble Ms. Justice Moksha Khajuria Kazmi	Public Interest Litigation (WPPIL)	19
Hon'ble Ms. Justice Moksha Khajuria Kazmi	Service Writ Petition (SWP)	104
Hon'ble Ms. Justice Moksha Khajuria Kazmi	Other Writ Petition (OWP)	298
Hon'ble Ms. Justice Moksha Khajuria Kazmi	Civil Cases (C)	14
Hon'ble Ms. Justice Moksha Khajuria Kazmi	Criminal Cases (Cr)	56
Hon'ble Ms. Justice Moksha Khajuria Kazmi	Civil Original Suits/Arbit. Application (COS)	39
Hon'ble Ms. Justice Moksha Khajuria Kazmi	Habeus Corpus Petition (HCP)	2
Hon'ble Mr. Justice Wasim Sadiq Nargal	Letters Patent Appeal (LPA)	6
Hon'ble Mr. Justice Wasim Sadiq Nargal	Public Interest Litigation (WPPIL)	3
Hon'ble Mr. Justice Wasim Sadiq Nargal	Service Writ Petition (SWP)	114
Hon'ble Mr. Justice Wasim Sadiq Nargal	Other Writ Petition (OWP)	486
Hon'ble Mr. Justice Wasim Sadiq Nargal	Civil Cases (C)	26
Hon'ble Mr. Justice Wasim Sadiq Nargal	Criminal Cases (Cr)	29
Hon'ble Mr. Justice Wasim Sadiq Nargal	Civil Original Suits/Arbit. Application (COS)	25
Hon'ble Mr. Justice Wasim Sadiq Nargal	Habeus Corpus Petition (HCP)	2
Hon'ble Mr. Justice Rajesh Sekhri	Letters Patent Appeal (LPA)	46
Hon'ble Mr. Justice Rajesh Sekhri	Public Interest Litigation (WPPIL)	3
Hon'ble Mr. Justice Rajesh Sekhri	Service Writ Petition (SWP)	39
Hon'ble Mr. Justice Rajesh Sekhri	Other Writ Petition (OWP)	220
Hon'ble Mr. Justice Rajesh Sekhri	Civil Cases (C)	6
Hon'ble Mr. Justice Rajesh Sekhri	Criminal Cases (Cr)	102
Hon'ble Mr. Justice Rajesh Sekhri	Civil Original Suits/Arbit. Application (COS)	6
Hon'ble Mr. Justice Atul Sreedharan	Letters Patent Appeal (LPA)	3
Hon'ble Mr. Justice Atul Sreedharan	Service Writ Petition (SWP)	2
Hon'ble Mr. Justice Atul Sreedharan	Other Writ Petition (OWP)	1
Hon'ble Mr. Justice Atul Sreedharan	Criminal Cases (Cr)	21
Hon'ble Mr. Justice Atul Sreedharan	Civil Original Suits/Arbit. Application (COS)	1
Hon'ble Mr. Justice Mohd. Yousuf Wani	Criminal Cases (Cr)	1

Lok Adalat	Civil Cases (C)	33
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For Year 2024		
Judge Name	Branch	Count
Hon'ble The Chief Justice	Letters Patent Appeal (LPA)	50
Hon'ble The Chief Justice	Public Interest Litigation (WPPIL)	11
Hon'ble The Chief Justice	Service Writ Petition (SWP)	36
Hon'ble The Chief Justice	Other Writ Petition (OWP)	22
Hon'ble The Chief Justice	Civil Cases (C)	5
Hon'ble The Chief Justice	Civil Original Suits/Arbit. Application (COS)	73
Hon'ble The Chief Justice	Habeus Corpus Petition (HCP)	7
Hon'ble Mr. Justice Tashi Rabstan	Letters Patent Appeal (LPA)	37
Hon'ble Mr. Justice Tashi Rabstan	Service Writ Petition (SWP)	7
Hon'ble Mr. Justice Tashi Rabstan	Other Writ Petition (OWP)	18
Hon'ble Mr. Justice Tashi Rabstan	Civil Cases (C)	1
Hon'ble Mr. Justice Tashi Rabstan	Criminal Cases (Cr)	9
Hon'ble Mr. Justice Tashi Rabstan	Civil Original Suits/Arbit. Application (COS)	8
Hon'ble Mr. Justice Sanjeev Kumar	Letters Patent Appeal (LPA)	97
Hon'ble Mr. Justice Sanjeev Kumar	Public Interest Litigation (WPPIL)	1
Hon'ble Mr. Justice Sanjeev Kumar	Service Writ Petition (SWP)	118
Hon'ble Mr. Justice Sanjeev Kumar	Other Writ Petition (OWP)	150
Hon'ble Mr. Justice Sanjeev Kumar	Civil Cases (C)	10
Hon'ble Mr. Justice Sanjeev Kumar	Criminal Cases (Cr)	121
Hon'ble Mr. Justice Sanjeev Kumar	Civil Original Suits/Arbit. Application (COS)	28
Hon'ble Mr. Justice Sanjeev Kumar	Habeus Corpus Petition (HCP)	23
Hon'ble Mrs. Justice Sindhu Sharma	Letters Patent Appeal (LPA)	9
Hon'ble Mrs. Justice Sindhu Sharma	Public Interest Litigation (WPPIL)	1
Hon'ble Mrs. Justice Sindhu Sharma	Service Writ Petition (SWP)	215
Hon'ble Mrs. Justice Sindhu Sharma	Other Writ Petition (OWP)	370
Hon'ble Mrs. Justice Sindhu Sharma	Civil Cases (C)	10
Hon'ble Mrs. Justice Sindhu Sharma	Criminal Cases (Cr)	49
Hon'ble Mrs. Justice Sindhu Sharma	Civil Original Suits/Arbit. Application (COS)	2
Hon'ble Mrs. Justice Sindhu Sharma	Habeus Corpus Petition (HCP)	27
Hon'ble Mr. Justice Rajnesh Oswal	Letters Patent Appeal (LPA)	11
Hon'ble Mr. Justice Rajnesh Oswal	Public Interest Litigation (WPPIL)	3
Hon'ble Mr. Justice Rajnesh Oswal	Service Writ Petition (SWP)	175
Hon'ble Mr. Justice Rajnesh Oswal	Other Writ Petition (OWP)	279
Hon'ble Mr. Justice Rajnesh Oswal	Civil Cases (C)	50
Hon'ble Mr. Justice Rajnesh Oswal	Criminal Cases (Cr)	423

Hon'ble Mr. Justice Rajnesh Oswal	Habeus Corpus Petition (HCP)	21
Hon'ble Mr. Justice Vinod Chatterji Koul	Service Writ Petition (SWP)	210
Hon'ble Mr. Justice Vinod Chatterji Koul	Other Writ Petition (OWP)	337
Hon'ble Mr. Justice Vinod Chatterji Koul	Civil Cases (C)	97
Hon'ble Mr. Justice Vinod Chatterji Koul	Criminal Cases (Cr)	91
Hon'ble Mr. Justice Vinod Chatterji Koul	Civil Original Suits/Arbit. Application (COS)	1
Hon'ble Mr. Justice Vinod Chatterji Koul	Habeus Corpus Petition (HCP)	8
Hon'ble Mr. Justice Sanjay Dhar	Letters Patent Appeal (LPA)	35
Hon'ble Mr. Justice Sanjay Dhar	Public Interest Litigation (WPPIL)	1
Hon'ble Mr. Justice Sanjay Dhar	Service Writ Petition (SWP)	124
Hon'ble Mr. Justice Sanjay Dhar	Other Writ Petition (OWP)	203
Hon'ble Mr. Justice Sanjay Dhar	Civil Cases (C)	70
Hon'ble Mr. Justice Sanjay Dhar	Criminal Cases (Cr)	178
Hon'ble Mr. Justice Sanjay Dhar	Civil Original Suits/Arbit. Application (COS)	2
Hon'ble Mr. Justice Sanjay Dhar	Habeus Corpus Petition (HCP)	30
Hon'ble Mr. Justice Puneet Gupta	Letters Patent Appeal (LPA)	89
Hon'ble Mr. Justice Puneet Gupta	Public Interest Litigation (WPPIL)	7
Hon'ble Mr. Justice Puneet Gupta	Service Writ Petition (SWP)	51
Hon'ble Mr. Justice Puneet Gupta	Other Writ Petition (OWP)	86
Hon'ble Mr. Justice Puneet Gupta	Civil Cases (C)	16
Hon'ble Mr. Justice Puneet Gupta	Criminal Cases (Cr)	56
Hon'ble Mr. Justice Puneet Gupta	Civil Original Suits/Arbit. Application (COS)	25
Hon'ble Mr. Justice Puneet Gupta	Habeus Corpus Petition (HCP)	2
Hon'ble Mr. Justice Javed Iqbal Wani	Letters Patent Appeal (LPA)	1
Hon'ble Mr. Justice Javed Iqbal Wani	Service Writ Petition (SWP)	111
Hon'ble Mr. Justice Javed Iqbal Wani	Other Writ Petition (OWP)	199
Hon'ble Mr. Justice Javed Iqbal Wani	Civil Cases (C)	129
Hon'ble Mr. Justice Javed Iqbal Wani	Criminal Cases (Cr)	134
Hon'ble Mr. Justice Javed Iqbal Wani	Civil Original Suits/Arbit. Application (COS)	1
Hon'ble Mr. Justice Javed Iqbal Wani	Habeus Corpus Petition (HCP)	22
Hon'ble The Acting Chief Justice	Letters Patent Appeal (LPA)	15
Hon'ble The Acting Chief Justice	Public Interest Litigation (WPPIL)	6
Hon'ble The Acting Chief Justice	Service Writ Petition (SWP)	10
Hon'ble The Acting Chief Justice	Other Writ Petition (OWP)	4
Hon'ble The Acting Chief Justice	Civil Cases (C)	3
Hon'ble The Acting Chief Justice	Criminal Cases (Cr)	5
Hon'ble The Acting Chief Justice	Civil Original Suits/Arbit. Application (COS)	24
Hon'ble Mr. Justice M.A. Chowdhary	Letters Patent Appeal (LPA)	26
Hon'ble Mr. Justice M.A. Chowdhary	Public Interest Litigation (WPPIL)	5

Hon'ble Mr. Justice M.A. Chowdhary	Service Writ Petition (SWP)	59
Hon'ble Mr. Justice M.A. Chowdhary	Other Writ Petition (OWP)	129
Hon'ble Mr. Justice M.A. Chowdhary	Civil Cases (C)	42
Hon'ble Mr. Justice M.A. Chowdhary	Criminal Cases (Cr)	65
Hon'ble Mr. Justice M.A. Chowdhary	Civil Original Suits/Arbit. Application (COS)	3
Hon'ble Mr. Justice Ma Chowdhary	Habeus Corpus Petition (HCP)	12
Hon'ble Mr. Justice Rahul Bharti	Letters Patent Appeal (LPA)	8
Hon'ble Mr. Justice Rahul Bharti	Public Interest Litigation (WPPIL)	3
Hon'ble Mr. Justice Rahul Bharti	Service Writ Petition (SWP)	57
Hon'ble Mr. Justice Rahul Bharti	Other Writ Petition (OWP)	112
Hon'ble Mr. Justice Rahul Bharti	Civil Cases (C)	173
Hon'ble Mr. Justice Rahul Bharti	Criminal Cases (Cr)	81
Hon'ble Mr. Justice Rahul Bharti	Civil Original Suits/Arbit. Application (COS)	15
Hon'ble Mr. Justice Rahul Bharti	Habeus Corpus Petition (HCP)	24
Hon'ble Ms. Justice Moksha Khajuria Kazmi	Letters Patent Appeal (LPA)	6
Hon'ble Ms. Justice Moksha Khajuria Kazmi	Service Writ Petition (SWP)	116
Hon'ble Ms. Justice Moksha Khajuria Kazmi	Other Writ Petition (OWP)	90
Hon'ble Ms. Justice Moksha Khajuria Kazmi	Civil Cases (C)	14
Hon'ble Ms. Justice Moksha Khajuria Kazmi	Criminal Cases (Cr)	35
Hon'ble Ms. Justice Moksha Khajuria Kazmi	Habeus Corpus Petition (HCP)	4
Hon'ble Mr. Justice Wasim Sadiq Nargal	Letters Patent Appeal (LPA)	15
Hon'ble Mr. Justice Wasim Sadiq Nargal	Service Writ Petition (SWP)	194
Hon'ble Mr. Justice Wasim Sadiq Nargal	Other Writ Petition (OWP)	343
Hon'ble Mr. Justice Wasim Sadiq Nargal	Civil Cases (C)	38
Hon'ble Mr. Justice Wasim Sadiq Nargal	Criminal Cases (Cr)	68
Hon'ble Mr. Justice Wasim Sadiq Nargal	Habeus Corpus Petition (HCP)	5
Hon'ble Mr. Justice Rajesh Sekhri	Letters Patent Appeal (LPA)	48
Hon'ble Mr. Justice Rajesh Sekhri	Service Writ Petition (SWP)	68
Hon'ble Mr. Justice Rajesh Sekhri	Other Writ Petition (OWP)	143
Hon'ble Mr. Justice Rajesh Sekhri	Civil Cases (C)	44
Hon'ble Mr. Justice Rajesh Sekhri	Criminal Cases (Cr)	143
Hon'ble Mr. Justice Rajesh Sekhri	Civil Original Suits/Arbit. Application (COS)	18
Hon'ble Mr. Justice Rajesh Sekhri	Habeus Corpus Petition (HCP)	8
Hon'ble Mr. Justice Atul Sreedharan	Letters Patent Appeal (LPA)	57
Hon'ble Mr. Justice Atul Sreedharan	Service Writ Petition (SWP)	12
Hon'ble Mr. Justice Atul Sreedharan	Other Writ Petition (OWP)	20
Hon'ble Mr. Justice Atul Sreedharan	Civil Cases (C)	4
Hon'ble Mr. Justice Atul Sreedharan	Criminal Cases (Cr)	93
Hon'ble Mr. Justice Atul Sreedharan	Civil Original Suits/Arbit. Application (COS)	2
Hon'ble Mr. Justice Atul Sreedharan	Habeus Corpus Petition (HCP)	6

Hon'ble Mr. Justice Mohd. Yousuf Wani	Letters Patent Appeal (LPA)	40
Hon'ble Mr. Justice Mohd. Yousuf Wani	Service Writ Petition (SWP)	11
Hon'ble Mr. Justice Mohd. Yousuf Wani	Other Writ Petition (OWP)	39
Hon'ble Mr. Justice Mohd. Yousuf Wani	Civil Cases (C)	44
Hon'ble Mr. Justice Mohd. Yousuf Wani	Criminal Cases (Cr)	58
Hon'ble Mr. Justice Mohd. Yousuf Wani	Habeus Corpus Petition (HCP)	12
Lok Adalat	Letters Patent Appeal (LPA)	1
Lok Adalat	Civil Cases (C)	41

Pendency of Cases (Age wise) Criminal/Civil/Writ Petitions/Others

BRANCH	YEAR	COUNT
LETTERS PATENT APPEAL (LPA)	2000	9
LETTERS PATENT APPEAL (LPA)	2001	6
LETTERS PATENT APPEAL (LPA)	2002	1
LETTERS PATENT APPEAL (LPA)	2003	4
LETTERS PATENT APPEAL (LPA)	2004	3
LETTERS PATENT APPEAL (LPA)	2005	3
LETTERS PATENT APPEAL (LPA)	2006	4
LETTERS PATENT APPEAL (LPA)	2007	3
LETTERS PATENT APPEAL (LPA)	2008	5
LETTERS PATENT APPEAL (LPA)	2009	1
LETTERS PATENT APPEAL (LPA)	2010	10
LETTERS PATENT APPEAL (LPA)	2011	9
LETTERS PATENT APPEAL (LPA)	2012	1
LETTERS PATENT APPEAL (LPA)	2013	7
LETTERS PATENT APPEAL (LPA)	2014	8
LETTERS PATENT APPEAL (LPA)	2015	12
LETTERS PATENT APPEAL (LPA)	2016	18
LETTERS PATENT APPEAL (LPA)	2017	37
LETTERS PATENT APPEAL (LPA)	2018	39
LETTERS PATENT APPEAL (LPA)	2019	45
LETTERS PATENT APPEAL (LPA)	2020	39
LETTERS PATENT APPEAL (LPA)	2021	14
LETTERS PATENT APPEAL (LPA)	2022	26

LETTERS PATENT APPEAL (LPA)	2023	87
LETTERS PATENT APPEAL (LPA)	2024	116
PUBLIC INTEREST LITIGATION (WPPIL)	2000	1
PUBLIC INTEREST LITIGATION (WPPIL)	2003	1
PUBLIC INTEREST LITIGATION (WPPIL)	2006	2
PUBLIC INTEREST LITIGATION (WPPIL)	2008	2
PUBLIC INTEREST LITIGATION (WPPIL)	2009	1
PUBLIC INTEREST LITIGATION (WPPIL)	2010	1
PUBLIC INTEREST LITIGATION (WPPIL)	2011	3
PUBLIC INTEREST LITIGATION (WPPIL)	2012	6
PUBLIC INTEREST LITIGATION (WPPIL)	2013	3
PUBLIC INTEREST LITIGATION (WPPIL)	2014	7
PUBLIC INTEREST LITIGATION (WPPIL)	2016	3
PUBLIC INTEREST LITIGATION (WPPIL)	2017	6
PUBLIC INTEREST LITIGATION (WPPIL)	2018	12
PUBLIC INTEREST LITIGATION (WPPIL)	2019	5
PUBLIC INTEREST LITIGATION (WPPIL)	2020	47
PUBLIC INTEREST LITIGATION (WPPIL)	2021	86
PUBLIC INTEREST LITIGATION (WPPIL)	2022	78
PUBLIC INTEREST LITIGATION (WPPIL)	2023	25
PUBLIC INTEREST LITIGATION (WPPIL)	2024	17
SERVICE WRIT PETITION (SWP)	1988	1
SERVICE WRIT PETITION (SWP)	2000	24
SERVICE WRIT PETITION (SWP)	2001	4
SERVICE WRIT PETITION (SWP)	2002	11
SERVICE WRIT PETITION (SWP)	2003	12
SERVICE WRIT PETITION (SWP)	2004	10
SERVICE WRIT PETITION (SWP)	2005	10
SERVICE WRIT PETITION (SWP)	2006	32
SERVICE WRIT PETITION (SWP)	2007	48
SERVICE WRIT PETITION (SWP)	2008	48
SERVICE WRIT PETITION (SWP)	2009	56
SERVICE WRIT PETITION (SWP)	2010	114

SERVICE WRIT PETITION (SWP)	2011	99
SERVICE WRIT PETITION (SWP)	2012	171
SERVICE WRIT PETITION (SWP)	2013	321
SERVICE WRIT PETITION (SWP)	2014	378
SERVICE WRIT PETITION (SWP)	2015	594
SERVICE WRIT PETITION (SWP)	2016	692
SERVICE WRIT PETITION (SWP)	2017	639
SERVICE WRIT PETITION (SWP)	2018	541
SERVICE WRIT PETITION (SWP)	2019	337
SERVICE WRIT PETITION (SWP)	2020	147
SERVICE WRIT PETITION (SWP)	2021	339
SERVICE WRIT PETITION (SWP)	2022	379
SERVICE WRIT PETITION (SWP)	2023	402
SERVICE WRIT PETITION (SWP)	2024	623
OTHER WRIT PETITION (OWP)	1979	1
OTHER WRIT PETITION (OWP)	1996	1
OTHER WRIT PETITION (OWP)	2000	5
OTHER WRIT PETITION (OWP)	2001	10
OTHER WRIT PETITION (OWP)	2002	10
OTHER WRIT PETITION (OWP)	2003	9
OTHER WRIT PETITION (OWP)	2004	29
OTHER WRIT PETITION (OWP)	2005	8
OTHER WRIT PETITION (OWP)	2006	38
OTHER WRIT PETITION (OWP)	2007	73
OTHER WRIT PETITION (OWP)	2008	91
OTHER WRIT PETITION (OWP)	2009	92
OTHER WRIT PETITION (OWP)	2010	176
OTHER WRIT PETITION (OWP)	2011	193
OTHER WRIT PETITION (OWP)	2012	182
OTHER WRIT PETITION (OWP)	2013	247
OTHER WRIT PETITION (OWP)	2014	296
OTHER WRIT PETITION (OWP)	2015	287
OTHER WRIT PETITION (OWP)	2016	328

OTHER WRIT PETITION (OWP)	2017	330
OTHER WRIT PETITION (OWP)	2018	457
OTHER WRIT PETITION (OWP)	2019	439
OTHER WRIT PETITION (OWP)	2020	282
OTHER WRIT PETITION (OWP)	2021	659
OTHER WRIT PETITION (OWP)	2022	1079
OTHER WRIT PETITION (OWP)	2023	1525
OTHER WRIT PETITION (OWP)	2024	1514
CIVIL CASES (C)	1995	1
CIVIL CASES (C)	1996	1
CIVIL CASES (C)	2000	8
CIVIL CASES (C)	2001	5
CIVIL CASES (C)	2002	2
CIVIL CASES (C)	2003	4
CIVIL CASES (C)	2004	9
CIVIL CASES (C)	2005	16
CIVIL CASES (C)	2006	9
CIVIL CASES (C)	2007	23
CIVIL CASES (C)	2008	20
CIVIL CASES (C)	2009	61
CIVIL CASES (C)	2010	115
CIVIL CASES (C)	2011	119
CIVIL CASES (C)	2012	108
CIVIL CASES (C)	2013	141
CIVIL CASES (C)	2014	192
CIVIL CASES (C)	2015	97
CIVIL CASES (C)	2016	121
CIVIL CASES (C)	2017	154
CIVIL CASES (C)	2018	153
CIVIL CASES (C)	2019	175
CIVIL CASES (C)	2020	157
CIVIL CASES (C)	2021	193
CIVIL CASES (C)	2022	263

CIVIL CASES (C)	2023	384
CIVIL CASES (C)	2024	546
CRIMINAL CASES (Cr)	1996	2
CRIMINAL CASES (Cr)	2001	3
CRIMINAL CASES (Cr)	2002	3
CRIMINAL CASES (Cr)	2003	3
CRIMINAL CASES (Cr)	2005	4
CRIMINAL CASES (Cr)	2006	6
CRIMINAL CASES (Cr)	2007	8
CRIMINAL CASES (Cr)	2008	14
CRIMINAL CASES (Cr)	2009	24
CRIMINAL CASES (Cr)	2010	27
CRIMINAL CASES (Cr)	2011	58
CRIMINAL CASES (Cr)	2012	97
CRIMINAL CASES (Cr)	2013	157
CRIMINAL CASES (Cr)	2014	162
CRIMINAL CASES (Cr)	2015	140
CRIMINAL CASES (Cr)	2016	125
CRIMINAL CASES (Cr)	2017	186
CRIMINAL CASES (Cr)	2018	228
CRIMINAL CASES (Cr)	2019	293
CRIMINAL CASES (Cr)	2020	181
CRIMINAL CASES (Cr)	2021	378
CRIMINAL CASES (Cr)	2022	712
CRIMINAL CASES (Cr)	2023	889
CRIMINAL CASES (Cr)	2024	989
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2000	6
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2001	8
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2002	18
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2003	8
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2004	6
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2005	5
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2006	13

CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2007	7
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2008	9
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2009	4
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2010	2
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2011	4
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2012	15
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2013	16
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2014	22
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2015	6
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2016	13
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2017	24
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2018	43
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2019	27
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2020	14
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2021	26
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2022	26
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2023	48
CIVIL ORIGINAL SUITS/ARBIT. APPLICATION (COS)	2024	75
HABEUS CORPUS PETITION (HCP)	2001	1
HABEUS CORPUS PETITION (HCP)	2003	1
HABEUS CORPUS PETITION (HCP)	2008	1
HABEUS CORPUS PETITION (HCP)	2010	1
HABEUS CORPUS PETITION (HCP)	2014	1
HABEUS CORPUS PETITION (HCP)	2017	1
HABEUS CORPUS PETITION (HCP)	2019	1
HABEUS CORPUS PETITION (HCP)	2021	1
HABEUS CORPUS PETITION (HCP)	2022	5
HABEUS CORPUS PETITION (HCP)	2023	5
HABEUS CORPUS PETITION (HCP)	2024	11

Technological Accomplishments

The Indian Judiciary has embraced the progresses made in the area of Information & Computer Technology. The Constitution of the e-Committee of the Supreme Court, and the e-Committee of the High Courts, the formulation of National Policy on Computerization of Courts in India and starting of the e-Courts Project are phenomenal milestones in this regard. The e-Courts project provides for ICT enablement of the Judiciary in India to make justice delivery system more efficient and time bound, litigant centric, affordable, accessible, cost effective, transparent and accountable. The objectives of the e-Courts Project envisage projects which aim to develop, install and implement decision support systems; automate the processes to provide transparency and accessibility of information to stakeholders and enhance judicial productivity both qualitatively and quantitatively.

Technological Achievements made by the High Court of J&K and Ladakh during the year 2023

Continuing with the state-of-the-art techniques and deployment of information and communication technology, High Court of J&K and Ladakh relentless in the pace of its march towards adoption of technological initiatives in the judicial dispensation has previously rolled out and adopted various e-Court initiatives like Virtual Traffic Courts, e-Filing, Justice Clock, establishment of e-Sewa Kendras, Digitization of the Judicial Court Record, Implementation of Interoperable Criminal Justice System (ICJS) etc. In its continuous pursuit for ICT enablement in its working, a series of technological initiatives came to be adopted and implemented in the calendar year 2023, which are summarized hereunder:

Implementation of Customized DMS (Document Management System), to enable the Hon'ble Benches of the High Court to function on e-Platform/as e-Courts

The High Court of J&K and Ladakh has the privilege of having digitized its entire judicial record, both current and legacy. In order to manage the digitized files of the High Court and to regulate the working/functioning of Hon'ble Benches, on e-platform as e-Courts, the High Court has taken an initiative of developing a customized Document Management System (DMS). The DMS apart from regulating the workflow and the Judicial functioning of the High Court, also ensures enhanced data security, and automated data backup. While the term Document Management System (DMS) sounds familiar, the High Court J&K and Ladakh has come up with a solution that goes beyond conventional storage and searching and encourages to utilize the output of existing solution like CIS to avoid redoing activities and keep overall cost in control. Due care has been taken to ensure that the modern technological architecture is used to stay compatible with the frequent rise of new technologies and addressing practical issues of time and resource crunch. The platform is futuristic and has the scope of replication by other High Courts, as per their local needs and even a scope of its replication in the District Judiciary of our UT. The solution has been fully implemented and is being refined on the basis of daily feedbacks received from the Hon'ble Benches and other stake-holders. It is the great sense of satisfaction and is a matter of pride and honour for the High Court of J&K and Ladakh, that the solution/Application was inaugurated by Hon'ble the Chief Justice of India, Dr. Justice D. Y Chandrachud on 28th of June 2023, and stands fully implemented in both wings of the High Court.

National Services and Tracking of Electronic Processes (NSTEP)

Although, the instance of the Application National Services & Tracking of Electronic Processes (NSTEP) was created for the District Courts of J&K and Ladakh about a couple of years ago, yet, the optimum use of the Application was not there due to non-availability of the connecting relevant resources. The High Court after having procured 500 number of Cell Phones for the Process Servers/Bailiffs of District Judiciary in the current year 2023, has succeeded in fully implementing the N-STEP Application across all the Districts of UT of J&K and UT of Ladakh. The Process Servers/Bailiffs and associated staff was imparted the requisite training and are regularly being updated in using the N-STEP Application, the response/result of which is overwhelming. The operationalization of the Application N-STEP across all the Districts of both the UTs of J&K and Ladakh was also inaugurated at the august hand of Hon'ble the Chief Justice India, Dr. Justice D. Y Chandrachud on 28th of June 2023.

e-Filing Application and Helpdesk Counters for e-Filing

The instance of e-Filing Application has been made operational for the High Court as well as all the Districts Courts of UT of J&K and UT of Ladakh. In order to facilitate the Lawyers, litigants, and other stakeholders to make optimum use of the Application, the High Court has established 18 number of Helpdesk Counters for e-Filing at 14 locations, which include the 12 locations at 12 District Headquarters of District Court Jammu, Udhampur, Kathua, Rajouri, Kishtwar, Srinagar, Anantnag, Baramulla, Pulwama and Kulgam of UT of J&K and District Courts Leh and Kargil of UT of Ladakh and one such helpdesk counter at each wing of the High Court.

Neutral Citation

Effectuating the initiative of "Neutral Citation" rolled by the e-Committee, Supreme Court of India, in order to have a uniform national pattern for citing all

High Court and Supreme Court decisions, High Court of J&K and Ladakh fully implemented the Phase I of the initiative and is also augmenting the implementation of Phase II of the "Neutral Citation project" in full spirit in coordination with and under the guidance of e-Committee Supreme Court of India. "Neutral Citation" is a Court approved system of citation and is unique to each decision and every order and judgment has citation of its own, facilitating easy identification, referencing and retrieval thereof.

Switching Over of the District Court Websites to S3WAAS Platform

The Initiative of switching over of District Court websites from Drupel Platform to S3WaaS (Secure, Scalable & Sugamya (Accessible) platform was successfully implemented in most of the Districts of UTs of J&K and UT of Ladakh and the websites of these Districts already have been switched over to the S3WAAS platform and the few remaining are likely to switch over shortly. S3WaaS is a cloud service developed for Government entities to generate Secure, Scalable and Sugamya (Accessible) websites. It enables Government entities to choose from various themes for generating websites as well as customizing and managing the content easily, thus empowering them to maintain their online presence.

Digitization of Administrative Record of High Court

The High Court has undertaken the project to digitize its entire administrative record to switch over its administrative functioning on the e-Office. Digitization of the Administrative record is presently under way and more than 2.5 lakh pages of administrative record have been digitized so far.

Roll Out of Phase III e-Courts Integrated Mission Mode Project

The Government of India has rolled out the Phase III of e-Courts Mission Mode Project with a financial outlay of Rs. 7210 crores, which is likely to be spent in

the next four years, as per the modulations of the Detailed Project Report (DPR). In the current financial year, few activities like that of Digitization of High Court and District Court records, Installation of Porta Cabins for establishment of e-Sewa Kendras, Provisioning of additional hardware in the shape of All-in-One Computers, Scanners, LAN Nodes and Digital Token Certificates for existing Courts, and engagement of technical manpower for the software development, have been earmarked for which funds to the tune of Rs. 16.79 crores are likely to be released for the High Court of J&K and Ladakh in the current financial year. The High Court is in the process of executing the plan to ensure that the earmarked targets under Phase III of the project for the current financial year are achieved.

Revamping ICT Set up of the High Court and District Judiciary

The High Court of J&K and Ladakh is in the process of Revamping of the entire ICT setup for the High Court and District Courts viz., Computing infrastructure, Networking, Video Conferencing, Connectivity and establishment of a Data Centre, with the aid and assistance of Government of UT of J&K. The IT Department, Government of UT of J&K, in consultation with the High Court had prepared a Detailed Project Report (DPR) for the same, with a financial outlay of Rs. 155 crores and in Phase I of the project the activities pertaining to establishment of hybrid Court Rooms for all the Court Rooms of High Court at both wings, wherein advanced video conferencing solution will be installed, along with establishment of a Data Centre are prioritized. The financial outlay for the Phase I is 62 crores (Approx.), and the same is likely to be completed within the current financial year.

ONLINE RTI Portal

The High Court of J&K and Ladakh is in the process of developing and implementing an Online RTI Portal, which already stood developed and is in the final security Audit stage. Once the application passes the security audit, the same will be hosted on the NIC server and will be made operational.

Implementation of Project to translate Supreme Court and High Court judgments into the Vernacular/local languages (SUVAS)

In order to remove the barrier for many citizens not conversant with the English Language to access justice, the e-Committee Supreme Court of India has undertaken an Initiative of translating the judgments of the Supreme Court and High Courts in regional languages by the use of Artificial Intelligence. An AI tool namely Supreme Court Vidhik Anuvaad Software in short termed as "SUVAS" has been developed by the e-Committee, Supreme Court of India, for translating the judgments in Vernacular/local languages. High Court of J&K and Ladakh implementing this project has already translated 36 number of Judgements of Supreme Court and 07 number of Judgment of the High Court, whose translated versions stand already uploaded on the High Court website. The High Court is also in the process of translating the rest of the judgments of the Supreme Court and the High Court and the process shall be completed soon.

IJURIS

Integrated Judicial Upgradation and Reforms on Infrastructure and Services (iJuris) in the Supreme Court of India for Online updation and monitoring of statistics of the District Judiciary. The information fed into iJuris will be used by the Hon'ble Supreme Court of India in policy making and planning judicial reforms. Presently 90% of the information and statistics relating to the High Court and District Court has been fed and uploaded into the iJuris portal.

Technical Achievement During the Year (2024).

Under the esteemed guidance of Hon'ble the Chief Justice and the Hon'ble IT Committee, the High Court of Jammu & Kashmir and Ladakh has made significant strides in its digital transformation journey during the year 2024. This report encapsulates the key milestones achieved under Phase-III of the e-Courts Mission Mode Project, aimed at enhancing judicial efficiency, accessibility, and transparency.

1. Enhanced Digital Case Management:

e-Filing Application Upgrade: The e-Filing system was successfully upgraded from version 1.0 to the advanced **e-Filing 3.0** application for both the High Court and all District Courts. This platform has been widely adopted, with a cumulative total of **1,12,277** cases and applications filed electronically, **73,591** of which were instituted in the current year.

Case Information System (CIS) Migration: A major infrastructural milestone was achieved with the successful migration of the entire District Judiciary from the legacy CIS 3.2 platform to the modern **CIS 4.0**. This upgrade delivers a superior user interface, enhanced performance, robust data security, and better integration with other digital services, significantly streamlining case management for all stakeholders.

2. Infrastructure Expansion & Digitization:

Video Conferencing (VC) Deployment: To ensure universal access, VC hardware was provided to the left over **153 courtrooms** across District Courts and **22 District Government Hospitals**. This infrastructure is actively used for remote court proceedings, trials of undertrial prisoners, e-Mulakats (virtual meetings), and administrative meetings.

Extension of LAN Network in District & Taluka Courts: The LAN infrastructure in Courts has been further strengthened by installing **4 additional**

LAN points in 218 existing Courts and 16 LAN points in 12 newly established Courts, thereby ensuring seamless connectivity and enhanced access to ICT-enabled services.

e-Sewa Kendra Network Expansion: The network of e-Sewa Kendras, which provide public access to e-Court services like e-Filing and e-Mulakat, was expanded to 28 over District & Taluka Courts across both the UTs. At present 28 Number of e-Sewa Kendras (2 In High Court Jammu/Srinagar and 26 across the District & Taluka Courts of both the UTs of J&K and Ladakh) are now operational and are functioning properly and providing the desired IT services.

Comprehensive Digitization of Records: The ongoing project to digitize judicial and administrative records has preserved a vast volume of data for posterity and easy retrieval. The progress (data digitized) during the financial year 2024-25 is as under:

Digitization (Scanning)	Judicial Record As on Dec, 2024	Administrative Record As on Dec, 2024
High Court	38945999 Number of Pages Scanned	910109 Number of Pages Scanned
District Courts	3803960 Number of Pages Scanned	-----

Digitization is currently active in 13 District Courts and is likely to be expanded to the remaining 9 District Courts during the year 2025.

3. Software Development & System Integration:

Customized Document Management System (DMS): The in-house developed DMS, launched in June 2023, continues to streamline digital file management and automate bench workflows. A recent upgrade incorporated advanced features such as **enhanced order automation, e-Order and e-Office Note**, moving the High Court closer to its goal of becoming a fully paperless court. Its seamless

integration with CIS eliminates redundancy and its scalable design serves as a model for other courts.

Inter-Operable Criminal Justice System (ICJS): The ICJS has been fully implemented, enabling seamless data exchange between judiciary and police. With CCTNS live in **219 Police Stations and 104 Higher Offices**, the **22 District Court Complexes** can now directly fetch metadata of FIRs and Charge-sheets online from the CCTNS database into the CIS, creating a unified criminal justice platform.

4. Accessibility & Transparency Initiatives:

Online RTI Portal: An Online RTI Portal has been developed to streamline the Right to Information process, and is currently in the final stage of making it live and hosting on the Cloud platform.

SUVAS for Language Translation: The Supreme Court Vidhik Anuvaad Software (SUVAS) is being effectively utilized to translate judgments into local languages like Urdu, enhancing accessibility for a wider audience. To date, **4,426 Supreme Court judgments** and 60 High Court judgments have been translated into vernacular (Urdu) language.

Implementation of Neutral Citation: In alignment with a national initiative led by the Hon'ble Supreme Court of India, the High Court has implemented a uniform **Neutral Citation** system for all its judgments, ensuring a standardized national pattern for legal referencing.

LEGAL SERVICES INSTITUTIONS AND ALTERNATE DISPUTES RESOLUTION MECHANISM

J&K Legal Services Authority

The J&K Legal Services Authority was established with the aim to achieve certain objectives of the Constitution insofar as they pertain to providing free and competent legal services to the weaker and marginalized sections of the society and ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities, ensure that the operation of the Legal System promotes justice on the basis of equal opportunities and organize Lok Adalats. The State of Jammu & Kashmir, as it was then, had first constituted the J&K State Legal Aid and Advice Board vide Govt. Order No. 1223 dated 26.10.1987, which aimed to ensure that free legal services are provided to the weaker sections of the society. The J&K State Legal Aid and Advice Board was repealed in the Year 1997 on the enactment of the Jammu & Kashmir State Legal Services Authority Act, 1997, which provided for establishment of State Legal Services Authority, High Court Legal Services Committee, District Legal Services Authorities and Tehsil Legal Services Committees. The Parliament has passed the J&K Re-organization Act, 2019, which came into force on 31.10.2019, by which the State of J&K was re-organized into two Union Territories called UT of J&K and UT of Ladakh. The same legislation provided for the repeal of the J&K State Legal Services Authority Act, 1997 and extended the operation of the Legal Services Authority Act, 1987 (Central Act) to both the UTs of J&K and Ladakh. The UT of J&K has re-constituted the Legal Services Authority under the Central Act vide notification dated 2nd of December 2019.

Legal Service Institutions —Their Constitution and Function

1. State Legal Service Authority

The J&K Legal Services Authority was re-constituted under section 6 of the Legal Services Authority Act, 1987 with Hon'ble the Chief Justice as its Patron-in-Chief. The current Executive Chairman of the Legal Services Authority is Hon'ble Mr. Justice Tashi Rabstan, Judge High Court of J&K and Ladakh. Mr. Amit Kumar Gupta is Member Secretary of the Authority who is a Judicial Officer of the District Judge cadre. The Presidents of the Bar Associations of Jammu/Srinagar, Advocate General, Secretaries to the Home, Finance and Information Departments of Government of J&K are the ex-officio members of the Legal Services Authority. The J&K Legal Services Authority is also a Supervisory Authority which supervises the District/Tehsil Legal Services Authorities/Committees and has the mandate to lay down policies for making legal services available. It has also the function to allocate funds to the other Authorities/Committees, organize legal aid camps, encourage settlement of disputes by mediation and conciliation, conduct/organize Lok Adalats and related activities.

2. High Court Legal Service Committee

The J&K Legal Services Authority (JKLSA) has constituted the High Court Legal Services Committee (HCLSC) in exercise of its power under 8A of the Act. Hon'ble Smt. Justice Sindhu Sharma is the Chairperson of the committee, whereas, Shri Prem Sagar, Sub Judge is the Secretary of the Committee. The main function of the HCLSC is to provide legal services to the eligible persons, to conduct Lok Adalats for cases pending before the Hon'ble High Court and to encourage the settlement of disputes by way of negotiation, arbitration and conciliation. HCLSC is also duty bound to execute all those schemes and to launch all those programmes which are framed by the National Legal Services Authority (NALSA) and J&K Legal Services Authority (JKLSA).

3. District Legal Services Authorities

Twenty District Legal Services Authorities (DLSA) have been constituted in the UT of Jammu & Kashmir by the Government under S. 9 of the Act. Each District Authority consists of the District Judge concerned as its chairman.

4. Taluka Legal Service Committee

There are 63 Taluka Legal Service Committees functioning in the UT of Jammu & Kashmir at present that have been created and constituted by J&K Legal Services Authority in terms of S.11-A of the Act. Each Taluka Committee comprises of the Sub Judge/Munsiff of the concerned Taluka as its chairman.

Legal Services are offered to eligible beneficiaries under section 12 of the LSA Act. These include (a) such people whose annual income does not exceed Rs. 300,000 whilst this limit is Rs. 500,000 for the Supreme Court Legal Services Committee; (b) a member of the SC/ST communities; (c) woman or a child; (d) victims of trafficking in human beings or beggars; (e) victims of mass disaster, violence, flood, drought, earthquake, industrial disaster etc.; (f) disabled persons and mentally ill persons; (g) persons in custody; (h) Industrial workmen; (i) Transgenders; (j) Senior citizens & persons suffering from HIV etc. The Legal Services Authority provides free legal aid and services to the beneficiaries through several modes which include (a) payment of court fee, process fee, witness expenses, preparation of paper book, lawyers' fee and all other charges payable or incurred in connection with any legal proceedings; (b) through representation by legal practitioner in legal proceedings, (c) by supplying certified copies of judgments, orders, notes or evidence and other documents in legal proceedings, (d) by drafting, copying, printing of legal documents, (e) by giving legal advice on any legal matter, (f) through mediation centres and family counselling centres.

The Legal Services Authorities and Committees constituted under the J&K Legal Services Act have the mandate to facilitate the litigating parties to settle their disputes through amicable settlement. The Lok Adalats provide forum for litigating people to seek settlement of their disputes through amicable settlement. The Lok Adalats have even the mandate to find amicable settlement of pre-litigation matters between the parties. A Lok Adalat gets the jurisdiction to find amicable settlement of disputes between the parties either if the parties to the dispute agree to have it referred to the Lok Adalat, or if one of the parties to the dispute makes application to the Court where such matter is pending, asking it to refer the dispute to the Lok Adalat for settlement. If the referral Court is *prima facie* satisfied that the chances of such settlement of the dispute exist between the parties, or if the referral Court considers the dispute as an appropriate one which can be referred to the Lok Adalat for settlement, it may in its wisdom make such reference. The award of Lok Adalat is deemed to be decree of a civil Court. It cannot be challenged by conventional modes of appeal or revision. The Court fee paid is eligible for refund.

Operationalization of Legal Aid Defence Counsel Offices (LADCs)



The J&K Legal Services Authority has, under the LADC scheme, operationalized Legal Aid Defence Counsel Offices in all the 20 districts of the UT of J&K to deal

exclusively with criminal matters at the District Headquarters. The LADC System aims to provide free legal services to the deserving from the early stages of a criminal case till it is disposed of at the appellate stage. This System consists in providing qualitative and competent legal services in criminal matters to eligible persons and to manage and implement legal aid system in professional manner. In the first phase, 10 LADCs were virtually operationalized by Hon'ble Mr. Justice Tashi Rabstan in the month of January 2023. Later, Hon'ble Mr. Justice N. Kotiswar Singh, Chief Justice, High Court of J&K and Ladakh in presence of Hon'ble Mr. Justice Tashi, Rabstan, Judge, High Court of J&K and Ladakh and Executive Chairman, J&K LSA inaugurated other Legal Aid Defence Counsel Offices across the UT of J&K. To cater to the legal needs of unrepresented inmates the LADCs visit the jails regularly. Every LADC office has been provided with the best infrastructure like offices fitted with air conditioners, computers, internet facility, latest technological support and required furniture.



Disposal Data of LADCs

Total No. of LADC office functional in the UT of J&K	Cases/bail application disposed by LADCs during Jan 01, 2023 to October 31, 2023				
	Sessions Cases	Magistrate Courts Cases	Remand Work in Courts	Bail	
			u/s 437	u/s 439	
20 LADCs	35	108	1951	231	87

Training Programme for LADCs

A two days' training programme was organized in collaboration with J&K Judicial Academy for all the LADCs in the month of February 2023 under the able guidance of Hon'ble Mr. Justice Tashi Rabstan, Judge, High Court of J&K and Chairman, J&K Legal Services Authority.



Two Days Training Programme for Legal Aid Defence

National Lok Adalat/Special Lok Adalats

Lok Adalat is a forum where the disputes/cases pending in the Court of law or at pre-litigation stage are settled/compromised amicably. Lok Adalat has been given statutory status under the Legal Services Authorities Act, 1987. An award made by the Lok Adalat is deemed to be decree of Civil Court. It is final and binding on all parties and no appeal lies before any Court against it. During 2023, Legal Services Institutions across the UT of J&K organized various National and Special Lok Adalats as per the details given below:

<u>National Lok Adalats held during the year 2023</u>				
Year	Lok Adalat held	Cases disposed of (Pre-litigation)	Cases disposed of (Post-litigation)	Total Cases Settled
2023 January to November	03	1,04,212	1,92,584	2,96,796

<u>Special/General Lok Adalats held during the year 2023</u>				
Year	Lok Adalat held	Cases disposed of (Pre-litigation)	Cases disposed of (Post-litigation)	Total Cases Settled
2023 January to November	13	188	6893	7081





Mega Legal Services Programmes



With the objective of making people in general & poor/weaker sections of society in particular, aware about their entitlements under various enactments and the welfare schemes, various Mega Legal Awareness Camps were organized in different districts of UT of Jammu and Kashmir. A few of such camps were organized at Govt. Degree College, Pulwama, Baramulla, Basohli, Kathua, Bhaderwah and Udhampur under the patronage of Hon'ble Mr. Justice N. Kotiswar Singh, Chief Justice, High Court of J&K and Ladakh and able guidance of Hon'ble Mr. Justice Tashi Rabstan, Executive Chairman J&K Legal Services Authority. The events were organized with the active co-operation of the District Administrations, DLSAs & other stakeholders. In these mega camps various departments participated and showcased their achievements in the stalls in which thousands of people including members of Public Representative Institutions

participated. As many as 2450 people were handed over benefits in these mega camps.



Inauguration of Legal Aid Clinic by Hon'ble Mr. Justice N. Kotiswar Singh, Chief Justice, High Court of J&K and Ladakh (Patron-in-Chief, J&K LSA)

MEGA LEGAL AWARENESS CAMPS HELD DURING 2023				
Month, Date & Year	District	Location	No. of Programs	No. of Beneficiaries
March 30, 2023	Pulwama	Govt. Degree College Pulwama	01	80
May 13, 2023	Baramulla	Govt. Degree College Uri.	01	210
April 08. 2023	Udhampur	Riwayat Hall	01	250
May 13, 2023	Bhaderwah	District Court Complex, Bhaderwah	01	200
September 27, 2023	Kathua	Basholi	01	1765

Visit/Inspection of Shelter Homes and Observation Homes.

During the year 2023, Hon'ble Mr. Justice Tashi Rabstan, Judge High Court of J&K and Ladakh visited/inspected almost all the jails of UT of J&K besides, visiting the Shelter Homes, Observation Homes and Palaash and Parisha's and took stock of all the facilities being provided to the inmates there.



Visit of Hon'ble Mr. Justice Tashi Rabstan, Executive Chairman, J&K LSA to Child Care Institution, Parisha and Palash at Srinagar.



Visit of Hon'ble Mr. Justice Tashi Rabstan, Executive Chairman, J&K LSA to Parisha (Home for Girls) at Samba.



Visit of Hon'ble Mr. Justice N. Kotiswar Singh, Chief Justice, High Court of J&K and Ladakh (Patron-in-Chief, J&K LSA) to the Child Care Institutions, Parisha and Palash at Srinagar.

Other Legal Services Activities

I. Flagging off Mobile Lok Adalat Van

In order to reach out to the masses especially of far-flung areas of UT of J&K, the J&K Legal Services Authority under the patronage of Hon'ble Mr. Justice Tashi Rabstan, Chief Justice (Acting), High Court of J&K and Ladakh and Executive Chairman, J&K Legal Services Authority flagged off the renovated and modernized Mobile Lok Adalat Van for holding Lok Adalats at the doorsteps of the litigants unable to reach the venue of Lok Adalats and also to create legal awareness amongst the masses. Various Awareness programmes and on-spot Lok Adalats have been organised during the year with the assistance of this van.



Inauguration of Mobile Lok Adalat Van by Hon'ble Mr. Justice Tashi Rabstan, Executive Chairman J&K LSA

II. Legal Aid Beneficiaries

The number of beneficiaries who benefited under different Legal Aid Schemes by the J&K Legal Services Authorities during the year 2023.

Year	S.C.	S.T/B.C	Women	Children	In Custody	Others	Total
2023	455	283	2551	260	680	3108	7337

III. Victim Compensation

Period	No. of Cases	Amount Disbursed
1 st January 2023 to 30 November, 2023	76	1,46,37,000/-



IV. Awareness Camps

To promote an inclusive legal system & to ensure fair and meaningful justice to the marginalized and disadvantaged sector and to legally empower the side lined and excluded groups of society by providing effective legal representation, J&K LSA has been holding legal literacy and legal awareness programmes in every nook

and corner of the Union Territory. The PLVs conduct frequent programs to educate and aware the peoples about the various Social Welfare Schemes launched by the Govt. Following is the information with regard to Awareness Camps organised by J&K Legal Services Authority.

S. No	Place	January - November 2023	
		No. of progs	No. of Persons Attended
1	School/ College/University	775	67091
2	Village/Community Centres	1143	57794
3	Jail/other custodial home	46	4670
4	Slum and Labour colonies	07	392
5	Melas/ Exhibitions	02	345
7	TV	05	
8	Others	585	39501
	TOTAL	2563	1,69,793

Besides, many awareness campaigns were broadcast on Radio and Community Radio networks.

V. Front Offices and Legal Literacy Clubs

There are 02 Front Offices, one in each wing of the High Court at Jammu and Srinagar and 20 Front Offices in all the 20 district headquarters, which act as one stop centres in providing legal aid and advice and all the information about their cases to the litigants and service consumers. These Front Offices are manned by Panel Lawyers and PLVs.

Particulars	Total	Location	
Front Offices	22	J&K High Court Jammu	01
		J&K High Court Srinagar	01
		DLSAs	20

VI. Legal Literacy Clubs (LLC):

The Legal Services Authorities Act, 1987 has been enacted providing for free & competent legal services to the weaker sections of the society to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities, and for organization of Lok Adalats to secure promotion of justice on a basis of equal opportunity. But due to illiteracy, ignorance or lack of awareness, a large section of our society, particularly those who live in rural remote areas, still remain deprived of the fruits of those welfare legislations and schemes. As the students are considered the future leaders, they would be the best medium to communicate between those in need & the State Legal Services Authority (in short SLSA). They would be helpful in dissemination of information about legal aid programmes, creating legal awareness among the masses, and to make use of their potential and spirit for the cause of disadvantaged and marginalized sections of the society while encouraging them to empathize and identify the problems of the people and make justice accessible to all. The present Scheme of "Students Legal Literacy Clubs" is formed with an idea to spread knowledge of the legal rights and duties and to give legal suggestions to the poor and needy for their various problems and for providing Legal Literacy and legal services programmes without disturbing their study curriculum.

Legal Literacy Clubs (LLC)

Legal Literacy Clubs (LLC)	325	Model LLCs, where the infrastructure is provided by J&K LSA	95
		Other LLCs, where whatever Infrastructure is available the club starts functioning	230

VII. Legal Aid Clinics

Legal Aid Clinics plays an important role in spreading legal awareness and providing free legal assistance to the socially and the economically backward sections of the society who face difficulty in accessing the judicial system. Legal aid clinics are intended to make legal services and reliefs easily accessible to the poor and backward people. The work of these clinics is not only restricted to providing free legal services, but also extends to educating people about legal rights, promoting legal services, spreading legal and social awareness, etc. National Legal Services Authority has adopted a scheme in 2010 called the National Legal Services Authority (Legal Aid Clinics) Scheme, 2010, to provide legal services and assistance to the poor, marginalised and weaker sections of the society as categorised in Section 12 the Legal Services Authorities Act 1987.

Legal Aid Clinics

Total Legal Aid Clinics	Community Centres	Village	JJB/CWCs	School/ Colleges	Courts	Jail	Others
258	46	122	06	16	31	15	22

VIII. Para Legal Volunteers

During the year 2009, the National Legal Services Authority (NALSA) brought out a scheme called the Para-Legal Volunteers Scheme which aimed at imparting legal training to volunteers selected from different walks of life to ensure legal aid reaching all sections of people and ultimately removing the barriers into access to justice. The Para-Legal Volunteers (PLVs) are expected to act as intermediaries, bridging the gap between the common people and the Legal Services Institutions to remove impediments in access to justice. The process aims at Legal Services Institutions reaching out to people at their doorsteps rather than people approaching such Legal Services Institutions. PLVs are not only

expected to impart awareness on laws and the legal system, but they must also be trained to counsel and amicably settle simple disputes between the parties at the source itself. This can save the trouble of the affected people travelling all the way to the Legal Services Authority/ ADR Centres. If the dispute is of such nature, which cannot be resolved at the source with the assistance of PLVs, they could bring such parties to the ADR Centres, where with the assistance of the Secretary such dispute could either be referred to Lok Adalat or Mediation Centre, or Legal assistance could be provided for adjudication in a court of law; depending upon the nature of problem.

Total No. of PLVs on Rotation Basis	Police Station	Front Office	Jail	JJB/CWC	Others
548	78	87	29	16	338

Important Events & Initiatives of J&K Legal Services Authority

(January 2023-December 2023)

The J&K Legal Services Authority ever since its inception has been working tirelessly to provide free and competent legal services to the weaker sections of society, as mandated by the Legal Services Authorities Act, 1987. During the current calendar year, the authority has taken several initiatives to augment legal services activities and effectively reach eligible persons entitled to legal aid in far-flung areas of J&K. Some of the key initiatives during the current calendar year are highlighted as below:

Hosting All India Legal Services Authorities Meet at Srinagar

The 19th All India Legal Services Authorities' Meet was organized at Srinagar, Jammu & Kashmir on Friday, 30th June 2023 & Saturday, 1st July 2023. The Meet was inaugurated by Hon'ble Dr. Justice D.Y. Chandrachud, Chief Justice of India and Patron-in-Chief, National Legal Services Authority (NALSA) in the distinguished presence of Hon'ble Mr. Justice Sanjay Kishan

Kaul, Judge, Supreme Court of India and Executive Chairman, National Legal Services Authority, Hon'ble Mr. Justice Sanjiv Khanna, Judge, Supreme Court of India and Chairman, Supreme Court Legal Services Committee (SCLSC), other Hon'ble Supreme Court Judges, Shri Arjun Ram Meghwal, Hon'ble Minister of State, Ministry of Law & Justice (Independent Charge), Sh. Manoj Sinha, Hon'ble Lieutenant Governor, UT of J&K, Brig. (Dr.) B. D. Mishra (Retd), Hon'ble Lieutenant Governor, UT of Ladakh, Hon'ble Mr. Justice N. Kotiswar Singh, Chief Justice, High Court of J&K and Ladakh and Patron-in-Chief, J&K Legal Services Authority, Hon'ble Mr. Justice Tashi Rabstan, Judge, High Court of J&K and Ladakh and Executive Chairman, J&K Legal Services Authority and Hon'ble Mr. Justice Atul Sreedharan, Judge, High Court of J&K and Ladakh and Executive Chairman, Ladakh Legal Services Authority. Hon'ble Chief Justices of the High Courts and Patrons-in-Chief of the State Legal Services Authorities (SLSAs); Hon'ble Judges of the High Courts and Executive Chairmen, SLSAs, and Chairpersons, High Court Legal Services Committees; Member Secretary NALSA; Director NALSA; Secretary SCLSC; Member Secretaries, SLSAs and Secretaries, HCLSCs were also present in the Meet.





The following dignitaries attended and graced the Meet:

S. No.	Hon'ble Judges of Supreme Court of India
1.	Hon'ble Mr. Justice Bhushan Ramkrishna Gavai
2.	Hon'ble Mr. Justice Surya Kant
3.	Hon'ble Mr. Justice Krishna Murari
4.	Hon'ble Mr. Justice V. Ramasubramanian
5.	Hon'ble Mr. Justice Hrishikesh Roy
6.	Hon'ble Ms. Justice Hima Kohli
7.	Hon'ble Mr. Justice C.T. Ravikumar
8.	Hon'ble Mr. Justice Sundresh
9.	Hon'ble Mr. Justice Sudhanshu Dhulia
10.	Hon'ble Mr. Justice Pankaj Mithal
11.	Hon'ble Mr. Justice Sanjay Karol
12.	Hon'ble Mr. Justice Ahsanuddin Amanullah
13.	Hon'ble Mr. Justice Rajesh Bindal

S. No.	High Courts	Hon'ble Chief Justice & Patron-in-Chief, SLSAs
1.	Allahabad	Hon'ble Mr. Justice Pritinker Diwaker
2.	Andhra Pradesh	Hon'ble Mr. Justice Akula Venkata Sesha Sai (Acting Chief Justice)

3.	Bombay	Hon'ble Mr. Justice Nitin Madhukar Jamdar
4.	Calcutta	Hon'ble Mr. Justice T.S. Sivagnanam
5.	Chhattisgarh	Hon'ble Mr. Justice Ramesh Sinha
6.	Delhi	Hon'ble Mr. Justice Satish Chandra
7.	Guwahati	Hon'ble Mr. Justice Sandeep Mehta
8.	Gujarat	Hon'ble Mr. Justice A. J. Desai (Acting Chief Justice)
9.	Himachal Pradesh	Hon'ble Mr. Justice M. S. Ramachandra Rao
10.	Jammu & Kashmir and Ladakh	Hon'ble Mr Justice N. Kotiswar Singh
11.	Karnataka	Hon'ble Mr. Justice Prasanna B. Varale
12.	Kerala	Hon'ble Mr. Justice S. V. Bhatti
13.	Madhya Pradesh	Hon'ble Mr. Justice Ravi Malimath
14.	Manipur	Hon'ble Mr. Justice M. V. Muralidaran (Acting Chief Justice)
15.	Madras	Hon'ble Mr. Justice Sanjay Vijaykumar Gangapurwala
16.	Meghalaya	Hon'ble Mr. Justice Sanjib Banerjee
17.	Patna	Hon'ble Mr. Justice K. Vinod
18.	Punjab & Haryana	Hon'ble Mr. Justice Ravi Shanker Jha
19.	Rajasthan	Hon'ble Mr. Justice Augustine George Masih
20.	Sikkim	Hon'ble Mr. Justice Biswanath
21.	Telangana	Hon'ble Mr. Justice Ujjal Bhuyan
22.	Tripura	Hon'ble Mr. Justice Aparesh Kumar Singh
23.	Uttarakhand	Hon'ble Mr. Justice Vipin Sanghi

S. No.	State	Hon'ble Executive Chairpersons, SLSAs	Hon'ble Chairpersons, HCLSCs
1.	Andhra Pradesh	Hon'ble Mr. Justice Akula Venkata Sesha Sai (Act. Chief	Hon'ble Mr. Justice U. Durga Prasad Rao

		Justice)	
2.	Arunachal Pradesh	Hon'ble Mr. Justice Nani Tagia	Hon'ble Mr Justice Sanjay Kumar Medhi
3.	Assam	Hon'ble Mr. Justice Lanusungkum Jamir	Hon'ble Mr. Justice Suman Shyam
4.	Bihar	Hon'ble Mr. Justice Chakradhari Sharan Singh	Hon'ble Mr. Justice Ashutosh Kumar
5.	Haryana	Hon'ble Mr. Justice Arun Palli	Hon'ble Mrs. Justice Lisa Gill
6.	Punjab	Hon'ble Mr. Justice Gurmeet Singh Sandhawalia	
7.	Chhattisgarh	Hon'ble Mr. Justice Goutam Bhaduri	Hon'ble Mr. Justice Sanjay S. Agrawal
8.	Goa	Hon'ble Mr. Justice M.S. Sonak	Hon'ble Mr. Justice Bharat P. Deshpande
9.	Gujarat	Hon'ble Mr. Justice A. J Desai (Acting Chief Justice)	Hon'ble Mr. Justice Vipul M. Pancholi
10.	Himachal Pradesh	Hon'ble Mr. Justice Tarlok Singh Chauhan	Hon'ble Mr. Justice Ajay Mohan Goel
11.	Jammu and Kashmir	Hon'ble Mr. Justice Tashi Rabstan	Hon'ble Smt. Justice Sindhu Sharma
12.	Ladakh	Hon'ble Mr. Justice Atul Sreedharan	
13.	Jharkhand	Hon'ble Mr. Justice S. Chandrashekhar	Hon'ble Mr. Justice Rongon Mukhopadhyay
14.	Karnataka	Hon'ble Mr. Justice G Narendar	Hon'ble Mr. Justice K. Somashekhar
15.	Kerala	Hon'ble Mr. Justice Alexander Thomas	Hon'ble Mr. Justice A.K. Jayasankaran Nambiar
16.	Lakshadweep		Hon'ble Mr. Justice Vivek Agarwal, Jabalpur Bench
17.	Madhya Pradesh	Hon'ble Mr. Justice Sheel Nagu	Hon'ble Mr. Justice Rohit Arya, Gwalior Bench

			Hon'ble Mr. Justice S. A. Dharmadhikari, Indore Bench
18.	Maharashtra	Hon'ble Mr. Justice D. S. Thakur	Hon'ble Mr. Justice Sunil B. Shukre, Bombay Bench
			Hon'ble Mr. Justice A.S. Chandurkar, Nagpur Bench
			Hon'ble Mr. Justice Ravindra V. Ghuge, Aurangabad Bench
19.	Dadra & Nagar Haveli	Hon'ble Mr. Justice Sunil B. Shukre	
20.	Daman & Diu		
21.	Manipur	Hon'ble Mr. Justice A. Bimol Singh	
22.	Meghalaya	Hon'ble Mr. Justice H.S. Thangkhiew	
23.	Mizoram	Hon'ble Mr. Justice Michael Zothankhuma	Hon'ble Mr. Justice Nelson Sailo
24.	Nagaland	Hon'ble Mr. Justice Lanusungkum Jamir	Hon'ble Mr. Justice Kakheto Sema
25.	Odisha	Hon'ble Mr. Justice Subhasis Talapatra	Hon'ble Dr. Justice B. R. Sarangi
26.	Tamil Nadu	Hon'ble Mr. Justice S. Vaidyanathan	Hon'ble Mr. Justice D. Krishnakumar
27.	Puducherry	Hon'ble Mr. Justice R. Mahadevan	
28.	Telangana	Hon'ble Mr. Justice P. Naveen Rao	Hon'ble Mr. Justice T. Vinod Kumar
29.	Tripura	Hon'ble Mr. Justice T. Amarnath Goud	
30.	Rajasthan	Hon'ble Mr. Justice Manindra Mohan Shrivastava	Hon'ble Mr. Justice Birendra Kumar, Jaipur Bench
			Hon'ble Mr. Justice Vijay Bishnoi, Jodhpur Bench

31.	Sikkim	Hon'ble Mrs. Justice Meenakshi Madan Rai	Hon'ble Mr. Justice Bhaskar Raj Pradhan
32.	Uttar Pradesh	Hon'ble Mrs. Justice Sunita Agarwal	Hon'ble Mr. Justice Devendra Kumar Upadhyaya, Lucknow Bench
33.	Uttarakhand	Hon'ble Mr. Justice Manoj Kumar Tiwari	Hon'ble Mr. Justice Ravindra Maithani
34.	West Bengal	Hon'ble Mr. Justice I.P Mukerji	Hon'ble Mr. Justice Chittranjan Dash
35.	Adaman & Nicobar Islands	Hon'ble Mrs. Justice Moushumi Bhattacharya	
36.	Delhi	Hon'ble Mr. Justice Siddharth Mridul	

Advisory-cum-Consultative Panel Members of NALSA

1.	Hon'ble Mr. Justice Sanjiv Khanna, Judge, Supreme Court of India
2.	Hon'ble Mr. Justice Rajiv Shakdher, Judge, Delhi High Court
3.	Hon'ble Mr. Justice Arun Bhansali, Judge, Rajasthan High Court
4.	Hon'ble Mr. Justice A.K. Jayasankaran Nambiar, Judge, High Court of Kerala
5.	Hon'ble Ms. Justice Moushumi Bhattacharya, Judge, High Court of Calcutta

Members of the Central Authority, NALSA

1.	Mr. Siddharth Luthra, Sr. Advocate
2.	Prof. Beena Chintalapuri, Retired Professor
3.	Mrs. Priti Pravin Patkar, Social Worker

NALSA Officers

1.	Ms. Santosh Snehi Mann, Member Secretary, NALSA
2.	Mr. Yajuvender Singh, Director, NALSA

S. No	SLSA/State	Member Secretaries, SLSAs	Secretary, HCLSCs
1.	Andhra Pradesh	Smt. M. Babitha	
2.	Arunachal Pradesh	Mr. Yomgo Ado	Mr. Budi Habung
3.	Assam	Mr. Ratnadip	Mrs. Kanchan Newar
4.	Bihar	Mr R.N. Sewak Pandey	Mr. Rajneesh Kumar Srivastava
5.	Chhattisgarh	Mr. Anand Prakash	Mr. Prashant Parashar
6.	Goa	Smt. Vijaya V. Ambre	
7.	Gujarat	Mr. Rahul T. Trivedi	Mr. B.H. Ghasura
8.	Harvana	Mr. Subhas Mehla	Mr. Amit Sharma
9.	Punjab	Mr. Manjinder Singh	
10.	Chandigarh	Mr. Surender Kumar	
11.	Himachal Pradesh	Mr. Prem Pal Kanta	Mr. Rajeev Bali
12.	Jammu and Kashmir	Mr. Amit Gupta	Mr. Prem Sagar
13.	Ladakh	Ms. Spalzes Angmo	
14.	Jharkhand	Mr. Santosh Kumar	Mr. Ravi Shankar Mishra
15.	Karnataka	Mr. Jaishankar	Mrs. Kaveri
16.	Kerala	Mr. Joshy John	Mrs. Smitha J V
17.	Madhya Pradesh	Sh. Manoj Kumar Singh, Additional Secretary (In place of Member)	Mr. Mohit Dewan, Jabalpur bench Mr. A.K. Mishra, Gwalior Bench
18.	Maharashtra	Mr. Dinesh P. Surana	Mr. Shailesh S. Deshpande HCLSC (Mumbai)
			Mr. Anil Kumar Sharma, Nagpur Bench
			Mr. Makarand Ratanlal Mandawgade Aurangabad
19.	Manipur	Mr. Oiesh Mutum	Mr. Shubham Vashist
20.	Meghalaya	Mr. E. Kharumnuid	Mr. T.T. M Sangma OSD (In place of Secretary,
21.	Mizoram	Mr. R. Vanlalena	Mr. Joel Joseph Denga
22.	Nagaland	Mr. Victo Sema	Mr. Ajongba Imchen
23.	Orissa	Mr. Sudipta Acharya	
24.	Rajasthan	Mr. P.K. Mathur	Mr. Anutosh Gupta, Jaipur
			Mr. Ajeej Khan, Jodhpur

25.	Sikkim	Ms. Subarna Rai	Mr. Jagat B. Rai
26.	Tamil Nadu	Mr. Nazir Ahamed	Mrs. K. Sudha
27.	Puducherry	Smt. G.T. Ambika	
28.	Telangana	Mr. S. Goverdhan Reddy	Mrs. M. Shanti Vardhani
29.	Tripura	Mr. S. Datta Purkashastha,	
30.	Uttar Pradesh	Mr. Sanjay Singh-I	Mr. Hitendra Hari. Mr. Ashok Kumar Srivastava, Allahabad
31.	Uttarakhand	Mr. Sahdev Singh	Mr. Abhishek Kumar
32.	West Bengal	Mr. Dev Kumar Sukul	Smt. Chandrani Mukherjee
33.	A&N Islands	Mr. Debarghya Biswas,	
34.	Dadra & Nagar	Mr. S.S. Adkar	Mr. Shailesh S. Deshpande
35.	Daman & Diu	Mr. Shridhar M. Bhosale	HCLSC (Mumbai)
36.	Delhi	Mr. Mukesh Kumar	Mr. Sushant Changotra

Inaugural Session

The Inaugural Session of the 19th All India Legal Services Authorities' Meet commenced at 5:00 PM at the Sher-i-Kashmir International Conference Center (SKICC), Srinagar on 30th June, 2023 with the singing of the National Anthem led by an enthusiastic group of especially abled children from the HOPE Disability Center. It was followed by lighting of the lamp and felicitation of the dignitaries on the dais that was followed by playing of NALSA theme song.



Hon'ble Mr. Justice N. Kotiswar Singh, Chief Justice, High Court of J&K and Ladakh and Patron-in-Chief, J&K Legal Services Authority delivered the

welcome address and graciously welcomed the Hon'ble dignitaries on the dais, esteemed participants as well as guests off the dais to the beautiful valley of Kashmir. His Lordship gave a brief description of the rich cultural heritage of



Jammu & Kashmir and said that “*All India Meet of Legal Services Authorities at Srinagar will be another landmark in the history of Kashmir.*” His Lordship while referring to the huge pendency of cases and low judge to population ratio in the country said: “*The Legal Services movement under the auspices of NALSA has been and will continue to play a vital role in reducing the enormous burden on the judicial system by resolving the pending disputes through Lok Adalats or Mediation or other Alternative Dispute Mechanisms evolved.*”

The welcome address was followed by addresses of the Lieutenant Governors of UTs of Jammu & Kashmir and Ladakh. They shared the summary of legal services programmes, administrative reforms, and development initiatives in their respective UTs. They also stressed the need for transparency and accountability in governance.

Shri Arjun Ram Meghwal, Hon'ble Minister of State for Law and Justice praised the NALSA Theme Song and its message of “Haq Humara Bhi to Hai”. He urged for the full implementation of the LADCS and assured his support. He lauded the

Legal Services Institutions for their work at the grassroots level. He also stressed the need for and the role of Legal Services Institutions in achieving socio-economic equality.

Hon'ble Mr. Justice Sanjiv Khanna, Judge Supreme Court of India & Chairman, Supreme Court Legal Services Committee (SCLSC) in his address briefly introduced the dignitaries about the "*enlightening and instructive*" regional meetings of the SLSAs held this year. His Lordship highlighted various provisions related to the legal services in the Constitution of India and the Legal Services Authorities Act, 1987 and gave a statistical glimpse of various legal services in the country. His Lordship raised concern about the high number of arrests in the country and hence the importance of legal services, their role in ensuring justice, developments in the legal services framework such as NALSA's Early Access to Justice at Pre-Arrest, Arrest & Remand Stage protocol and the LADCS. His Lordship also spoke about the various digital and physical mechanisms in place to provide, manage and monitor legal services and ensuring quality.

The special address was delivered by Hon'ble Mr. Justice Sanjay Kishan Kaul, Judge, Supreme Court of India and Executive Chairman, National Legal Services Authority, who praised Kashmir and the Indian Constitution and shared his deep connection with the Kashmir valley by describing it in the words of the famous Poet Amir Khusro - "Agar Firdaus bar roo-e zameen ast, Hameen ast-o hameen ast-o hameen ast. If there is a heaven on earth, it's here, it's here it's only here.". He highlighted the role of justice and law in upholding constitutional values.

The special address was followed by release of the Manual for District Legal Services Authorities (DLSAs) by the dignitaries on the dais, led by Hon'ble Dr. Justice D.Y. Chandrachud, Chief Justice of India and Patron-in-Chief, National Legal Services Authority.

The Inaugural Address was delivered by Hon'ble Dr. Justice D.Y. Chandrachud, Chief Justice of India and Patron-in-Chief, National Legal Services Authority. Hon'ble The Chief Justice of India, began his inaugural address with the words - *“Our minds and hearts are together when we exist to serve each other, NALSA in that sense, is an exemplar of our Nation’s commitment to serve others.”* His Lordship emphasized that *“this meeting & the ensuing deliberations are necessary bolster institutional development and knowledge in the area of legal services in India.”* His Lordship added: *“In a society which is marked by social and economic inequality, the question of Access to Justice assumes importance particularly for the poor and the marginalized. By Access to Justice, I mean access to legal processes that serve as a means to attain justice.”* His Lordship emphasized the importance of legal literacy especially in the background of social and economic barriers for understanding even the most basic legal processes. His Lordship said: *“All of us, not just Judges alone, have a salient role in demystifying and simplifying legal processes for citizens to make them more accessible, particularly those belonging to the marginalized communities.”* His Lordship observed: *“the Legal Services Authorities Act, 1987 has sought to humanize the law and promote social justice through delivery of legal services. It simplified our laws and the legal procedures by making them empathetic to the plight of the weaker sections of the society.”* His Lordship lauded NALSA for its recent programmes and the policy development on delivery of legal services. Referring to the release of the Manual for the District Legal Services Authorities, His Lordship said, *“This manual will promote consistency in decision making and ensure uniformity in the functioning of DLSAs across India.”*

His Lordship raised the concern about under-utilization of legal aid services by the eligible population, such as undertrial prisoners and stated that largely it is

the result of three factors: “*a) Lack of awareness about legal aid, b) difficulty in access legal services, c) the lack of confidence in State sponsored legal services.*”

His Lordship highlighted the various measures undertaken by NALSA to combat these challenges and asked: “*the Legal Services Institutions to be more proactive in bringing citizens within the fold of legal services.*” In this regard, his Lordship underlined the pioneering role of social media and the potential of Para-Legal Volunteers in reaching out to the citizenry. His Lordship flagged the issue of absence of the legal aid clinics in some law colleges and said that “*DLSAs must be proactive and take positive steps to ensure that all law colleges functioning in their jurisdictions must establish legal aid clinics.*”

His Lordship acknowledged the efforts of all the stakeholders in the legal services working towards realization of the Constitutional goal of social justice. His Lordship concluded the inaugural address with the words that “*We still face many institutional and societal challenges in reaching out to people and providing them competent legal aid...I am confident that we will make a genuine effort to overcome these challenges with vision, resolve and innovation and dedication.*”

The vote of thanks was delivered by Hon’ble Mr. Justice Tashi Rabstan, Judge, High Court of J&K and Ladakh and Executive Chairman, J&K Legal Services Authority. His Lordship thanked Hon’ble the Chief Justice of India and other dignitaries on the dais, Hon’ble Judges of the Supreme Court, Hon’ble Chief Justices and the Judges of the High Courts and other dignitaries present at the Meet and concluded his generous vote of thanks with the words: “*A lot has been achieved, we still have miles to go before we rest. A lot more needs to be done to utilize the full potential of legal services legislation and the time is now to redeem the solemn pledge to secure justice social, economic, and political to the people of our nation. The self-posed question should be how is our work today going to*

impact the life of the poorest and most vulnerable persons; if we find an answer and a convincing one, we are on the right track.”

The Inaugural Session of the 19th All India Legal Services Authorities' Meet formally concluded with the playing of the National Anthem.

CONCLAVE OF THE HON'BLE CHAIRPERSONS, SCLSC; HON'BLE EXECUTIVE CHAIRPERSONS, SLSAs AND HON'BLE CHAIRPERSONS, HCLSCs

Hon'ble Mr. Justice Sanjay Kishan Kaul, Judge, Supreme Court of India and Executive, Chairman, NALSA chaired the Conclave of the Hon'ble Chairpersons, SCLSC; Hon'ble Executive Chairpersons, SLSAs and Hon'ble Chairpersons, HCLSCs held on 1st July.

The agenda items were categorized into five technical sessions as:

- I) 'Technology in Legal Services',
- II) 'Legal Aid to Undertrial Prisoners and Convicts',
- III) 'Court based Legal Aid',
- IV) 'Legal Empowerment and Eco-Justice' and
- V) 'NALSA Grants'

The first agenda item pertained to the confirmation of the minutes of the previous Meet i.e., 18th All India Meet held at Jaipur, Rajasthan on 16th and 17th July, 2022 which were circulated to all the State Legal Services Authorities vide letter no. L/05/ 2022-NALSA dated 11.05.2023, were approved and confirmed.

Session I - Technology in Legal Services

The session was opened by Hon'ble Mr. Justice Rajiv Shakdher, who highlighted the limitations of the current helpline system and demonstrated the proposed

upgraded National Legal Aid Helpline - 15100, which would have various features to enhance the accessibility and quality of legal services. He also stressed the importance of updating the information on NALSA's digital platforms - LSMS and LACMS.

Resolutions: It was resolved that NALSA's Legal Aid Helpline Number - 15100 shall be the exclusive National Legal Aid Helpline, across the country, and that SLSAs will ensure that the requisite information is regularly updated on NALSA's portals—LSMS and LACMS.



Session II - Legal Aid to Under Trial Prisoners (UTPs) and Convicts

This session was chaired by Hon'ble Ms. Justice Moushumi Bhattacharya, Judge, Calcutta High Court, and attended by Hon'ble Mr. Justice Sanjay Kishan Kaul, Judge, Supreme Court of India, and Hon'ble Mr. Justice Sanjiv Khanna, Judge, Supreme Court of India.

- Key concerns related to prisoners: The session highlighted the problems faced by UTPs such as violence, abuse, long detention, lack of legal aid, and mental health issues. It also discussed the gap between the recommendations and actual releases of UTPs by the UTRCs.
- Need for rehabilitation and alternatives to trial: The session emphasized the need for strengthening the rehabilitation and vocational training mechanisms for the prisoners during and after imprisonment. It also

suggested the use of plea bargaining, mediation, and probation of offenders act as alternatives to trial in non-heinous cases.

Resolutions: The session resolved to strengthen the legal services at the pre-arrest and arrest stage, follow up on UTPs released on bail, engage with civil society and business entities for skill development of UTPs, and organize mental health camps in the prisons.

Session III - Court Based Legal Aid

Hon'ble Mr. Justice Arun Bhansali, Judge, Rajasthan High Court and Member, Advisory-cum- Consultative Panel of NALSA opened the discussion in this session, on the following agenda items:

- Legal Aid Defence Counsel System (LADCS): The challenges and suggestions regarding the selection, office space, and infrastructure of the LADCS were discussed.
- Resizing the panel of Legal Aid Counsel: The need and criteria for resizing the panel of legal aid counsel at the district level after the implementation of the LADCS Scheme were discussed.
- Open Prisons: The importance, conditions, and rules of open prisons for rehabilitation of long-term convict prisoners were discussed.

Resolutions: The session resolved that:

- Retired judicial officers or prosecutors may be considered for the position of Chief Legal Aid Defence Counsel.
- SLSAs will engage with the appropriate governments for framing and implementation of the rules for Open Prisons and establishment of Open Prisons where there are none.
- DLSAs will provide legal assistance to the prisoners for moving applications for transfer to the Open Prisons.

Session IV - Legal Empowerment and Eco-Justice

Hon'ble Mr. Justice A.K. Jayasankaran Nambiar, Judge, High Court of Kerala and Member, Advisory-cum-Consultative Panel of NALSA opened the discussion in this Session. The session discussed the following agenda items:

- Legal Services Movement in India: The session traced the evolution of legal services in India from eliminating the cost of litigation for the poor to promoting participatory dispute resolution and awareness through 'reach-out' approach. A comprehensive model of legal awareness schemes which uses artificial intelligence to identify the areas of need and design the awareness programmes accordingly developed by Kerala SLSA was demonstrated.
- Need Based and Area Specific Legal Services: The session emphasised the need for focusing on the remote and rural areas and the vulnerable categories of persons, especially as identified in the NALSA Schemes. The session suggested opening more legal aid clinics at strategic locations and designing specific programmes for the beneficiaries.
- Role of Legal Services Institutions in 'Eco-Justice': The session discussed the concept of 'eco-justice' as the recognition and protection of the rights of nature and the interdependence of human and natural systems. The session highlighted the role of legal services institutions in promoting environmental awareness, education, litigation and advocacy.

Resolutions: The session resolved that:

- Expanding Legal Services Access in Remote Areas: Strengthening Legal Services Authorities (SLSAs) will enhance outreach efforts in remote and rural areas by establishing specialized legal aid clinics at key locations. These clinics will cater to the unique needs of beneficiaries such as farmers, senior citizens, daily wage workers, migrant labourers, and other

vulnerable groups.

- Empowering Communities through NALSA Schemes: SLSAs are committed to ensuring the effective implementation of NALSA Schemes. In pursuit of this goal, they will orchestrate dedicated legal empowerment programs tailored for specific scheme beneficiaries. These initiatives aim to empower and uplift individuals within the ambit of each scheme.

Session V - NALSA Grants

This session was opened by Hon'ble Mr. Justice Sanjiv Khanna, Judge, Supreme Court of India and Member, Advisory- cum-Consultative Panel of NALSA. The session discussed the utilization and audit of the NALSA grants by the SLSAs, and the challenges and solutions related to them.



Hon'ble Mr. Justice Sanjiv Khanna highlighted the legal provisions and the financial rules that govern the use of the three funds - National Legal Aid Fund, State Legal Aid Fund, and the District Legal Aid Fund. He expressed his concern over the excessive reliance of the SLSAs on the NALSA grants and the non-compliance of some SLSAs with the audit and reporting requirements. He urged

the SLSAs to follow the financial regulations strictly and to ensure timely submission of the accounts and reports.

Hon'ble Mr. Justice Sanjay Kishan Kaul also shared his insights on how to overcome the challenges related to funds and audits. He advised the SLSAs to be diligent and pro-active in managing the funds and to implement the legal services schemes and programmes effectively.

Justice Khanna also suggested that the SLSAs could explore the possibility of using the Corporate Social Responsibility (CSR) funds for sponsoring specific schemes and for enhancing the skills, education, and welfare of the prisoners.

The session concluded with a unanimous resolution that the NALSA funds should be used only for the specified purposes, the administrative expenses of the State and District authorities should be met from the State fund, the SLSAs should reconcile the expenditure with the bank statements on a monthly basis and submit quarterly reports to NALSA, and the SLSAs should actively engage with the State/UT governments to strengthen the State Legal Aid Fund.

Concluding Remarks and Valedictory

Hon'ble Mr. Justice Sanjay Kishan Kaul, Executive Chairman, National Legal Services Authority called upon Ms. Santosh Snehi Mann, Member Secretary, NALSA to formally conclude the proceedings. In the concluding remarks, Member Secretary, NALSA expressed her gratitude to all the dignitaries & participants for their invaluable contributions to the Meet and said: "*the 19th All India Meet will be remembered as milestone in the journey of the Access to Justice movement in India for expanding the scope & impact of Legal Services.*" She added: "*it is important for us to capitalize on the knowledge gained during this meeting and continue the momentum by actively implementing the ideas and strategies discussed.*"

The Member Secretary assured the Chair and the dignitaries present that the decisions taken in the Conclave shall be followed up and “*implemented in letter and spirit.*”

With the permission of the chair, the Member Secretary, NALSA concluded the 19th All India Legal Services Authorities’ Meet held on 30th June & 1st July 2023 at Srinagar, Jammu & Kashmir.

Observance of Important Days

In addition, Legal Services Institutions across the UT of J&K celebrated/observed all the important days during the current calendar year following the calendar of activities framed by this Authority. Some of the important days observed/celebrated include National Youth Day, Voters Day, Republic Day, World Social Justice Day, World Consumer Rights Day, International Women’s Day, World Health Day and organising medical camps etc. Some of the key highlights of the programmes are as under:

A) Legal Services Day: Legal Services Day is celebrated every year on 9th of November with the objective of offering help and support to the weaker sections such as women, disabled persons, Scheduled Tribes, children, Scheduled Castes, human trafficking victims as well as natural calamities victims. J&K Legal Services Authority observed the day by organising variety of legal awareness programmes, legal literacy camps and similar activities with the aim to ensure the availability of free legal services to the weaker section of the society as well as making them conscious about their legal rights.



B) Yoga Day: All the Legal Services Institutions across the UT of J&K observed the day at different places in which persons from all ages participated with high spirit.



International Yoga Day celebrated across the UT of J&K

(C) International Day for Women: J&K State Legal Services Authority celebrates International Women's Day on 8th of March every year through its

DLSAs and TLSCs. The day is observed in celebration of the achievements of women in all fields despite numerous barriers. The day is also observed to reiterate the call for accelerating gender equality. Various programmes were organised in large numbers across the Union Territories of J&K and Ladakh to mark the day. The Women in large number attended these programmes wherein they were made aware about their rights.

D) Tiranga Rally:



In a glorious display of national pride and unity in diversity and to commemorate India's remarkable journey of 75 years of Independence, the J&K Legal Services Authority, in association with District Legal Services Authority, Srinagar, organised a monumental "Tiranga Rally" to pay homage to those who struggled and sacrificed their lives for the future generations. This Rally was not only flagged off but also lead by Hon'ble Mr. Justice N. Kotiswar Singh, Chief Justice, High Court of Jammu and Kashmir and Ladakh.

E) Republic Day and Independence Day: The Days of national importance and significance were observed by Jammu & Kashmir Legal Services Authority with the view to encourage and promote the feeling of patriotism across all sections of the society and to celebrate the existence of the Nation as a sovereign and republic

institution being governed in consonance with the spirit and the principles of the Constitution.



F) High Level Meeting: To oversee the effective implementation of Juvenile Justice (Care & Protection of Children) Act, 2015, 2nd High Level Committee Meeting under the Chairmanship of Hon'ble Mr. Justice Tashi Rabstan, Judge, High Court of J&K and Ladakh & Executive Chairman, J&K Legal Services Authority was held on December 21, 2023 at Conference Hall, High Court of J&K and Ladakh at Jammu. The Meeting was organised to review the pendency and disposal of cases by the Juvenile Justice Boards across the UT of J&K and also to review the progress on the resolutions passed during the previous year's meeting besides deliberating upon the issues concerning proper implementation of the said Act in the UT of J&K.



Detail of the activities carried out by the Jammu & Kashmir Legal Services Authority during the year 2024

Implementation of NALSA Schemes in the Year 2024

The J&K Legal Services Authority has actively implemented the following NALSA schemes in the year 2024.

The NALSA (Child-Friendly Legal Services for Children) Scheme, 2024

- The NALSA (Child-Friendly Legal Services for Children) Scheme, 2024, updates, revises and consolidates the two previous schemes, viz. NALSA (Child-Friendly Legal Services to Children and their Protection) Scheme, 2015, and Legal Services for Differently Abled Children Scheme, 2021, into one comprehensive scheme. The present Scheme seeks to contemporise the roles and responsibilities of LSIs, based on legislative changes and judicial pronouncements which have contributed to the evolution of juvenile justice jurisprudence in India. It focuses on the provision of free legal aid and outreach services for children, to promote access to justice for all. The Scheme actualizes the constitutional and statutory mandate of providing free and competent legal services for children, including children with disabilities and their parents/ lawful guardians and supporting agencies, on behalf of such children under their care.
- The Scheme envisions an implementation of preventive, strategic and gender-responsive legal services programs for vulnerable children with specific focus on children with disabilities, to realize equity and equal opportunities for all. This is in pursuance of India's vision of fostering an inclusive society where no child is left behind. This Scheme aspires to achieve the Preambular goal of securing social, economic and political justice and successfully achieving the Sustainable Development Goals (SDGs).

- The Scheme as its mission supports the fulfilment of the rights of children including children with disabilities and seeks to secure their full participation and inclusion. Legal Services Institutions (LSIs) can promote an inclusive environment for all children by providing holistic and effective legal services. Further, under this Scheme, NALSA along with the other LSIs will strive to forge institutional partnerships with other departments, institutions and agencies and seek to harmonize the efforts of various stakeholders towards protecting and promoting child rights.
- This Scheme strives to strengthen and ensure the provision of child-friendly legal services by LSIs in India. The Scheme will ensure that children, including children with disabilities, have access to expert, specialized and competent legal practitioners and are empowered to understand their legal rights, entitlements, court processes and procedures. Additionally, LSIs are mandated to conduct community outreach programmes to identify and assist children most vulnerable to falling out of the social safety net.
- J&K Legal Services Authority under the NALSA (Child-Friendly Legal Services for Children) Scheme, 2024 has constituted special units namely **Legal Services Unit for Children (LSUC)** in each district of the UT of Jammu & Kashmir to ensure proper implementation of the respective scheme.

NALSA (Legal Services to the Persons with Mental Illness and Persons with Intellectual Disabilities) Scheme, 2024

The scheme aims to ensure access to justice, dignity, and legal protection for persons with mental illness and persons with intellectual disabilities, in alignment with the Mental Healthcare Act, 2017, the Rights of Persons with Disabilities Act, 2016, and constitutional mandates.

Key features of the NALSA (Legal Services to the Persons with Mental Illness and Persons with Intellectual Disabilities) Scheme, 2024

- Provides free and competent legal aid to persons with mental illness or intellectual disabilities in civil, criminal, and family matters.
- Legal assistance in matters related to guardianship, property, medical treatment, and institutionalization.
- Conducts legal literacy programs for caregivers, NGOs, institutional staff, and the community.

J&K Legal Services Authority under the NALSA (Legal Services to the Persons with Mental Illness and Persons with Intellectual Disabilities) Scheme, 2024 has constituted special units namely Legal Services Unit for Mental Illness Persons (LSUM) in each district of the UT of Jammu & Kashmir to ensure proper implementation of the respective scheme.

Inauguration/operationalization of Legal Aid Defence Counsel System Offices (LADCS)

To ponder over the reforms required in the Legal Aid Movement of India a new model of Legal Services Delivery, the 'Legal Aid Defence Counsel System' (LADCS), in line with public defender system, was introduced by NALSA. As envisaged, LADCS involve full time engagement of lawyers with support system, dealing exclusively with legal aid work in criminal matters at every stage starting from the pre-arrest, arrest & remand stage to the conclusion of trials and appeals etc.

Legal Aid Defence Counsel Offices have been operationalized in all the 20 districts of the UT of J&K to deal exclusively with criminal matters at the District Headquarter. It has been established for providing free legal services from the early stages of criminal justice till appellate stage. The objectives of the Legal Aid Defence Counsel System is to provide qualitative and competent legal

services in criminal matters to eligible persons and to manage and implement legal aid system in professional manner.

Human Resources at LADCS Offices (2024)

No. of Chief LADCs	No. of Deputy LADCs	No. of Assistant LADCs
04	19	24

Cases Handled by LADCs (2024)

Total No. of Cases/Bail Application assigned to LADCs							
Period	Sessions Cases	Magistrate Courts Cases	Remand Work in Courts	Bail			
				U/S	U/S	U/S	Other applications
Year 2024	683	607	4111	384	58	320	608

Total No. of Cases/Bail Applications Disposed by LADCs							
Period	Sessions Cases	Magistrate Courts Cases	Remand Work in Courts	Bail			
				U/S	U/S	U/S	Other applications
Year 2024	95	153	4100	326	58	233	592

National Lok Adalat/Special Lok Adalats

Lok Adalat is a forum where the disputes/cases pending in the court of law or at pre-litigation stage are settled/compromised amicably. Lok Adalat has been given statutory status under the Legal Services Authorities Act, 1987. An award made by the Lok Adalat is deemed to be decree of a civil court and is final and binding on all parties and no appeal lies before any court against it. During 2024, Legal Services Institutions across the UT of J&K organised various National and Special Lok Adalats as per the details given below:

NATIONAL LOK ADALAT

S. No.	Dates	Pre-Litigation Disposed of	Cases Pending Disposed of	Total	Settlement Amount
1	09.03.2024	84449	58957	143406	51.63 Cr
2	11.05.2024	56049	66500	122549	42.74 Cr
3	14.09.2024	25714	155275	180989	58.61Cr
4	14.12.2024	17521	215527	233048	70.06 Cr
TOTAL		183733	496259	679992	223.04 Cr

STATE LOK ADALAT

Sr. No.	Pre-Litigation Disposed of	Pending Cases Disposed of	Total	Settlement Amount
1.	NIL	19857	NIL	1.67 Cr
2.	NIL	356	NIL	13.97
3.	24	20	44	0.39
4.	81	136	217	6.83
5.	114	09	123	0.29
6.	761	24768	25529	1.03
7.	131	97	228	5.24
8.	85	340	425	3.30
9.	42	291	333	3.36
10.	15	359	374	8.38
11.	832	1436	2268	2.45
12.	35	16	51	0.76
TOTAL	2120	47658	49778	47.67Cr

Victim Compensation

The Govt. of J&K has framed the Scheme for providing funds for the purpose of compensation to the victims or the dependents of the victim in tune with the NALSAs Compensation Scheme, 2018. Earlier, we had J&K Victim Compensation Scheme 2013 in the erstwhile state of J&K which was applicable

from April 23, 2013. This scheme was repealed by J&K Victim Compensation Scheme, 2019. The primary purpose of the scheme is to provide funds for the purpose of compensation to the victim or his dependents who have suffered loss or injury as a result of the crime and who require rehabilitation.

Applications received	Number of applications disposed off	Compensation awarded						
		Women				Others		
		Sexual offences		Acid attacks				
Applications received from the Courts/ Victims/Other Agencies	Interim	Final	No. of Victims	Amount	No. of Victims	Amount	No. of Victims	Amount
81	70	12	73	16062000	01	400000	07	1700000
Total Number of Victims who received compensation (interim + final)						81		
Total Amount of compensation disbursed (interim + final)						18162000		

Mediation

Mediation is a voluntary and confidential process in which a neutral third party, known as the mediator, facilitates communication and negotiation between disputing parties. The role of the mediator is to help the parties identify their underlying interests, clarify issues, and explore possible solutions. Unlike a judge or arbitrator, the mediator does not impose a decision but instead guides the parties toward a mutually agreeable resolution. The details of cases assigned and settled through Mediation is as under:

Year 2024 (W.e.f 01.01.2024 to 31.12.2024)	
Number of Cases Referred for Mediation	Number of Cases Settled through Mediation
509	80

Legal Aid Beneficiaries

The Number of beneficiaries benefited under different Legal Aid Schemes by the J&K Legal Services Authority during the year 2024 are as follows:

S. No.	Categories	Number of Beneficiaries
1.	Scheduled Castes (SCs)	1208
2.	Scheduled Tribes (STs)	535
3.	Women	5366
4.	Children	1458
5.	In custody	1343
6.	Persons with Disability including mental illness	518
7.	Industrial Workmen	01
8.	Transgender	03
9.	Victims of Trafficking in Human Beings or Begar	01
10.	Victims of Mass Disaster Violence, Flood, Drought, Earthquake, and Industrial Disaster	40
11.	General (whose annual income does not exceed the prescribed limit)	5639
12.	Others	1294
	TOTAL	17406

AWARENESS CAMPS

In an effort to promote an inclusive legal system and ensure fair and meaningful access to justice for the marginalized and disadvantaged sections of society, the Jammu & Kashmir Legal Services Authority (J&K LSA) has been consistently organizing legal literacy and awareness programmes across the entire Union

Territory. The details of the awareness camps organized by the J&K Legal Services Authority reflect the Authority's ongoing commitment to public legal education and empowerment.

S. No	Place	No. of programmes conducted in the year 2024
1	School/ College/University	1356
2	Village/Community Centres	1870
3	Jail/other custodial home	210
4	Slum and Labour colonies	74
5	Melas/ Exhibitions	01
6	Radio	01
7	Community Radio	0
8	TV	17
9	Others	853
	TOTAL	4382

Undertrial Review Committees (UTRCs) - Quarterly Meetings of Under Trial Review Committees in the year 2024

Quarterly Meetings	Number of Prisoners identified for consideration	Number of Prisoners recommended	Number of Prisoners on whose behalf bail applications filed	Number of Prisoners finally released on bail
January	104	39	25	10
April	139	90	89	45
July	176	67	67	30
October	138	71	35	20
Total	557	267	216	105

FRONT OFFICES AND LEGAL LITERACY CLUBS

To ensure easy and direct access to legal aid services, the Jammu & Kashmir Legal Services Authority has established Front Offices across the region. These offices serve as one stop centres for providing free legal aid, and legal advice. Each Front Office is manned by Panel Lawyers and Para Legal Volunteers (PLVs), who assist individuals in understanding their legal rights and procedures, and in taking appropriate legal steps. These centres play a crucial role in ensuring that justice is not only accessible but also approachable for every citizen, particularly those in need.

Particulars	Total	Location
Front Offices	22	J&K High Court Jammu
		J&K High Court Srinagar
		DLSAs

Number of front offices functional at DLSA level	Number of front offices functional at TLSC level	Number of people provided legal assistance in front offices		
		Legal Advice	Legal Aid	Total
20	53	7795	2262	10057

LEGAL LITERACY CLUBS (LLC)

The Legal Services Authorities Act, 1987 was enacted with the aim of providing free and competent legal services to the weaker sections of society, ensuring that justice is accessible to all, regardless of economic or social disadvantages. However, due to illiteracy, ignorance, and lack of awareness, many people especially those in rural and remote areas remain unaware of their legal rights and entitlements under various welfare laws and schemes. Recognizing the importance of involving the youth in bridging this gap, the Legal Literacy Clubs

(LLCs) have been established. As students are the future leaders and agents of change, they serve as a valuable link between the public and the State Legal Services Authority (SLSA).

Legal Literacy Clubs (LLC)

Legal Literacy Clubs (LLC)	206	Model LLCs, where the infrastructure is provided by J&K LSA	95
		Other LLCs, where whatever Infrastructure is available the club starts functioning	111

LEGAL AID CLINICS

Legal Aid Clinics plays an important role in spreading legal awareness and providing free legal assistance to the socially and the economically backward sections of the society who have difficulty accessing the judicial system. Legal aid clinics are intended to make legal services and reliefs easily accessible to the poor and backward people. The work of these clinics is not only restricted to providing free legal services, but also extends to educating people about legal rights, promoting legal services, spreading legal and social awareness, etc.

Legal Aid Clinics

S. No	Name of District	Number of Legal Aid Clinics
1.	Srinagar	15
2.	Ganderbal	10
3.	Anantnag	07
4.	Kulgam	06
5.	Shopian	08
6.	Pulwama	14
7.	Baramulla	22
8.	Bandipora	07
9.	Budgam	12
10.	Kupwara	08
11.	Jammu	18

12.	Samba	08
13.	Kathua	22
14.	Poonch	07
15.	Rajouri	12
16.	Bhaderwah	09
17.	Ramban	15
18.	Kishtwar	15
19.	Udhampur	06
20.	Reasi	32
21	HCLSC	02
TOTAL		247

PARA LEGAL VOLUNTEERS

In the year 2009, the National Legal Services Authority (NALSA) introduced the Para-Legal Volunteers (PLVs) Scheme with the objective of providing legal training to volunteers from various walks of life. Their responsibilities include spreading awareness about laws and the legal system, counselling individuals, and amicably resolving simple disputes at the community level itself.

Details of Para Legal Volunteers (PLVs)	
Number of Male PLVs	335
Number of Female PLVs	215
Number of Transgender PLVs	01
Number of Convict PLVs	02
Total	553

Panel lawyers

Panel lawyers engaged by Legal Services Institutions under Regulation 8 of the National Legal Services Authority (Free and Competent Legal Services) Regulation, 2010. These Panel Lawyers plays a crucial role in ensuring access to

justice for individuals who may not be able to afford legal representation. The total Number of panel Lawyers empanelled by the DLSAs/HCLSC are as under:

PANEL LAWYERS (DLSAs)			
FEMALE	MALE	TRANSGENDER	TOTAL
135	415	Nil	530

PANEL LAWYERS IN HCLSC			Total
FEMALE	MALE	TRANSGENDER	
12	16	Nil	28

PRO- BONO LAWYERS

Number of pro-bono lawyers on the rolls of legal services authorities (excluding HCLSC)	Number of pro-bono lawyers engaged in HCLSC	Total number of pro-bono lawyers
31	07	39
TOTAL NUMBER OF CASES DEALT BY PRO-BONO LAWYERS		
Civil	Criminal	Total
03	04	07

Observance of Important Days & other activities

Unveiling of Activity Calendar 2024 of J&K Legal Services Authority

On January 30, 2024, Hon'ble the Patron-in-Chief, J&K Legal Services Authority, Hon'ble Mr. Justice N. Kotiswar Singh, Chief Justice, High Court of Jammu & Kashmir and Ladakh, in the presence of the then Executive Chairman, J&K Legal Services Authority, Hon'ble Mr Justice Tashi Rabstan, and Hon'ble Ms Justice Sindhu Sharma, Chairperson, High Court Legal Services Committee, unveiled the Activity Calendar 2024 of J&K Legal Services Authority at Jammu.

During the event, the then Patron-in-Chief remarked that the calendar served not only as a record of the Authority's initiatives but also as a roadmap for upcoming legal awareness and outreach programmes. He appreciated the transparent and informative nature of the calendar which combines utility and public education for various stakeholders.

Inauguration of Dental Cum Awareness Camp at Central Jail, Kot Bhalwal, Jammu

A two-day Dental Hygiene cum Awareness Camp was inaugurated on January 3, 2024, at Central Jail, Kot Bhalwal, Jammu, organized by the Government Dental College, Jammu in collaboration with the J&K Legal Services Authority and the Department of Prisons. The then Executive Chairman, J&K Legal Services Authority, Hon'ble Mr Justice Tashi Rabstan, emphasized the importance of dental health, particularly among jail inmates, a section of society that often lacks access to basic healthcare. Recognizing this urgent need, a detailed plan was drawn to hold similar camps in all prisons across the UT in two phases. Teams of dental professionals were deployed along with portable equipment to conduct dental check-ups and spread awareness about oral hygiene.

Mega Health Camp at Central Jail, Kot Bhalwal, Jammu

A Mega Health and Medical Check-up Camp was held on March 12, 2024, at Central Jail, Kot Bhalwal, Jammu, by the J&K Legal Services Authority in collaboration with Government Medical College, Jammu, Directorate of Health Services, and the Department of Prisons. This comprehensive health camp was conceptualized by the then Executive Chairman, Hon'ble Mr. Justice Tashi Rabstan, and inaugurated by the then Patron-in-Chief, Hon'ble Mr. Justice N. Kotiswar Singh, Chief Justice, High Court of Jammu & Kashmir and Ladakh. The Chief Justice, during his address, emphasized that the fundamental right to life includes the right to health, even for those incarcerated. The camp provided services from multiple medical specialties and significantly benefited the jail inmates.

Awareness Programme on Mental Stress and Yogic Lifestyle at District Jail, Ambphalla

The J&K Legal Services Authority, in collaboration with the Department of Prisons and District Legal Services Authority, Jammu, on April 03, 2024 organized an awareness programme on managing mental stress through yogic practices at District Jail, Ambphalla, Jammu. The programme was aimed at improving the mental well-being of prison staff. The session included a lecture by Dr. T. R. Raina, a distinguished expert in yoga and former Professor at GMC Jammu. The jail authorities, including the Superintendent, appreciated the initiative led by the then Patron-in-Chief and the then Executive Chairman, Hon'ble Mr. Justice Tashi Rabstan, noting the long-term impact of such efforts in reducing stress among prison personnel.

Awareness Programme on Lifestyle and Stress Management at District Court Complex, Jammu

An awareness programme on “Lifestyle Strategies and Stress Management” was held at the District Court Complex, Jammu, post-court hours. The event was organized by J&K Legal Services Authority in collaboration with District Legal Services Authority. The programme was inaugurated by the then Executive Chairman, Hon'ble Mr. Justice Tashi Rabstan, who underlined the importance of maintaining good physical and mental health to enhance professional output. He urged the legal fraternity to integrate the stress-management techniques demonstrated during the session into their daily routines for a healthier work-life balance.

Visit to Open Shelter Home for Girls and State Adoption Agency (Phulwari), Srinagar

To assess the functionality and effectiveness of child care systems, the then Executive Chairman, Hon'ble Mr. Justice Tashi Rabstan, visited the Open Shelter Home for Girls and the State Adoption Agency (Phulwari) at Sanatnagar, Srinagar, on May 1, 2024. The visit included an inspection of safety

infrastructure, counselling facilities, skill development areas, and daily operations. Justice Tashi stressed on maintaining secure and nurturing environments for children and emphasized the need for a robust, transparent adoption system. His guidance aimed to further reinforce child protection mechanisms within the UT.

Meeting with Election Commission of J&K UT to Enhance Voter Awareness

On May 2, 2024, the J&K Legal Services Authority conducted a meeting with officials from the Election Commission of J&K UT to strategize voter awareness initiatives ahead of the General Elections 2024 in Kashmir. During the session, a detailed constituency wise awareness report for Srinagar, Baramulla, and Anantnag was shared with the then Executive Chairman, Hon'ble Mr. Justice Tashi Rabstan. The initiative emphasized collaborative efforts between legal services authorities and the Election Commission to encourage electoral participation. District Legal Services Authorities were directed to actively coordinate with Nodal Officers to maximize outreach.

Inspection at Child Care Institutions in Khansahib, Budgam

On May 18, 2024, the then Executive Chairman, Hon'ble Mr. Justice Tashi Rabstan, also serving as Chairman, Juvenile Justice Committee, High Court of J&K and Ladakh, conducted an inspection at “Pareesha” (Home for Girls) and “Phulwari” (Specialized Adoption Agency) in Khansahib, Budgam. During his visit, he interacted with the children and reviewed their living conditions, educational engagement, and recreational provisions. Justice Tashi expressed satisfaction with the facilities and gave immediate directions for addressing minor grievances raised by the staff. His visit demonstrated the Authority's commitment to the holistic welfare of children in institutional care.

Observance of World No Tobacco Day

To commemorate World No Tobacco Day on May 31, 2024, the J&K Legal Services Authority, in collaboration with Crescent Public School, Bilaliya Educational Institute, Nageen Lake Conservation Organization, and other civil

society partners, organized an awareness programme in Srinagar. The then Executive Chairman, Hon'ble Mr. Justice Tashi Rabstan, addressed the participants and emphasized the dangers of tobacco use, especially among the youth. He highlighted that tobacco use often serves as a gateway to substance abuse and called upon educators and parents to play a proactive role in preventing addiction. The event focused on mobilizing community action for a tobacco free society

Inspection of Prisons by Chairmen, DLSAs

On May 31, 2024, inspections of prisons across various districts were conducted by Chairmen of District Legal Services Authorities (DLSAs), in accordance with the directives of the National Legal Services Authority (NALSA) and with the approval of the then Executive Chairman, Jammu & Kashmir Legal Services Authority. The inspections were carried out by the Chairmen, DLSAs, accompanied by the Secretaries, DLSAs, Legal Aid Defense Counsels (LADCs), and Panel Lawyers. These inspections aimed to evaluate the overall conditions within the prisons, specifically focusing on hygiene, maintenance, and immediate requirements such as the installation of water tanks and improvements in washroom facilities. During the visits, several serious concerns were identified including substandard sanitary conditions and inadequate medical and recreational facilities for inmates. Chairmen, DLSAs took various steps to address these issues and ensure the rights and welfare of inmates were upheld.

Inspection of Central Jail Srinagar and Eid Greetings to Inmates

An inspection of the Central Jail, Srinagar was conducted on June 17, 2024, under the directions of Hon'ble Mr. Justice Tashi Rabstan, the then Executive Chairman, Jammu & Kashmir Legal Services Authority. The visit was led by Hon'ble Mr. Justice Sanjiv Khanna, Judge, Supreme Court of India and Executive Chairman, National Legal Services Authority. The objective of the visit was to assess the living conditions of inmates and evaluate the effectiveness of legal aid and rehabilitation initiatives within the jail. During the inspection,

Justice Khanna interacted with inmates, extended Eid greetings, and engaged with prison officials on matters concerning reform. A live musical performance by inmates and presentation of handmade paintings to the visiting dignitaries underscored the positive outcomes of rehabilitation efforts being pursued in the prison.

State Conference of District Legal Services Authorities (DLSAs) of J&K and Ladakh

On June 21, 2024, the Jammu and Kashmir Legal Services Authority, under the aegis of the National Legal Services Authority, hosted the State Conference of District Legal Services Authorities (DLSAs) of the Union Territories of Jammu & Kashmir and Ladakh at the J&K Judicial Academy, Srinagar. The conference was presided over by Hon'ble Mr. Justice Sanjiv Khanna, Judge, Supreme Court of India and the then Executive Chairman, National Legal Services Authority, in the presence of Hon'ble Mr. Justice N. Kotiswar Singh, Chief Justice, High Court of Jammu & Kashmir and Ladakh and the then Patron-in-Chief, Jammu & Kashmir Legal Services Authority. Hon'ble Mr. Justice Tashi Rabstan, Judge, High Court of Jammu & Kashmir and Ladakh and the then Executive Chairman, Jammu & Kashmir Legal Services Authority, along with other Judges of the High Court also attended. The two-session conference included interactive deliberations with the High Court and district judiciary, a review of legal services institutions' performance, and recognition of the district judiciary's pivotal role in delivering grassroots justice. Justice Sanjiv Khanna praised India's legal aid framework and the efforts of Para Legal Volunteers, urging an increase in their numbers to enhance outreach.

International Day against Drug Abuse and Illicit Trafficking

To commemorate the International Day against Drug Abuse and Illicit Trafficking, the Jammu and Kashmir Legal Services Authority organized an awareness programme at Burn Hall School, Srinagar, on June 26, 2024. Hon'ble Mr. Justice Tashi Rabstan, the then Executive Chairman, Jammu & Kashmir

Legal Services Authority, addressed the participants, highlighting the grave societal consequences of drug addiction. He called for collective action from families, educators, and institutions to counter the drug menace and reintegrate affected youth into mainstream society. The programme centred on prevention, public awareness, and fostering community responsibility.

Meeting for Special Lok Adalat Organized by the Supreme Court of India

On July 20, 2024, a key meeting was chaired by Hon'ble Mr. Justice Tashi Rabstan, Chief Justice (Acting), High Court of Jammu & Kashmir and Ladakh, and the then Patron-in-Chief and Executive Chairman, Jammu & Kashmir Legal Services Authority, to assess the readiness for the Special Lok Adalat organized by the Hon'ble Supreme Court of India from July 29 to August 3, 2024. Held in the Chief Justice's office chambers, the meeting reviewed the 107 cases identified for possible settlement, including 50 service disputes and 12 land acquisition matters. Justice Tashi Rabstan urged active coordination among the Advocate General, the Secretary of the Law Department, and other government bodies to maximize case resolution during the Special Lok Adalat.

Inauguration of New Block for Legal Aid Defence Counsel (LADCs), Udhampur

A new dedicated block for Legal Aid Defence Counsels was inaugurated at the District Court Complex, Udhampur on July 25, 2024, by the Jammu and Kashmir Legal Services Authority. The newly inaugurated block is expected to enhance the effectiveness and capacity of legal aid services for underprivileged litigants, particularly in criminal matters. The establishment of this infrastructure underscores the commitment of the Legal Services Authority to ensuring quality legal representation and justice for all.

Inauguration of Legal Literacy Club at DPS Udhampur

A Legal Literacy Club was inaugurated at Delhi Public School (DPS), Udhampur on July 25, 2024 by the Jammu and Kashmir Legal Services Authority. During the inauguration, the importance of legal literacy among students was

emphasized. The initiative aims to equip the younger generation with awareness of their legal rights and duties, encouraging them to combat social evils such as child labour and drug abuse. The programme encouraged students to become active participants in promoting legal awareness within their communities.

Awareness Programme on Constitutional Duties at IIM Jammu

The Jammu and Kashmir Legal Services Authority, in collaboration with Indian Institute of Management (IIM), Jammu, organized an awareness session on “Duties of a Citizen under the Constitution of India” on July 26, 2024. Hon’ble Mr. Justice Tashi Rabstan, Chief Justice (Acting), High Court of Jammu & Kashmir and Ladakh and the then Executive Chairman, Jammu & Kashmir Legal Services Authority, addressed students and faculty, highlighting the significance of Article 51A and the Preamble. He encouraged students to uphold democratic values and civic responsibilities. The visit included a tour of the IIM’s campus and appreciation of the institution’s efforts toward national development.

High Level Committee Meeting on Functioning of Juvenile Justice Boards

A High-Level Committee Meeting was held on August 7, 2024, at the High Court of Jammu & Kashmir and Ladakh, Srinagar, under the chairmanship of Hon’ble Mr. Justice Tashi Rabstan, Chief Justice (Acting), High Court of Jammu & Kashmir and Ladakh and the then Executive Chairman, Jammu & Kashmir Legal Services Authority. The meeting was attended by senior officials from various departments and reviewed the pendency and functioning of Juvenile Justice Boards (JJBs). It was reported that 2,682 cases were pending as of July 31, 2024. Discussions also included disbursements under the Victim Compensation Scheme and a request for additional funds amounting to Rs. 4 crores to meet outstanding liabilities.

Observance of National Senior Citizens Day

On August 21, 2024 the Jammu and Kashmir Legal Services Authority, in partnership with Global Peace Organisation, commemorated National Senior Citizens Day at the Old Age Home, Amphalla, Jammu. The event was presided

over by Hon'ble Mr. Justice Tashi Rabstan, Chief Justice, High Court of Jammu & Kashmir and Ladakh and Patron-in-Chief, Jammu & Kashmir Legal Services Authority. His Lordship honoured the contributions of senior citizens and highlighted the importance of intergenerational respect. A special mention was made of Shri I.D. Soni, a 96-year-old philanthropist. Justice Tashi Rabstan also directed that groups of newly inducted Civil Judges be sent to the Old Age Home to learn from the residents' experiences. Legal aid support for war widows was also assured during the event.

Inauguration of Legal Literacy Club at Govt. Hr. Secondary School, Sudhmahadev

A Legal Literacy Club was inaugurated on August 24, 2024, at Govt. Hr. Secondary School, Sudhmahadev, one of the oldest schools in District Udhampur. The school is located in a remote area, about 60 kms from the district headquarters. The initiative aimed to strengthen legal education and increase awareness among students. Emphasis was placed on empowering female students with legal knowledge as a tool for social transformation. The club is expected to foster a culture of justice, equality, and civic responsibility.

Inauguration of Legal Literacy Club at Solace International School, Pulwama

The Jammu and Kashmir Legal Services Authority on September 12, 2024 inaugurated a Legal Literacy Club at Solace International School, Bunura, Pulwama. The initiative sought to build early awareness among students about their legal rights, government welfare schemes, and civic responsibilities. The establishment of the club marked another step toward nurturing informed and responsible citizens.

Virtual Meeting Regarding Fire Incident in Kishtwar

Following a fire incident in Village Mulwarwan, Tehsil Warwan, District Kishtwar, a virtual meeting was convened on October 18, 2024, by the Member Secretary, Jammu & Kashmir Legal Services Authority under the directions of

the then Executive Chairman, Jammu & Kashmir Legal Services Authority. The meeting aimed to ensure that legal aid and rehabilitation support reached the affected families. It was resolved to establish a legal aid helpdesk, constitute a special team for field assistance, and assist victims in retrieval of lost documents, ensuring fair compensation and rehabilitation.

Weeklong Awareness Programme to Mark Constitution Day

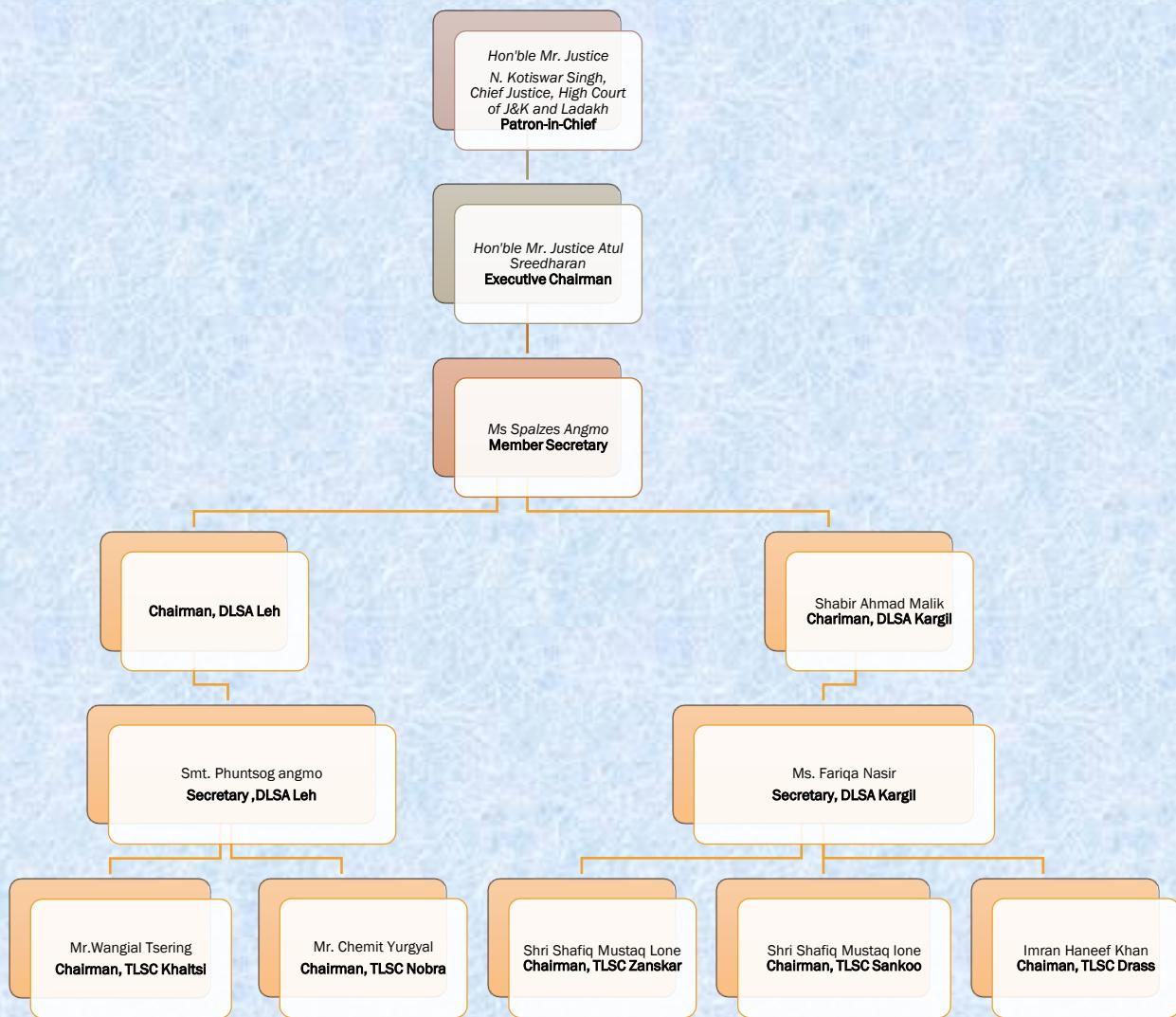
A weeklong programme was launched by Jammu and Kashmir Legal Services Authority on November 21, 2024 in association with District Legal Services Authority, Jammu and Government College for Women, Parade, Jammu. The initiative aimed to enhance public understanding of constitutional principles, including fundamental rights and duties. Through lectures, cultural events, and debates, the programme encouraged active citizenship and reinforced commitment to constitutional values.

Interactive Session with Law Students at Dogra Law College, Samba

On December 19, 2024, an interactive session was organized by the Jammu and Kashmir Legal Services Authority, in collaboration with District Legal Services Authority, Samba and Dogra Law College, Bari Brahmana. The session was attended by Hon'ble Mr. Justice Tashi Rabstan, Chief Justice and Patron-in-Chief, Jammu & Kashmir Legal Services Authority. The programme focused on bridging legal education with practical application. A skit performed by students addressed critical social issues like domestic violence and illegal abortions, reaffirming the role of law students in social transformation.

Ladakh Legal Services Authority

1) Organizational Structure of Ladakh Legal Services Authority:



2) Achievements during the Year 2023

a) Legal Aid Clinic Established: Hon'ble Mr. Justice Sanjay Kishan Kaul, Judge, Supreme Court of India and Executive Chairman NALSA inaugurated the Legal Aid Clinic at Tangtse on 29 September 2023. The programme was organised by the District Legal Services Authority, Leh under the aegis of Ladakh Legal Services Authority. The inaugural ceremony was attended by Director NALSA, Yajuvender Singh, Member Secretary, LLSA, Ms. Spalzes Angmo, Principal District & Sessions Judge, YP Sharma, CJM Leh, Tsewang

Phuntsog, Mobile Magistrate Leh, Chemit Yurgyal, Judicial Magistrate Khaltse, Wangail Tsering, and SDM Tangtse, Mohammad Ismail. The programme was also attended by representatives of various departments and representatives of Panchayati Raj and villagers of Tangtse and villagers of nearby villages.



b) ADR Centres Established:

Statistical Information in respect of cases settled through Mediation

	Total of all Mediation/ ADR Centers												Total
	Jan	Feb	Mar	April	May	June	July	Aug	Sept	Oct	Nov	Dec	
No. of cases pending in the beginning of the month	4	20	3	1	9	13	15	7	9	11	18	18	128
No. of cases received during the month					5	4		1	3	8	4	20	45
Cases settled through Mediation					2	2	1	3		1	3	5	17
Cases returned as not settled									1		2		3
Non-starter cases which were returned as mediation could not commenced													0
No of Cases pending at the end of the month			1	1	12	15	11	8	5	18	17	33	121
Percentage (%) of settlement													

c) Vidhik Seva Kendras Established: On the direction of Hon'ble High Court of J&K & Ladakh, Ladakh Legal Services has established two Vidhik Seva Kendra at both Leh and Kargil Districts respectively. The Vidhik Seva Kendra Kargil was inaugurated by the Hon'ble Mr. Justice Pankaj Mithal, Chief Justice of High Court of J&K and Ladakh and the Vidhik Seva Kendra of Leh was inaugurated by Hon'ble Mr. Justice Tashi Rabstan, Judge High Court of J&K and Ladakh on 30-06-2021, via virtual

mode. Since the establishment of Vidhik Seva Kendra at both Leh and Kargil district. *12 no. of cases* have been registered during the year 2023.



d) Mega Legal Services Camp Organized: On 28.09.2023, District Legal Services Authority Leh under the aegis of National Legal Services Authority and Ladakh Legal Services Authority organized Mega Legal Awareness Camp in Leh at Central Institute of Buddhist Studies Choglamsar Leh. Hon'ble Mr. Justice Sanjay Kishan Kaul, Judge Supreme Court of India & Executive Chairman National Legal Services Authority was the Chief Guest of the programme, which was graced by Hon'ble Mr. Justice N. Kotiswar Singh, the Chief Justice of High Court of J&K and Ladakh, Patron-in-Chief Ladakh Legal Services Authority, Hon'ble Mr. Justice Atul Sreedharan, Judge High Court of J&K and Ladakh, Executive Chairman Ladakh Legal Services Authority and Dr. Pawan Kotwal, Advisor to Lieutenant Governor, UT Ladakh. All the departments and Banks of Leh showcased the beneficial schemes as well as local grown products by installing stalls at the venue of the programme. During the programme, many beneficiaries were provided with benefits.



e) Legal Aid Defence Counsel System: Ladakh Legal Services Authority has opened Legal Aid Defence Counsel Offices in both Leh and Kargil Districts on 9th of April 2023 and 1st April 2023 respectively. The offices were inaugurated by Hon'ble Mr. Justice Sanjeev Kumar, Judge High Court of J&K and Ladakh, Executive Chairman Ladakh Legal Services Authority.



f) Training Programmes Conducted: A one-day Awareness cum Training programme on “Mediation” for members of Panchayati Raj Institutions, Panel Lawyers and Para Legal Volunteers of District Kargil organized by Mediation and Conciliation Committee of High Court of Jammu & Kashmir and Ladakh in collaboration with Ladakh Legal Services Authority, was inaugurated by Hon’ble Mr. Justice N. Kotiswar Singh Chief Justice High Court of J&K and Ladakh at Syed Mehdi Memorial Auditorium, Kargil.



Mandatory Mediation Training Program:

40 Hours (Five day) Mandatory Mediation Training programme for Lawyers of UT of Ladakh was conducted from 15th October to 19th October 2023. The training was inaugurated by HE Brig. (Retired) Dr. B. D. Mishra, Lieutenant Governor of UT Ladakh in the august presence of Justice Tashi Rabstan, Judge, High Court of J&K and Ladakh (Chairman, Mediation and Conciliation



Committee of High Court of J & K and Ladakh) and Adv. Tashi Gyalson, Chief Executive Councillor, LAHDC Leh. The senior resource persons were Mrs. Nirja Bhatia, District Judge Delhi and Mr. A. J. Jawad, Advocate from Tamil Nadu respectively. Both the resource persons delivered 40 hours (five days) mandatory mediation training to the 25 lawyers of Leh and Kargil District. The Programme was conducted at Conference Hall, National Institute of Sowa Rigpa, Leh.



Outreach Programmes/Door to Door Visit Programmes:

On 10.03.2023 Tehsil Legal Services Committee, Khaltsi observed “International Women’s Week” in the SDM Committee Hall at Khaltsi. The programme was attended by Wangail Tsering (Munsiff/Chairman TLSC Khaltsi), Advocates Ms. Sonam Yangdol and Ms. Jigmet Angmo, SHO P/S Khaltsi, CDPO ICDS Khaltsi, President and members Women Association Khaltsi Block, Teaching staff and students of Govt. Higher Secondary School, Staff Members of TLSC Khaltsi and PLVs. The speakers highlighted the rights of women and the rights provided under various laws. Mr. Wangail Tsering

(Munsiff/Chairman TLSC Khaltsi) stated that Legal Services Committees provide Free Legal Aid to Wo-men who face violence and discrimination in the society.



- On 11.03.2023 Tehsil Legal Services Committee Nobra observed the “International Women’s Week” in the SDM Conference Hall at Disket, Nobra. The programme was attended by Shri Yash Paul Sharma, Chairman DLSA, Leh, Mr. Chemit Yurgyal, Munsiff and Chairman TLSC, Advocates Rigzin Dolker and Mohd Nazir, Women Alliance, Teaching staff, VLWs, Staff Members of TLSC Nobra and PLVs. The speakers highlighted the significance of the day and the rights guaranteed under Constitution. The speakers also spotlighted the IWD theme (Embrace Equity)



- On 24.04.2023, Leh District Legal Services Authority conducted One day Orientation programme for Para legal Volunteers at Court Complex Leh. The orientation programme commenced with warm welcome to all the volunteers. The programme was conducted by Sh. Wangail Tsering, Chairman TLSC Khaltsi. Wangail Tsering covered the various topics like basic structure of the Constitution, Preamble etc., Obligation of the State under Constitution,

Fundamental Rights, Duties of a responsible Citizen, Article 39A and Legal Services Authority Act 1987, dress code and standard of behaviour, materials, Ethics and Section 12 – Legal Services Authority Act. He also conducted interactive sessions with PLVs regarding the purpose and role of PLVs.

• Awareness Programme on Compensation Scheme for Woman of Sexual Crime and Prohibition of Child Marriage: On 20.04.2023 District Legal services Authority Kargil organized an awareness programme on Compensation Scheme for Woman of Sexual Crime and Prohibition of Child Marriage at Al-Mehdi Public School Chanigund. The programme was attended by Principal, Staff members and students of the same school and the Staff members and PLVs of DLSA Kargil. Adv. Nissar Hussain was the resources person on the occasion.



• Awareness Programme on Pre-Institution Mediation & Settlement and Cyber laws. On 27.04.2023 District Legal Services Authority Kargil organized awareness programme on Pre-Institution Mediation & Settlement and Cyber laws, at Panchayat Hall Minji. The sarpanchs, panchs, villagers, teachers & students of High School Minji and Staff Members and PLVs of DLSA Kargil attended the program. Inspector James of Cyber Police Kargil and Adv Nissar Hussain were the resources person on the occasion.



- District Legal Services observed International Labour Day on 01.05.2023 at Akchamal Kargil. The Programme was attended by BRO staffs and Labours, DLSA staff members and PLVs. Adv. Syed Mehdi Aga & Adv. Nissar Hussain were the resource persons on the occasion.



- On 30th May 2023 Para Legal Voluntaries of District Kargil organized a remarkable plantation drive at their respective Areas. The programme was attended by PLVs, students and villagers of the respective areas.



- Tehsil Legal Services Committee Nobra also observed Biodiversity Day at Bogdang, Panamic and Turtuk by organizing a plantation drive.



- On 22.05.2023, District Legal Services Authority, observed the International Day for Biological Diversity at Govt. High School Chuchot-Yokma, where more than 70 students were present. Advocate Nema Stanzin briefly explained the theme of this year i.e., 'From agreement to action: build back biodiversity'.



- Yoga Day was celebrated on 21st June 2023 at District Court Complex Leh around 7:00 am wherein Shri Yash Paul Sharma (Principal District Judge), Shri Tsewang Phuntsog (Chief Judicial Magistrate), Shri Chemit Yurgyal (Munsiff TLSC Nobra), Ms. Tsetan Dolker (Yoga Instructor), Court Staffs, Lawyers and PLVs participated. The instructor Tsetan Dolker apprised the participants of the importance of Yoga in our day-to-day life and demonstrates different yoga posture like Vrikshasana, Uttaanaaasana, Bhardrasana etc and finally ended with Surya Namasker.



District Legal Services Authority Kargil in collaboration with Teshil Legal Services Committee Drass and Higher Secondary School Bhimbat organized cleanliness drive in view of "World Environmental Day" on 5th June 2023.



- District Legal Services observed International Day Against Drug Abuse on 26.06.2023 at Higher Secondary School Shargole Kargil. The Programme was attended by Teachers and Students of said school. DLSA staff members and PLVs. Adv. Syed Mehdi Aga and Adv. Nissar Hussain were the resource persons on the occasion.



- On 24.07.2023 District Legal Services Authority Kargil organized an awareness Programme on 'Beti Bachao Beti Padao' at Higher Secondary School Padum, Zanskar. The programme was attended by Worthy Chairman DLSA Kargil along with staff members of Munsiff Court Zanskar, PLVs and Teaching and Non-teaching Staff members and Students of Hr. Sec. School Padum.
- On 17th of July 2023, District Legal Services Authority, Leh observed 'World Day of International Justice' at Shara village (Kharu Block). Mr. Tsewang Chonjor (Goba, Shara village), Mr. Sonam Wangdus (Law student intern with DLSA Leh), PLVs and about 30-40 villagers were present on the programme. Mr. Sonam Wangdus spoke on the significance and aim of the day, and stated

that the aim is to promote justice and support the fight for the rights of victims across the globe. He spoke in detail about Fundamental Rights and about the Legal Aid Services provided under various Legal Aid Schemes.

- On 15.08.2023, 77th Independence Day was celebrated at District Court Complex, Leh. On the occasion Sh. Tsewang Phuntsog, Chief Judicial Magistrate, Leh hoisted the National Flag at District Court Complex, Leh in presence of Shri Mohd Shafi Lassu, President Bar Association Leh, Shri Nema Stanzin, Deputy Chief Legal Aid Defence Counsel as well as Officials/Staff of the District Court and Prosecution.



- District Legal Services observed “International Youth Day” on 12.08.2023 at High Secondary School Lankarchey. The Programme was attended by 200 students along with DLSA staff members and PLVs. Adv. Syed Mehdi Aga and Adv. Nissar Hussain were the resource persons on the occasion.

- On 30th Sept District Legal Services Authority organize Swachhata Hi Sewa Campaign in District Court Complex Kargil. During the campaign, cleaning of the premises of District Court Complex Kargil was carried out as well as dry and wet dustbins were installed in the District Court Complex. Another Campaign was also organized in Bal-ashram Baroo which was supervised by Adv. Nissar Hussain Assistance Legal Aid Defence Counsel Kargil. This campaign was attended by DLSA Staff members, Staff members and Students of Bal-ashram Baroo and front PLVs. During which cleaning the premises of Bal-ashram was

carried out and also the students were made aware about the importance of Hygiene. The same campaign was also organized in TLSC Drass, TLSC Sankoo, TLSC Zanskar and all legal Clinic by their respective staff members and PLVs.



- On 01.10.2023, District Legal Services Authority Leh observed National Campaign Swachhata Hi Seva - 2023. On the occasion Chairman District Legal Services Authority Leh Shri Yash Paul Sharma, Secretary District Legal Services Authority Leh Mrs. Phuntsog Angmo, Chairman Tehsil Legal Services Committee Khaltsi Shri Wangail Tsering, Bar Members, Legal Aid Defence Counsels, Prosecution wing, Staff Members and PLVs, conducted cleanliness drive in the whole Court Complex.



- On 10th of October 2023, District Legal Services Authority Leh participated in the World Mental Health Day which was organized by Department of Health in collaboration with Mental Health Programme and Tele-MANAS, UT Ladakh at Ladakh Heart Foundation Leh.



- District Legal Services Authority Kargil in collaboration with District Administration Kargil, Punjab National Bank, Muthattery Public School and Sawaf Public School organized cleanliness drive on 01.10.2023 at Main Bazaar Kargil and Baroo Bazar Kargil.



- District Legal Services Authority Organized awareness programme on “International Girl Child Day” on 11.10.2023 at Govt. Degree College Kargil.



- On 11.11.2023 Panel Layer of District Legal Services organized “World Population Day” and “National Education Day” at their respective place.



- On 09th of November 2023, District Legal Services Authority Leh observed Legal Services Day at District Court Complex Leh. The event was attended by Mr. Yash Paul Sharma, Principal District & Sessions Judge and Chairman District Legal Services Authority Leh. Mr. Tsewang Phuntsog, Chief Judicial Magistrate Leh, Ms. Phuntsog Angmo, Secretary District Legal Services Authority Leh, Lawyers, Legal Aid Defence Counsel, APPs, Staff members and PLVs.



- On 26.11.2022, District Legal Services Authority Leh, under the chairmanship of Principal District & session Judge, Leh Shri Yash Paul Sharma, observed 'Constitution Day' at District Court Complex, Leh. Mr. Tsewang Phuntsog, CJM Leh, Mrs. Phuntsog Angmo, Secretary, District Legal Services Authority Leh, APPs, Bar Members, Court Officials/Staffs and PLVs also participated.



- **Observance of World HIV/AIDS Day:** On December 1, 2023, District Legal Services Authority, Leh observed World HIV/AIDS Day, at Government High School Housing Colony Leh. Phuntsog Stobgyal Advocate (Assistant Legal Aid Defence Counsel), Mr. Rinchen Wangail (Headmaster of Govt. High School Housing Colony), Teachers, Students and PLVs were present in the programme. Phuntsog Stobgyal Advocate said that the day is an opportunity for public and private partners to spread awareness about the status of the pandemic and encourage progress in HIV/AIDS prevention, treatment and care around the world. He also spoke about the HIV and AIDS (Prevention and Control) Act, 2017, with the objective to prevent and control the spread HIV and AIDS and for reinforcing the legal and human rights of persons infected with and affected by HIV and AIDS.



- **Observance of International Day of People with Disability:** On 3rd of November 2023, District Legal Services Authority Leh participated in the International Day of People with Disability, which was organized by Chief Education Office, Leh at Grand Dragon Hall, Leh.



- **Observance of World Human Rights Day:** On 10th of December 2023 Tehsil Legal Services Committee Nobra celebrated World Human Rights Day at Partappur, Nubra. The event was attended by the Public at large from Partappur village. Advocate Zulikha Bano spoke on the occasion and discussed various provisions related to Human Rights.



- District Legal Services Authority Kargil organized “International Day of Persons with Disabilities on 3rd Dec 2023, at Panchayat Hall Shimsha Drass.



- **Jail/Orphanage Visit Programme:** On 25.07.2023 Chairman and Secretary DLSA Kargil visited District Jail Leh and took stock of the condition of the jail inmates and the facilities available for them in jail.



- On 29th of August 2023, Leh District Legal Services Authority organized Legal Awareness Programme on Plea Bargaining at District Jail Leh, where 57 jail inmates were present. Advocate Phuntsog Stobgyal (Assistant Legal Defence Counsel Leh), Mr. Jigmet Singey (Inspector), police personnel and PLVs were

also present in the programme. Advocate Phuntsog Stobgyal talked about the provisions relating to plea-bargain and motivated the jail inmates to make appropriate use of those provisions. He also stated the purpose of these provisions is to avoid trial and reduce his exposure to a lengthier sentence.



• **Legal Literacy/Awareness Programme:** On 26th of August 2023, Tehsil Legal Services Committee Khaltsi conducted Legal Awareness Programme on Protection and Enforcement of Tribal Rights at Higher Secondary School, Baima. The programme was attended by Sh. Wangail Tsering, Munsiff/Chairman Tehsil Legal Services Committee, Khaltsi, Deputy Commandant Col Prabhu R W, AEE T Zangpo, Nambardar Dorjay Namgyal, Naib Sarpanch Lamchung, Panches, Tundup Namgyal (Principal Higher Secondary School) along with staff, Students, Court Staff, PLVs and Villagers. Chairman TLSC Khaltsi spoke on tribal rights vis-à-vis the NALSA Protection and Enforcement of Tribal Rights Scheme, 2015 as well as Free Legal Aid under Legal Services Authority Act. Participants were also made aware of the Tele law scheme. Speakers also encouraged the participants to remain conscious of their rights.



- On 30th of August 2023, District Legal Services Authority organized Legal Awareness Programme on POCSO Act at Government High School Basgo, where more than 30 students were present. Advocate Nema Stanzin (Deputy Chief Legal Defence Counsel, Leh), Mr. Nima Tashi (Headmaster of Govt. High School Basgo), Teachers and PLVs were also present in the programme. Advocate Nema Stanzin said that the best interest and welfare of the child is a matter of paramount importance at every stage so as to ensure physical and mental health, to ensure overall development of the child. He explained the provisions of the Act and told about provisions prescribing punishment. He also stated that Act has been enacted to protect children from offences of sexual assault and provide for establishment of Special Courts for trial of such offences and the related matters.



- On 21.08.23 District Legal Services Authority Kargil organize awareness on “POCSO Act” at Muthattary Public School Baroo Kargil. The programme was attended by Mr. Murtaza Khalili Principal, teaching and non-teaching staff of Muthatery Public School members, Staff of DLSA Kargil, PLVs of front office and about 200 students.
- On 31.08.23 District Legal services Authority Kargil organize awareness programme on “Victims of trafficking and Commercial sexual exploitation” at KGB Manji Kargil.



- Legal Awareness Programme on POCSO Act: Legal Awareness Programme was held on the Topic “POCSO Act” at Higher Secondary School, Khaltsi. The speaker threw light on provisions of the POCSO Act and enumerated different kinds of children related sexual offences and spoke about the importance of “International Literacy Day”.



- District Legal Services observed “International literacy Day” on 08.09.2023 at Muttarhy Public School Kargil. The Programme was attended by 150 students along with DLSA staff members and PLVs. Adv. Nissar Hussain was the resource person on the occasion.



- District Legal Services organize awareness programme on Public Utility Services and Central Government Welfare Schemes on 27.09.2023 at Sawaf

Public School Baroo Kargil. The Programme was attended by 250 students along DLSA staff members and PLVs. Adv. Nissar Hussain was the resource person.



Awareness programme on Senior Citizen Act 2007 & Victims of Acid attack Scheme 2016



- District Legal Services Authority Kargil organized awareness programme on “Legal Services Day” on 09/11/23 at JK Northen Public School Kargil. On this occasion Ms. Fariqa Nazir, CJM Kargil (Secretary, DLSA Kargil) was the chief guest and key speaker, the programme was also attended by Adv. Kacho Manzoor Ali, Adv. Riyaz Hussain, DLSA Staff Members, PLVs, Teaching & Non-Teaching Staff members and 220 students from the above said School.



- Awareness Programme on National Consumer Day: On 23rd of December 2023, Tehsil Legal Services Committee, Khaltsi observed National Consumer

Day which falls on 24th of December 2023. The programme was attended by Mr. Wangial Tsering, Munsiff Khaltsi/Chairman Tehsil Legal Services Committee, Khaltsi, Advocate Siddarth Norbu, Police officials, Staff of Court, public and PLVs. The Chairman, TLSC Khaltsi Mr. Wangial Tsering and Adv. Siddarth Norbu spoke on the occasion and informed the participants about the importance of the day. Speakers highlighted the need of being aware about the rights as consumers and the basic objectives of Consumer Protection Act.



District Legal Services Authority Kargil organized an awareness programme on “World HIV/AIDs” Day at BMO Conference Hall



District Legal Services Authority Kargil organized an awareness programme on “World Human Right Day” at Panchayat Hall Minjee.



- District Legal Services Authority Kargil organized an awareness programme on “National Consumer Day” on 25th of Dec 2023 in Collaboration with Food Security and Civil Supply Department at Ration Store main Bazar Kargil.



- Status of Legal Aid to the Poor/Deserving:

S. No	No. of Legal Aid provided by the Panel Lawyers	No. of Legal Aid provided by the PLVs	Total No. of Legal Advice given by LADCs	No. of Legal Aid Assigned to LADCs	Total
1	41	862	48	43	994

- No. of Beneficiaries of Various Categories:

Statistical Information in Respect of Legal Services Beneficiaries During the Year 2023													Total	
S.no	Categories	Jan	Feb	Mar	Apr	May	Jun	Jul	Aug	Sep	Oct	Nov	Dec	Total
1	Scheduled Caste		5	3	4	2	4	4	4	2	2	3	2	35
2	Scheduled Tribe	10	41	22	29	26	24	18	28	24	11	25	42	290
3	Women/Men	5	13	10	13	13	13	10	12	14	16	13	3	130
4	Children								2				1	3
5	In Custody													0
6	Persons with disability													0
7	Industrial Workmen													0
8	Transgender													0
9	Victims of Trafficking in Human beings or beggar													0
10	Victims of Mass Disaster, Violence, Flood, Draught, Earthquake and Industrial Disaster													0
11	General (Persons whose annual income does not exceed the prescribed limit)													0
12	Others													0
Total		15	59	35	46	41	41	32	46	40	29	41	48	458

• **Statistical Information About Victim Compensation Scheme:**

- i. No. of petitions Received = 7
- ii. No. of petitions awarded = 7
- iii. Amount paid as Compensation = Rs.1,41,000,

• **Lok Adalats/Mega Lok Adalats/National Lok Adalats:** Ladakh Legal Services Authority and District Legal Services Authorities, Leh and Kargil organized four National Lok Adalats during the year 2023 i.e., 11.02.2023, 13.05.2023, 09.09.2023 and 09.12.2023. A total number of 2809 Cases were referred to the National Lok Adalats in the year 2023 and out of the same a total number of 1782 cases were disposed of and the total Settlement money during the Year 2023 amounted to Rs. 5,42,59,972. The details are as follows:

DISPOSAL REPORT OF NATIONAL LOK ADALAT HELD IN THE YEAR 2023 BY LADAKH LEGAL SERVICES AUTHORITY									
S.no	No. of Benches			38	Ladakh Legal Services Authority				
	Nature of Cases		Prelitigation	Post Litigation	TOTAL				
	Taken Up	Settled	Settlement Amount	Taken Up	Settled	Settlement Amount	Taken Up	Settled	Settlement Amount
1 Money Recovery Cases	313	124	77,23,776	41	12	1,48,11,285	354	136	2,25,35,061
2 Criminal Compoundable Cases	0	0	0	61	34	12,500	61	34	12,500
3 Electricity and Water Bills	527	172	9,40,365	0	0	0	527	172	9,40,365
4 Labour Disputes	3	2	1,67,250	0	0	0	3	2	1,67,250
5 Land Acquisitions	0	0	0	2	1	0	2	1	0
6 MACT cases	0	0	0	12	3	29,25,383	12	3	29,25,383
7 Matrimonial Cases	0	0	0	60	23	0	60	23	0
8 NI Act cases u/s 138	0	0	0	49	20	1,21,91,818	49	20	1,21,91,818
9 Civil Cases	0	0	0	6	1	0	6	1	0
10 Other Civil Cases	32	7	0	51	15	1,40,57,998	83	22	1,40,57,998
11 Others	4	2	0	838	822	11,05,100	842	824	11,05,100
12 Revenue cases	0	0	0	23	7	2,500	23	7	2,500
13 Services Related Cases	0	0	0	0	0	0	0	0	0
14 Cr. Complaint	0	0	0	1	1	35,000	1	1	35,000
15 D.V Act	0	0	0	7	3	0	7	3	0
16 Traffic Challan	0	0	0	451	451	1,98,000	451	451	1,98,000
17 BSNL Bills	312	76	88,997	0	0	0	312	76	88,997
18 Manitenance Cases	0	0	0	16	6	0	16	6	0
TOTAL	1,191	383	89,20,388	1,618	1,399	4,53,39,584	2,809	1,782	5,42,59,972

Legal Activities Carried out by LLSA, January to December 2024

Awareness Programmes

Place	2024	
	No. of programs	No. of Persons Attended
School/College/University	40	4461
Village/Community Centres	28	2027
Jail/other custodial home	02	120
Slum and labour colonies	Nil	Nil
Melas/Exhibitions	Nil	Nil
Radio	02	
Community radio	Nil	Nil
TV	05	
Other	27	2165
Total	104	8773

Community Awareness Programme at Kargil

On 18th June 2024, Hon'ble Mr. Justice Sanjiv Khanna, Judge, Supreme Court of India and Executive Chairman, NALSA, visited UT of Ladakh, where DLSA Kargil organized a community awareness programme. The programme aimed to promote legal awareness, enhance access to justice and strengthen the legal aid mechanism.



His Lordship addressed the gathering, interacted with the community members, Legal Aid Defence Counsel, PLVs and Panel Lawyers and assured that hardships

in accessing free legal aid would be minimized. The event was also attended by Hon'ble Mr. Tashi Rabstan, Judge, High Court of J&K and Ladakh and Dr. Pawan Kotwal, IAS, Advisor to the Hon'ble Lieutenant Governor, UT Ladakh. In his address, Dr. Kotwal, IAS, assured all possible support to Ladakh Legal Services Authority in strengthening the legal aid mechanism in UT of Ladakh

Awareness Programme on Fundamental Rights & Duties.

Hon'ble Mr. Justice B. R. Gavai, Judge, Supreme Court of India and Chairman, Supreme Court Legal Services Committee, visited Union Territory of Ladakh, during which District Legal Services Authority



Leh organized an awareness programme on "Fundamental Rights and Duties" at Arya Nagarjuna Auditorium Hall, Central Institute of Buddhist Studies (CIBS), Choglamsar, **on 11th June 2024**.



The programme aimed to raise awareness about Fundamental Rights and Duties guaranteed and casted under the Indian Constitution, promoting civic education and empowering citizens to exercise their rights and fulfil their duties. The event witnessed enthusiastic participation from

various stakeholders, including students, scholars and members of the local community.

The visit of Hon'ble Mr. Justice B. R. Gavai was a significant opportunity for the people of Ladakh to interact with a distinguished jurist and learn about the importance of upholding Fundamental Rights and Duties.



Awareness programme on Mediation for Public Representatives, Heads of NGOs, Educationist, Members of Civil Society, Panel Lawyers and PLVs at CIBS Leh

The programme was inaugurated by Brig (Retired) Dr. B. D. Mishra, Hon'ble Lieutenant Governor of UT of Ladakh in august presence of Hon'ble the Acting Chief Justice of High Court of J&K and Ladakh Mr. Justice Tashi Rabstan, Hon'ble Chief Executive Councillor, LAHDC Leh Adv. Tashi Gyalson and Dr. Pawan Kotwal, Advisor to



Hon'ble LG UT Ladakh. Ms. Veena Ralli, Senior Advocate and Organizing Secretary of the Delhi High Court Mediation and Conciliation Centre and Mr. J. P. Singh, Senior Mediator were the resource persons for the Technical Sessions.

Awareness programme on Pre-Institution Mediation and Conciliation at Conference Hall, DC Office, Leh.

On 13/05/2024, A programme on Pre-Mediation & Conciliation was organised by DLSA, Leh at DC Office Conference Hall on 13-05-2024 for the members of different communities, organizations and individuals performing mediation work at the grass root level. Hon'ble Mr. Tashi Rabstan, Judge High Court of J&K and Ladakh graced the occasion as the Chief Guest.



In his keynote address, His Lordship emphasized the importance of taking up mediation for resolving all kinds of disputes, whether or not the matter is pending in court. He stressed upon the community members present to use mediation techniques and methods to have a long-lasting resolution of disputes. His Lordship emphasised that since members of religious and communities are looked for by people for resolution of disputes, conducting such a programme assumes great significance considering successful growth mediation as a mean and method of dispute resolution. His Lordship assured the community members that such training programme for

community-level mediators will be conducted as demanded. The programme aimed to promote alternative dispute resolution mechanisms and empower community members to resolve disputes amicably. The event witnessed enthusiastic participation from various stakeholders. Advocate Mohd Ramzan Khan was the speaker on the topic

Orientation Programme on three new criminal laws on 02/06/2024, Ladakh Legal Services Authority (LLSA), in collaboration with Ladakh Police, organized one day Orientation Programme on the three new criminal laws, aiming to educate the judicial officers, Lawyers and Police personnel of UT Ladakh. The event, held at Arya Nagarjuna Auditorium, Central Institute of Buddhist Studies Choglamsar, Leh, was graced by Hon'ble Mr. Justice Atul Sreedharan, Judge, High Court of J&K and Ladakh and Executive Chairman,



LLSA, as the Chief Guest, and Advisor

Dr. Pawan Kotwal, IAS, as the Guest of Honour. The programme featured a series of lectures and discussions on the key aspects of the new laws. Advocates E. V Chandru, Adv. Sharat Chandru and Tsewang Phuntsog (CJM, Leh) were the resource person in the programme.

Despite the above, the Ladakh Legal Services Authority and the District Legal Services Authorities have organized various awareness programmes across the Union Territory of Ladakh, from time to time, as per the action plan issued by the Ladakh Legal Services Authority.

National Voter Day

District Legal Services Authorities (DLSAs) of Leh and Kargil observed the 14th National Voters' Day on 25th January, 2024 at their respective District Court Complexes in Leh and Kargil. The event aimed to promote awareness about voting rights and responsibilities and saw enthusiastic participation by respective Chairman, Secretaries, Court Staff, Lawyers and Para Legal Volunteers (PLVs).



On the occasion, the Chairman of concerned DLSAs delivered keynote address, emphasizing on the importance of participation in voting in a democratic system and highlighted the significance of exercising one's franchise, citing it as a fundamental right and a cornerstone of democratic governance.

Awareness programme on Sexual Harassment at Workplace organised on 27th February 2024

District Legal Services Authorities (DLSA) Leh & Kargil organized an awareness programme on "Sexual Harassment at Workplace". The speakers delivering lectures discussed about how sexual harassment at workplace undermines employee's morale and productivity,



creating a hostile and unsafe environment. It often involves unwelcome advances, inappropriate comments or behaviour that violates company policies and legal standards. Addressing and preventing such harassment requires strict enforcement of policies, training programmes and a clear process for reporting and resolving complaints.



Plantation drive by DLSAs and TLSCs during the year 2024



Hon'ble Justice Tashi Rabstan planting sapling at new Court Complex Melonghang, Leh.



World Day of Social Justice

On 20th of February 2024, District Legal Services Authority Leh organized “World Day of Social Justice” at Old Age Home, Shey. The speakers on the occasion were Assistant Professor EJM College Leh Dr. Tanushree Malakar and



Deputy Chief Legal Aid Defense Counsel, Leh Mr. Nema Stanzin, Advocate.

The speakers threw light on the relevance of Social Justice Day and made the audience legally aware about different laws granted under Constitution. They also stated that social justice makes societies and economics function better and reduce poverty, inequalities and social tensions. Advocate Nema Stanzin (DCLADC, Leh) also spoke about aims and objectives of the **Rights of Persons with Disabilities Act, 2016**. The participants of the programme included President Pagir Mr. Tsewang Dorjey along with members, elderly people of Old Age Home, Shey and PLVs

International Women's Day

On 8th March 2024, District Legal Services Authority, Leh in collaboration with District Administration observed International Women's Day at Community Hall Kharu under the chairmanship of Ms. Spalzes Angmo, Chairman District Legal Services Authority, Leh (also Member Secretary, LLSA and Principal



District & Sessions Judge, Leh). Advocate Ms. Jamyang Dolker highlighted the gathering about the laws related to protection of women.



Legal Aid Beneficiaries

S. No.	Categories	1 st Jan. 2024 to 31 st Dec. 2024
1	Schedule Caste	03
2	Scheduled Tribe	178
3	Women/man	182
4	Children	09
5	In Custody	31
6	Person with disability	Nil
7	Industrial Workmen	Nil
8	Transgender	Nil
9	Victims of Trafficking in Human beings or beggar	Nil
10	Victims of Mass Disaster, Violence, Flood, Draught, Earthquake and Indus- trial Disaster	Nil
11	General	Nil
12	Others	Nil
13	Total	403

National Lok Adalat (Year 2024)

Lok Adalats, also known as "People's Courts", aim to provide speedy and cost-effective way to resolve disputes amicably and reducing the burden of the regular court system. These alternative dispute resolution forums have been successful in settling variety of cases including motor accident claims, matrimonial disputes, labour disputes and public service-related matters. In 2024, LLSA, through District Legal Services Authorities of Leh and Kargil as well as Tehsil Legal Services Committees, located in the twin Districts, got organized 04 National Lok Adalats on 09-03-2024, 11-05-2024, 14-09-2024 and 14/12/2024, on quarterly basis in terms of the directions of NALSA. This initiative led to successful resolution of 2150 cases involving settlement amount of Rs. 3,27,90,232.

No. of Benches	45
Pre-litigation matter disposed of	523
Post-litigation matter disposed of	1627
Total cases disposed of	2150
Total Settlement Amount	3,27,90,232



Swachh Bharat Abhiyan by DLSAs of Leh & Kargil on 02/10/2024



Celebration of Constitution & Legal Services Days in Ladak



Celebration of Republic Day, Independence Day, Yoga Day by DLSAs/TLSCs of Ladakh in 2024



District Court Complex Kargil



District Court Complex Leh



Munsiff Court Complex Khaltsi



Munsiff Court Complex Nubra

International Yoga Day at Leh



LEGAL AID CLINICS:

Legal Aid Clinics are intended to provide legal relief, which is easily accessible to the indigent and backward sections of our society. They are almost on the lines of Primary Health Centres and were set up in terms of J&K State Legal Services Authority (Legal Aid Clinics Scheme, 2010). Panel Lawyers manning the Legal

Aid Clinics provides legal services to the people inclusive of legal advice and assistance in drafting of notices, replies, applications, petitions etc and shall also attempt to amicably resolve the disputes of the people in the locality, preventing the disputes from maturing into litigation. Legal Aid Clinics are manned by Para-Legal Volunteers, selected by the Legal Services Authorities and lawyers with a sense of commitment, sensibility and sensitiveness to the problems of common people. The Legal Services Clinics in UT of Ladakh are rendering legal services to the poor, marginalized and weaker sections of

S. No.	Name of Legal Aid Clinic	District	Location
1	Front Office DLSA Leh	Leh	Court Complex, Leh
2	Front Office Diskit Nubra		Court Complex, Nubra
3	Camp Court, Panamik		Panamik
4	Camp Court, Turtuk		Turtuk,Nubra
5	Camp Court, Lingshed		Lingshed
6	Legal Aid Clinic, Chuchot		Chuchot
7	Legal Aid Clinic, Kharu		Kharu
8	Legal Aid Clinic, Skurbuchan		Skurbuchan
9	Legal Aid Clinic, Temisgam		Temisgam
10	Legal Aid Clinic, Basgo		Basgo
11	Legal Aid Clinic, Khaltsi		Khaltsi
12	Legal Aid Clinic, Nyoma		Nyoma
13	Legal Aid Clinic, Diskit		Diskit,Nubra
14	Legal Aid Clinic District Jail, Leh		Choglamsar
15	Legal Aid Clinic, Batalik	Kargil	Batalik

16	Legal Aid Clinic, Shargole		Shargole
17	Legal Aid Clinic		Sankoo
18	Legal Aid Clinic		Tai-Suru
19	Legal Aid Clinic		Drass
20	Legal Aid Clinic		Bodh Kharboo
21	Legal Aid Clinic		Chiktan
22	Legal Aid Clinic		Zanskar
23	Legal Aid Clinic		Baroo
24	Legal Aid Clinic		Soth
25	Legal Aid Clinic		Pashkum
26	Legal Aid Clinic		Lotsum
27	Legal Aid Clinic		Zila Sainik Welfare Board, Leh
28	Legal Aid Clinic		Zila Sainik Welfare Board, Kargil.

LEGAL LITERACY CLUBS:

As a part of social awakening about Constitutional and Civil rights and for sensitizing the younger generation about their rights and duties, Legal Literacy Clubs (LLCs) have been set up in different schools and colleges in the UT of Ladakh, which are functioning under the aegis of Ladakh Legal Services Authorities (LLSA). The main aim of opening these clubs in educational institutions is to create awareness amongst students about their fundamental/constitutional rights, duties and legal obligations so that they evolve into responsible citizens in the later stages of life and play more effective and helpful role while discharging their moral, social and legal obligations. Each club comprising of a certain number of student members, is supervised by a Teacher In-charge, Panel Lawyer and a Para Legal Volunteer. The students are informed

on general issues like female foeticide, child marriage and dowry prohibition, protection of children against sexual offences, Juvenile Justice(Care and Protection) Act, Prevention of Damage to the Public Property Act, rights of disabled persons, right to education and information, ragging, road safety, common laws against domestic violence, protection of women rights etc and are expected to disperse the knowledge amongst peers, family members and in society. Besides, the LLCs perform a number of activities in coordination with DLSAs and TLSCs to promote consciousness in general public about law and justice.

S. No	Name of Literacy Club	District	Location
1	Govt. Boys HSS, Leh	Leh	Leh
2	Govt. Girls HSS, Leh		Leh
3	Govt. HSS, Tangtse		Tangtse
4	Govt. HSS, Nyoma		Nyoma
5	Govt. HSS, Skurbuchan		Skurbuchan
6	Govt. HSS, Chushot Shamma		Chushot
7	Govt. HSS, Saspol		Saspol
8	Govt. HSS, Diskit		Nobra
9	Govt. HSS, Sumoor		Nobra
10	Govt. HSS, Bokdang		Nobra
11	Govt. HSS, Turtuk		Norba
12	Elizer Joldan Memorial Degree College,		Leh
13	Govt. Boys HSS Baroo	Kargil	Baroo
14	Govt. Girls HSS, Kargil		Kargil
15	Govt. HSS, Akchamal		Akchamal
16	Govt. HS, Sahskote		Sahskote
17	Govt. HS, Wakha		Wakha

LAW OFFICERS OF THE GOVERNMENT

The Maharaja promulgated the Jammu & Kashmir Constitution Act, 1939 and incorporated provisions which dealt with the creation of the office of Advocate General for the State, whose primary duty it was to defend and raise the interests of the Government before the Hon'ble Courts. The Jammu & Kashmir Constitution Act, 1956 contained provisions which continued the office of the Advocate General with the same terms and conditions as were laid down in the Act of 1939. The Union Parliament passed the Jammu & Kashmir Re-Organisation Act, 2019. The Office of the Advocate General has been continued Vide SO No. 34 of 2019 dated: 09.08.2019. The authority and the functions of the Advocate General are specified in the Constitution of India under Article 165 and 177. So far as the UT of Jammu and Kashmir is concerned, the Advocate General is appointed under Section 79 of the Jammu & Kashmir Re-organisation Act, 2019 subject to same terms and conditions as were hither-to-fore. The business of the Advocate General's Office is transacted in accordance with the mandate given in the Constitution of India read with J&K Re-organisation Act, 2019. The Advocate General is assisted by Government Counsel at the Divisional level. These include the Additional Advocate Generals, Deputy Advocate Generals and Government Advocates who are appointed by Law, Justice and Parliamentary Affairs Department, J&K. The Government Counsels are allocated separate business/departments to deal with the litigation/cases before the Hon'ble High Court of J&K and Ladakh regarding Civil and criminal matters, and before the Central Administrative Tribunal, Jammu and Srinagar Benches regarding civil service petitions/applications. Besides, the Government Counsel, Advocate on Record and Additional Advocate Generals are also appointed by the Administrative Department Law, Justice and Parliamentary Affairs to attend the

cases at Supreme Court of India, High Court of Delhi, Chandigarh etc. as per the requirement.

**Law Officers of the J&K Advocate General's Organisation
as on 01.08.2023**

Advocate General: Sh. D.C. Raina

Jammu Wing

S. No.	Law Officer/Govt. Counsel	Designation
1.	Mr. S. S. Nanda	Sr. Addl. Advocate General
2.	Ms. Monika Kohli	Sr. Addl. Advocate General
3.	Mr. Romesh Arora	Sr. Addl. Advocate General
4.	Mr. Ravinder Gupta	Addl. Advocate General
5.	Mr. Amit Gupta	Addl Advocate General
6.	Mr. Raman Sharma	Addl. Advocate General
7.	Mr. Rajnesh Thapa	Addl Advocate General
8.	Mr. Sudesh Magotra	Addl. Advocate General
9.	Mr. Vishal Bharti	Dy. Advocate General
10.	Mr. K. D. S. Kotwal	Dy. Advocate General
11.	Mr. Dewakar Shrma	Dy. Advocate General
12.	Mr. Hunar Gupta	Dy. Advocate General
13.	Mr. Oawan Dev singh	Dy Advocate General
14.	Mr. Sunil Malhotra	Govt. Advocate
15.	Mr. Bano Jasrotia	Govt. Advocate
16.	Mr. Adarsh Bhaghat	Govt. Advocate
17.	Mr. Eishan Dadachi	Govt. Advocate
18.	Mr. Sumeet Bhatia	Govt. Advocate
19.	Mr. Mohammed Irfan	Govt. Advocate

Srinagar Wing

S. No.	Law Officer/Govt. Counsel	Designation
1.	Mr. Mohsin-ul-Showkat Qadri	Sr. Addl Advocate General
2.	Mr. Satinder Singh Kala	Addl. Advocate General
3.	Mr. Alla-u-din Ganie	Addl. Advocate General

4.	Mr. Hakim Aman Ali	Dy. Advocate General
5.	Mr. Rayees-ud-Din Ganie	Dy. Advocate General
6.	Mr. Bikram Deep Singh	Dy. Advocate General
7.	Mr. Mubashir Majeed Malik	Dy. Advocate General
8.	Mr. Mubeen Wani	Dy. Advocate General
9.	Mr. Syed Museeb	Dy. Advocate General
10.	Mr. Sajjad Ashraf	Govt. Advocate
11.	Mr. Ilyas Nazir Laway	Govt. Advocate
12.	Ms. Rekha Wangnoo	Govt. Advocate
13.	Mr. Waseem Gul	Govt. Advocate
14.	Mr. Faheem Nisar Shah	Govt. Advocate
15.	Mr. Jehangir Ahmed Dar	Govt. Advocate
16.	Mr. Numan Idrees Malik	Govt. Advocate
17.	Mr. Furkan Yaqoob Sofi	Govt. Advocate
18.	Mr. Jateendar Singh	Govt. Advocate
19.	Mr. Zahid Qais Noor	Govt. Advocate

Library and Museum of the High Court of J&K and Ladakh

The High Court of Jammu and Kashmir and Ladakh consists of two wings: of them one functions at Jammu and the other functions at Srinagar. The High court has thus Hon'ble Judge's libraries both at Jammu and Srinagar. The High Court building at Jammu was initially situated at Mubarak Mandi. It was shifted therefrom to Janipur Jammu in the year 1994. At Mubarak Mandi Court Complex, the library was housed on ground floor in the Main Hall. Now, the Judges Library Jammu is a duplex structure housed on the Ground Floor of the High Court Building. There is one reading hall at the ground floor and stack area is on the first floor. The library is open from Monday-Saturday except 2nd & 4th Saturday. The library timings are 8 a.m. to 2 p.m. in summer and 10 a.m. to 5 p.m. in winter. The users of the library are the Hon'ble Judges, Advocates, Officers as well as law clerks of the Registry, staff attached with Hon'ble Judges. The High Court library at Srinagar wing was housed in the ground floor of the High Court building. During the devastating floods of 2014, the High Court library Srinagar was completely damaged. Thereafter new books/journals were purchased to establish the library afresh. After floods Library was shifted to the first floor of the High Court building. The library is open from Monday to Saturday except 2nd and 4th Saturday. Library timing is 10:00 AM to 5:00 P.M.

A. Library Collection: The High Court Library consists of: (I) Books, (II) Bound volumes of Journals, (III) Bare Acts, (IV) State Gazette, (IV) Manuals of Central and State Acts, (V) Reference Books, and (VI) Current Journals. There are approximately 18,700 books in the library at Jammu Wing of the High Court out of which 6200 are commentaries and other material related to textual law. There are about 11700 books in the High Court library at Srinagar out of which 1000 books contain commentaries and other material relating to textual law.

B. Journal holding: This list contains the complete Periodical Holdings of Judge's Library at Jammu. The Arrow → indicates that a particular Journal is still subscribed to in the library. In case of discontinued Journal, year of its subscription in the library and the year from which it has been discontinued is mentioned in the list.

S. No.	Title	Period
1.	Accidents Claims Journal	1966 →
2.	All India High Court Cases	1995 to 2008
3.	All India Reporter	1914 →
4.	AIR Supreme Court Weekly	1997 →
5.	Allahabad Law Journal	1912,1937,1947,1948, 1951,1955,1957,1959, 1963-64,1967- 69,1971-74, 1978-80,1982-87
6.	Arbitration Law Reporter	1983 to 2011
7.	All England Law Reports	1936 to 2011
8.	Apex Court Judgments	2013
9.	Important & Selected Judgments Banking	1989 to 2003
10.	Chandigarh Law Reporter	1973 to 1988
11.	Civil Law Times	1996 to 2003
12.	Company Cases	2000 to 2004
13.	Company Law Journal	1982 to 2011
14.	Consumer Claims Journal	1993 to 2003
15.	Consumer Protection Journal	1993 to 2003
16.	Consumer Protection Judgments	1991 to 2003
17.	Consumer Protection Reporter	1991 to 2004
18.	Corporate Law Adviser	2000 to 2005
19.	Corpus Juris (in 72 Vols)	1914 to 1937
20.	Corpus Juris Secundum (in 101 Vols)	1936 to 1958, 1985 to 1999
21.	Calcutta Weekly Notes Vol 1 to 54	1896 to 1950
22.	Crimes	1985 to 1999 2000 to 2007
23.	Criminal Law Journal	1910,1921,1927,1929, 1934-35, 1940, 1942, 1944, 1946, 1951, 1958, 1961-63, 1965-74, 1975-84 1994,1999 →

24.	Criminal Law Reporter	1975, 1978-1984, 1986-1996, 1997-2010
25.	Current Indian Statutes	1978-2010
26.	Current Central Legislation	1976-78, 1980-96, 1999-2007, 2011 
27.	Divorce and Matrimonial Cases	1981-85, 1987, 1988-90, 1992-2003
28.	Excise Law Times	1977-2003
29.	Laws of England Vol 1-31	
30.	Laws of England Supplement	1915-1931
31.	Prevention of Food Adulteration Cases	1978-2004
32.	Halsbury Law of England 2nd Ed. Vol.1-35 3rd Ed. Vol.1-41 4th Ed. Vol.1-56	
33.	Halsbury law of India Vol 1-45	
34.	Indian Appeals	1873-74 to 1913-1914
35.	Moors Indian Appeals	1836-37 to 1871-72
36.	Income Tax Reports	1933-2012, (Vols.1-349)
37.	ILR (MP Series)	1973-1979, 81-84
38.	ILR (Delhi)	1973, 1978, 1979
39.	ILR (Rajasthan)	1971-73, 1979-82
40.	ILR (Andhra Pradesh)	1976—77
41.	ILR (Allahabad)	1876-1946, 1974-80
42.	ILR (Kerala)	1974, 1979-82, 1984
43.	ILR (Cuttack)	1974-81
44.	ILR (Karnataka)	1974-1975, 1977-1982
45.	ILR (Madras)	1876-1949, 1970, 1972, 1973-1977, 1980-84
46.	ILR (Himachal Pradesh)	1973-1975, 1977, 1979-1983
47.	ILR (Bombay)	1876-1947
48.	ILR (Calcutta)	1876-1945
49.	ILR (Lahore)	1920-46, 1949.
50.	ILR (Patna)	1922-47
51.	Indian Cases	1909-1941
52.	JK Judgments	2003 
53.	JK Statutes	2003 
54.	JK Govt. Gazette	1942-85, 1987-94, 1999 
55.	Judgment Today	1996-2012

56.	J&K Law Reports	1940-1953
57.	J & K Law Reporter	1971-78, 1979-95, 2001, 2006 (Jan-June)
58.	Kashmir Law Journal	1962-71, 1973, 1975-76, 1978-83, 1984- 2006 →
59.	Kerala Law Times	1983, 1986, 1989-92, 1994, 1995-96
60.	Law Reports (Chancery Appeals)	1865-66 to 1874-75
61.	Law Reports (Chancery Division)	1875-76 to 1939
62.	Law Reports (K B Division)	1901-1939
63.	Law Reports (Queen's Bench cases)	1865-66 to 1874-75
64.	Law Reports (Queen Bench division)	1875-76 to 1900
65.	Law Reports (Privy Council Appeal cases)	1865-67 to 1939
66.	Law Reports (Statutes)	1866-1939
67.	Law Reports (High Court of Admiralty and The Ecclesiastical Courts)	1865-67 to 1872-75
68.	Law Reports (Crown Cases Reserved)	1865-72 To 1872-75
69.	Law Reports (Probate and Divorce)	1865-69 to 1872-75
70.	Law Reports (Probate)	1875-76 to 1894
71.	Law Reports (Probate Division)	1895-1939
72.	Law Reports (Common Plea Cases)	1865-66 to 1874-75
73.	Law Reports (Common Pleas Division)	1875-76 To 1879-80
74.	Law Reports (Exchequer Division)	1865-66 to 1879-80
75.	Law Reports (England & Irish Appeals)	1866 To 1874-75
76.	Law Reports (Scotch & Divorce Appeals)	1866-69 to 1870-75
77.	Law Reports (Equity Cases)	1865-66 to 1875
78.	Law Reports of India	2001-2004
79.	Labour & Industrial Cases	1968-1998◊
80.	Lahore Law Times	1921-1973
81.	Lahore law Journal	1919-1930
82.	Municipalities & Corporation Cases	1973, 1986, 1989-90, 1996-2003-2007
83.	Punjab Law Reporter	2000-2012
84.	Punjab Record	1866-1919
85.	Rent Control Journal	1969-2005
86.	Rent Control Reporter	1969-1995, 1999-2001
87.	Recent Criminal Reports	2013

88.	Sales Tax Cases (Vol 148)	1951,1956,1958, 1961-2006
89.	Service Cases Today	1991-2010
90.	Service Law Journal	1974-2005
91.	Supreme Court Cases	1969 
92.	Supreme court Cases (Cr.)	1970 
93.	Supreme Court Criminal Ruling	1980-2004
94.	Supreme Court Reports	1951-2004
95.	Supreme Today	1996-2010
96.	Service Law Reporter	1974-2011
97.	Srinagar Law Journal	1979 
98.	Supreme Court Decisions	1961-1973
99.	Taxation law Reports	1972-2004
100.	Tax Gazette	1979-85, 1987-88
101.	Tax Law Review	1982-84
102.	Unreported Judgments (SC)	1969-73,1978-84, 1989-1996
103.	United States Supreme Court Reports 1st Edition Vol. 1-100 2nd Edition Vols. 1-157	(2004)
104.	VAT and Service Tax Cases	2005-2012

Current Periodicals: Library subscribes 13 periodicals currently which are (I) Accidents Claims Journals, (II) All India Reporter, (III) AIR Supreme Court Weekly, (IV) Criminal Law Journal, (V) Current Central Legislation, (VI) JK Judgments, (VII) JK Statutes, (VIII) Kashmir Law Journal, (IX) Labour and Industrial Cases, (X) Supreme Court Cases, (XI) Supreme Court Case (Cr.), (XII) Supreme Today & (XIII) Srinagar Law Journal.

Legal databases and Newspapers subscribed: The Library subscribes to legal databases which include (I) SCC ON-LINE (CD-ROM) (Database of Supreme Court Cases since 1950), (II) Service Law Reporter (CD-ROM) (Database from 1975-2015), (III) JK Judgments (CD-ROM) Database from 2003-2015), (IV) JK Statutes (CD-ROM) (Database from 2003), (V) JK Laws (CD-ROM), (VII) Manupatra (Online Legal Portal) (Database of Supreme Court & all High Court

Cases. The library subscribes to six Newspapers of which five are English newspapers and one is Hindi newspaper. These include two National, and four local newspapers.

Procurement and Supply: Books and other material are being procured centrally by the High Court Library. These are regularly supplied to Chamber and Residential Libraries of Hon'ble Judges of High Court. Also, supply is made to Subordinate Court Libraries of Jammu Province regularly

E-Library of High Court Jammu & Kashmir and Ladakh

Several books, dictionaries and other related material are also available on the e-library portal of the High Court. Some notable dictionaries are (I) Hobson Jobson Dictionary, (II) J.T. Molesworth-Marathi English Dictionary, (III) Merriam-Webster's Dictionary, (IV) Monier Williams Sanskrit-English Dictionary, (V) Roget's Thesaurus, (VI) Roget's International Thesaurus of English Words & Phrases, (VII) Soule's Synonyms, (VIII) Webster's Dictionary (1913 Edition), (IX) Urdu English Dictionary, (X) Hindi English Dictionary, (XI) Cardiff Index To Legal Abbreviations, (XII) Duhaime's Law Dictionary, (XIII) Hyperdictionary of Electronic Commerce Law, (XIV) Intellectual Capital Glossary, (XV) Law Dictionary, (XVI) Law Lexicon, (XVII) Legal's Glossary, and (XVIII) Nolo's Legal Glossary

Several e-Books in pdf formats can also be accessed on the e-Library portal. Some notable books are (I) Speech And Respect, (II) Liberty, Law and Justice, (III) Human Rights, Serious Crime And Criminal Procedure, (IV) Pragmatism & Theory In English Law, (V) Mediation in Judicial Review: A Practical Handbook For Lawyers, (VI) The Development of Consumer Law & Policy, (VII) The Public Domain Enclosing The Commons of the Mind, (VIII) Lincoln the Unknown, (X) The English Judge, (XI) India Old & New, (XII) Turning Points of the Common Law, (XIII) Punishment, Prison and The Public, (XIV)

Law and Order, (XV) Labour & The Law, (XVI) Freedom Under The Law, (XVII) Trial by Jury, (XVIII) Mediation Law & Practice in other EU Countries, and (XIX) Juge and Jurist in the Reign of Queen Victoria.

THE JAMMU AND KASHMIR JUDICIAL ACADEMY

History of J&K Judicial Academy

The Jammu and Kashmir Judicial Academy holds the rare distinction of being one of the oldest Judicial Academies in India. It came into existence in the year 1972 when under the visionary guidance of Hon'ble Mr. Justice Syed Murtaza Fazal Ali, Chief Justice of J&K (as His Lordship then was), the Jammu & Kashmir Judicial Officers Training Institute was created. It had the objective of providing continuous education & training to the Judicial Officers for toning up professional skills and augmenting knowledge of procedural and substantive laws simultaneously ensuring holistic development of human resources involved in administration of justice and promoting work culture, impartiality, competence and efficiency in the justice delivery system. The present Judicial Academy was created in the year 2008 by virtue of a Government Order No, 108 dated 16/05/2008. The Judicial Academy functions from two campuses situated at Jammu and Srinagar. It seeks to impart training to Judicial Officers, Lawyers, Staff of High Court & Subordinate Courts, Public Prosecutors, State Prosecuting Officers, Police, Officers from the Govt. departments and Principal Magistrates and Members of Juvenile Board.

Aims and Objectives: The Judicial Academy was established with diverse aims and objectives. These aims and objectives include **(I)** to provide comprehensive & continuous education & training to the Judicial Officers, Lawyers, Staff of High Court & Subordinate Courts, Public Prosecutors, State Prosecuting Officers, Police, Officers from the Government departments and Principal Magistrates and Members of Juvenile Board, **(II)** to provide Induction Training to the newly inducted judicial officers for the purpose of training them to perform their duties as presiding officers in the court efficaciously, **(III)** provide Refresher

Courses to serving judicial officers for updation of their knowledge throughout their career and to tone-up their professional skills, **(IV)** to provide continuous education to other stake holders in the justice delivery system including members of the Bar, Prosecuting Officers, Public Officers, Police Officers, Officers of the Government, staff of all ranks in the High Court and the sub-ordinate courts, **(V)** Hold and organize capacity building programmes, workshops, seminars, conferences etc. on various topics of relevance, **(VI)** Publish study material & newsletters for education, knowledge and reference, **(VII)** Undertake research projects for assessment and improvement in court performances and overall strengthening of the judicial system, **(VIII)** To design academic curriculum keeping in view the requirements and training needs of judges & other stakeholders in the system on various subjects & topics covering various fields, **(IX)** Undertaking evaluative & monitoring exercises for assessing the training needs & requirements of trainees, **(X)** To make sustained efforts for inculcating judicial ethics & standards of judicial conduct, inculcate self-confidence and judicial work culture and upholding the values and ethics mandated by the Constitution.



*Photograph of Jammu Campus of J&K Judicial Academy at Janipur, Jammu
adjacent to the High Court Complex*

The Academy campus is a two storeyed building comprising of administrative block, lecture hall, conference room, computer room and library. The Academy organizes training programmes, induction courses, workshops, refresher programmes for the purpose of toning-up of professional skills and up scaling the competence and skill of judicial officers, members of the bar, officers of the Government, prosecutors and staff of courts.



*Srinagar Campus of J&K Judicial Academy at Mominabad, Srinagar,
within the District Courts Complex*

The Srinagar Campus of J&K Judicial Academy is located at Mominabad, Srinagar (Near Tengpora Bye Pass) just 03 km away from High Court in the precincts of New District Courts Complex. The construction of J&K Judicial Academy at Mominabad, Srinagar was started in the year 2008 by the Jammu and Kashmir Project Construction Corporation (JKPCC) at the estimated cost of Rs 5.33 crores which stands re-vised at the rate of Rs 6.92 crores. The funds for the project were allocated by the 13th Finance Commission of India. The Academy is two storey building having two lecture halls, one conference hall, a computer laboratory with 15 computers and a library. Besides, it has an air-conditioned auditorium with capacity of 280 seats with audio-video facility. The building is centrally heated.

Publications

The Jammu and Kashmir Judicial Academy is pursuing publications for the benefit of the officers of Jammu and Kashmir Judiciary. It is publishing “SJA

Newsletter” a monthly journal, regularly since January 2008. It contains Judicial Academy activities news, literary write-ups, important legal news, Supreme Court case notes and case comments on important judgments of Hon'ble Supreme Court and High Court, by Judicial officers. It is extremely popular amongst Judicial officers, lawyers, legal and other branches of Government and academic circles.

Other publications: The Jammu and Kashmir Judicial Academy is also publishing research material & study material for the Judicial officers on topics of varied interests. So far Academy has published & circulated amongst the officers of Subordi-nate Judiciary, certain handbooks like **(I)** Quick Guide on Law relating to Temporary Injunction; **(II)** Ready Referencer on Dishonour of Cheques; **(III)** Bail: Law and Practice; **(IV)** Summary of Proceedings: Judicial Workshop on Delays in dispensation of justice: Causes & the Remedies; **(V)** English-Urdu Legal Glossary; **(VI)** Art of writing Judgment: Compilation of papers & lectures of eminent jurists; **(VII)** Law of maintenance under the Code of Criminal Procedure; **(VIII)** Glossary of Legal Terms and Offences in RPC (English-Hindi-Urdu); **(IX)** Glossary of Legal Terms in the Criminal Procedure Code (English-Hindi-Urdu); **(X)** Glossary of Legal Terms in the Evidence Act (English-Hindi-Urdu); **(XI)** Glossary of Latin Legal Maxims and their meanings, **(XII)** Summary of Proceedings: Judicial Workshop on “Importance of procedural law in disposal of Civil Cases, with special emphasis on Civil Laws Amendment Act-2009”; **(XIII)** Glossary of Revenue Terms (Urdu-Hindi with meanings in English), **(IX)** Compendium on Plea Bargaining.

Training Programmes organised during the year 2023

S. No.	Name of the Training Programme/Webinar	Name of Resource Person(s)	Date	Target Group	No. of Participants
1.	Two Days Training Programme for the Chief, Deputy and assistant Legal aid Defence Counsels in collaboration with JK Legal Service Authority	Mr. M.K. Sharma, Principal Secretary to Hon'ble the Chief Justice, and Incharge Director, J&K Judicial Academy Mr. Prem Sagar, Secretary HCLSC, Jammu Mr. Yahya Firdous, Secretary DLSA, Jammu Mr. Y.P Bourney, Registrar Vigilance, High Court of J&K and Ladakh Mr. Amit Kumar Gupta, Member Secretary, J&K Legal Services Authority Mr. Rajinder Sapooro, Registrar Rules, High Court of J&K and Ladakh Mr. Mirza Saleem Ahmad Beig, Superintendent, District Jail Jammu Ms. Mandeep Reen, Advocate and Panel Lawyer, HCLSC Sh. Ashok Parihar, Advocate High Court of J&K and Ladakh Sh. M.S. Parihar, District & Session Judge (Retd.)	4 th and 5 th of February, 2023	Chief, Deputy and assistant Legal aid Defence Counsels	21
2.	Three days customized Training Programme for Officers of the Labour Department	Hon'ble Mr. Justice Bansi Lal Bhat Mr. Y.P Bourney Mr. Pawan Dev Kotwal (Former D&S Judges) K.S Parihar M.S Parihar Mr. Asish Gupta (Addl. Sec. Law Deptt)	28 th February to 2 nd March, 2023	ALCs, Los	28
3.	One day seminar on Principles of evidence including electronic, Forensic and medico-Legal Evidence (Collection, reservation and production) with special reference use of	Nisheeth Dixit Advocate & Cyber law consultant	19 th March 2023	PPs/Addl. PPs/CPOs/Police Officers/inv estigating Officers/Medical Officers and	62

	ICT techniques during investigation and trials, adopting strategic courses and identifying best practices		Judicial Officers	
4.	One day Sensitization Programme on "Provisions of Chapter XI and XII of the Motor Vehicles Amendment Act and the Motor Vehicle Amendment rules, 2022 on 125 th of March 2023	Sr. Advocate R.K Jain Advocate Baldev Singh	25 th of March 2023	All PDJs except PD&S J Jammu and MACT Jammu, Police Officers and Insurance Officers Process Servers from districts of Jammu province
5.	One day Special Training Programme on "Duties of the Process Servers, service of processes, different modes of service including service through e-mail, Whatsapp, N step Filing of report, understanding relevant provisions of CPC, CrPC applicable to the duties of process Servers in the District Courts, maintenance of record of process and services and identifying difficulties faced by the Process Servers and evolving solutions "	Sh. Subash Gupta, Retd. D&S Judge, Sh. Govind Ram Sharma, Retd. CAO, Mr. Anoop Sharma, Registrar Computer (IT) high Court of J&K and Ladakh	8 th April, 2023	40
6.	One day interactive programme on "order/Judgment writing, application of the law, sharing best practices and finding solutions to practical problems faced by them in justice delivery on 13 th April, 2023	Sh. Yash Paul Bourney Registrar Vigilance, High Court of J&K and Ladakh. Sh. M.K. Sharma, Director, J&K Judicial Academy Sh. Jatinder Singh Jamwal Special Judge, Anti-Corruption (CBI Cases), Srinagar.	13 th April, 2023	Munsiffs of Kashmir province
7.	One Day Orientation Programme on POCSO Act, 2012 At J&K Judicial Academy, Jammu	Hon'ble Mr Justice Vinod ChatterjiKoul and Mr. Kiker Singh Parihar, Former District & Sessions Judge.	6 th May 2023	Presiding Officers of POCSO Courts of the UTs of

			J&K and Ladakh	
8.	One Day Refresher Programme on “Remand & Bail Jurisprudence – Basic Principles, Parameters, Conditions a) Special Provisions on Bail under General and Special Laws b) Reasonable Exercise of Judicial Discretion c) Order Writing”	Mr. R. A. Jan, Senior Advocate, High Court of J&K and Ladakh and Mr. M.Y. Akhoon, Former District & Sessions Judge	27 th May 2023	Sub-Judges Munsiffs 25
9.	One Day Sensitization Workshop on Animal Laws	Ms. Gauri Maulekhi, Core Faculty at National Academy of Legal Studies and Research (NALSA), Hyderabad	3 rd June 2023	Judicial Magistrates and Public Prosecutors 36
10.	One day Sensitization Programme on the “Provisions of Chapter XI and XII of the Motor Vehicles Amendment Act and the Motor Vehicle Amendment Rules, 2022” at Srinagar	Hon’ble Mr Justice Rahul Bharti, Judge High Court of J&K and Ladakh Hon’ble Mr Justice Rashid Ali Dar, Former Judge High Court of J&K and Ladakh	12 th August 2023	Officers of Insurance Companies, for officers of the Police Department and Judicial Officers 38
11.	One day Orientation Programme on “Important Provisions of Juvenile Justice (Care and Protection of Children) Act, 2015 & Rehabilitation of Children in Conflict with Law”	Sh. K.S. Parihar Former District & Session Judge	26 th August 2023	For Principal Magistrate/J JBs, officers from Social Welfare Department, members of Child Welfare Committees and Police Department
12.	One Day Seminar on Criminal Justice Systemat Srinagar	Hon’ble Mr Justice Muzaffar Hussain Attar, Former Judge, High Court of J&K and Ladakh Mr. Nissar Hussain Draboo, Former, Director Prosecution, Kashmir	2 nd Sept. 2023	PPs/Addl. PPs/CPOs/P Os, Police Officers/Investigating Officers, Medical Officers and Magistrates 22
13.	One Day Refresher Training Programme on	Mr. Manish Mehrotra,	16 th Sept. 2023	District & Sessions 32

	“Arbitration & Conciliation Act, 1996: Law, Practice and Procedure” at Jammu	Advocate, High Court, Lucknow.	Judges and Sub-Judges	
14.	Training Programme on conversion of court room into VMDC		23 rd Sept. 2023	All Judicial Officers 250
15.	Gender Sensitization Workshop At Srinagar	Ms. Gulafroz Jan, Assistant Professor, Department of Law, Central University of Kashmir, Srinagar Dr. Shazia Malik, Assistant Professor at the Centre for Women's Studies and Research, University of Kashmir.	23 rd Sept. 2023	Judicial Officers (DLSA Secretaries), members of Gender Sensitization and Internal Complaints Committee, High Court of J&K and Ladakh, members of Gender Sensitization and Local Complaints Committees of Kashmir &Ladakh 50
16.	Twodays Training Programme for Young Lawyers (having upto 7 years standing at Bar) on the topic “Advocacy Skills” at Srinagar	Justice Sanjeev Sachdeva Mr. Rajeev K Virmani Mr. Vinay Sabharwal Mr. Pradeep Dewan Mr. Jaideep Gupta Mr. Aman Mohit Hingorani Mr. Sandeep Narain Ms. Priya Hingorani Mr. Sarvesh Chowdhry Ms. Reema Bhandari Chatterjee Ms. Manjula Gupta Mr. Jamshed Bey Mr. Dalip Mehra	14th - 15th October, 2023.	Advocates of Kashmir Province & UT of Ladakh 50
17.	One Day Special Orientation Programme on “Cyber Crime and Digital Evidence” At Srinagar	Hon’ble Mr. Justice Sanjeev Sachdeva, Judge, Delhi High Court	14 th October, 2023	Judicial Officers 39
18.	One Day Workshop on “Order XXXIX CPC, Contempt of Court, Execution of Decrees,	Mr. M.S. Parihar, Former District & Session Judge	4 th Nov. 2023	Civil Judges (Sr./Jr. Division) of 40

	Summary Procedure U/O XXXVII CPC”		Jammu Province	
19.	One day programme on 18 th Nov. 2023 for process servers	Mr. Subash Gupta Former D&S Judge Mr. Anoop Kumar Sharma Registrar IT	18 th Nov. 2023	Process Servers 61
20.	One day Special Training Programme on " Processes & Procedure in Criminal Cases, Cognizance and Trial of Criminal Offences and Maintenance under Cr. P.C. " for Munsiffs of Kashmir Province and UT of Ladakh at J&K Judicial Academy, Mominabad Srinagar on 2nd of December, 2023.	Mr. M.Y. Akhoon Former District & Sessions Judge Mr. Aijaz Ahmad Mir Former District & Sessions Judge	2 nd Dec. 2023	Munsiffs of Kashmir Province 39
21.	Two days Workshop on "Judicial Ethics & Code of Conduct, Stress and Behavioral management, Personal Care & Developing Self Help Techniques, Court Management & Docket Management, Public Speaking & Organization of meetings/Seminars/Awareness Camps, Preparation & Execution of annual Legal Aid Calendar & Activities-Identification of Target Groups" on 16th - 17th of December 2023 at J&K Judicial Academy Jammu.	Hon'ble Mr. Justice Rahul Bharti Judge High Court of J&K and Ladakh Hon'ble Justice Retd. Bansi Lal Bhat Dr. T.R Raina	16 th & 17 th Dec. 2023	Munsiffs & Sub Judges of Jammu Province 25
22.	One day Workshop on Civil Trials for Civil Judges (Sr./Jr. Division) of Jammu Province at J&K Judicial Academy, Janipur, Jammu on 30th December, 2023	Mr. Rajeev Gupta, Judicial Member, J&K Special Tribunal, Jammu. Mr. Rajinder Saproo Registrar Rules, High Court of J&K and Ladakh	30 th Dec. 2023	Civil Judges (Sr./Jr. Division) Jammu Province 25

Training Programmes organised during the year 2024

S. No.	Topic	Resource Person	Date	Target Group	No. of Participants
1.	One Day Programme on Registrars and Sub Registrars on Registration Act	Sh. P.D. Kotwal, (Former District & Sessions Judge) President, District Consumer Commission, Jammu Sh. M.S. Parihar, (Former District & Sessions Judge) President, District Consumer Commission, Kathua	6 th January 2024	Registrars and Sub Registrars of Jammu Province	77
2.	One Day Programme for Advocate/Advocate Clerk Ecourts Programme at District Headquarters	Mr. Anoop Sharma Registrar Computer Mr. U.K. Jalali Senior Advocate High Court of J&K and Ladakh	14 th February 2024	Advocate/ Advocate Clerk	
3.	Two Days Orientation Programme on “Wildlife and Forest Conservation Laws” in collaboration with WWF-India	Ms. Maulika Arabhi, Advisor, Centre for Environmental Law WWF-India	2 nd - 3 rd March 2024	Civil Judges (Sr./Jr. Division) Jammu Province, Forest Officials	39
4.	Two-Day Training Programme on “New Criminal Laws” For the Judicial Officers, LADCs, Research Assistants, Prosecution Officers, Police Officers and Officers from Forensic Science Laboratories of Jammu Province at J&K Judicial Academy, Janipur	Mr. Sakal Bhushan, Advocate	9 th – 10 th March 2024	Judicial Officers, LADCs, Research Assistants, Prosecution Officers, Police Officers and Officers from Forensic Science Laboratories of Jammu Province	80
5.	One Day Refresher Programme (ECT_9_2024) for Court Staff of Twin UT's of J&K and Ladakh at J&K Judicial Academy, Jammu	Mr. Anoop Kumat, Registrar IT Mr Rajeev Gupta System officer Mr Faheem	16 th March 2024	For the Court Staff of Twin UT's of J&K and Ladakh,	92

System Officer				physically for Jammu and virtually for Kashmir and Ladakh	
6.	One day sensitization Programme for referral Judges at J&K Judicial Academy, Jammu	Mr. Vinay Kumar Gupta, Former Principal District & Session Judge, Delhi	23 rd March 2024	For the Judicial Officers	25
7.	Two Days Training Programme on “New Criminal Laws” at J&K Judicial Academy, Srinagar	Mr. Sakal Bhushan Advocate	30 th and 31 st March 2024	For the Judicial Officers, LADCs, Research Assistants, Prosecution Officers, Police Officers and Officers from Forensic Science Laboratorie s of Jammu Province	
8.	Pre-appointment training programme for newly selected Civil Judges (Junior Division) at J&K Judicial Academy, Srinagar	Justice Bashir Ahmad Kirmani, Former Justice, High Court of J&K, Sanjeev Kumar, Chairman Governing Committee for Judicial Academy and many more	9 th May to 30 th June 2024	For newly selected Civil Judges (Junior Division) at J&K Judicial Academy, Srinagar	69
9.	One Day Training Programme on “New Criminal Laws” at J&K Judicial Academy, Srinagar	Mr. Sakal Bhushan Advocate	29 th May, 2024	For the Judicial Officers	27

10.	Two Days eCourts Phase III Regional Cluster Workshop for North Zone High Courts at J&K Judicial Academy, Srinagar	Mr.Pravash Prashun Pandey, Joint Secretary, Department of Justice, E-Courts Division Mr. Ashok Kumar Director, Department of Justice, E-Courts Division Mr. Praveen Rao Scientist F NIC Mr. Amol Avinashe Scientist F NIC Mr. Jagdish Chhaikar Scientist E NICs Mr. Kunal Sharma Pathak Member (Process) E-Committee, Supreme Court of India Ms. R. Arulmozhiselvi Member (Human Resources) E-Committee, Supreme Court of India Dr. Parvinder Singh Arora, Member Project Management) E-Committee, Supreme Court of India Mr. Ashish J. Shiradhonkar Member (Systems) E-Committee, Supreme Court of India	May 31 & June 1, 2024	For the Judicial Officers	21
11.	Two days Training Programme on "The relevant provisions of BNSS on arrest, remand and bail with special reference to the Role of Trial Judges in ensuring just, fair and speedy trial (as guaranteed under article 21 of the constitution)"at Srinagar Campus, Mominabad, Srinagar	Mr. Rajeev Gupta, Judicial Member, J&K Special Tribunal, Jammu. Sh. Yash Paul Bourney Director Judicial Academy Hon'ble Mr. Justice Atul Sreedharan, Judge, High Court of J&K and Ladakh	July 20 & 21, 2024	Judicial Officer (Sr./Jr. Division) across the Kashmir Division and UT of Ladakh along with Trainee Civil Judge (Jr. Division)	62
12.	Two days Training Programme on "The relevant provisions of BNSS on arrest, remand and bail with special reference to the Role of Trial Judges in ensuring just, fair and speedy trial (as guaranteed under	Hon'ble Mr. Justice Atul Sreedharan, Judge, High Court of J&K and Ladakh Sh. Rajinder Saproo, Registrar Rules, High Court of J&K and Ladakh Sh. Yash Paul Bourney Director Judicial Academy	July 27 & 28, 2024	Judicial Officer (Sr./Jr. Division) across the Jammu Division and UT of Ladakh	90

article 21 of the
constitution)" at J&K
Judicial Academy, Jammu

along with
Trainee
Civil Judge
(Jr.
Division)

13.	Two Day Sensitization Programme on "POCSO Act with Special Reference to SAMVAD's Training Manual and Combating Gender Stereotype: A Handbook release by the Hon'ble Supreme Court of India" in collaboration with Department of Police, J&K	Mr. Sunil Sethi, Senior Advocate High Court of J&K and Ladakh Hon'ble Justice Rajneesh Oswal, High Court of J&K & Ladakh Ms. Seema Khajuria Shekhar, Sr. Advocate Mr. U.K. Jalali, Sr. Advocate, High Court of J&K and Ladakh Ms. Sonia Gupta, PDJ Reasi	August 24 & 25, 2024	Judicial Officers across the Jammu Division and UT OF Ladakh PPs /Addl. PPs /Assistant PPs Official/Officers of Health Department Official/Officers of JKP Jammu Province Official/Officers of Forensic Science Labortory, Jammu Official/Officers/ Member of (Gender Sensitization) Internal Complaints Committee of District Courts Official/Officers/ Member of Sexual Harassment Probe Committee	102
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14.	Two Day Sensitization Programme on “POCSO Act with Special Reference to SAMVAD’s Training Manual and Combating Gender Stereotype: A Handbook release by the Hon’ble Supreme Court of India” at Judicial Academy Mominabad, Srinagar	HMJ Sonia G. Gokani, Former Chief Justice, High Court of Gujarat Sh. Z.A. Shah, Sr. Advocate, High Court of J&K and Ladakh HMJ Rajnesh Oswal, Judge, High Court of J&K and Ladakh Sh. R.A. Jan, Sr. Advocate, High Court of J&K and Ladakh HMJ Moksha Khajuria Kazmi, Judge, High Court of J&K and Ladakh Smt. Gulafroz Jan, Assistant Professor, Department of Law, Central University of Kashmir	August 31 & 1 st Sept. 2024	Judicial Officers across the Jammu Division and UT OF Ladakh PPs /Addl. PPs /Assistant PPs Official/Officers of Health Department Official/Officers of JKP Jammu Province Official/Officers of Forensic Science Laboratory, Jammu Official/Officers /Member of (Gender Sensitization) Internal Complaints Committee of District Courts Official/Officers/ Member of Sexual Harassment Probe Committee	112
15.	Two Days Special Training Programme For AOs/Nazirs of High Court/Subordinate Courts of Jammu/Kashmir Province and UT of Ladakh at J&K Judicial Academy, Mominabad, Srinagar	Dr. Sajjid Wani, Director Finance, ERA Mr. Aadil Bashir Sofi Sr. Technical Support Engineer, PFMS, State Directorate J&K Mr. M.Y. Akhoon, Former D&S Judge,	September 14 & 15, 2024	AOs/Nazirs of High Court/Subordinate Courts of Jammu/Kashmir Province	91

	High Court of J&K	and UT of Ladakh at J&K District	29
16.	Two Days Workshop on: Arbitration & Conciliation Act, 1996- Law, Practice and Procedure; CPC and Commercial Courts Act including dealing with commercial disputes qua Intellectual Property Rights for Judges of District Judiciary of Kashmir Province at J&K Judicial Academy, Mominabad, Srinagar	HMJ Ali Mohammad Magrey Former Chief Justice, High Court of J&K and Ladakh HMJ Mohammad Yaqoob Mir, Former Chief Justice, High Court of Meghalaya HMJ Muzaffar Hussain Attar, Judge, High Court of J&K Mr. Faizal Qadri, Sr. Advocate	September 21 & 22, 2024 Judiciary of Kashmir Province at J&K
17.	Two Days Special Orientation programme on: Medical Forensics & Medico-Legal Aspects in Trial; Different Dimensions of Cyber Crimes and Electronic Evidence for Judges of District Judiciary; PPs/Addl. PPs/Assistant PPs and Investigating Officers of Jammu Province at J&K Judicial Academy, Janipur, Jammu	HMJ Atul Sreedharan, Judge, High Court of J&K and Ladakh Mr. Nisheeth Dixit, Advocate, Delhi	September 28 & 29, 2024 Judges of District Judiciary; PPs/Addl. PPs/Assistant PPs and Investigating Officers of Jammu Province
18.	Two Days Refresher Course on “Land Revenue Laws, Land Acquisition: Land Reforms and Amendments in Land Acquisition Laws, Procedural Fairness and Natural Justice, Determination of Compensation and Rehabilitation and Resettlement of Affected Persons, Adjudication of	Mr. Sanjay Parihar Member, J&K Special Tribunal Mr. R. S. Thakur Sr. Advocate,	October 5 & 6, 2024 District & Session Judges of Jammu Province

Offences & Penalties
under the Right to Fair
Compensation and
Transparency in Land
Acquisition,
Rehabilitation and
Resettlement Act, 2013”

19.	One Day Workshop on “Family Court matters, Special Marriage Act including Protection of Women from Domestic Violence Act, 2005” at J&K Judicial Academy, Mominabad, Srinagar	Mr. M.Y. Akhoon, Former District & Session Judge, High Court of J&K Mr. Rajinder Saproo, Registrar Rules, High Court of J&K and Ladakh	October 26, 2024	District Judiciary of Kashmir Province at J&K	25
20.	Two Days Conference on: Criminal Justice Administration with special reference to New Criminal Laws and Discussion on Civil/Criminal Rules at J&K Judicial Academy, Janipur, Jammu	Sh. Rajiv Gupta, PDJ, Rajouri Sh. M.S. Parihar Former District & Session Judge	November 16, & 17, 2024	District Judiciary of Jammu Province at J&K, Investigating Officers Jammu Province, Official/Officers of Legal Aid Defence Counsels (LADCs), Jammu Province Research Assistants	57
21.	Regional Conference on Court Dockets: Explosion and Exclusion (North Zone-I) [P-1425] organized by National Judicial Academy in association with the High Court of Jammu & Kashmir and Ladakh and Jammu & Kashmir Judicial Academy	Hon’ble Mr. Justice Vibhu Bakhru Hon’ble Mr. Justice G. S. Kulkarni Hon’ble Mr. Justice Sudhanshu Dhulia Hon’ble Mr. Justice Atul Sreedharan Hon’ble Ms. Justice Gita Mittal Hon’ble Mr. Justice G. Raghuram Hon’ble Mr. Justice Rajesh Bindal, Hon’ble Mr. Justice A. Muhammed Mustaque	30th November & 1st December 2024	Judges, Supreme Court of India, Judges High Courts of Northern State, Acting Chief Justices of High Court of	137

	Hon'ble Mr. Justice A. Muhamed Mustaque Hon'ble Mr. Justice M. Sundar	Himachal Pradesh and Uttrakhand, Directors of NJA Members of District Computer Committee, District and Session Judges of Various State, Civil Judges, CJM from Various States.
22. Workshop on “Leadership role of the judges; Court Management; Role of Judges in Referral of cases for Mediation, etc.” at J&K Judicial Academy, Janipur, Jammu	HMJ Rahul Bharti, Judge, High Court of J&K and Ladakh Ms. Bala Jyoti, Former District & Session Judge	December 21, 2024 Judicial Officer (Sr./Jr. Division) across the Jammu Division and UT of Ladakh

BUDGET ESTIMATE FOR THE FINANCIAL YEAR 2023-2024
High Court (Charged)

In Lakhs

S. No.	Code	Head of A/C	B. E. for 2023-2024
1	2	3	4
1	001	Salaries	10085
2	002	TE	250.00
3	003	Leave Travel Concession	220.00
4	006	Telephone	140.00
5.	007	OE	320.00
6.	008	Electricity Charges	280.00
7.	009	RRT	40.00
8.	010	Material and Supplies	100.00
9.	011	Books and Periodicals	150.00
10.	014	POL	190.00
11.	020	Machinery and Equipment	100.00
12.	021	Training of Judicial Officers	200.00
13.	023	Maintenance and Repairs	180.00
14.	029	Hospitality and Sumptuary Allowance	80.00
15.	037	Prof & Spl Service Charges	45.00
16.	043	Uniform	30.00
17.	046	Purchase of Vehicles	150.00
18.	054	Furniture and Furnishing	120.00
19.	071	Medical Reimbursement	750.00
20.	079	Stipend and Scholarship	15.00
21.	089	Advertisement and Publicity	25.00
22.	103	Office Equip and Appliances	150.00
23.	121	Lease and Boarding Charges	40.00
24.	364	Wages (Outsourcing)	150.00
25	363	Outsourcing of Upkeep	200.00
		Total	14010

BUDGET ESTIMATE FOR THE FINANCIAL YEAR 2023-2024

(District Judiciary)

Major Head: 2014 ADM OF JUSTICE
 Sub Major Head 00
 Group Head 0099

Head of Department 01 Registrar General
 Minor Head 105 Civil & Sessions Court
 Sub Head 0488 D&S Judges

In Lakhs

S. No.	Code	Head of A/C	B.E. for 2023-2024
1.	2	3	4
2.	001	Salaries	38861
3.	002	TE	400.00
4.	003	Leave Travel Concession	410.00
5.	006	OE	350.00
6.	008	Electricity Charges	270.00
7.	009	RRT	80.00
8.	011	Books & Periodicals	120.00
9.	014	POL	550.00
10.	023	Maintenance & Repairs	50.00
11.	028	Grant in Aid	60.00
12.	037	Prof. & Spl Service Charges	10.00
13.	043	Uniform	30.00
14.	048	Stationery and Printing	90.00
15.	054	Furniture & Furnishing	120.00
16.	071	Medical Reimbursement	170.00
17.	103	Office Equipment and Appliances	250.00
18.	228	Diet Expenses	3.00
19.	364	Wages (Outsourcing)	170.00
		Total	42444

BUDGET ESTIMATE FOR THE FINANCIAL YEAR 2024-2025

High Court (Charged)

In Lakhs

S. No.	Code	Head of A/C	B. E. for 2023-2024
1	2	3	4
1	001	Salaries	8731.00
2	002	TE	200.00
3	003	Leave Travel Concession	60.00
4	006	Telephone	150.00
5.	007	OE	230.00
6.	008	Electricity Charges	150.00
7.	009	RRT	35.00
8.	010	Material and Supplies	30.00
9.	011	Books and Periodicals	200.00
10.	014	POL	200.00
11.	020	Machinery and Equipment	50.00
12.	021	Training of Judicial Officers	190.00
13.	023	Maintenance and Repairs	70.00
14.	029	Hospitality and Sumptuary Allowance	35.00
15.	037	Prof & Spl Service Charges	06.00
16.	043	Uniform	20.00
17.	046	Purchase of Vehicles	470.00
18.	054	Furniture and furnishing	80.00
19.	071	Medical Reimbursement	338.00
20.	079	Stipend and Scholarship	04.50
21.	089	Advertisement and Publicity	05.00
22.	103	Office Equip and Appliances	150.00
23.	121	Lease and Boarding Charges	02.50
24.	364	Wages (Outsourcing)	80.00
25	363	Outsourcing of Upkeep	100.00
		Total	11587.00

BUDGET ESTIMATE FOR THE FINANCIAL YEAR 2024-2025

(District Judiciary)

Major Head: 2014 ADM OF JUSTICE
 Sub Major Head 00
 Group Head 0099

Head of Department 01 Registrar General
 Minor Head 105 Civil & Sessions Court
 Sub Head 0488 D&S Judges

In Lakhs

S. No.	Code	Head of A/C	B.E. for 2024-2025
1.	2	3	4
2.	001	Salaries	28914.00
3.	002	TE	400.00
4.	003	Leave Travel Concession	40.00
5.	006	Telephone	650.00
6.	007	OE	230.00
7.	008	Electricity Charges	250.00
8.	009	RRT	40.00
9.	011	Books & Periodicals	20.00
10.	014	POL	300.00
11.	023	Maintenance & Repairs	40.00
12.	028	Grant in Aid	67.00
13.	037	Prof. & Spl Service Charges	02.00
14.	043	Uniform	20.00
15.	048	Stationery and Printing	35.00
16.	054	Furniture & Furnishing	275.00
17.	071	Medical Reimbursement	75.00
18.	103	Office Equipment and Appliances	167.00
19.	228	Diet Expenses	01.20
20.	364	Wages (Outsourcing)	85.00
		Total	31611.20

Annual Progress Report FY-2023-24, regarding Judicial Infrastructure for the District Judiciary

A total of 11 projects/works through various executing agencies (that is, J&K Housing Board, J&K Police Housing Corporation and PW (R&B) Department under Centrally Sponsored Scheme (CSS) were under construction, out of which two projects i.e., Munsiff Court Complex at Gurez with an estimated cost of Rs. 449.93 Lakhs and Residential Quarter at Court Complex Chadoora at an estimated cost of Rs. 735.76 Lakhs in the year 2023 have been completed and inaugurated. Now, all the other nine projects are under construction at the cost of Rs. 19952.84 Lakhs, and an amount of Rs. 8879.46 Lakhs has been utilised on construction till date for the current financial year.

The UT Government has proposed **04** projects for construction under the Centrally Sponsored Scheme for the next financial year 2024-2025, that is, (1) construction of Family Court within the premises of the High Court Complex at Jammu, (2) Construction of RQs for the Hon'ble Judges at the old Court Complex at Doda, (3) construction of a three storeyed building to accommodate Court room, a bar room and library at District Court Complex at Ganderbal and (4) Construction of Munsiff Court Complex alongwith residential quarters at Dooru Anantnag.

A total of 65 number of projects/works are under construction under UT Capex Budget for the financial year 2023-24 for which the UT Government has released Rs. 11556.67 Lakhs in the financial year 2023-24 and till date Rs. 1766.04 Lakhs have been utilised by the executing agencies. 16 number of projects/works have been completed during the year. Further a total of 25 new projects/works through various executing agencies under UT Capex Budget for the financial year 2023-24 are under construction for which the Government has released Rs. 3443.33

Lakhs during the current financial year and till date the executing agencies have utilised Rs. 4.83 Lakhs.

Annual Progress Report FY-2024-25, regarding Judicial Infrastructure for the District Judiciary

A Total 09 projects/works through various executing agencies i.e., JK Housing Board, JK Police Housing Corporation and PW(R&B) Department under Centrally sponsored Schemes (CSS) are under construction out of which 6 projects were inaugurated during 2024-25 financial year and these projects are -
(1) Sub-judge Court Katra, District Reasi at an estimated cost Rs.1557.38 lakhs
(2) Munsiff Court Ukhral District Ramban at an estimated cost of Rs.1241 lakhs
(3) District Court Complex Kathua at an estimate cost of Rs.2973.52 Lakhs (4) District Court Complex Bandipora at estimated cost of Rs 1652.00 Lakhs and later revised estimate cost of Rs 3512 Lakhs (total Project Cost Rs.5112 Lakhs)
(5) Additional District Court Complex Handwara District Kupwara at an estimated cost of Rs.698.95 Lakhs and (6) District Court Complex Kupwara at an estimate cost of 1183.40 Lakhs have been completed and inaugurated with total budget utilized Rs.12818.25 lakhs, and rest 3 projects are under construction till date.

Besides this, the UT government has proposed 04 new projects for construction under CSS in the next financial year 2025-26 these projects are 1) Construction of family Court within the premises of District Complex Jammu, 2) Construction of Residential Quarters for the Judicial officers at old Court Complex Doda, 3) Construction of a three storied building to accommodate court rooms, a bar room and a library at District Court Complex Ganderbal and 5) Construction of Munsiff Court Complex alongwith Residential Quarters at Dooru Anantnag.

A total of 65 numbers of Projects/works are under construction under UT Capex Budget for the financial year 2023-24 for which the UT Government has released

Rs.18554.54 lakhs in the financial year 2024-25 and till date an amount of Rs.1912.30 Lakhs has been utilized by the executing agencies. Out of these, 23 number of projects have been completed till date.

In the meanwhile, further 30 projects including 25 projects through various executing agencies under UT capex Budget for the financial year 2024-25 are under construction or in pipeline to start construction for which government has released an amount of Rs.75 crores out of Rs. 150 corers against the earmarked budget for 2024-25.

DISTRICT JUDICIARY JAMMU & KASHMIR AND LADAKH

DISTRICT COURTS UNDER HIGH COURT OF JAMMU & KASHMIR AND LADAKH



District Judiciary Courts, functioning under the Jurisdiction of the High Court of Jammu & Kashmir and Ladakh comprise of total 22 Civil Districts/Sessions Divisions, out of which 20 Civil Districts/Sessions Divisions, fall within the territorial limits of Union Territory of Jammu & Kashmir and the remaining two Civil Districts/Sessions Divisions fall within the territorial limits of the Union Territory of Ladakh.

DISTRICT JUDICIARY ANANTNAG



Court House at Anantnag

Geographically, Anantnag District lies between 39°-20' to 34°-15' north latitude and 74°-30' to 75°-35' east longitude. As per Census 2011, the population of the district was 10.70 lac with 5.52 lac males and 5.17 lac females. As per the report of Revenue authorities, the district consists of 395 Villages having 01 Municipal Council and 09 Municipal Committees. There have been Tehsils, namely,

Anantnag, Bijbehara, Dooru, Shangus, Kokernag, Mattan, Sirigufwara, Shahabad Bala-Verinag, Sallar, Qazigund, Larnoo and Pahalgam in the district, which have further been sub divided into 34 Nayabats (Land Revenue Circles) and 96 Patwar Halqas. These villages have also been divided into Community Development Blocks viz., Achabal, Breng, Dachnipora, K hoveripora, Qazigund, Shahabad, Chittergul, Vessu, Bijbehara, Pahalgam, Shahabad-Hiller, Larnoo, Shangus, Sagam and Verinag.

For Law and Order purposes there are 09 Police Stations and 06 Police Posts in the district. The name of Anantnag District, according to a well-known archaeologist, Sir A. Stein, is derived from the great spring Ananta Naga located at the southern end of the town. This is also corroborated by almost all local historians including Kalhana according to whom the town has taken the name of this great spring Ananta Naga meaning “land of countless springs”. Anant Naga also finds mention in the Neelmat Purana as a sacred place for the Hindus.

District Court complex at Anantnag, has been functional since 1984 and deals with cases pertaining to Civil, Criminal, MACT, Family and other jurisdictions relating to the areas falling within its territorial jurisdiction. ADR Services were made available to the district with effect from 1997.

ORGANIZATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Mr. Justice Vinod Chatterji Koul.

S. No.	Designation	Name of the Judicial Officer
1.	Principal District & Sessions Judge, Anantnag.	Mr. S.C. Katal (upto April 2023) Mr. Jaffar Hussain Beigh (upto August 2024) Mr. Tahir Khurshid Raina
2.	Additional District & Sessions Judge, Anantnag.	Mr. Balbir Lal Jaswal (upto August 2024) Ms. Masarat Roohi
3.	Chief Judicial Magistrate, Anantnag.	Mr. Faizan-ul-Haq Iqbal (upto August 2024) Mr. Feroze Ahmad Khan
4.	Sub-Judge Anantnag.	Mr. Sarafraz Nawaz (upto August 2024) Ms. Lubna Sultan

5.	Sub-Judge, Bijbehara	Ms. Rafia Hassan (upto April 2023) Mr. Muzamil Wani (upto August 2024) Ms. Tabassum Qadir Paray
6.	Sub-Judge Vailoo	Mr. Imran Hussain Wani (upto August 2024) Mr. Safiq Ahamad Malik
7.	Munsiff Anantnag	Mr. Mohd Ishtiyaq Alam Baba (upto September 2024) Mr. Arshad Aziz Qureshi
8.	Mobile Magistrate Anantnag	Mr. Mohd Ishtiyaq Alam Baba (Additional Charge upto September 2024) Mr. Anurag Khajuria
9.	Munsiff Pahalgam	Mr. Fida Hussain Nayak (upto August 2024) Mr. Himanshu Attri
10.	Munsiff Dooru	Ms. Danishta Shafi (upto September 2024) Ms. Arizoo Javaid Rather
11.	Munsiff Shangus.	Mr. Majid Farroq Mir (upto April 2023) Mr. Sheikh Babar Hussain (upto September 2024) Mr. Fazal-ul-Haq

CASE STATISTICS OF DISTRICT ANANTNAG FOR THE YEAR 2023 & 2024

S. No.	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	4002	8859	12861	2696	6675	9371	2068	5282	7350	4630	10252	14882

S. No.	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	4630	10252	14882	2409	5512	7921	1635	4337	5972	5404	11427	16831

DISTTRICT JUDICIARY BUDGAM

District Budgam came into existence in the year 1979. Prior to re-organisation of District Srinagar, District Budgam was part of District Srinagar. District Budgam has borders with four other Districts i.e., Districts Baramulla and Srinagar in the north, District Pulwama in the south, and District Poonch in the west. This Court

complex had started functioning on October 15, 1983 and was inaugurated by Hon'ble Justice V. Khalid. Before this Court, the Court of Chief Judicial Magistrate had been established in there. In the olden days, Budgam was a part of District Baramulla, while Srinagar was part of the Anantnag District. On the creation of District Srinagar, District Budgam was declared as Tehsil (Taluka) and the Court of Munsiff (Judicial Magistrate 1st Class) was created which was later upgraded as Court of Sub-Judge (Chief Judicial Magistrate) in the year 1979.

ORGANISTIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Ms. Justice Sindhu Sharma

S. No.	Designation	Name of Judicial Officer
1.	Principal District and Sessions Judge	Mr. Mohammad Ashraf Malik (upto April 2023) Mr. Khalil Ahmed Choudhary (upto August 2024) Mr. O.P. Bhagat
2.	Additional District and Sessions Judge/Fast Track Court	Mr. Aijaz Ahmed Khan (upto August 2024) Mr. Yahaya Firdous
3.	Chief Judicial Magistrate	Mr. Noor Mohammed Mir (upto August 2024) Mr. Imran Hussain Wani
4.	Sub-Judge Budam/Spl. Mobile Magistrate	Mr. Sheikh Gowhar Hussain (upto August 2024)
5.	Sub-Judge Chadoora	Ms. Tabassum Qadir Parray (upto April 2023) Mr. Mir Wajahat (upto August 2024) Mr. Iqbal Rafiq Vakil
6.	Munsiff/Judicial Magistrate Budgam	Ms. Farah Bashir (upto August 2024) Ms. Tasneem Qawoos
7.	Munsiff Charari-Sharief	Ms. Fakhru-un-Nisa (upto September 2024) Ms. Aiman Amin
8.	Additional Spl. Mobile Magistrate Beerwah	Ms. Masarat Jabeen (upto September 2024) Mr. Towfeel Ahmad Mir
9.	Munsiff/JMIC Magam	Ms. Masarat Jabeen (Additional Charge)

		Ms. Rabiya Sanobar Gulzar
10.	Munsiff/JMIC Chadoora	Ms. Uzma Amin (upto September 2024) Ms. Nazia Hassan

CASE STATISTICS OF DISTRICT BUDGAM FOR THE YEAR 2023 & 2024

S. No.	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	3659	7342	11001	2091	3027	5118	1809	1975	3784	3941	8394	12335

S. No.	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	3941	8394	12335	2144	3332	5476	1593	2203	3796	4492	9523	14015

DISTRICT JUDICIARY BARAMULLA

The City of Baramulla, from which the district derives its name, was founded by Raja Bhimsina in 2306 BC. The city held the position of gateway to the valley as it was located on the route to the Valley from Muzaffarabad, which is now in POK, and Rawalpindi, now in Pakistan. In the year 1947 ADM/Sub-Judge, Court with Jurisdiction of Muzafferabad, Narbal, Gurez, Tangdar and Teetwal, was inaugurated. In the year 1956 Munsiff Court Handwara was inaugurated. In the year 1957 Munsiff Court Sopore having jurisdiction over Bandipora and Sonawari was inaugurated. On 02.08.1964 Court of District Judge, Baramulla was inaugurated and in the month of October, 1968, Munsiff Court Sumbal was established. In the same year i.e., 1968 Munsiff Court Kupwara was also established. In the year 1966 Munsiff Court Uri was inaugurated. In the year 1979 Kupwara was segregated and was treated as a separate District. The Court of Munsiff Kupwara was upgraded to District Court Kupwara. On 05.12.1982 Munsiff Court Tangmarg was inaugurated. In the year 1987 Sub Judge/Judicial

Magistrate Court Pattan was inaugurated and in the month of September, 2000, Munsiff Court Gurez was established. The Principal District & Sessions Court Baramulla along with Additional District & Sessions Court, Sub-Judge Court and Munsiff Court were shifted to New Court Complex at Baramulla near D.I.G Office on 19.09.2000 and was inaugurated by the then Hon'ble Chief Minister.

ORGANIZATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Mr. Justice Sanjeev Kumar

S. No.	Designation	Name of Judicial Officer
1.	Principal District & Sessions Judge	Mr. Mohammad Yousuf Wani (upto April 2023) Mr. Mohd Ashraf Malik (upto March 2024) Mr. Jawad Ahmad
2.	Additional District and Sessions Judge Baramulla	Mr. Pawan Kumar Sharma
3.	First Additional District and sessions Judge Baramulla	Vacant (additional charge with Additional District Judge)
4.	Additional District & Sessions Judge Sopore	Mr. Sunil Sangra (upto August 2024) Mr. Romesh Lal
5.	Sub-Judge Baramulla	Mr. Manzoor Hussain (upto September 2024) Mr. Majid Farroq Mir
6.	Sub-Judge Uri	Mr. Altaf Hussain Khan (upto December 2023) Ms. Fozia Paul
7.	Chief Judicial Magistrate Sopore	Mr. Adil Mushtaq Banday (upto August 2024) Mr. Mir Wajahat
8.	Sub-Judge Pattan	Mr. Dipty Kumar (upto December) Mr. Altaf Hussain Khan
9.	Special Mobile Magistrate Baramulla	Mr. Sajjad-ur-Rehman (upto April 2023) Mr. Iqbal Ahmed Akhoon (upto August 2024)
10.	Munsiff Tangmarg	Mr. Towfeel Ahmed Mir (upto August 2024) Mr. Waqar Ahmad
11.	Munsiff Boniyar	Mr. Zahoor Ahmed Ganie (Additional Charge)

12.	Munsiff Dangiwacha	Mr. Javid Ahmed Parray (Additional Charge) Mr. Hiteshwar Kesar
13.	Munsiff Baramulla	Mr. Zahoor Ahmed Ganie (upto August 2024) Mr. Younis Hamid
14.	District Mobile Magistrate Sopore	Mr. Javid Ahmed Parray (upto August 2024) Mr. Usman Khurshid
15.	Additional Mobile Magistrate Chandoosa	Mr. Towfeel Ahmed Mir (Additional Charge)

CASE STATISTICS OF DISTRICT BARAMULLA FOR THE YEAR 2023 & 2024

S. No.	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	4496	14167	18663	3001	4552	7553	2391	3793	6184	5106	14926	20032

S. No.	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	5106	14926	20032	2442	5526	7968	2107	4449	6466	5531	16003	21534

DISTRICT JUDICIARY BANDIPORA

This Court Complex was constructed on 08.01.2001 as a Munsiff Court and later was upgraded to the Level of District Court. District Court Bandipora had become functional on 21st of May 2008 and has the jurisdiction with respect to Civil & Criminal Cases pertaining to Bandipora, Sumbal and Gurez areas. Besides, the Court of Principal District Judge Bandipora has jurisdiction to entertain Claim petitions under the M. V. Act.

ORGANIZATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Ms. Justice Moksha Khajuria Kazmi

S. No.	Designation	Name of the Judicial Officer
1.	Principal District and Sessions Judge	Mr. Amit Sharma (upto August 2024) Mr. Khalil Ahmad Chowdhary
2.	Additional District & Sessions Judge	Vacant (upto August 2024) Mr. Sushil Singh
3.	Chief Judicial Magistrate	Mr. Abdul Qayoom Mir (upto April 2023) Mr. Manzoor Ahmed Zargar (upto August 2024) Mr. Iqbal Ahmad Akhoon
4.	Munsiff Bandipora	Vacant (upto December 2023) Ms. Bazila Bashir (upto October 2024) Mr. Amandeep Singh
5.	Munsiff Sumbhal-Sonawari	Ms. Bazil Bashir (upto December 2023) Ms. Rahila Rashid
6.	Munsiff Gurez	Vacant (upto September 2024) Ms. Mehak Mehboob
7.	Additional Special Mobile Magistrate Bandipora	Vacant

CASE STATISTICS OF DISTRICT BANDIPORA FOR THE YEAR 2023 & 2024

S. No	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri	Total
1.	907	3709	4616	544	1567	2111	408	1170	1578	1043	4106	5149

S. No	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri	Total
1.	1043	4106	5149	730	1473	2203	506	1117	1623	1267	4462	5729

DISTRICT JUDICIARY GANDERBAL

Munsiff Court at Ganderbal was established in the year 1968. It was initially housed in the office of Tehsildar Ganderbal-Behama. Munsiff Court was later on shifted to the new Court building at Behama in the year 1972. The jurisdiction of the Munsiff Court extended to whole of Tehsil Ganderbal i.e. from Buchpora to Baltal. It included two revenue estates from Tehsil Srinagar, i.e. Gadoora and Haran. Munsiff Court Kangan which is part of District Judiciary Ganderbal, was

established in Oct 1996 after being carved out of the territory of Haripora to Baltal from the old Tehsil Ganderbal. After the formation of new districts, Court of Sub-Judge and the Court of Principal District & Sessions Judge Ganderbal became functional w.e.f 27.05.2008 and 28.05.2008 respectively. In the year 2011, then Hon'ble the Chief Justice F.M. Kalifulla had inaugurated Legal Aid Clinic at Manigam. The District Court Complex came to be shifted to the present place on 11th November 2011.

ORGANIZATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Mr. Justice Javed Iqbal Wani

S. No.	Designation	Name of Judicial Officer
1.	Principal District & Sessions Judge	Mr. Ritesh Kumar Dubey (upto August 2024) Mr. Abdul Nasir
2.	Additional District & Sessions Judge	Vacant (upto August 2024) Ms. Rafia Hassan
3.	Chief Judicial Magistrate	Mr. Fayaz Ahmed Qureshi (upto August 2024) Ms. Tabassum Wani
4.	Munsiff Ganderbal	Mr. Mohd Waseem Mirza (upto October 2024) Ms. Mahoor
5.	Munsiff Kangan	Mr. Esar-un-Nabi (upto September 2024) Ms. Mufti Nahida
6.	Additional Mobile Magistrate Ganderbal	Ms. Mehnaz Qadir (upto September 2024) Mr. Moonis Wahid

CASE STATISTICS OF DISTRICT GANDERBAL FOR THE YEAR 2023 & 2024

S. No	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	1391	3500	4891	775	1487	2262	659	998	1657	1507	3989	5496

S. No	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	1507	3989	5496	1108	1366	2474	670	950	1620	1945	4405	6350

DISTRICT JUDICIARY KULGAM

The Court of Pr. District & Sessions Judge Kulgam had started functioning from District Head-quarter Kulgam with effect from Friday the 2nd of May 2008. The Court exercises jurisdiction with respect to Civil, Criminal, Guardian, Succession and MACT cases of Kulgam District. Munsiff Court Kulgam was established at Kulgam in the sixth decade of the last century. Sub-Judge Court had been established at District Headquarter Kulgam in the year 1997. Fast Track Court and the Court of Additional Special Mobile Magistrate have been made functional recently.

ORGANIZATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Mr. Justice Sanjay Dhar

S. No.	Designation	Name of Judicial Officer
1.	Principal District & Sessions Judge	Mr. Mohd Ashraf Bhat (upto March 2024) Mr. Aijaz Ahmad Khan
2.	Additional District & Sessions Judge	Mr. Som Lal (upto March 2023) Mr. Parvez Iqbal
3.	Chief Judicial Magistrate	Mr. Manzoor Ahmad Zargar (upto April 2023) Mr. Abdul Qayoom Mir (upto August 2024) Ms. Mehreen Mushtaq
4.	Munsiff Kulgam	Mr. Muneer Ahmed Bhat A/C (upto September 2024) Mr. Akashdeep Singh
5.	Munsiff D. H. Pora	Mr. Mudasir Bashir (upto September 2024) Mr. Nisar-ul-Haq Khan
6.	Munsiff Qazigund	Mr. Anjeet Singh (upto September 2024) Mr. Aastik Verma
7.	Additional Special Mobile Magistrate Kulgam	Mr. Muneer Ahmed Bhat (upto September 2024) Mr. Sheeraz Akhter Malik

CASE STATISTICS OF DISTRICT KULGAM FOR THE YEAR 2023 & 2024

S. No.	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	1795	4960	6755	925	2497	3442	837	1609	2446	1883	5848	7731

S. No.	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	1883	5848	7731	954	2023	2977	624	1529	2153	2213	6342	8555

DISTRICT JUDICIARY PULWAMA

District Pulwama is bounded by District Srinagar in the North, Districts Budgam and Poonch in the west and Districts Anantnag, Kulgam and Shopian in the South. District Pulwama was formed in 1979 by separation of Tehsils Pulwama, Shopian and Tral from erstwhile District Anantnag. The total area of the district is 1090 Sq. Kms. As per Census 2011, the district consists of 331 villages including 08 uninhabited. The district is administratively divided into four Tehsils i.e., Pulwama, Pampore, Awantipora and Tral which have further been grouped into the community blocks viz., Pulwama, partly Keller, Kakapora, Tral and Pampore for development purposes. The Administrative centre of the district is situated at Pulwama which is about 31 Kms from the Srinagar. Old Court Complex in Pulwama was established in the year 1961. Hon'ble the Chief Justice, Jammu and Kashmir, Justice Badar Durrez Ahmed had inaugurated the new Court building and the Alternate Dispute Resolution Centre (ADR) at the District Court Complex, Pulwama. The main building of District Court Pulwama has the facility of 6 Court Rooms, Computer Room, E-Court, 48 Lawyers Chambers, Library, Record Room etc.

ORGANIZATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Shri Justice Rajnesh Oswal

S. No.	Designation	Name of the Judicial Officer
1.	Principal District & Sessions Judge	Mr. Naseer Ahmed Dar
2.	Additional District & Sessions Judge	Vacant
3.	Chief Judicial Magistrate	Mr. Mansoor Ahmed Lone (upto August 2024)

		Sh. Jahangir Ahmad Bakshi
4.	Munsiff Pampore	Junaid Imtiyaz Mir (upto April 2023) Mr. Touseef Ahmed Magray (upto August 2024) Ms. Fakhar-un-nissa
5.	Munsiff Tral	Mr. Altaf Ahmd Mir (upto August 2024) Mr. Amman Nissar
6.	Munsiff Pulwama	Mr. Faiz-i-Nazar (upto April 2023) Mr. Majid Farooq (upto August 2024) Ms. Danishta Shafi
7.	Sub-Judge/Special Mobile Magistrate	Vacant
8.	Additional Special Mobile Magistrate Awantipora	Mr. Shehber Ayaz (upto August 2024) Mr. Munir Ahmad Bhat

CASE STATISTICS OF DISTRICT PULWAMA FOR THE YEAR 2023 & 2024

S. No	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	2080	5165	7245	1388	3786	5174	939	2234	3173	2529	6717	9246

S. No	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	2529	6717	9246	1867	4316	6183	1008	2746	3754	3338	8287	11675

DISTRICT JUDICIARY SRINAGAR

The District Judiciary Srinagar boasts of being among the oldest Court Complexes in the former State of Jammu and Kashmir. The Courts initially functioned from the Old Court Complex situated at Lal Chowk Srinagar. After the devastating floods of the year 2014, the Court Complex was temporarily shifted to the Sanat Ghar Bemina. After completion of the Court Complex at Mominabad - Batmaloo the entire Court complex was shifted there. The new District Court Complex at Mominabad was inaugurated by His Excellency N. N. Vohra, Governor of Jammu and Kashmir on 29.07.2017 in presence of the then Hon'ble Chief Justice shri Badar Durez & other Hon'ble Judges of the High

Court. The District Court complex at Mominabad houses all the District and Sessions Courts and Magisterial Courts of District Srinagar, except the Court of Munsiff/JMIC Pantha-chowk. The Court complex is a state-of-art structure and is ranked among the best Court complexes in South Asia. The Court Complex includes Special Courts also. Of them notable courts are Family Courts, POCSO Court, NIA Court, CBI Court etc. Besides the Court Complex houses Vulnerable Witness Deposition Centre, Vidhik Seva Kendra, E-Seva Kendra, Help Desk and Creche facilities. The Complex also includes an ADR Complex and Conference Hall.

ORGANIZATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Mr. Justice Atul Sreedharan

S. No.	Designation	Name of the Judicial Officer
1.	Principal District & Sessions Judge	Mr. Jawad Ahmed (upto August 2024) Mr. Jaffer Hussain Beigh
2.	Additional District & Sessions Judge	Vacant
3.	First Additional District & Sessions Judge	Mr. Ajay Gupta (upto April 2023) Mr. Khurshid-ul-Islam
4.	2 nd Additional District & Sessions Judge	Ms. Reenu Dogra (upto August 2024) Ms. Swati Gupta
5.	3 rd Additional District & Sessions Judge	Ms. Sandeep Kour (upto December 2023) Mr. Iqbal Ahmed Masoodi
6.	4 th Additional District & Sessions Judge	Mr. Naushad Ahmad Khan (upto April 2023) Mr. Gowhar Majid Dalal
7.	Additional District Judge Bank Cases	Mr. Abdul Nasir (upto April 2023) Mr. Arvind Sharma (upto August 2024) Ms. Kusum Lata Pandita
8.	Special Judge TADA/NIA	Mr. Manjeet Singh Manhas (upto February 2023) Mr. Sandeep Gандotra (upto August 2024) Mr. Manjeet Rai
9.	Special Judge Anti-Corruption	Mr. Chain Lal Bavoria (upto April 2023) Mr. Surinder Singh
10.	Addl. Sessions Judge Anti-Corruption	Vacant
11.	Presiding Officer MACT	Mr. Gowhar Majeed Dalal (upto April 2023) Ms. Jeema Bashir

12.	Special Judge CBI Cases	Mr. Jatinder Singh Jamwal (upto April 2023) Mr. Suresh Chander Katal (upto August 2024) Mr. Adnan Syed
13.	Principal Judge Family Court	Ms. Masarat Roohi (upto August 2024) Ms. Renu Dogra
14.	Presiding Officer Fast Track Court POCSO Cases	Ms. Arti Mohan
15.	Chief Judicial Magistrate	Mr. Raja Mohd Tasleem (upto August 2024) Mr. Adil Mushtaq
16.	Judge Small Causes Court	Ms. Tabasum (upto August 2024) Mr. Junaid Imtiyaz Mir
17.	City Judge/Sub-Registrar Srinagar	Ms. Fouzia Paul (upto December 2023) Mr. Sajad-ur-Rehman
18.	Municipal Magistrate Srinagar	Ms. Mehreen Mushtaq (upto August 2024) Mr. Fida Hussain Naik
19.	Forest Magistrate	Mr. Feroz Ahmed Khan (upto August 2024) Mr. Mohd. Ishtiyaq Alam Baba
20.	Special Mobile Magistrate (Passenger Tax and Electricity)	Vacant
21.	Special Mobile Magistrate Traffic	Mr. Jahangir Ahmad Bakshi (upto April 2023) Mr. Mudasir Farooq (upto August 2024) Mr. Tauseef Ahmad Magray
22.	Sub-Judge/Special Mobile Magistrate	Mr. Ahsan-ul-Parvez Malik (upto August 2024) Mr. Faizan-i-Nazar
23.	Addl. Mobile Magistrate Traffic	Mr. Raja Arshad Hamid
24.	First Addl. Munsiff	Mr. Shafiq Ahmed Malik (upto August 2024) Mr. Mohd. Waseem Mirza
25.	2 nd Addl. Munsiff	Mr. Aitzaz Ahmed (upto August 2024) Mr. Vikas Bhardwaj
26.	3 rd Addl. Munsiff	Mr. Monir Ahmed (upto August 2024) Mr. Varun Kumar
27.	City Munsiff	Mr. Sayeem Qayoom (upto June 2024) Ms. Shaista Nazeer
28.	Addl. Special Mobile Magistrate Pantha-chowk	Ms. Lubna Sultan (upto August 2024) Ms. Shivani Attri
29.	Sub-Registrar	Mr. Tauseef Ahmad Magray (upto April 2023) Mr. Adnan Manzoor

CASE STATISTICS OF DISTRICT SRINAGAR FOR THE YEAR 2023 & 2024

S. No.	Opening Balance as on 01/01/2023	Institution during the year	Disposal during the year	Closing balance as on 31/12/2023

	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	12083	77029	84112	5529	475676	481205	6237	516027	522264	11375	31678	43053

S. No.	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	11375	31678	43053	5097	525403	530500	5130	525361	530491	11342	31720	43062

DISTRICT JUDICIARY SHOPIAN

Shopian is a historical town situated in the South of Kashmir of Kashmir Valley at the foothills of ‘Peer-Panchal’ mountain range. The mountain pass in the district, ‘Peer-Ki-Gali’, 11,000 feet above the sea level, is a link between Kashmir with the rest of the Country. In the middle-ages this route had become known as the famous “Mughal-Road” because of frequent journeying of Mughal Caravans from Agra to Srinagar. District Shopian is famously known as Apple Town in the sub-continent. This town now is the District Headquarter.

In the Judicial history of Kashmir, the Court at Shopian appears to have been created prior to independence. Initially, a Court of Munsiff was functional in the district w.e.f year 1921 to 1958. In 1958 the said Court was upgraded as Sub-Judge Court and was housed in a rented building on the banks of ‘Nalla-Singaloo’, a stream passing on the southern side of the town. The Court was then shifted to the present building in the late fifties. In 1979 the Judicial Magistrate Court was upgraded as Chief Judicial Magistrate, having jurisdiction right from Qazigund to Pampore, which now fall in the three districts of Kulgam, Shopian & Pulwama. After creation of District Head-quarter at Shopian, the Court of District and Sessions Judge was established and is functional.

ORGANIZATIONAL CHART

ADMINISTRATIVE JUDGE: Hon’ble Mr. Justice Rajesh Sekhri

S. No.	Designation	Name of the Judicial Officer
1.	Principal District & Sessions Judge	Mr. Riyaz-ul-Haq Mirza (upto August 2024) Mr. Mehmood Ahmad Chowdhary
2.	Chief Judicial Magistrate	Mr. Iqbal Ahmad Akhoon (upto April 2023)

		Ms. Rafia Hassan (upto August 2024) Sh. Sheikh Gowhar Hussain
3.	Munsiff/JMIC	Mr. Brij Raj Singh (upto August 2024) Mr. Mohad. Waseem Mirza
4.	Additional Special Mobile Magistrate	Mr. Brij Raj Singh (Additional Charge upto August 2024) Ms. Rameen Rashid Khan

CASE STATISTICS OF DISTRICT SRINAGAR FOR THE YEAR 2023 & 2024

S. No.	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	1163	4516	5679	666	1311	1977	426	896	1322	1403	4931	6334

S. No.	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	1403	4931	6334	902	1169	2071	527	983	1510	1778	5117	6895

DISTRICT JUDICIARY KUPWARA

District Kupwara was a part of erstwhile District Baramulla. Before the creation of a separate District, there were three Courts functioning in District Kupwara i.e., Sub-Judge Court at Handwara, Munsiff Court at Kupwara and Munsiff Court at Karnah. All these Courts were under the control of District Court, Baramulla. A separate District “Kupwara” was created in the year 1979. The Court of Principal District and Sessions Judge had started its functioning from 1st of March, 1980. The first Presiding Officer of the District Court was Mr. G.N. Gowhar. On the creation of the District, the Sub Judge Court which was functioning at Handwara was designated as Court of Sub Judge/ Chief Judicial Magistrate. Later on, the Munsiff Court which was functioning at Kupwara was upgraded to the Court of Sub Judge and the Munsiff Court at Karnah, which was established in the year 1968, is still functioning as such. Thereafter, in the year 2001, three more Fast-tract courts of Munsiff, one at Sogam, second at Kupwara

and third at Handwara were established in the district. In this way, District Kupwara has at present one District Court, One CJM Court at Handwara, One Sub Judge Court at Kupwara, One Munsiff Court at Karnah, One Munsiff Court at Sogam, One Munsiff Court at Kupwara and One Munsiff Court at Handwara.

ORGANIZATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Mr. Justice Wasim Sadiq Nargal

S. No.	Designation	Name of Judicial Officer
1.	Principal District & Sessions Judge	Ms. Shazia Tabasum
2.	P. O. Fast Track Court	Mr. Khem Raj Sharma
3.	Additional District & Sessions Judge Handwara	Ms. Ummi Kulsum
4.	Sub-Judge Kupwara	Mr. Rajeev Kumar (upto April 2023) Mr. Manzoor Ahmed Khan (upto August 2024) Mr. Muneer Ahmad
5.	Chief Judicial Magistrate Handwara	Mr. Vishesh Kumar Parihar
6.	Sub-Judge/Special Mobile Magistrate Trehgam	Vacant
7.	Munsiff/JMIC Sogam	Mr. Shabir Ahmed Malik (Additional charge)
8.	Munsiff/JMIC Kupwara	Mr. Altaf Ahmed Mir (upto September 2024) Ms. Iram Irtza
9.	Munsiff/JMIC Handwara	Mr. Adnan Mnazoor (upto April 2023) Mr. Iqbal Rafiq Vakil (upto August 2024) Mr. Altaf Ahmad Mir-II
10.	Munsiff/JMIC Tangdhar	Mr. Iqbal Rafiq Vakil (upto April 2023) Mr. Faizan-i-Nazar (upto August 2024) Mr. Mansoor Ahmad Mir
11.	Addl. Special Mobile Magistrate Kralpora	Mr. Imran Haneef Khan (upto April 2023) Mr. Shabir Ahmed Malik

CASE STATISTICS OF DISTRICT KUPWARA FOR THE YEAR 2023 & 2024

S. No.	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	3081	8548	11629	1562	2259	3821	1531	1705	3236	3112	9012	12214

S. No.	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri	Total
1.	3112	9012	12214	1415	2115	3530	1267	1591	2858	3250	9626	12886

DISTRICT JUDICIARY DODA

The place, which Mohanjo Daro and Harappan civilization occupies in Indian history, the same place is occupied by Dugha Nagar and Udhra Nagar in the history of Bhaderwah. Bhaderwah became part of J&K State in 1841 AD. At the time Maharaja Partap Singh, was crowned as king of Jammu and Kashmir. He had gifted the Jagir of Bhaderwah to his younger brother Raja Amar Singh. The Jagir comprised of Bhaderwah, Bhallesa and the vast area left of River Chenab from Thathri up to Khellani (Doda).

The Jurisdiction of District Court Doda extends to four Talukas. District Judiciary Courts comprise of District and Sessions Court Bhaderwah, Additional District and Sessions Court at Doda, Munsiff Court Thathri and Munsiff Court Gandoh. Court Complex Bhaderwah was initially established as the court of Sub Judge in the year 1947 and at the time District Doda was the part of the Udhampur District. The palace was the seat of the court during the Maharaja's period. In 1950's the Sub Judge Court was burnt and was reconstructed in the year 1952-53. Pr. District & Sessions Court of District Doda was established in the year 1964 and is situated at Bhaderwah whereas the District Headquarter of Civil Administration is at Doda. In the year 2000-2001 Munsiff Court Bhaderwah was established and in year 2013 Court of Special Mobile Magistrate (Sub Judge) under 13th F.C was also created. At present the District Court Complex Bhaderwah houses four (4) Courts; Pr. District & Sessions Court, CJM/Sub Judge Court, Special Mobile Magistrate Court and Munsiff Court.

ORGANISATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Mr. Justice Vinod Chatterji Koul

S. No	Designation	Name of the Judicial Officer
1.	Principal District & Sessions Judge. Bhaderwah	Mr. Sunit Gupta (upto April 2024) Mr. Balbir Lal (from August 2024)
2.	Additional District & Sessions Judge, Doda	Mr. Amarjeet Singh Langeh (upto August 2024) Ms. Archana Charak
3.	Fast Track Doda	Ms. Sudesh Sharma
4.	Chief Judicial Magistrate	Ms. Geeta Kumar (upto April 2023) Mr. Yahaya Firdous Ahangar (upto August 2024) Mr. Wajahat Hussain
5.	Sub- Judge Badherwah	Ms. Sumati Sharma (upto April 2023) Mr. Umesh Sharma (upto August 2024) Ms. Madhu
6.	Special Mob. Magistrate Badherwah	Vacant
7.	District Mobile Magistrate Traffic Doda	Mr. Babar Hussain (upto April 2023) Mr. Arvind Manhas (upto August 2024) Mr. Kartar Singh
8.	Munsiff Gando-Bhallesa	Mr. Karan Bijyal (upto August 2024) Ms. Isha Jerath
9.	Munsiff Badherwah	Ms. Shazia Chowdhary (upto April 2023) Mr. Junaid Imtiyaz Mir (upto August 2024) Ms. Akanksha Bhagat
10.	Munsiff Thatri	Vacant
11.	Additional Special Mobile Magistrate Doda	Mr. Arvind Manhas (upto April 2023) Ms. Shazia Chowdhary

CASE STATISTICS OF DISTRICT DODA FOR THE YEAR 2023 & 2024

S. No.	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	1827	2683	4510	659	1745	2404	588	1129	1717	1898	3299	5197
S. No.	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	1898	3299	5197	625	1245	1870	543	1246	1789	1980	3298	5278

DISTRICT JUDICIARY JAMMU

Jammu is the most populous District in the Union Territory of Jammu and Kashmir and Union Territory of Ladakh and used to be the winter capital of the erstwhile State of Jammu and Kashmir. District Jammu comprises of 7 subdivisions and 21 Tehsils and 20 Rural development blocks. District Court Complex is presently located at Janipur, adjacent to the Jammu Wing of the High Court. Earlier, District Courts were located in the heritage complex at Mubarak Mandi which is located in the heart of the old Jammu City. District Judiciary Jammu is comprised of about 34 Courts out of which 30 Courts are housed in the District Judiciary Court Complex at Janipur Jammu and four courts are located in the out-stations Bishnah and R.S. Pura.

ORGANISATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Sh. Justice Tashi Rabastan

S. No.	Designation	Name of the Judicial Officer
1.	Principal District & Sessions Judge	Mr Sanjay Parihar (upto August 2024) Mr. Yash Pal Bourney
2.	Additional District & Sessions Judge	Mr. Deepak Sethi (upto August 2024) Mr. Ritesh Kumar Dubey
3.	First Additional District & Sessions Judge	Mr. Virender Singh Bhou (upto August 2024) Mr. R.S. Jasrotia
4.	2 nd Additional District & Sessions Judge	Mr. Rajinder Sapooro (upto January 2023) Mr. Chai Lal Bavoria (upto August 2024) Mr. Amit Sharma
5.	3 rd Additional District & Sessions Judge	Mr. Ashwani Sharma (upto April 2023) Mr. Jatinder Singh Jamwal (upto August 2024) Mr. Madan Lal
6.	Special Judge CBI Cases	Mr. R.K. Wattal (upto April 2023) Ms. Bala Jyoti (upto August 2024)
7.	Special Judge Anti-Corruption Jammu	Mr. Tahir Khursheed Raina (upto August 2024) Mr. Haq Nawaz Zargar
8.	Additional Special Judge Anti-Corruption Cases	Mr. O.P. Bhagat (upto August 2024) Ms. Rajni Sharma

9.	Principal Family Court Judge	Ms. Kusum Lata Pandita (upto April 2023) Mr. Ajay Gupta
10.	Additional Family Court Judge	Mr. Pradeep Kumar (upto August 2024) Mr. Prem Sagar
11.	Additional District Judge Bank Cases	Mr. Syed Sarfraz Hussain (upto February 2023) Mr. Kamlesh Pandita
12.	Presiding Officer MACT	Mr. Mohd. Ashraf Khan (upto April 2023) Mr Abdul Nasir (upto August 2024) Mr. Chain Lal Bavoria
13.	P.O Fast Track Cases	Mr. Khalil Ahmad Chowdhary (upto April 2023) Mr. Sudhir Kumar Khajuria
14.	Presiding officer POCSO Cases	Mr. Balbir Lal (January 2023) Syed Sarfraz Hussain (upto March 2023) Mr. Som Lal (upto November 2024) Mr. Yashpal Sharma
15.	Chief Judicial Magistrate	Ms. Anjum Ara (upto August 2024) Ms. Preet Simran Kour
16.	City Judge Jammu	Ms. Pooja Raina (upto August 2024) Ch. Ghulam Murtaza
17.	Municipal Magistrate Jammu	Mr. Meyank Gupta (upto August 2024) Ms. Rajni Bhagat
18.	Passenger Tax Magistrate	Mr. Munish Kumar Manhas (upto August 2024) Ms. Jyoti Bhagat
19.	Electricity Magistrate	Mr. Vinod Kumar (upto August 2024) Ms. Arti Devi
20.	Sub-Judge Jammu	Ms. Pooja Gupta (upto August 2024) Mr. Sunil Kumar
21.	Special Mobile Magistrate Traffic	Ms. Rajni Sharma (upto December 2023) Mr. Pravin Pandoh (upto August 2024) Mr. Raj Kumar
22.	Railway Magistrate	Mr. Raj Kumar (upto April 2023) Mr. Rajeev Kumar
23.	Special Mobile Magistrate	Mr. Sushil Singh (upto April 2023) Ms. Sumati Sharma
24.	Excise Magistrate Jammu	Mr. Umesh Sharma (upto April 2023) Ms. Geeta Kumari (upto August 2024) Mr. Brij Raj Singh
25.	Munsiff Jammu	Mr. Tarun Mahajan (upto August 2024) Ms. Rekha Sharma
26.	Sub-Registrar Jammu	Ms. Rimpi Rani (upto April 2023)

		Ms. Deldan Angmo (upto May 2024) Ms. Shabnam Sheikh (upto August 2024) Ms. Hina Parveen Goni
27.	Additional Mobile Magistrate Traffic	Mr. Shafiq Ahmad (upto July 2024) Mr. Shafiq Mushtaq Lone
28.	Forest Magistrate Jammu	Ms. Amandeep Kour (upto August 2024) Mr. Rohit Sharma
29.	2 nd Addl Munsiff Jammu	Ms. Shama Sharma (upto August 2024) Ms. Maleeka Sharma
30.	3 rd Addl Munsiff Jammu	Ms. Meera Bangotra (upto August 2024) Mr. Arvind Manhas
31.	Munsiff Akhnoor	Ms. Himani Parihar (upto April 2023) Ms. Girja Shavan (upto August 2024) Ms. Arushi Shukla
32.	Munsiff Bishnah	Ms. Asma Choudhary (upto August 2024) Ms. Sana Badyal
33.	Munsiff R.S Pura	Mr. Sandeep Sen (from Sept. 2023 to August 2024) Ms. Ananta Raina
34.	Additional Mobile Magistrate R.S. Pura	Ms. Rashi Verma (upto August 2024) Ms. Samreen Tibb

CASE STATISTICS OF DISTRICT JAMMU FOR THE YEAR 2023 & 2024

S. No.	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	23534	28896	52430	9986	9469	19455	10911	8685	19596	22609	29680	52289

S. No.	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	22609	29680	52289	9991	12732	22723	8619	10395	19014	23981	32017	55998

DISTRICT JUDICIARY KATHUA

Kathua District was established in the year 1963. Kathua district is divided into 6 Talukas Mahanpur, Bani, Basohli, Billawar, Hiranagar, Kathua. District Judiciary Kathua functions with 12 Courts in these Talukas. Sri. M.K. Tickoo was appointed as the first District & Sessions Judge of Kathua. In Kathua District

Judiciary total number of Judicial officers is 12 and number of staff members is about 100. Kathua District is one of the 20 Administrative Districts comprised in the UT of Jammu and Kashmir. It is surrounded by Jammu in the north-west, the Doda and Udhampur Districts to the north, the State of Himachal Pradesh towards the east, Punjab to the south and Pakistan's working boundary to the west.

ORGANISATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Mr. Justice Rajnesh Oswal

S. No	Designation	Name of the Judicial Officer
1.	Principal District & Sessions Judge.	Mr. Jaffer Hussain Beigh (upto April 2023) Mr. Ashok Kumar Shavan (upto August 2024) Mr. Jatinder Singh Jamwal
2.	Additional District & Sessions Judge	Mr. Manjeet Singh Manhas (upto April 2023) Ms Kusum Lata Pandita (upto August 2024) Mr. Parveen Pandoh
3.	Chief Judicial Magistrate	Ms. Swati Gupta (upto August 2024) Mr. Munish Kumar Manhas
4.	Special Mobile Magistrate	Mr. Surinder Kumar Thappa (upto August 2024) Ms. Amandeep Kour
5.	Munsiff	Ms. Cheena Sumberia (upto August 2024) Mr. Viren Magotra
6.	Munsiff Hiranagar	Ms. Girja Shavan (upto April 2023) Ms. Rimpi Rani (upto August 2024) Ms. Meera Bangotra
7.	Munsiff Basohli	Mr. Jeewan Kumar (upto August 2024) Ms. Bhanu Bhasin
8.	Munsiff Bani	Vacant
9.	Munsiff Mahanpur	Ms. Rajni Bhagat (upto August 2024) Ms. Kangana Gupta
10.	Munsiff Billawar	Ms Jyoti Bhagat (upto August 2024) Mr. Prashant Kumar
11.	Addl. Mobile Magistrate Billawar	Ms. Poonam Gupta (from April 2023)
12.	District Mobile Magistrate	Ms. Shilpa Dogra (upto April 2023) Ms. Neena Thakur

CASE STATISTICS OF DISTRICT KATHUA FOR THE YEAR 2023 & 2024

S. No.	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri	Total
1.	2985	5467	8452	1337	2947	4284	1015	2080	3095	3307	6334	9641

S. No.	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri	Total
1.	3307	6334	9641	1253	2310	3563	1010	1822	2832	3550	6822	10372

DISTRICT JUDICIARY KISHTWAR

District Kishtwar was carved out in the year 2007 and is functioning as an independent administrative unit w.e.f 01-04-2007. Kishtwar town is the HQ of District Kishtwar situated at a distance of 235 km from the winter capital of Jammu and Kashmir State. It is located between 35-55- and 45- 97- degrees longitude. The altitude of the district varies from 3000-15000 ft above sea level. It is commonly known as the ‘Land of Sapphire and Saffron’, it is also very rich in forest products. Kishtwar is surrounded by the Districts Anantnag and Doda and also by the boundary of the State of Himachal Pradesh. Kishtwar District is a newly formed district of Jammu and Kashmir. As per census of 2011, it is the least populous district of Jammu and Kashmir. The district has derived its name from “Kishat Rishi” who is stated to have stayed here. District Judiciary of Kishtwar comprises of four Civil/Criminal Courts which include the Court of Principal District & Sessions Judge, Kishtwar, Court of Chief Judicial Magistrate Kishtwar, Court of Munsiff/JMIC Kishtwar and Additional Mobile Magistrate Kishtwar.

ORGANISATIONAL CHART

ADMINISTRATIVE JUDGE: Hon’ble Mr. Justice Javed Iqbal Wani

S. No	Designation	Name of the Judicial Officer
1.	Principal District & Sessions Judge.	Mr. Yash Paul Kotwal (upto April 2023) Mr. Manjeet Singh Manhas
2.	Chief Judicial Magistrate	Ms. Mehmud Anwar Al Nasir.
3.	Munsiff	Mr. Kartar Singh (upto August 2024) Mr. Karan Bijyal
4.	Additional Special Mobile Magistrate	Vacant

CASE STATISTICS OF DISTRICT KISHTWAR FOR THE YEAR 2023 & 2024

S. No.	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	1031	1300	2331	368	707	1075	267	355	622	1132	1652	2784

S. No.	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	1132	1652	2784	443	643	1086	373	690	1063	1202	1605	2807

DISTRICT JUDICIARY POONCH

Poonch District is a bordering District of the Union Territory of Jammu & Kashmir and is situated on the Actual line of control of District Poonch. District Poonch has a distinction on global map, for LOC trade at Chakka-Da-Bagh. Poonch is separated from Kashmir Valley by a gigantic Pir-Panjal range, and the highest peak in the range Tatakut, standing at 1560 fts falls in District Poonch. Historical Mughal Road links the Poonch and Rajouri Districts with Kashmir Valley. Poonch District is a part of Jammu Division. The major part of erstwhile District Poonch has been occupied by Pakistan which is a part of Pak occupied Kashmir territory.

Before the creation of the new District Court Complex at Poonch, the old District Court Complex was located near Municipality Office Poonch City. However, no detailed information is available regarding the establishment of old court complex of Poonch District. The new District Court Complex Poonch is situated

in the main City and is just about 200 Meters away from Poonch Fort. The new District court complex Poonch was inaugurated by Hon'ble Justice Mr. R.P. Sethi Judge of J&K High Court on 04.09.1993. Poonch District is divided into four Tehsils viz Tehsils Haveli, Mendhar, Surankote and Mandi. There are 05 District Judiciary Courts in Poonch out of which three Courts are located at District Head Quarter and one Court each is at Mendhar and Surankote.

ORGANISATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Mr. Justice Rajnesh Oswal

S. No	Designation	Name of the Judicial Officer
1.	Principal District & Sessions Judge.	Mr. Ashok Kumar Shavan (upto April 2023) Mr. Ashwani Kumar Sharma
2.	Additional District & Sessions Judge	Vacant
3.	Chief Judicial Magistrate	Mr. Madan Lal (upto August 2024) Mr. Sarfraz Nawaz
4.	Sub-judge Surankote	Mr. Manzoor Ahmad Khan (upto April 2023) Mr. Wajahat Hussain (upto August 2024) Mr. Junaid Imtiyaz Mir
5.	Special Mobile Magistrate Poonch	Mr. Javed Rana (upto August 2024) Mr. Shafiq Ahmad
6.	District Mobile Magistrate Traffic	Vacant
7.	Additional Special Mobile Magistrate Surankote	Mr. Tabraiz Ahmad (upto August 2024) Ms. Meghna Mohan
8.	Munsiff Mendhar	Ms. Saloni Anand (upto August 2024) Ms. Roopsi

CASE STATISTICS OF DISTRICT POONCH FOR THE YEAR 2023 & 2024

S. No.	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	1330	3001	4331	1003	1945	2948	684	1975	2659	1649	2971	4620

S. No.	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	1649	2971	4620	761	1969	2730	637	1405	2042	1773	3535	5308

DISTRICT JUDICIARY RAJOURI

Principal District and Session Court Rajouri was established in the year 1978 and it had started functioning from the month of May 1978. Prior to 1978, there was only one District & Sessions Judge for Rajouri and Poonch Districts who used to hold courts for both the districts and his place of sittings used to be for two months at Poonch and one month at Rajouri. Sub Judge Court Rajouri has started functioning prior to Independence. The Court of District Mobile Magistrate Rajouri was created simultaneous with the creation of District Court Rajouri. With the establishment of Court of Additional District & Session Judge in 2009, the burden of work of the Court of Principal District and Sessions Judge, Rajouri has been reduced considerably resulting in speedy justice to litigants.

ORGANISATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Mr. Justice Rahul Bharti

S. No	Designation	Name of the Judicial Officer
1.	Principal District & Sessions Judge.	Ms. Kalpana Revoo (upto April 2023) Mr. R.N Wattal (upto August 2024) Rajeev Gupta
2.	Additional District & Sessions Judge	Mr. M.A. Choudhary (upto August 2024) Mr. Bashir Ahmad Munshi
3.	Chief Judicial Magistrate	Mr. Manjeet Rai (upto August 2024) Mr. Javed Rana
4.	Special Mobile Magistrate Rajouri	Mr. Riyaz Ahmad (from April 2023)
5.	Sub-Judge Nowshera	Ms. Anjana Rajpoot (upto April 2023) Mr. Deputy Kumar
6.	Munsiff Kotranka	Vacant till July 2024 Ms. Deepshikha (from August 2024)
7.	Munsiff Kalakote.	Ms Kamiya Singh Andotra (upto August 2024) Ms. Alisha Bhagat
8.	Munsiff Sunderbani	Ms. Suhasani Vashista (upto August 2024) Ms. Bhawna Kesar
9.	Munsiff Bhudhal	Mr. Rohit Sharma (upto August 2024) Ms. Sanobar Gulzar (upto October 2024) Ms. Andleeb Singh

10.	Munsiff Thanamandi	Mr. Rafaqat Hussain (upto August 2024) Ms. Bharti Slathia
11.	District Mobile Magistrate Traffic Rajouri	Ms. Mahjabeen Akhtar (upto August 2024) Ms. Shavika Gupta
12.	Additional Special Mobile Magistrate, Thanamandi	Vacant till August 2024 Ms. Jyoti Katari (from September 2024)

CASE STATISTICS OF DISTRICT RAJOURI FOR THE YEAR 2023 & 2024

S. No.	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	3337	6147	9484	1172	3016	4188	1198	2282	3480	3311	6881	10192

S. No.	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	3311	6881	10192	1396	3027	4423	1323	2388	3711	3384	7523	10907

DISTRICT JUDICIARY RAMBAN

Ramban is one of the 20 districts of the Union Territory of Jammu and Kashmir and is located in the lap of Pir Panjal range of the mighty Himalayas. It was carved-out of erstwhile Doda District. District Ramban had started functioning as independent administrative unit on April 1, 2007. Ramban town is located midway between Jammu and Srinagar, on the banks of the Chenab River and National Highway-44, (originally National Highway 1A) approximately at 150 km from Jammu and Srinagar. In the year 1981 Additional District Court was established at Ramban. The foundation stone of the existing Court Complex was laid by Hon'ble Dr. A S Anand, the then Chief Justice of High Court of Jammu & Kashmir and later was inaugurated by Mr. Justice R P Sethi on 09.10.1993. The court was upgraded as the Court of Principal District & Sessions Court Ramban vide Govt. Order No. 1213-LD(A) of 2008, dated 31.03.2008.

ORGANISATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Sh. Justice Puneet Gupta

S. No	Designation	Name of the Judicial Officer
1.	Principal District & Sessions Judge.	Mr. R.S. Jasrotia (upto August 2024) Mr. Deepak Sethi
2.	Fast Track Court	Vacant
3.	Chief Judicial Magistrate	Mr. Bashir Ahmad Munshi (upto August 2024) Ms. Anjana Rajpoot
4.	Sub Judge Electricity Magistrate, Batote	Mr. Romesh Lal (upto April 2023) Ms Anjana Rajput (upto August 2024) Mr. Girja Shavan
5.	Munsiff Ramban	Mr. Sidhant Vaid (upto August 2024) Mr. Tarun Mahajan
6.	Munsiff Gool	Vacant
7.	Munsiff Banihal	Mr Manmohan Kumar (upto August 2024) Ms. Sonali Sharma
8.	Munsiff Ukhral	Mr. Mahavir Singh (upto August 2024) Mr. Manzar Munir
9.	Additional Special Mobile Magistrate Ramban	Ms. Neena Thakur (upto April 2023) Ms. Shilpa Dogra

CASE STATISTICS OF DISTRICT RAMBAN FOR THE YEAR 2023 & 2024

S. No.	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	1739	2812	4551	942	1976	2918	774	1730	2504	1907	3058	4965

S. No.	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	1907	3058	4965	968	1898	2866	731	1659	2390	2144	3297	5441

DISTRICT JUDICIARY REASI

The Additional District & Sessions Court Reasi was established on 1st February 1991 vide Govt. Order No. 248_LD (A) of 1991 dated 01.02.1991 and Sh. Pavitar Singh Bhardwaj was posted as the first presiding officer of the Court on 11.03.1991. The court was upgraded as the Court of Principal District & Sessions

Judge on 31st March 2008 vide Govt. Order No. 1213_LD (A) dated 31.03.2008 and Sh. Ashok Kumar Koul was posted as the first Principal District & Sessions Judge Reasi on 24.05.2008.

ORGANISATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Sh. Justice Mohd Akram Chowdhary

S. No	Designation	Name of Judicial Officer
1.	Principal District and Sessions Judge	Mr. R.N. Wattal (upto April 2023) Ms. Sonia Gupta (upto August 2024) Mr. S.C. Katal
2.	Chief Judicial Magistrate	Ms Archana Charak (upto August 2024) Ms. Geeta Kumari
3.	Sub-Judge Katra	Mr. Sunil Kumar (upto August 2024) Mr. Sidhant Vaid
4.	Munsiff Reasi	Ms Arti Devi (upto August 2024) Ms. Shivali Sharma
5.	Munsiff Katra	Mr. Lakshay Badyal (upto August 2024) Mr. Vishal Bharti
6.	Munsiff Mahore	Ch. Ghulam Mustaffa (upto August 2024) Ms. Ritika Jamwal
7.	Additional Special Mobile Magistrate Reasi	Ms. Priyanka Mahajan (upto August 2024) Ms. Aastha Sharma

CASE STATISTICS OF DISTRICT REASI FOR THE YEAR 2023 & 2024

S. No.	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	1023	2855	3878	603	2025	2628	365	1646	2011	1261	3234	4495

S. No.	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	1261	3234	4495	572	1760	2332	447	1625	2072	1386	3369	4755

DISTRICT JUDICIARY SAMBA

It is said that District Samba was principally established somewhere in 1400 A.D. As per folklore, Malh Dev, the younger son of Rai Saidu of Lakhnupur was the

founder of Samba, who was married into the family of Ghotar a local tribesman. After his marriage he stayed at Samba and made himself the master of the tract with Samba as its capital. Samba ultimately came under the supremacy of Jammu, during the period of Hari Dev in 1816 A.D. In 1822, Suchet Singh younger brother of Raja Gulab Singh was made the Raja of Bandralta and Samba. Historically, Samba has been known for its 22 Mandies which were established by Raja Suchet Singh to whom the District also owes the famous Samba fort. In 1846 A.D it was annexed to J&K by Maharaja Gulab Singh making it an integral part of the state.

As a District, Samba came into existence vide Government order No. 1345 GAD of 2006 dated 27.10.2006 with only one Tehsil and 382 villages. As per the latest SRO No. 444 dated 21.10.2014 the district comprises of 381 villages. These villages have been organized into 6 Tehsils, 55 Patwar Halquas and 101 Panchayats. Besides this, four urban towns viz. Samba, Vijaypur, Ramgarh and Bari Brahmana are also part of this District.

New Court Complex at District Headquarter Samba was inaugurated by the then Hon'ble the Chief Justice of the High Court Ms. Justice Gita Mittal on 17 April 2019. The New Court Complex is equipped with latest facilities and houses all the Six judicial Courts of the District Judiciary.

ORGANISATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Sh. Justice Sanjay Dhar

S. No	Designation	Name of the Judicial Officer
1.	Principal District & Sessions Judge.	Ms. Sonia Gupta (upto April 2023) Mr. Yash Paul Kotwal (upto August 2024) Mr. R.N. Wattal
2.	Additional District & Sessions Judge	Mr. Adnan Syed (upto August 2024) Mr. Arvind Sharma
3.	Chief Judicial Magistrate	Ms Preet Simran Kour (upto August 2024) Mr. Umesh Sharma
4.	Munsiff Samba	Ms. Poonam Gupta (upto April 2023)

		Ms. Himani Parihar
5.	Additional Munsiff Samba	Ms. Urvashi Raina (upto August 2024) Ms. Kritika Sethi
6.	Additional Special Mobile Magistrate	Ms. Ananta Raina (upto August 2024) Ms. Rashi Verma

CASE STATISTICS OF DISTRICT SAMBA FOR THE YEAR 2023 & 2024

S. No	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	2628	3599	6227	1249	1853	3102	1245	1718	2963	2632	3734	6366

S. No	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	2632	3734	6366	1094	2220	3314	997	1798	2795	2729	4156	6885

DISTRICT JUDICIARY UDHAMPUR

The District Court Complex Udhampur is located in the main town just about a Kilometres away from Srinagar Jammu National Highway, near Revenue Complex Udhampur. Court of District and Sessions Judge has been functioning since the year 1964. The Court of Additional District & Sessions Judge was created in 2008 and the Court of Sub-Judge/CJM has pre-independence existence. By now District Judiciary Udhampur comprises of two District and Sessions Courts and five (5) Magisterial Courts located at the District Head Quarter and three Taluka Court located outside the District Head Quarter.

ORGANISATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Smt. Justice Sindhu Sharma

S. No	Designation	Name of the Judicial Officer
1.	Principal District & Sessions Judge.	Mr. Yash Pal Bourney (upto January 2023) Mr. Haq Nawaz Zargar (upto August 2024) Mr. Virinder Singh Bhou
2.	Additional District & Sessions Judge	Mr. Dinesh Gupta
3.	Chief Judicial Magistrate	Mr. Manoj Parihar (upto August 2024) Ms. Rekha Kapoor

4.	Special Mobile Magistrate Udhampur	Ms Salah-ud-din Ahmad (upto August 2024) Ms. Pooja Raina
5.	Munsiff Udhampur	Ms. Maleeka Sharma (upto August 2024) Ms. Urvashi Raina
6.	District Mobile Magistrate Traffic	Mr. Vishal Bharti (upto August 2024) Mr. Rishabh Koushal
7.	Munsiff Chennani	Ms. Rekha Sharma (upto August 2024) Mr. Ravinder Singh
8.	Munsiff Majalta	Ms. Madhu (upto August 2024) Ms. Suhasini Vashista
9.	Additional Special Mobile Magistrate	Mr. Bhanu Bhasin (upto August 2024) Mr. Akashdeep

CASE STATISTICS OF DISTRICT UDHAMPUR FOR THE YEAR 2023 & 2024

S. No.	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	3050	5034	8084	1329	3244	4573	935	2374	3309	3444	5904	9348

S. No.	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	3444	5904	9348	1211	2312	3523	1013	2030	3043	3642	6186	9828

DISTRICT JUDICIARY LEH, LADAKH

The District Court Complex at Leh was established in the year 1978. District Court Complex Leh is located in the main town of Leh. There are Three Courts at District Headquarter i.e. Court of Principal District & Sessions Judge, Courts of Chief Judicial Magistrate and Special Mobile Magistrate. Besides, one Munsiff Court is located at Nubra which is about a distance of 125 Kilometres from District Court Complex Leh. Other Munsiff Court is located at Khaltse, which is at a distance of about 95 Kilometres from District Court Complex Leh.

ORGANISATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Sh. Justice Tashi Rabastan

S. No	Designation	Name of Judicial Officer
1.	Principal District and Sessions Judge.	Mr. Yash Pal Sharma (upto December 2023)

		Ms. Spalzes Angmo (Additional Charge) Mr. Manoj Parihar (from August 2024)
2.	Chief Judicial Magistrate /Sub-Judge	Mr. Tsewang Phunsog
3.	Special Mobile Magistrate Leh	Ms Phunsog Angmo
4.	Munsiff Nobra	Mr. Cheemit Yourgail (upto August 2024) Mr. Lakshay Badyal
5.	Munsiff Khaltse	Mr. Wangial Tsering (upto August 2024) Syed Tayub Bukhari

CASE STATISTICS OF DISTRICT LEH FOR THE YEAR 2023 & 2024

S. No.	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	172	321	493	122	540	662	126	535	661	168	326	494

S. No.	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total
1.	168	326	494	141	535	676	122	457	579	187	404	591

DISTRICT JUDICIARY KARGIL

Kargil Region is having one District Court Complex at Baroo, Kargil and three Taluka Courts at Sankoo, Zanskar and Drass. The District Court Complex Kargil was inaugurated by Hon'ble Mr. Justice B.P. Saraf (then Chief Justice High Court of Jammu & Kashmir) on 13th of June 2001. District Court Complex hosts the Courts of Principal District & Sessions Judge, Sub Judge/Chief Judicial Magistrate and Sub Judge/Special Mobile Magistrate. District Court Kargil caters to the population of 1.25 Lakhs, which is scattered over an area of 14,086 Sq. Kms. It is situated at a distance of 205 Kms from Srinagar towards Leh.

ORGANISATIONAL CHART

ADMINISTRATIVE JUDGE: Hon'ble Sh. Justice Puneet Gupta

S. No	Designation	Name of Judicial Officer
1.	Principal District and Sessions Judge.	Mr. Iqbal Masoodi (upto December 2023) Mr. Shabir Ahmad Malik
2.	Chief Judicial Magistrate	Ms. Phunsog Angmo (upto September 2023) Ms. Fariqa Nazir (upto August 2024) Mr. Wangial Tsering

3.	Special Mobile Magistrate Kargil	Vacant
4.	Munsiff Zanaskar	Shafiq Mushtaq Lone (Additional Charge)
5.	Munsiff Sanku	Shafiq Mushtaq Lone (upto July 2024) Ms. Deldan Angmo
6.	Additional Mobile Magistrate/ Munsiff Drass	Mr. Shabir Ahmad Malik (upto April 2023) Mr. Imran Hanief Khan (upto August 2024) Mr. Sadiq Ali Wazir

CASE STATISTICS OF DISTRICT KARGILFOR THE YEAR 2023

S. No.	Opening Balance as on 01/01/2023			Institution during the year			Disposal during the year			Closing balance as on 31/12/2023		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri	Total
1.	186	134	320	101	202	303	99	146	245	188	190	378

S. No.	Opening Balance as on 01/01/2024			Institution during the year			Disposal during the year			Closing balance as on 31/12/2024		
	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri.	Total	Civil	Cri	Total
1.	188	190	378	166	236	402	147	189	336	207	237	444



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